



Gujarat Pollution Control Board

Regional Office-SURAT

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IS/ISO-45001:2018 Certified

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No.:GPCB/SRT-RO/Docket Sheet: NGT O.A. 81/12636/2024

29 APR 2024

To,
The Registrar,
National Green Tribunal, West Zone-Pune
New Administrative Building, D-Wing, 1st floor,
Opposite Council Hall, Camp,
Pune, Maharashtra - 411001

Subject: To submit Joint Committee report in O.A 81/2023 & O.A. 76/2023
Reference: Hon. NGT order dated 31/05/2023 and subsequent orders

Sir,

Original Application No. 81/2023(WZ) has been filed before Hon. NGT, WZ with the prayer that M/s M.M. Infra Buildcon be directed to stop illegal and unscientific mining in riverbed of Tapi river near village Dumas, Taluka: Majura in Surat district of Gujarat. Hon. NGT has admitted the matter & passed an order on 29-05-2023.

Para- (7) of the Hon. NGT order,

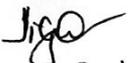
"In view of the fact that the period for which the quarry permit was granted has already elapsed, it is necessary to ascertain as to whether the quarrying is still going on and hence, we deem it appropriate to constitute a Joint Committee comprising one member each of Gujarat Coastal Zone Management Authority (GCZMA), the District Magistrate, Surat and State Level Environment Impact Assessment Authority (SEIAA). GCZMA will be the Nodal Agency of the said Committee". Hon. NGT has also given terms of reference to the committee by this order.

Looking to the averments made by applicant, it is observed that the terms of reference given by the Hon. NGT involves site inspection, continues discussion with local authorities, engagement of educational institution. Therefore, GCZMA desired to form an "Expert group" to prepare report in pursuant to Hon. NGT order. GCZMA has formed expert group having representatives of joint committee members, also expert from educational institute - SVNIT, Surat have been involved in Expert Group.

Expert Group report has been submitted to GCZMA - Nodal agency. The same is taken into deliberation in 72nd Meeting of GCZMA held on 28-03-2024. GCZMA reviewed the Expert Group report consisting of Site visit report, Compliance as per TOR, Conclusion & recommendation. After reviewing, GCZMA decided to submit report with recommendations before Hon. NGT.

Now as per the GCZMA decision, you are requested to consider the attached committee report in O.A 81/2023 and O.A.76/2023.

Sincerely,


(Dr. J. D. Oza)

Regional Officer - Surat

**Report on M/s. M.M. Infra Buildcon activities near village
Dumas, Taluka Majura, Surat district of Gujarat**

In Original Application No. 81/2023(WZ)

JigneshBhai Chhaganbhai Togadia Vs. State of Gujarat &

Others

&

Original Application No. 76/2023(WZ)

MSH Sheikh Vs. State of Gujarat

March - 2024

Methodology

Original Application No. 81/2023(WZ) has been filed before Hon. NGT, WZ with the prayer that M/s M.M. Infra Buildcon be directed to stop illegal and unscientific mining in riverbed of Tapi river near village Dumas, Taluka Majura in Surat district of Gujarat.

GCZMA referred to the averments made by applicant, it is observed that the extensive terms of reference given by the Hon. NGT involves site inspection, continues discussion with local authorities, engagement of educational institution. Therefore, GCZMA desired to form an “Expert group” to prepare report in pursuant to Hon. NGT order. Accordingly, GCZMA has formed expert group having representatives of joint committee members, as well as expert from educational institute - SVNIT, Surat have been involved in Expert Group. Expert Group report has been submitted to GCZMA - Nodal agency.

GCZMA – Nodal Agency has reviewed the Expert Group report consisting of Site visit report, Compliance as per TOR, Conclusion & recommendation. After reviewing the report in 72nd Meeting of GCZMA held on 28-03-2024, GCZMA is submitting committee report with recommendations before Hon. NGT.

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Chapter-1

1.1 Background

Original Application No. 81/2023(WZ) has been filed before Hon. NGT, WZ with the prayer that M/s M.M. Infra Buildcon be directed to stop illegal and unscientific mining in riverbed of Tapi river near village Dumas, Taluka Majura in Surat district of Gujarat. Hon. NGT has admitted the matter & passed an order on 29-05-2023. (**Annexure-1**)

Para- (7) of the Hon. NGT order,

“In view of the fact that the period for which the quarry permit was granted has already elapsed, it is necessary to ascertain as to whether the quarrying is still going on and hence, we deem it appropriate to constitute a Joint Committee comprising one member each of Gujarat Coastal Zone Management Authority (GCZMA), the District Magistrate, Surat and State Level Environment Impact Assessment Authority (SEIAA). GCZMA will be the Nodal Agency of the said Committee. Following will be the Terms of Reference to the Committee.

- i. Visit the site after intimating Applicant and Project Proponent – respondent No.7
- ii. Assess actual quantity of sand mined based on available records / actual survey. Take photos wherever required.
- iii. Assess market value of mined sand.
- iv. Find out the purpose for which mined material was used.
- v. Find out quantity mined vis a vis permitted quantity.
- vi. Find out if any blasting was carried out.
- vii. Find out if any trees were cut without permission.
- viii. Find out aerial distance to nearest residence/house, school, road, water body, forest, agricultural land (with crops grown), eco-sensitive zone / protected area.
- ix. Assess environmental damage in the terms of damage to roads/buildings, air/noise/water/soil pollution, damage to ecology, impact on health of nearby residents, tree cutting, change in hydrology, change in ground water level etc. Quantify damage wherever possible. If quantification is not possible then assess damage as severe/high/significant/insignificant.
- x. Assess environmental damage compensation.
- xi. Recommend remediation measures along with timeframe, budget, and responsibility.
- xii. The Committee will be free to avail services of any institution/organization, if required. Expenses for the same shall be initially incurred from EDC funds with State PCB and shall be subsequently recovered from the Project Proponent.”

In pursuant to Hon. NGT order, Gujarat Coastal Zone Management Authority (GCZMA), Forest & Environment Department has formed the “Expert Group” of following members vide its office order letter No.:ENV-10-NGT-81-2023-01-T Dated:19-06-2023. (**Annexure-2**)

Sr. No	Name & Designation	Role in Expert Group
1	Dr. H. B. Chauhan (Expert member of GCZMA),Rtd. Senior Scientist SG, Space Applications Centre	Expert Member of GCZMA
2	Representative of District Magistrate, Surat	Member
3	Shri.Ashok Chauhan, Junior Technical Officer (JTO),Department of Environment & Forest, Government of Gujarat	Member from DoEF
4	A representative of State Level Environment Impact Assessment Authority (SEIAA) Gujarat	Member
5	An Expert Member from Sardar Vallabhbhai National Institute of Technology (SVNIT), Surat	Expert Member
6	Dr. Jignaben Oza, Regional Officer Gujarat Pollution Control Board & Member Secretary (GCZMA- District level committee)	Member & Co-ordinator

An Expert group shall carry out the work entrusted by Hon. NGT in the Terms of References and shall submit their detailed report to the Joint Committee for further deliberation and validation. They shall approach other local person for getting the details on the subject. Expenses shall be borne by GPCB which in turn shall be initially incurred from EDC funds with GPCB and shall be subsequently recovered from the Project Proponent.

Accordingly as per Order, the Collector has nominated the Dy. Collector & Prant Officer – Surat City, the SEIAA has nominated Shri. P. H. Bhatt, Scientific Officer in the Expert Group & the Director, SVNIT has nominated Dr.Namrata Jariwala, Assistant Professor, Department of Civil Engineering, S V National Institute of Technology-Surat in the Expert Group.

1.2 Approach of the Study:

The Expert Group has convened first meeting on 13-07-2023. The Expert Group members have been briefed about the Hon. NGT order in the first meeting. The Expert Group has referred issues raised in Hon. NGT matter. Project proponent i.e. M/s M.M. Infra Buildcon was engaged in the sediment removal from the Tapi river Nr. Dumas area. This River stretch falls in CRZ area. M/s M.M. Infra Buildcon has obtained permissions/NOCs from certain govt. departments like Commissioner of Fisheries, Irrigation Dept. (N,WR,WS-Kalpsardept), & Quarry permits from Commissioner of Geology & Mining.

After detail discussion, Expert Group has decided to take following the approach for preparation of report:

- **Interaction with the authorities who have issued permissions/NOC:** Expert Group members noticed that some departments have issued permissions/NOCs for the

alleged activity. Commissioner of Fisheries, Gandhinagar, Surat Irrigation Circle Office, Geology & Mining Office- Surat has joined the Expert Group discussion during the 13-07-2023 meeting to understand the NOCs/permission issued by their department.

- **Document submission from concern departments:** Expert Group has asked to concern department to provide documents available with office regarding aforesaid NGT matter.
- **Site Visit:** Expert Group decided to conduct site visit in favorable weather condition. Site visit should be conducted in presence of Applicants & project proponent and Expert Group will listen to their representation.
- **Assessment of Damage & Environment Damage Compensation:** After understanding the situation, Expert Group has decided to analyze spatial and temporal satellite data and available and collected filed data for assessment of damage as alleged. As informed by the concerned departments, presently no activity is going on at site hence if any damage is occurred due to alleged activity it may have happened in past.
- **Conclusion & Recommendation:** After referring the documents, site visit and available data analysis, Expert Group would be able to give assessment about Environmental damage & probable EDC.

Chapter – 2 -Excerpt of Expert Group Meetings

i. 1st Expert group meeting:

The First Meeting of “Expert Group” conveyed on 13-07-2023 at Regional Office, Gujarat Pollution Control Board, Surat. Referring to Hon. NGT order , “Expert Group” came to know that the some government authorities has issued letters/NOCs, hence other department such as, Commissioner of Fisheries, Gandhinagar, Surat Irrigation Circle Office, Geology & Mining Office- Surat, has joined Expert Group discussion. It was decided that due to unfavorable weather & Onset monsoon season, site visit was not possible presently.

After discussion, Expert Group decided to ask concern department to submit following details.

Details	Concern Department
I. Assess market value of mined sand.	Geology and Mining
II. Find out the purpose for which mined material was used.	Geology & Mining
III. Find out quantity mined vis a vis permitted quantity.	
IV. Any Study conducted by the department	
V. Any letters/NOC/Regulatory permission issued to M/s M. M. Infra Buildcon	
VI. Submit Policy/Circular/Government Resolution of concern department in this case/subject reference	
VII. Find out if any blasting was carried out.	
VIII. Find out if any trees were cut without permission.	Forest Department
IX. Any permission issued by the revenue department for the alleged activity with documentary evidence	Mamlatdar-Surat City
X. Submit Policy/Circular/Government Resolution of concern department in this case/subject reference	
XI. Type of Fish in the region(Fish Species) & Fish Count in the area	Commissioner of Fisheries
XII. Any Study Conducted by the department	
XIII. Any letters/NOC/Regulatory permission issued to M/s M. M. Infra Buildcon	

XIV. Submit Policy/Circular/Government Resolution of concern department in this case/subject reference	
XV. Any Study Conducted by the department	Irrigation Department
XVI. Any letters/NOC/Regulatory permission issued to M/s M. M. Infra Buildcon	
XVII. Submit Policy/Circular/Government Resolution of concern department in this case/subject reference	

ii. 2nd Expert Group Meeting:

The Second Meeting of “Expert Group” convened on 18-08-2023 at Regional Office, Gujarat Pollution Control Board, Surat. Expert group has reviewed documents & details furnished by each department.

After reviewing documents from all submission, Expert Group made following observations:

- Commissioner of Fisheries, N,WR,WS-Kalpsar dept(irrigation) has issued NOC to M/s M. M. Infrabuildcon with a conditions to comply.
- Commissioner of Geology & Mining has issued Quarry permits under rule-22 of Gujarat minor mineral concession rules,2017
- All permissions & NOCs are taken at different time by project proponent. There is no harmony in making application to the departments. Fisheries department issued NOC on 04-02-2022 & Commissioner of Geology has issued two quarry permits issued in 29-03-2022. Whereas NOC of N,WR,WS-Kalpsar dept issued on 30-12-2022. N,WR,WS-Kalpsar dept NOC says that it is their responsibility of maintaining Tapi river & shore line The applicant Ms. M.M. Infrabuildcon has applied for NOC from N,WR,WS-Kalpsar dept on 30-08-2022. Expert Group observed that The department which overlooks the river body should be first approached about dredging activity, which is not the case here.
- Commissioner of Geology has permission under Rule-22(1) of Gujarat Minor Mineral Concession Rules,2017& preamble of approval says “Whereas Shri M M INFRA BUILDCON applied for grant of quarry permit for excavation and removal of metric tonnes of 100000.00 (Ordinary Sand) from Survey No. OPP 937,938,853,852,851,847,856 TAPI RIVER BED of Village DUMMAS Taluka MAJURA District SURAT Under rule 21 of the Gujarat Minor Mineral Concession Rules, 2017 and has paid an application fee of rupees 0.00 pursuant to the requirements of rule 22(1) of the Gujarat Minor Mineral Concession Rules, 2017. Accordingly, permission is hereby granted to the above applicant to quarry, win and remove 100000.00

metric tonnes of (Ordinary Sand) from the aforesaid area more fully described below on the following condition.” Condition No. 12 of this permission states that “The permit holder shall not commence any quarrying operations without obtaining all applicable environmental clearances for the area. This clearly indicates the permission has been given for mining of Sand.”

- Referring to documents provided by the all departments it seems that SMC permission has not been taken for on shore activity on revenue land as per Mamlatdar letter dated: 07-03-2022.
- Superintending Engineer, N,WR,WS-Kalpsar dept written letter to collector on 08-02-2023, tapi river is notified river Hence Geology & mining dept should obtain NOC from Irrigation Department- Focal officer of Tapi Basin. It is not obtained in the present case. Additionally According to Industries & Mines department Circular dated: 20-01-2014. Areas where there is chances of salinity ingress (Nr. Sea & river confluence to sea) , ordinary sand mining should not be carried out. Hence geology & Mining department should be instructed to stop M/s M.M. Infrabuildcon from carrying out Mining in Tapiriver.
- According to Agriculture, Farmers Welfare and Co-operation Department, GoG GR Dated : 21-08-2017,Point No: 11- Commissioner of Fisheries shall ensure that maintenance dredging should be carried out as per engineering norms & provide certificate that activity carrying out as per set standards.
- No study was conducted by any department prior issuing NOCs/Permission.

iii. 3rd Meeting of Expert Group(Virtual):

The Third Meeting of “Expert Group” convened on 21-09-2023 through Video Conference.

After the Site visit and studying documents submitted by concern department the Expert Group has decided to sought some details from concern department and from applicant like Monitoring reports from departments who have issued NOC/permissions, fisheries department shall submit details if any representation received from local fishermen regarding dredging, applicant shall submit details of correspondence with govt. bodies. Also, Expert group has asked to take data from SMC as they have conducted EIA study report of River front/barrage on Tapi River. Response received from the concern department has been discussed by the committee members.

Further, Dr. Namrata Jariwala, Professor at SVNIT and member of Expert Group has given presentation on spatial and temporal satellite data using satellite images/time series data of LANDSET-A satellite from April - 22 to March – 23 maps for the approximate area observed during site visit and available coordinates of the site and briefed about reflection in this study regarding vegetation/green cover changes on land and NDVI graph for turbidity and suspended particulates.

On the observation of the satellite images they have roughly calculated the number of vehicles being used at some of pick house of the activity i.e. Maximum 22 numbers of dredger, 70 numbers of Boats for movement of material and other relevant machineries where observed. Also, they are studying other factors and opposite side of river bank as alleged by applicant during site visit and also requested for some time to study further in this context.

Also, Satellite images also reveals that there is loss of mangroves in the activity area, the Expert group has asked to study data of before activity – during activity – after activity to SVNIT so that the change in geography may reflect the effect of the activity on ecology of affected & nearby area.

Than after, Expert group has discussed various methodologies can be used for damage assessment and compensation calculation and what are the factors to be taken in to consideration for EDC. Also, there is a part of noise pollution and vibration due to heavy machinery operation and air pollution due to loaded vehicular movement.

iv. Site Visit:

Expert Group has visited the site of M/s M. M. Infrabuildcon on 19-08-2023 at 10:30 onwards.

Applicant & Project proponent has been informed to remain present at site visit as per Hon. NGT order vide email dated 10-08-2023 as well as on 18-08-2023. Then Expert Group has visited site along with applicant. Project proponent was not present at site. He was also contacted telephonically during site visit. He informed that due to unwell of his family member he was not able to present before Expert Group. Expert Group has asked him to

submit written representation to RO, GPCB-Surat within 7 days. RO, GPCB-Surat (Coordinator) has not received any representation from the applicant.

The site is located at Village Dumas, District: Surat, Coordinates of Site: 21.134724, 72.71176. Expert Group observed that, during site visit no activity was going on. Site situation indicates that it's not in operation since recent past. Machineries observed on the bank of River Tapi. Deposition of coarse material of sediment is observed on shore. Various machineries like Barges, Dredgers, Boats, Screeners, Pumps, transfer pipes, Pokland excavator etc. observed at site. Weigh Bridge with Cabin also observed at site. All machineries were not observed in operation. Applicant informed that , Project Proponent(PP) is carrying out sediment removal process from Tapi river estuary zone and this process involves Sediment extraction through suction pump boat-Dredger, then extracted material transferred to Barge. Then barge vessel moves to shore & here extracted material transferred on shore & passed through screens. Here screen separate material into Sand & Coarse material majorly. After that screened material i.e. sand is sold as per approval of geology & mining dept.

Mangroves are observed on the site. Dense mangroves observed on shore on both side of river bank. Continues Mangroves belt is observed along the Tapi river bank, It seems PP has destructed the mangroves for on shore activity.

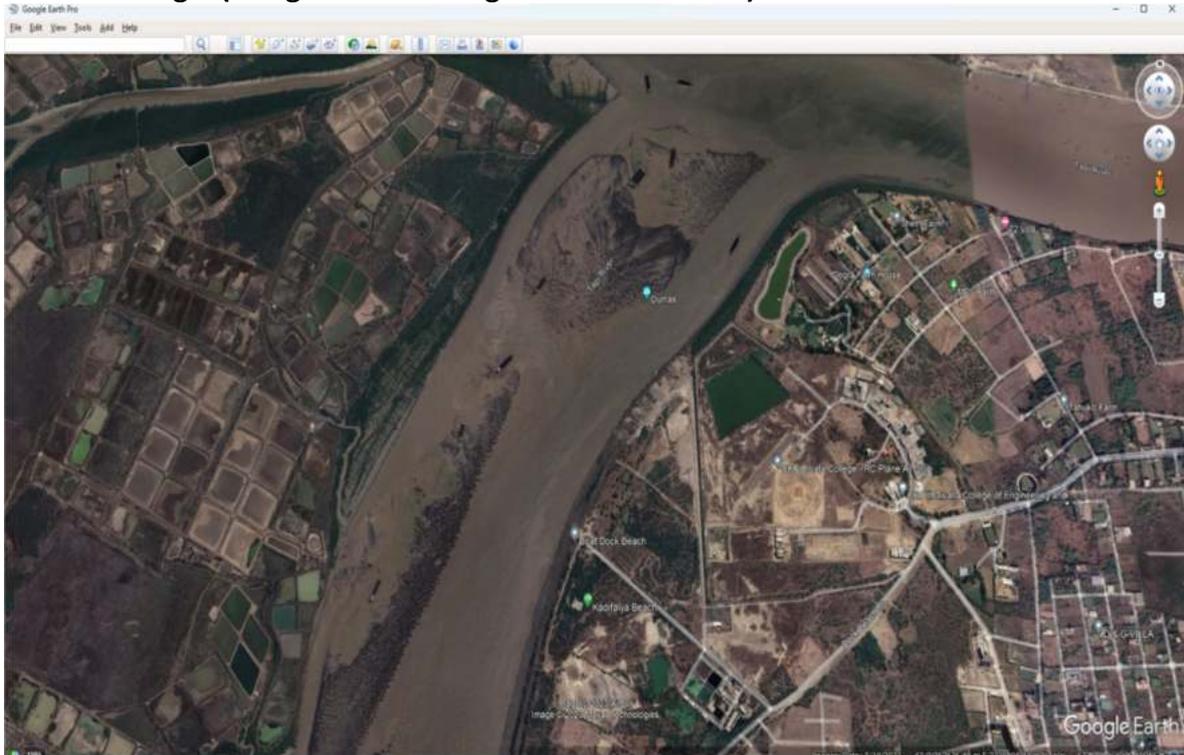
Coarse material (like pebbles) observed on shore in more than 1 hector area. The applicant though obtain dredging permission from Commissioner of Fisheries, it appears they have used only sand from the sediment. Project proponent has obtained Quarry permits from Commissioner of Geology & Mining only to sell ordinary sand. This indicates, PP has conducted this activity only for obtaining sand from sediments.

Photograph of Site visit:

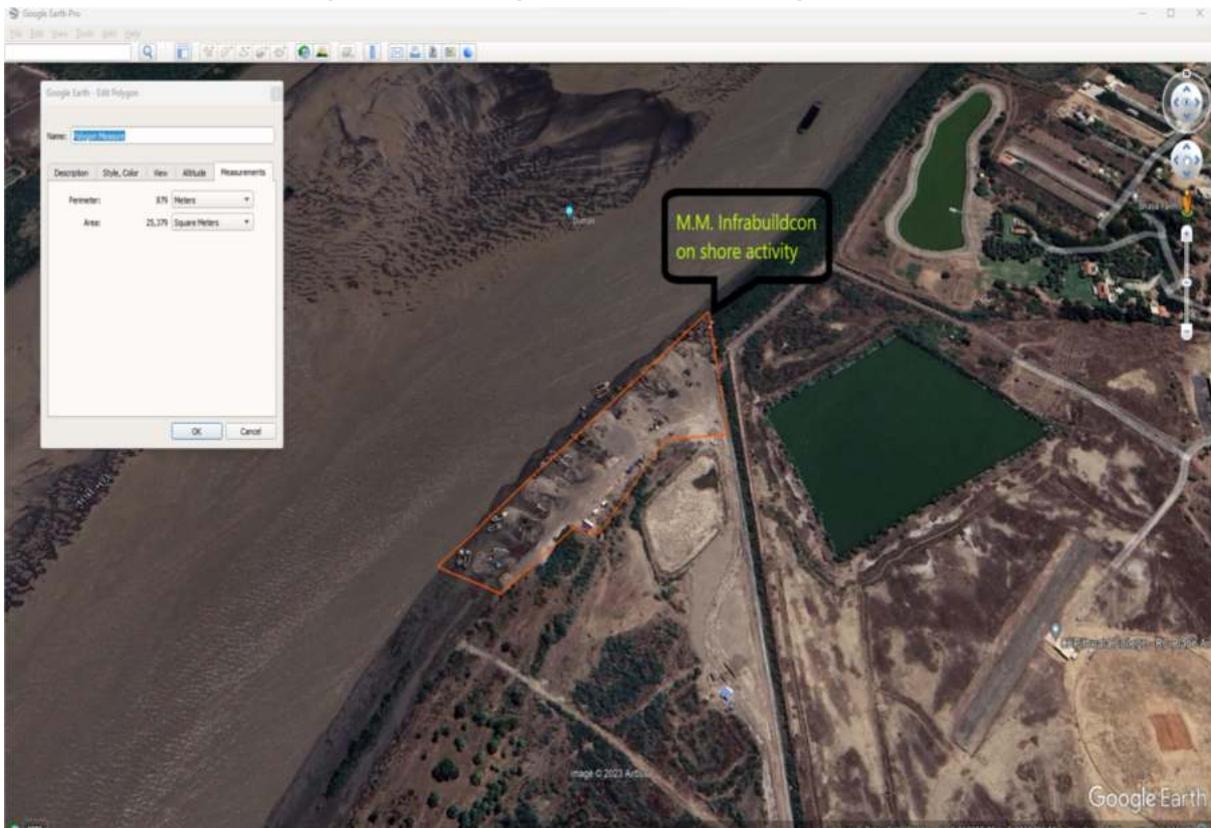


Coarse Material (tailings)observed on Bank of River Tapi

Satellite Image: (Google Earth – Image Date:05-10-2023)



Tapi river estuary zone around activity area



M.M. Infrabuidcon on shore activity in @25,379 m² (2.53 Ha) area

v. Representation from the Applicants:

Mr. M.S.H. Shaikh , Applicant of O.A. 76/2023 explained that M. M. Infrabuildcon was removing deposition from Tapi river & shore of Kidia bet island. They were conducting this activity with use of heavy machineries. They have stopped activity since February -2023.

Applicant has claimed that:

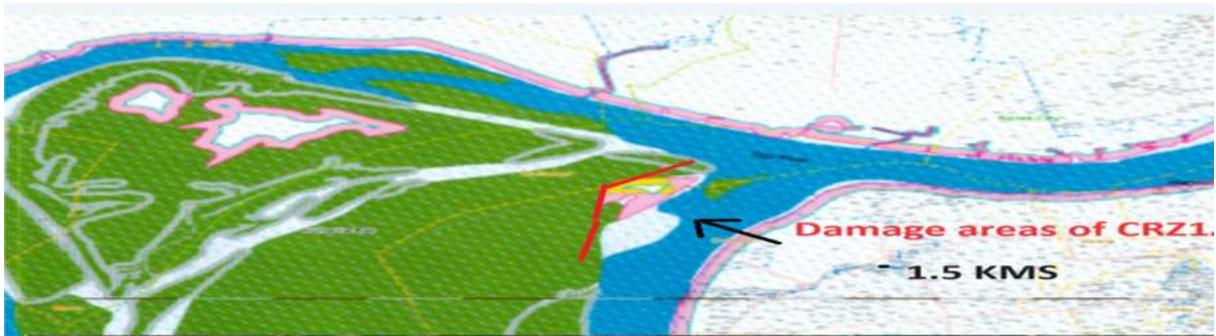
- i. Leases are wrongly issued.
- ii. Project proponent has not obtained CRZ permission as this area falls in CRZ.
- iii. Leases are issued without prior permission of SMC, Irrigation Department, GCZMA.
- iv. Lease validity is expired.
- v. Project proponent was carrying out activity without proper dredging plan.
- vi. Kidia bet is falls in CRZ-1(A)(Ecologically sensitive area) as per notification.
- vii. Project proponent was operating with 50 dredger machine (Cap. 150 HP), 17-18 pokland .
- viii. They have carried out Mining activity in tapi river & along the shore line towards bet Approx.: 1.5 km length, 20 m width, 3 m Height. Overall 15000 Mangrove trees were damaged in 5 ha. Area due to aforesaid activity.
- ix. Fisher men community has not made any representation regarding requirement of dredging activity in Tapi river stretch.
- x. Project proponent has carried out activity from March -2022 to January-2023. After that it's not in operation.
- xi. Environment Damage due to project proponent activity at site : Mostly machinery was working on diesel engine , it lead to Air pollution, Diesel Engines were without silencer , so it was generating noise pollution, there is no change in ground water table, 1 Ha area damage on survey no. 937 due to activity, Deposition of tail material. No permission for on shore activity taken. Revenue department has been asked regarding submission of actual survey numbers of site & area belongs to.
- xii. Economic damage to Fisher men community: There is also considerable damage to fisher men community due to project proponent activity as it involves operation of heavy machineries, Continuous Barge & dredger movement which increase turbidity in water hence fish catch is substantially reduced, which affect the earning of

Fishermen. For the estimation about financial loss, Applicant has submitted that: Modar, Mallet, Mud Skipper, Shrimp, Sea bash fishes available in this region. About 200 boats registered from Magdalla, Rander, Dumas, Bhimpore , Sultanapur villages. It operates average 17 days in month & 1 boat catches 20 kg Fish in a day, Market value of 1 kg fish is Rs.450.It comes to around Rs.1,53,000. After deduction of all expense earning is Rs. 1,00,000 per month per boat.

- xiii. According to Applicant, They are estimating Sand removed Tapi river & shoreline is amounting about Rs.189 Crore.
- xiv. Applicant has also submitted photos & details vide email 17-08-2023 to Expert Group members. This email contains goggle drive of various records. Applicant has provided various photograph taken during activity & Documents received through RTI.
- xv. Applicant has also mentioned letter written to SMC & Forest dept. for damage to road & damage to mangroves respectively. SMC also written letter to Geology & Mining dept for the same. Applicant will furnish details to the “Expert Group”

Applicant has further emailed details environmental damage on 24-08-2022, There are approx. 40,000- 60,000 tonnes of mining tails thrown on the Govt land at site where the landing had happened which needs to be restored in the original position. The damage of Kadiyabet soil, and damage to the hydrology of the area is in a 1500 meters x 20 meter wide belt = 30,000 SQM = 3 hectare. The damage caused to the hydrology of river due to the soil particles disposal (SS) which caused damage of River bed of Tapi, Which should also be taken as violation and damage to ecology and environment.

Google Image submitted with mail by applicant,



Second Applicant Representation:

Second Applicant Mr. Jignesh Togadia, Applicant of O.A. 81/2023. He is resident of Rajkot. He has submitted written submission before the Expert Group. Major Points of his written representation is as follows:

- Project proponent is carrying out Mining activity Tapi River without Environment clearance & CRZ clearance.
- Mining is prohibited in CRZ area.
- The Sand removed from aforesaid area is sold in South Gujarat & Mumbai.
- This illegal mining has damaged to Environment & Ecosystem.
- Fisheries department & Irrigation department has issued NOC without any proper Study.
- Project proponent has violated condition no.12 of Quarry permit. Condition No. 12 states that : “The permit holder shall not commence any quarrying operations without obtaining all applicable environmental clearances for the area.”
- According to Applicant, They are estimating Sand removed Tapi River & shoreline is amounting about Rs.151 Crore.
- Mining is carried out without District Survey Report (DSR).

Chapter-3

3.1 - Submission from Government Authorities:

1. Forest Department-Surat:

(Submission vide letter Dated: B/JMN/17/2151/2023-24 Date: 18-08-2023)

- Department has submitted that, Forest Dept. has not issued any permission to M/s M. M. Infra Buildcon for the activity in tapi river bed, further they have not issued any permission to cut the trees. Furthermore, Site of the M/s M. M. Infra Buildcon activity is not falling in Reserved or Unclassified Forest.

2. Gujarat Maritime Board - Surat:

(Submission vide letter Dated: GMB/POM/T/GPCB MMINFRA Minning/2023-24/356 Date: 19-07-2023)

- Magdalla port is located far away from mining site of M/s M.M. Infra Buildcon. GMB has not kept any supervision on this mining as GMB has not issued any “ NOC” to M/s M.M. Infra Buildcon for carrying out mining in riverbed of Tapi. Further, other departments who have issued NOC/Permission to M/s M.M. Infra Buildcon for carry out such activity have also not informed GMB regarding mining approval given to M/s M.M. Infra Buildcon in magdalla port limit area.
- Moreover, M/s M.M. Infra Buildcon has never approached GMB office for permission to carry out blasting.

3. Mamlatdar – Majura (Submission vide letter Dated: JMN/vashi.1209/2023 Date: 19-08-2023)

- Mamlatdar office - Majura has received application from M/s M. M. Infra Buildcon – Hirenkumar Ranchhodbhai Oad regarding revenue approval for removal of material from Tapi river passing from Dumas, Magdalla, Rundh, Gavier, Umara and Piplod. Mamlatdar office had intimated to geology office –Surat that Villages. Mamlatdar office has written letter that River Tapi in aforesaid area is passing from Surat Municipal Corporation area hence NOC from SMC is required in such cases. Hence No approval issued from Mamlatdar Office- Majura.

4. Commissioner of Fisheries, Gandhinagar: (Submission vide email Dated: 20-07-2023& 21-09-2023, 07-10-2023,18-10-2023)

- Commissioner of Fisheries has issued NOC to M/s M. M. Infrabuildcon for dredging of sediments from Tapi river passing from villages Dumas, Hazira, Gavier, Bharpore, Umara, piplod, Pal, Bhatha, Adajan etc. vide letter No.: gum/tek/T-5/dredging/NOC/surat/21-22/1813 Date:04-02-2022 with subject to conditions to comply.
- Commissioner of Fisheries issued NOC for 5 years with area demarked with Coordinates & paying royalty to Geology – Industry & Mines department & following the condition laid down in the NOC. (Coordinates of map are as follows:1) 21.046273,72.708026-2) 21.053739,72.654365- 3) 21.21642,72.802296- 4)21.218985,72.806883)
- Commissioner of Fisheries has also submitted data related to Fish production for the year of 2021-22. The data is of entire Surat district hence it is not appropriate to consider for this analysis.
- Commissioner of Fisheries also been asked regarding any monitoring conducted by organization to verify NOC conditions, They have replied, Commissioner of Fisheries has issued NOC & no work order has been issued to the company hence no monitoring is conducted after issuing NOC.
- The Commissioner of Fisheries has not received any representation from the fishermen community regarding dredging requirements in Tapi river.
- Commissioner of Fisheries has not issued any work order for maintenance dredging in Tapi river.

5. Office of the Geologist(Commissioner of Geology & Mining) –Surat(Submission vide letter Dated: GS/CRZ/GCB/NGT/2023/2859 Date: 24-07-2023&07-10-2023)

As per Office Submission,

- No blasting is required as the dredged material is in loose form. So no blasting was carried out.
- Mined Material is used for sale for construction work.
- Market Value of Mined Sand is @Rs. 200-250 per ton.
- Commissioner – Geology & Mining has issued two Quarry permits issued to M/s M. M. Infrabuildcon 1) Quarry permit for Ordinary Sand-1,00,000 MT from Survey No.: Opp. 937,938,852,851,847,856 (Area 16.24.50 ha) from tapi river bed issued on 04-04-2022 validity 180 days from day of activation, 2) Quarry permit for Ordinary Sand-1,00,00 MT from Survey No.: Opp. 1005,1003,1002,951,950,937/2 (Area 34.16.83 ha)from tapi river bed issued on 04-04-2022 validity 180 days from day of activation. Second permit has been extended for further period of 180 days vide letter dated: 01-11-2022.

Commissioner – Geology & Mining has issued two Quarry permits to M/s M. M. Infrabuildcon with subject to conditions to comply.

- Office of the Geologist(Commissioner of Geology & Mining) –Surat also been asked to any monitoring carried out by organization to verify NOC conditions, As per the reply , Office of the Geologist(Commissioner of Geology & Mining) –Surat has conducted surprise checking of project proponent activity & they have not found any irregularity.
- 6. Executive Engineer - Drainage Division-No.02-Narmada , Water Resource, Water Supply And Kalpsar Department(Submission vide letter Dated: DD-2/PB-3/Desilting/81-2023/vashi-59-18/2059 Date: 21-07-2023**
- M.M. Infrabuildcon has made application vide letter dated: 30-08-2022 to Superintending Engineer, Surat Irrigation Circle,Surat.
 - Narmada , Water Resource, Water Supply And Kalpsar Department-Surat has issued NOC for desilting in Tapi river to Geologist – Geology & Mining Department with 36 Month validity vide letter dated : 30-12-2022 with subject to conditions to comply.
 - N,WR,WS-Kalpsardept NOC Document states that, Tapi river & Shore line of Tapi river is required to maintained by their department.

3.2Chronology of Events:

Sr. No.	Name of Department/PP	Date	Subject of letter
1	M/s M.M. InfraBuildcon	28/01/2022	Application to Commissioner of Fisheries for obtaining NOC by PP.
2	Commissioner of Fisheries	04/02/2022	"No Objection Certificate" for removal of dredging of silt, clay, sand, gravel (sandbar) in Tapi riverbed passing through the boundary area of villages Dummas, Hazira, Magdalla, Kawas, Rundh, Gwiar, Bhatpor, Umra, Piplod, Pal, Bhatha, Adajan etc. of Surat district and Surat city taluka.
3	Mamlatdarsurat city majura	07/03/2022	Letter for getting opinion of Dredging Distilling in Tapi river.
4	Commissioner of Geology & Mining	29/03/2022	Quarry permits issuance to M/s M.M. infrabuildcon (Interim Order)
5	Commissioner of Geology & Mining	04/04/2022	Quarry permits issuance for 180 days.
6	Commissioner of Fisheries	11/05/2022	Allowing M/s M.M. infrabuildcon for dumping of dredged materials on Tapi river bank removed during dredging.
8	M/s M.M. InfraBuildcon	30/08/2022	Regarding permission for self-expense distilling / dredging in Tapi River passing through Surat City toN,WR,WS-Kalpsar dept.
9	Commissioner of Geology	01/11/2022	Extension of Quarry permits for further 180

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	&Mining		days.
10	Geology and Mining Department- Surat	19/12/2022	Provide "No Objection Certificate" from Irrigation department.
11	Surat Municipal Corporation	26/12/2022	SMC NOC is not required to sand mining in Tapi river.
12	Narmada, Water Resources, Water Supply and Kalpsar Department	30/12/2022	"No Objection Certificate" for de-siting in Tapi river.
13	Narmada, Water Resources, Water Supply and Kalpsar Department	08/02/2023	Department requested District collector to pass instructions to stop Sand mining activity of M/s M.M. InfraBuildcon in Tapi river basin.
14	Geology and Mining Department	19/04/2023	Commissioner of Geology & Mining replied N,WR,WS-Kalpsar dept for explanation of permission in reference to M/s M.M. InfraBuildcon activity.

Chapter – 4

Deliberation of Expert Group

4.1 Deliberation of Expert group on permissions/NOCs:

According to available document, M/s M.M. Infrabuildcon has applied to Commissioner of Fisheries for obtaining NOC vide their letter dated: 28-01-2022. Based on Application, Commissioner of Fisheries has issued NOC to M/s M. M. Infrabuildcon vide letter dated: 04-02-2022, to remove sediments like sand, gravels, soil etc by dredging activity in tapi river passing from Dumas, Hazira, Magdalla, Kavasa, Rundh, Gavier, Bhatpore, Umara, Pipload, Pal, Bhatha, Adajan villages with conditions to comply. Coordinates of approved map by Commissioner of Fisheries are: 1) 21.046273, 72.708026- 2) 21.053739, 72.654365- 3) 21.21642, 72.802296- 4) 21.218985, 72.806883. Representative of Commissioner of Fisheries has stated that the NOC issued as per Circular of Agriculture, Farmers welfare and Co-operation Department No.: FDV/122020/157/T Dated: 26-05-2020 regarding, Commissioner of Fisheries NOC is required before carrying dredging / mining activity within 10 km radius from Fish landing centers. According to Agriculture, Farmers Welfare and Co-operation Department, GoG GR Dated : 21-08-2017, Point No: 11- Commissioner of Fisheries shall ensure that maintenance dredging shall be carried out as per engineering norms & provide certificate that activity is carried out as per set standards.

Expert Group is of the opinion that commissioner of Fisheries NOC has been sought by the Circular may be for the purpose that, Fishing activity / Marine Ecology shall not be disturbed due to such activity in the vicinity of fishing port/harbour.

Condition no.: 04 of this permission states that, Mining, De-silting & Dredging activity shall not damage river bank. Condition No. 07 & 08 states that, Applicant shall carry activity such that, The other contractor conducting maintenance dredging shall not be disturbed.

Based on the submission of Commissioner of Fisheries the Expert Group has observed that, Applicant has violated condition number: 04 as unit has conducted activity by disturbing tapi river bank. Condition no. 07 & 08 indicates that the NOC has not been given for maintenance dredging as Commissioner of Fisheries may engaged other contractor to conduct maintenance dredging in Tapi river following prescribed procedure. Maintenance dredging is also not specified in NOC issued to M/s M.M. Infrabuildcon. So this dredging NOC purely for removal of sediment from tapi river. Commissioner of Fisheries is also submitted that, they have not received any representation regarding dredging requirement in Tapi river.

Subsequently, Commissioner of Fisheries has issued letter vide dated: 11-05-2022 to M/s M. M. Infrabuildcon to dump removed material sand, gravels, soil etc at Tapi river bank after taking consent of land owner.

The Letter issued by commissioner fisheries is merely an NOC for dredging activity and not for sand mining activity. Fisheries department does not have the power to grant any such permission to any one agency without following due procedure and without competitive bidding.

The fisheries department also does not have any power to allow a particular agency to use government land without the prior permission of the District Collector and on payment of fee as prescribed by the Revenue department.

~~Expert Group felt that, Whether Commissioner of Fisheries can issue permission to dump sediment on land, It needs to ascertain at the appropriate level.~~

Commissioner of Geology & Mining:

After Commissioner of Fisheries NOC, Commissioner of Geology & Mining has granted Interim Quarry Permit vide quarry permit no.: QP210001550 Dated: 29-03-2022 for quarrying Ordinary Sand = 1,00,000 MT from Survey No. Opp. 937,938,853,851,847,856,851 of Tapi river bed (Area allocated: 16.24.50 Ha). This is subsequently granted on 04-04-2022 for 180 days from the date of activation. Similarly another quarry permit granted vide quarry permit no.: QP210001551 Dated: 04-04-2022 for quarrying of Ordinary Sand = 1,00,000 MT from Survey No. Opp. 1005,1003,1002,951,950,937/2 of Tapi river bed (Area allocated: 34.16.83 Ha)

The Quarry permits were extended for further 180 days by letter dated: 01-11-2022 by Commissioner of Geology & Mining.

Expert Group has observed that Both the Quarry permits were issued under Rule-22(1) of Gujarat Minor Mineral Concession Rules, 2017 for quarrying Ordinary sand = 1,00,000 MT each. Total quarry permit issued for Ordinary Sand = 2,00,000 MT. Condition no.: 12 of Quarry permits states: The permit holder shall not commence any quarrying operations without obtaining all applicable environmental clearances for the area. PP has never approached concern authority for Environmental Clearance & started activity without prior environmental clearance. Unit has not complied conditions of quarry permit. Industries & Mines Department has issued quarry permits arbitrarily without any scientific study and also not verified compliance of permissions issued.

As per records of commissioner of geology & mining M/s M.M. Infrabuildcon has dispatched 96,426.349 MT & 94373.476 MT Ordinary Sand in both the permits.

Upon asking about procedure to allot ordinary sand mining to any agency, Commissioner of Geology & Mining-Surat Officer stated that, Ordinary sand mining is allotted through e-auction for commercial purpose and permit is only granted for captive consumption in government projects without e-auction.

Expert Group observes that prior to grant such quarry permit, Revenue permission shall be taken from Collector office/SMC with other authorities permissions like Irrigation department, Fisheries/GMB(as applicable) and Environmental Clearance.

Mamlatdar & SMC:

Mamlatdar, Majura has also been asked to give his opinion by Geologist-Surat. Accordingly Mamlatdar-Majura has given their opinion by letter dated: 07-03-2022, The area of Tapi river from Dumas, Magdalla, Rundh, Gaview, Umara and Piplod falls in jurisdiction of Surat Municipal Corporation. Mamlatdar-majura has not issue any permission to M/s M.M. Infrabuildcon.

Geologist has asked NOC of Executive Engineer, Southwest Zone, Surat Municipal Corporation. Executive Engineer has given reply vide letter date: 26-12-2022 regarding SMC NOC is not required to sand mining in Tapi river. This clears that applicant has not taken any permission for usage of on shore land from collector office/SMC.

Irrigation Department (Narmada, Water Resources, Water Supply and Kalpsar Department):

M/s. M.M. Infrabuildcon has applied to irrigation Department for grant of necessary approvals for de-silting activity on 30-08-2022. Later on District Geologist-Surat has also written letter to give NOC for the activity of M/s. M.M. Infrabuildcon vide letter dated: 19-12-2022. Accordingly Executive Engineer, Drainage Department No.:02 have issued NOC for de-silting in Tapi River to District Geologist-Surat vide letter dated: 30-12-2022. NOC Letter of Irrigation department reflects that, irrigation department is looking after maintenance of Tapi river & its bank.

Expert Group observed that Condition No.05 states that, During De-silting activity damaged should not be occurred to Tapi river bank & structures constructed in Tapi River. Condition No.02 states that Unit shall obtain approval from all concerned department. Condition no.: 13 states that, dredging shall not be carried out within 60 m from the river bank.

Later on Narmada, Water Resources, Water Supply and Kalpsar Department has written letter to the District Collector –Surat on 08-02-2023. Letter states that Tapi river belt Singapore weir onwards falls in CRZ area & Mining activity is prohibited in CRZ area as per notification. As per Government Resolution of Industries & Mines Department Dated 27-12-2012 & 20-01-2014 clears that Sand mining shall not be allowed in areas where chances of sea water intrusion with river water. In consideration of the GR, M/s M.M. Infrabuildcon is carrying out mining activity in Tapi river mouth near Dumas. Hence M/s M.M. Infrabuildcon is required to be stopped.

Subsequently Commissioner of Geology & Mining has written letter to Superintending Engineer, Surat Circle, Surat regarding clarification Sand removal Geology & Mining department given permission to M/s. M. M. Infrabuidcon for sand removal activity based on permission from Commissioner of Fisheries. Geology & Mining department has issued permission only for dump & sell removed material from Tapi river belt.

Expert Group here observed that, Narmada, Water Resources, Water Supply and Kalpsar Department letter Dated: 30-12-2022 & 08-02-2023 are self-contradicting.

Expert Group has critically reviewed the document submitted by the various departments. Expert Group inferred that,

- a. There is no synchronization in the permissions taken from different department, some permissions/NOCs were issued in February-2022 & March-2022 Whereas Some NOC/permission were issued in December-2022. Every authority has only issued NOCs except Commissioner of Geology & Mining.
- b. Narmada, Water Resources, Water Supply and Kalpsar Department who has primary responsibility of maintaining river body has not given any permission. Agency has approached Narmada, Water Resources, Water Supply and Kalpsar Department at last. The NOC issued also lacking with technical specification of dredging activity.
- c. Commissioner of Fisheries has not received any representation regarding dredging needs to be carried out in Tapi river. Document shows Commissioner of Fisheries may engage other contractor for conducting maintenance dredging activity. This indicates the NOCs are not given for the maintenance dredging activity. None of the permission has shown requirement of Dredging activity.
- d. Neither of the permissions/NOCs were mentioning safe disposal of sediment material.
- e. Furthermore, No any department has conducted technical study before issuing the permission/NOCs.
- f. Even after issuing NOC, No any authority has conducted periodical monitoring on activity & verification of NOC conditions.
- g. Even the NOCs are not issued as per their prescribed standards laid down in Department, Government Resolutions/Circulars like commissioner of Fisheries NOC is not mentioning about Dredging activity, technical specification as mandated by Government Resolution of Agriculture, Farmers Welfare and Co-operation Department, GoG Dated : 21-08-2017, Point No: 11- Commissioner of Fisheries shall ensure that maintenance dredging should be carried out as per engineering norms & provide certificate that activity carrying out as per set standards.
- h. Usually dredging should be carried out by any Department/agency to fulfill the requirement as per dredging plan prepared by expert institute or irrigation department. In this case neither the need of dredging has been arisen nor technical study has not been conducted by any authorities. Even the agency has not approached any authorities with proper Dredging plan.

The project proponent at some places applied for dredging and at others for ordinary sand mining. The only purpose of the project proponent was commercial extraction of ordinary sand, which he successfully carried out in the garb of dredging activity. Project proponent has not furnished any permission for on shore activity. Project proponent has not produce any documents& furnished any information to Expert Group even after given ample opportunity of being heard.

Considering above circumstances & referring to above documents, Expert group construed that M/s M. M. Infrabuidcon activity should be considered as Mining activity. It also indicates that overall activity is operated in violation of Environmental laws & prevailing other laws. No any Environmental permission was taken for aforesaid activity. This activity is also prohibited under Clause-4(viii) of the CRZ Notification-2019 & 2011.

4.2 Precedent: Hon. NGT orders on Dredging activity:

Hon'ble NGT (PB) in O. A.271 & 286 vide order dated: 27-09-2013 directed that the EC was required for all mining activities. Subsequently, in O.A. 271 & 286 of 2013, by order dated 17.01.2014, Hon'ble NGT(PB) clarified that maintenance dredging in ports are exempted from EC as mining activity. Relevant Para of NGT order Dated 17.01.2014,

“Learned counsel appearing for the Respondents submits that the Interim Orders passed by the Tribunal dated 27th September, 2013 have affected dredging operations, which they ought not to prohibit dredging for the purposes of clearing ship channels in the Port. Submissions made by the Respondents appear to be correct and reasonable and, therefore, we modify the interim Orders to the extent that they shall not apply to dredging being done for the purposes of clearing the channels and such works shall not be covered by our Interim Orders”

But Hon. NGT also considered “Having heard learned counsel appearing for the parties at some length, we are of the considered view that dredging is an essential feature and is in the interest of the environment as well as for the movement of ships. However, its extent and manner of dredging is always a matter of concern for all the stake holders as excessive dredging can lead to damage to the environment, including ground water as it would be come saline” in the same matter by order dated : 08-08-2014.

Hon. NGT order has also passed an order in O.A. 158 of 2018 vide order Dated: 20-05-2021 on similar subject of dredging activity with following observations,

1. No direction can be given for total banning of dredging or de-silting of dams or river beds as contended by some of the applicants in some of the applications mentioned above.
2. No environment clearance is required for de-silting of dams, reservoirs, rivers etc.

3. In the guise of de-silting or dredging of dam sites or lakes or river, no illegal mining should be permitted.
4. The dredging or de-silting can be done strictly in accordance with the guidelines given by the MoEF&CC in Sustainable Sand Mining Guidelines, 2016 and also Enforcement and Monitoring Guidelines for Sand Mining, 2020 and directions in Anumolu Gandhi vs. State of Andhra Pradesh O.A. No. 395 of 2018 (Supra) and also in O.A. 47 of 2016-Tirumalasetti Srinivas Vs. Government of India with O.A. No. 117 of 2016-DevineniRajasekhar vs. State of Andhra Pradesh &Ors. and O.A. No. 259 of 2016-Mr. Sakeer vs. State of Kerala &Ors.

Hon. NGT reiterated similar Directions in several other matter like O.A. 144 of 2020(SZ), O.A. 259 of 2016 (SZ), O.A. 47 of 2016(SZ), O.A. 34(THC)/2013(WZ).

This imparts clear that, Precedent NGT orders says even desilting/dredging activity requires attention and dredging or de-silting can be done strictly in accordance with the guidelines given by the MoEF&CC in Sustainable Sand Mining Guidelines, 2016 and also Enforcement and Monitoring Guidelines for Sand Mining, 2020.

4.3 Environmental Statutes / Relevant Guidelines:

A) Sustainable Sand Mining Management Guideline-2016

Ministry of Environment, Forest & Climate Change has issued Sustainable Sand Mining Management Guideline in 2016. The Guidelines has been made with major objectives that,

- i. To ensure that sand and gravel mining is done in environmentally sustainable and socially responsible manner,
- ii. To improve the effectiveness of monitoring of mining and transportation of mined out material,
- iii. To maintain the river equilibrium with the application of sediment transport principles in determining the locations, period and quantity to be extracted.
- iv. Streamlining and simplifying the process for grant of environmental clearance (EC) for sustainable mining.

B) Enforcement & Monitoring Guidelines for Sand Mining-2020

Ministry of Environment, Forest & Climate Change has issued Enforcement & Monitoring Guidelines for Sand Mining in 2020. The Guidelines has been made with major objectives that,

- i. To regulate the Sand & Gravel Mining in the Country since its identification to its final end-use by the consumers and the general public,
- ii. Post Environmental Clearance Monitoring,
- iii. To control the instance of illegal mining

C) National Framework for Sediment Management – October-2022:

Ministry Of Jal Shakti, Department Of Water Resources, River Development & Ganga Rejuvenation has formed National Framework for Sediment Management in October-2022. Following the Framework, MoEFCC has issued Office memorandum Dated: 12-07-2023 ,” Based on the recommendation of the EAC & keeping view in the directions of Hon’ble NGT, the matter has been examined by the ministry in detail and it is hereby directed that the exemption from EC provided vide S.O. 1224(E) dated 28-03-2020 for dredging and di-silting of dams, reservoir, weirs, barrages, river and canals shall be subject to Environmental Safeguards as proposed in National Framework for sediment management issued by Ministry of Jal Shakti “.

D) EIA Notification – 2006 as amended from time to time:

The Mining activity is covered as category 1(a) of the EIA Notification 2006 published by Ministry of Environment Forest and Climate Change on 14.09.2006 under the Provisions of Environment Protection Act 1986. MoEF&CC enforced EIA Notification-2006 came in to force on 14.09.2006 mandating prior Environment Clearance for the Mining activity listed in item 1(a) of the schedule. There are several amendments issued by MoEF&CC subsequently and also the Hon’ble Supreme Court and National Green Tribunal had issued the direction time to time. Initially the mining leases of size less than 5 ha were exempted from the requirement of Environment Clearance. In the year 2012 The Hon. Supreme Court orders in the matter DEEPAK KUMAR & OTHERS VS STATE OF HARYANA & OTHERS (2012) 4 SCC 626 – The mining activity in respect of minor mineral below 5 ha have to obtain Environment Clearance which includes their renewal as well.

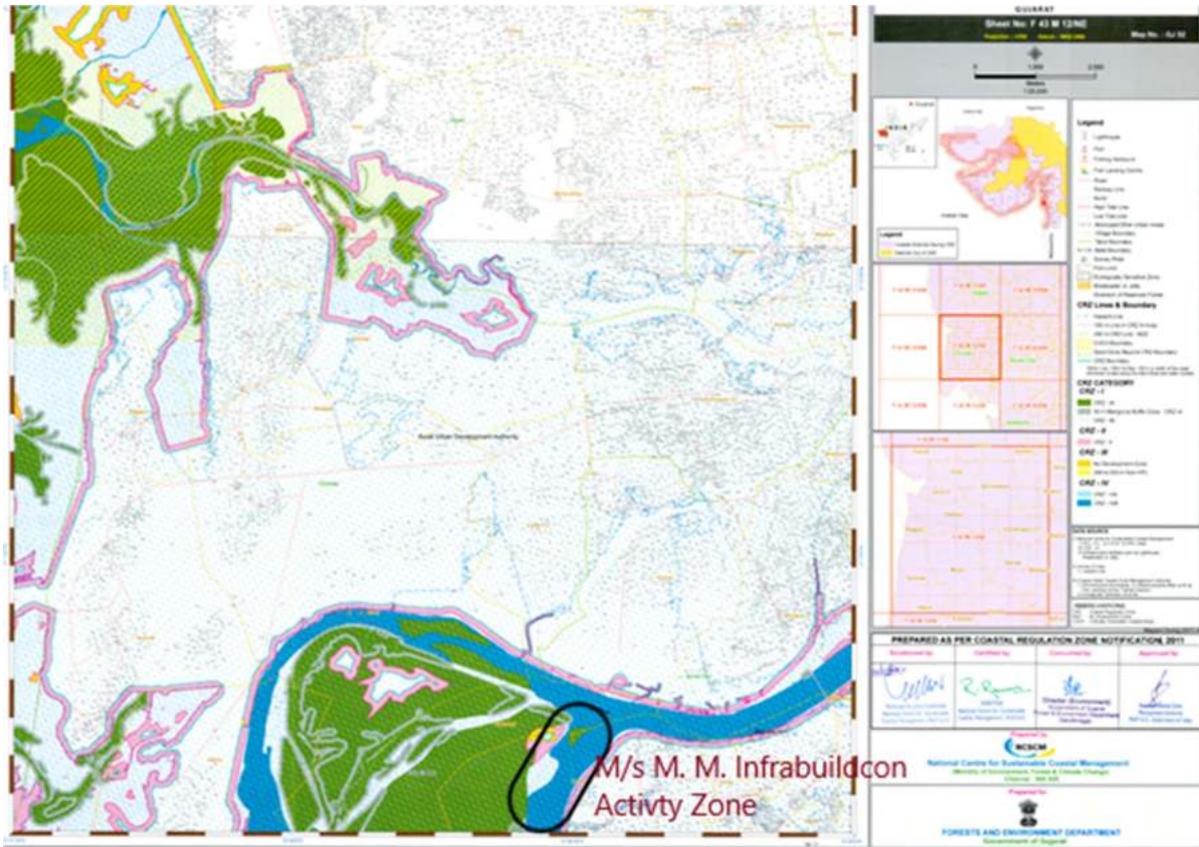
As per EIA Notification 2006 the proposals are categorized in category B1 & B2. The B1 Category projects are required to obtain Terms of Reference so as to prepare EIA report and to conduct the Public hearing prior to apply for Environment Clearance. However the B2 category projects can apply for Environment Clearance directly with EMP and pre-feasibility report and approved mining plan.

E) CRZ Applicability:

According to submission, Tapi river stretch permitted by Commissioner of Fisheries vide letter 04-02-2022 on following co-ordinates: 1) 21.046273, 72.708026-2) 21.053739,72.654365- 3) 21.21642,72.802296- 4)21.218985,72.806883 for sediment removal activity. Expert Group has conducted site visit & area of sediment removal compared with approved CRZ map (Sheet No. F 43 M12/NE, Map No.: GJ 52) indicates that aforesaid activities falling under CRZ-I(B), CRZ – II & CRZ - IV Area.

Expert Group is in the opinion that Project proponent activity should be consider as Sand mining activity as none of the permission/NOCs justifies requirement of dredging activity. Mining activity is prohibited as per CRZ Notification 2011 & 2019.

CRZ Map: (M/s M.M. Infrabuildcon on CRZ Map)



M/s M.M. Infrabuildcon has not taken any permission under Environmental Statues. Neither of the NOCs/permission is binding PP to follow sustainable sand mining Guidelines – 2016 & Enforcement & Monitoring Guidelines for Sand Mining-2020 as mandated by Hon. NGT & Ministry of Environment, Forest & Climate change. PP has not furnished any compliance & detail of the same. PP has failed to comply with the Guidelines.

Chapter - 5

Data analysis & Results

Introduction:

M/s. M M Infra Buildcon has started activity in April 2022 as per the approval of Fisheries department and Commissioner of Geology and Mining issued on 04-02-2022 & 29-03-2022 respectively. During the conversation with the Applicants during Expert Group site visit, Applicant stated that, project proponent have carried out Mining activity in Tapi river & along the shore line towards bet Approx.: 1.5 km length, 20 m width, 3 m Height. Overall 15000 Mangrove trees were damaged in 5 ha. Area due to aforesaid activity, Project proponent has carried out activity from April -2022 to January-2023. After that it's not in operation. Project proponent was operating with 50 dredger machine (Cap. 150 HP), 17-18 pokland. So, to actually review the activity and to check whether the really damage has been made by project proponent and to review the matter as per NGT directives with relevant corresponding documents data analysis with the help of Remote sensing and GIS tools has been made.

To get the relevant scientific and technical data of the project, the remote sensing application with GIS tool were used for the analysis of the area to calculate approximate damage. Land use & Land cover analysis was carried out using multi temporal data. The analysis was carried out to get the idea about change in land use and land cover occurred due to mining activity and images from year 2021 to 2023 was studied with google earth as shown in figure 1 to figure 14. The polygon marked in all the figure represents the affected site location which is on the both the side of river Tapi. The condition of site in 2021, 2022 and 2023 clearly reflects change in land use patterns before and after starting of the sand mining activity.

Google Earth images at different time as follows:



Figure 1 Google Earth image for the March 2021 (before starting of activity)



Figure 2 Google Earth image for the October 2021 (before starting of activity)



Figure 3 Google Earth image for the January 2022 (Activity about to start)



Figure 4 Google Earth image for the January 2022 (Activity about to start)



Figure 5 Google Earth image -February 2022 (Activity started we can see the movement of boat)



Figure 6 Google Earth image -February 2022 (Activity started we can see: removal of green vegetation)



Figure 7 Google Earth image -April 2022 (Activity started we can see the movement of boat)



Figure 8 Google Earth image -April 2022 (Activity started we can see the movement of boat)



Figure 9 Google Earth image -October 2022 (Activity is at peak)



Figure 10 Google Earth image – December 2022 (Activity is at peak)



Figure 11 Google Earth image -December 2022 (Activity is at peak)



Figure 12 Google Earth image -February 2023 (Activity sop as complain received)



Figure 13 Google Earth image -May 2023 (Activity completely stops)



Figure14 Google Earth image -May 2023 (Activity totally stops boat and other material at rest condition)

Land Use Land cover classification:

LULC classification was processed to get the actual area of land, waterbody and vegetation in required area.

Image processing, Classification process and analysis of the different LULC classes were done using Landsat satellite images covering the Landsat 8 OLI. These images include; L8 OLI/TIRS (path 148, rows 45). The Landsat images were downloaded from United States Geological (USGS) Earth Explorer (<https://earthexplorer.usgs.gov/>). The selection of the Landsat satellite images dates was influenced by the quality of the image especially for those with limited or low cloud cover. Each Landsat was geo-referenced to the WGS_84 datum/UTM zone 43 north. An intensive pre-processing such as geo-referencing, mosaic, and layer stacking were carried out in order to Ortho-rectify the satellite images. The image was then processed in ARC-GIS software. The satellite image of each band was stacked in Arc-GIS polygon within interpreter main icon utilities with layer stacked function. Then, from the stacked satellite image the study area image was extracted by clipping the study area using ArcGIS.

For this study, only supervised classification was performed. Supervised classification according to many authors is where “the user develops the spectral signatures of known categories, such as urban and forest, and then the software assigns each pixel in the image to the cover type to which its signature is most comparable”. “Supervised classification is the process most frequently used for quantitative analyses of remote sensing image data”. The supervised classification was applied after defined area of interest (AOI) which is called training classes. More than one training area was used to represent a particular class. The training sites were selected in agreement with the Landsat Image, Google Earth and Google Map.

The supervised classification has been applied after defined training classes. One or more than one training area was used to represent a particular class. During the supervised classification process, the entire Signature editor was selected in order to be used on the classification process. Then the classify was selected mainly in three class as water body, barren land and vegetation to get the idea regarding whether the damage to vegetation is made or not. To understand and to get the change in LULC pattern images of LANDSTAT 8 has been processed starting from April 2022. The data of LULC of the December 2021 has

been considered as baseline data as there was no activity of sand mining and the proponent of the project started developing sites after 2021. The activity was at peak in the month of October 2022 and December 2022 as in the google images we can see the lot of JCB, sand dredger and Trucks can be visualized. At the same time to check the influence of activity on LULC, the images of October 2022, December 2022 and of 2023 were processed which can be represented as figure 15 to figure 18.

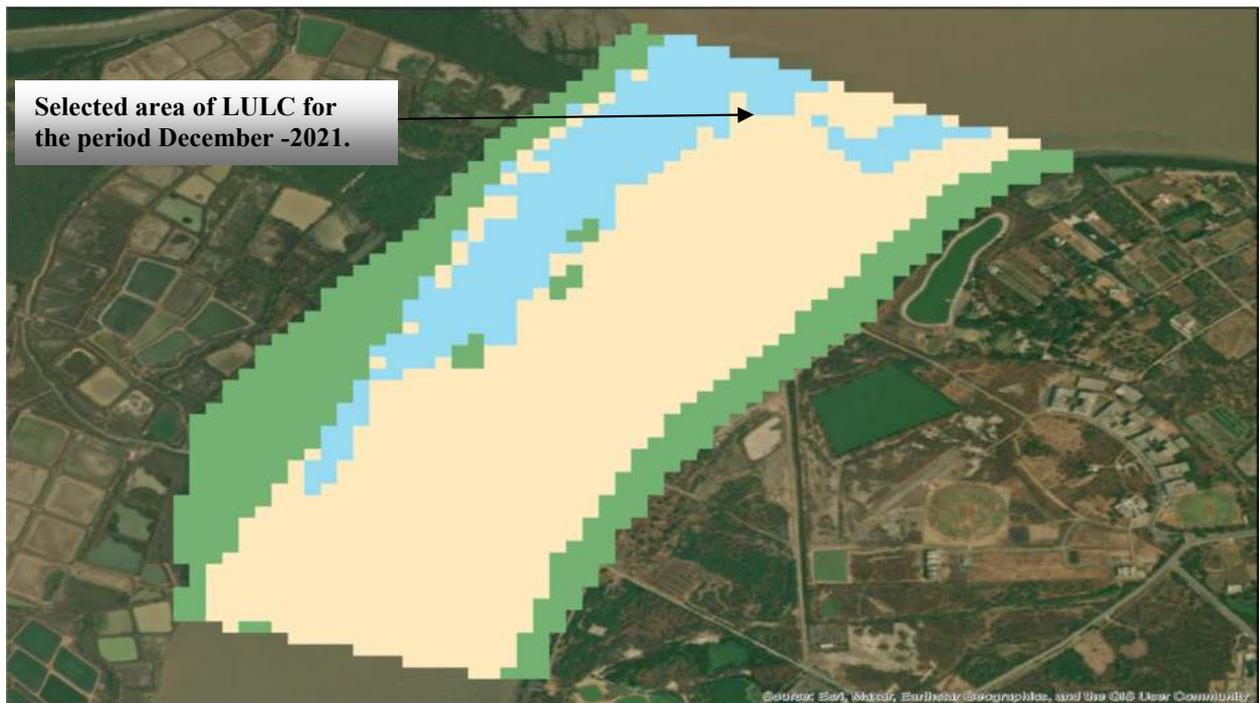


Figure 15 Selected area of LULC processed in Arc-GIS for the period of December 2021

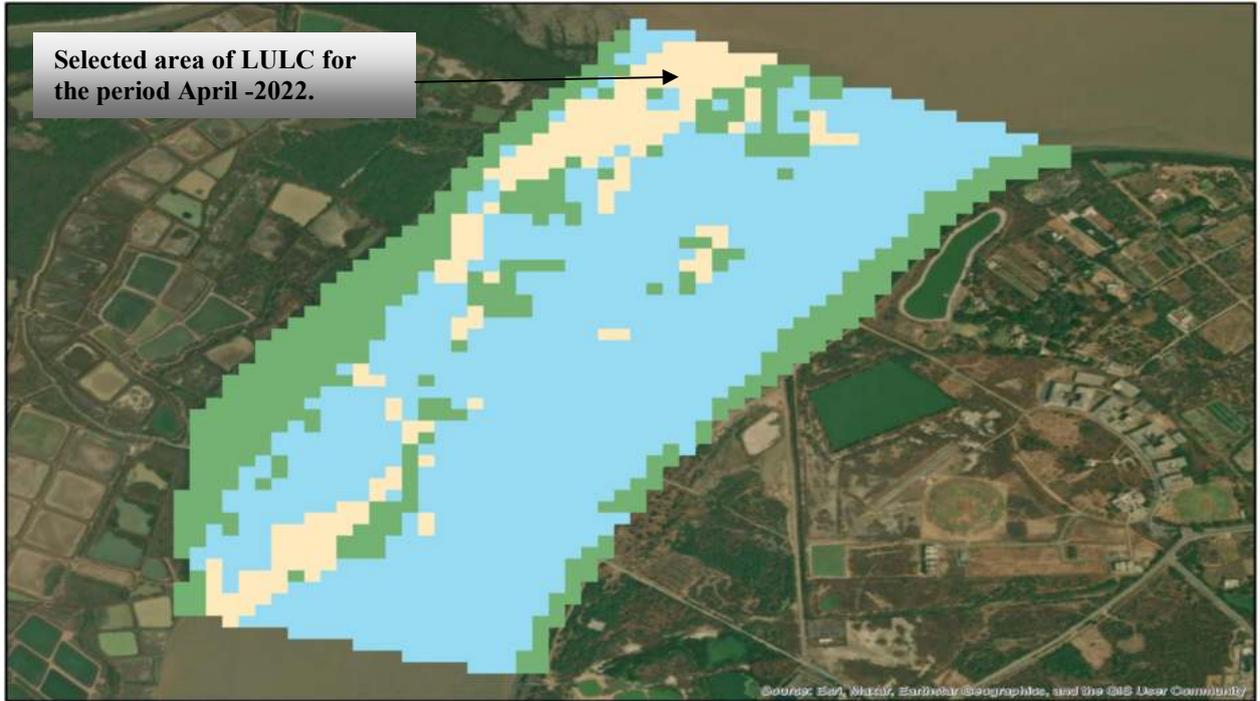


Figure 16 Selected area of LULC processed in Arc-GIS for the period of December 2021

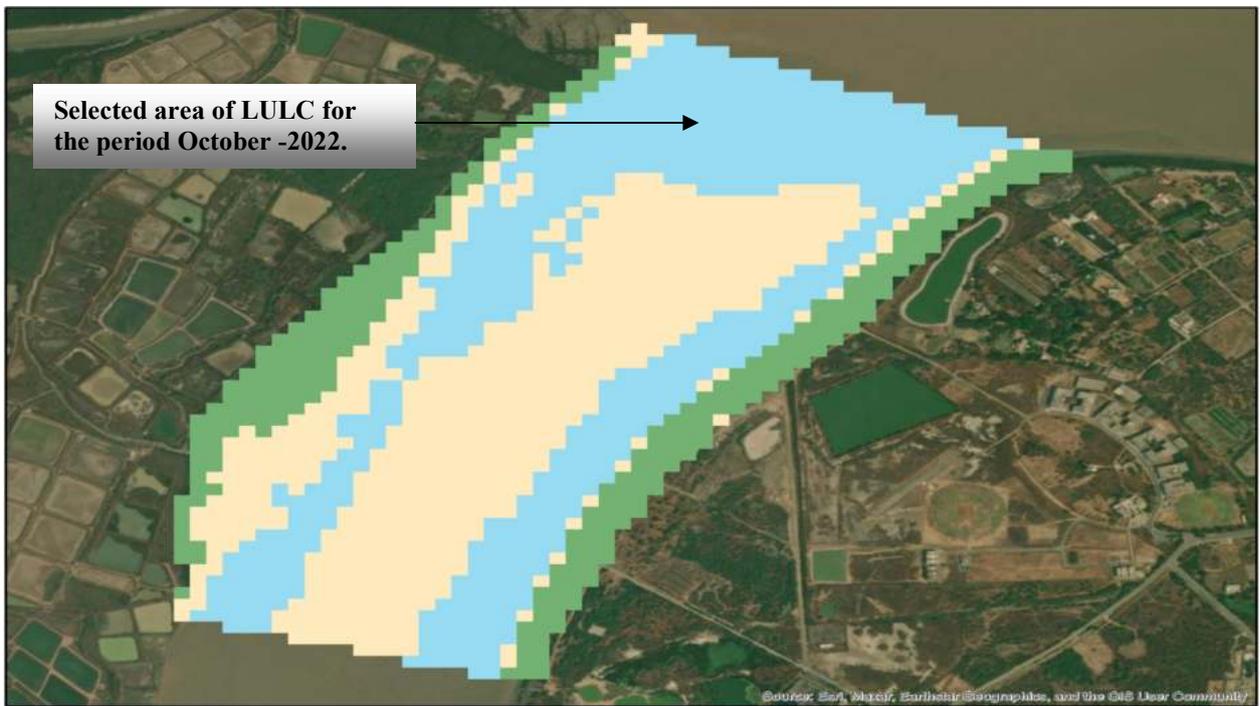


Figure 17 Selected area of LULC processed in Arc-GIS for the period of December 2021

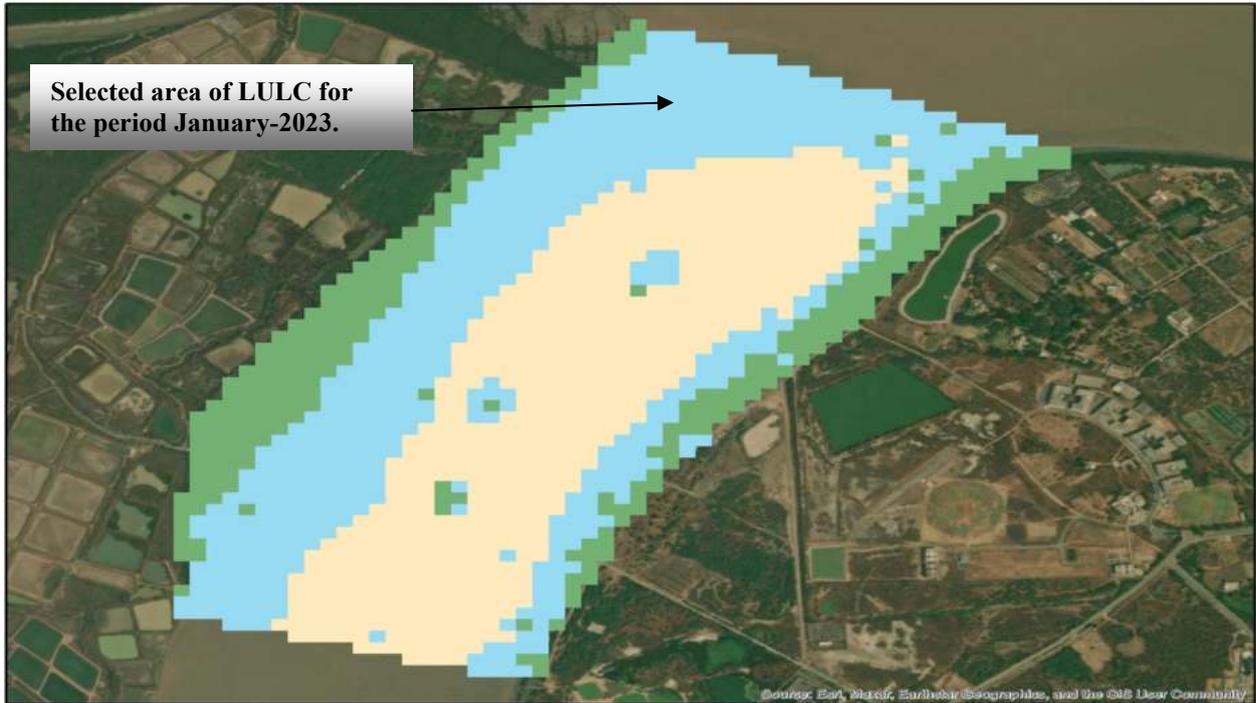


Figure 18 Selected area of LULC processed in Arc-GIS for the period of December 2021

From the processed image finally LULC for the respective year will be as follows.

Sr. No	Year	Barren Land	Water body	Vegetation
1.	December 2021	231300 (17 %)	807300 (57.77 %)	358200 (25.23 %)
2.	April 2022	160200 (11.46 %)	881100 (63.03 %)	355500 (25.43%)
3.	October 2022	563400 (40.31 %)	577800 (41.34 %)	255600 (18.29 %)
4.	January 2023	565200 (40.44 %)	574200 (41.08 %)	257400 (18.41 %)

The obtained data is in the line of before starting activity and after the activity.

From the figure 15 to figure 18, it is clearly indicating that because of the activity approximately 7.14 % vegetation area is decreased in terms of mangroves and other aquatic weeds and plants shrubs in the selected area. As it is very difficult to visit the site, and looking to get the scientific data the total area has been divided in to two parts considering the river position in the middle. As per the proponent activity on the left-hand side river to get the sand and other materials from river, the loss of vegetation will be approximately 3.07 % (half of 7.14 %) which is equal to 49,950 sq. m.

At the same time from the above table, it can be seen that water body portion is decreasing, which indicates the deposition of drag material in and nearby river which may be considered as barren land in the image processing as per the received color spectrum and available supervised data.

It is to be noted that for LULC processing only 3 classes have been considered in present work as at the site in the middle is water body portion surrounded by land area and vegetation around it. The present site condition is not having any roads, barren land, building area in nearby and surrounding are so, only 3 classes of LULC have been considered for LULC classification.

The project was observed and recorded as peak in the month of October 2022 to December 2022 period. The data of October 2022 and January 2023 are having similar trend which indicates the method followed is fine.

Determination of NDVI value:

With the processing LandSat 8 image and using ACOLITE algorithm NDVI value was also obtained to represent the correct vegetation growth of the area. Mean NDVI value of the project site in the month of December 2021 was obtained as 0.185. The NDVI value has been obtained as 0.04 for the April 2022 which indicated the declined trend as the activity started. The NDVI was obtained as 0.03 for the period of January 2023 and 0.05 for the period of April 2023. Obtained NDVI values are having similar trend represented in Table 1. So, the calculated area of vegetation loss is considered to be accurate.

Determination of Chlorophyll content at the downstream side of the Tapiriver:

The Chlorophyll content is the indication of change of vegetation, aquatic plants and weeds in the river bed. So for the year 2021, 2022 and 2023 chlorophyll content has been processed and obtained in the down stream side of river bed. Figure 19 to figure 23 represents the chlorophyll concentration in mg/m^3 for the year 2021, 2022 and 2023. From the figure it is clear that in the 2021 the concentration of chlorophyll was higher in pre-monsoon period, whereas in the post monsoon period flushing of river the concentration was decreased up to some extent. In the year 2022, because of less flushing effect concentration was very high in the pre monsoon period which was up to $140 \text{ mg}/\text{m}^3$. The

concentration was declining up to 12 mg/m^3 in the month of December 2022, which may be because of peak sand mining activity in that days.

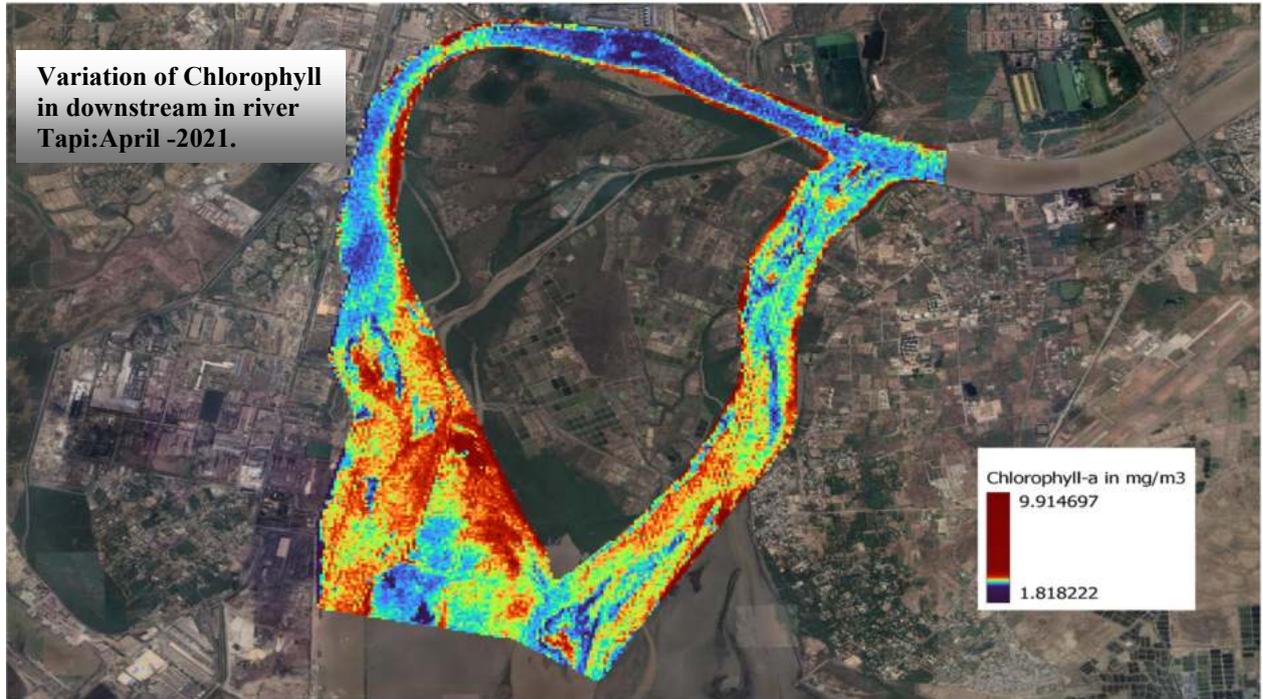


Figure 19

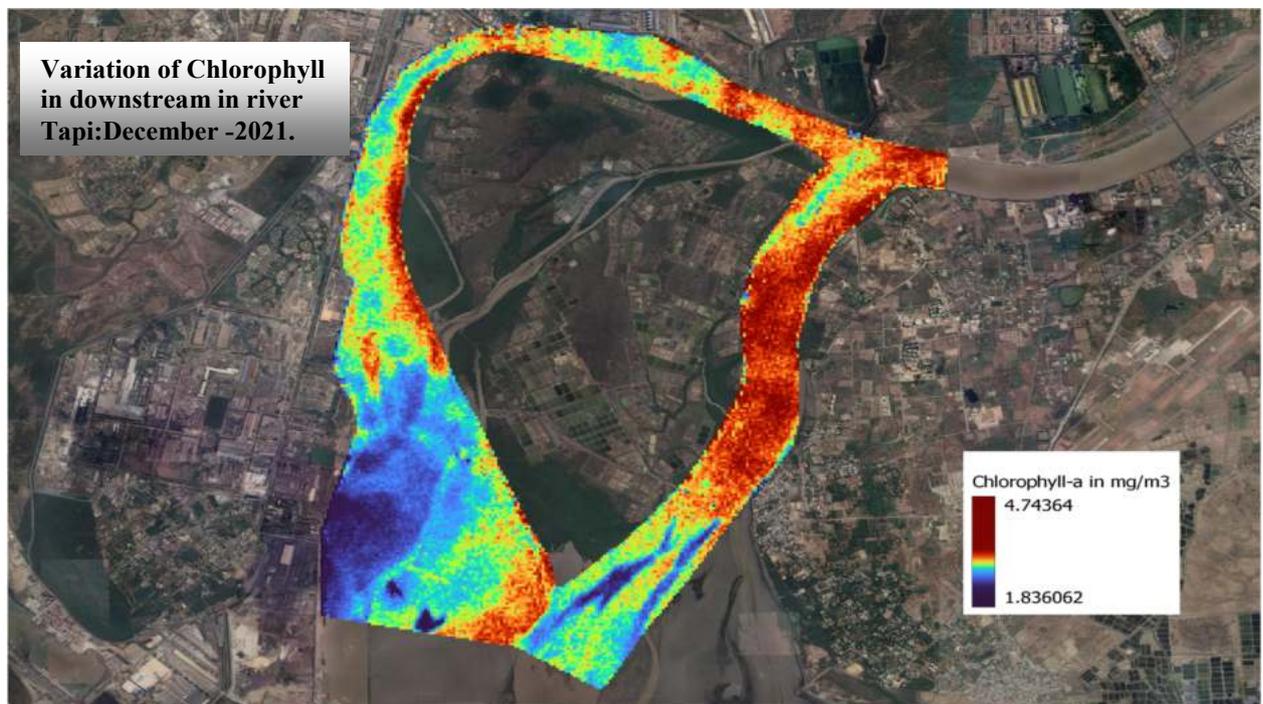


Figure 20

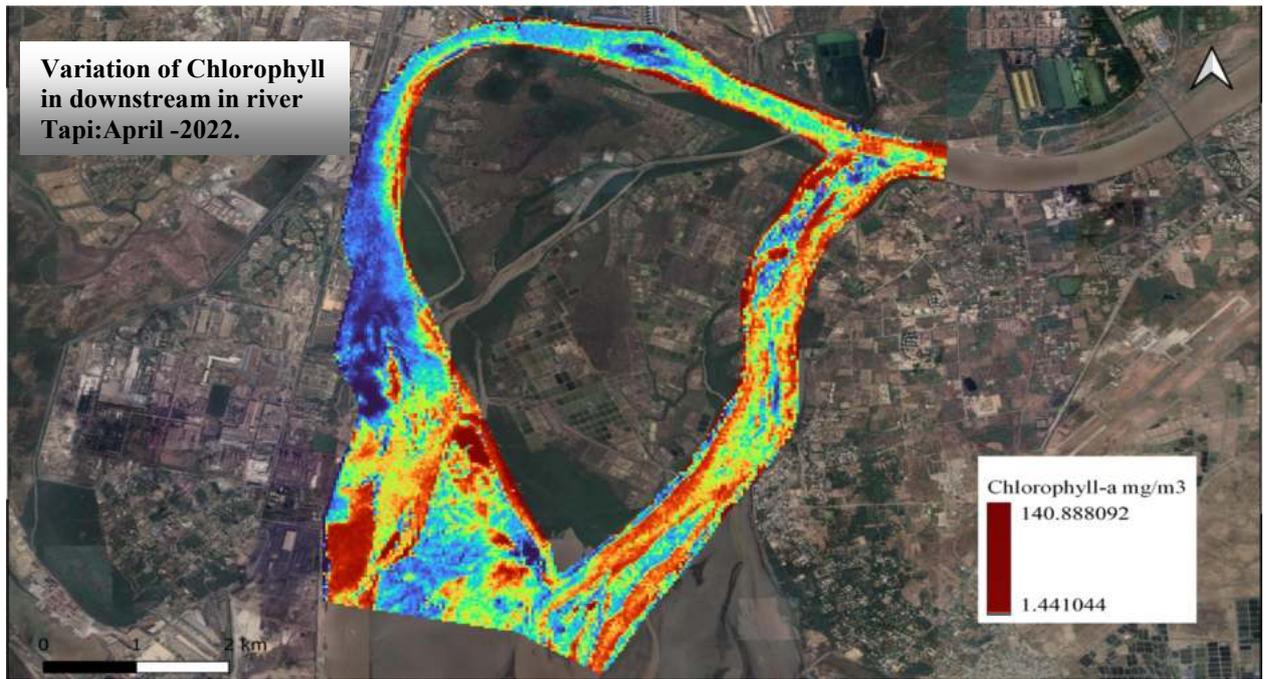


Figure 21

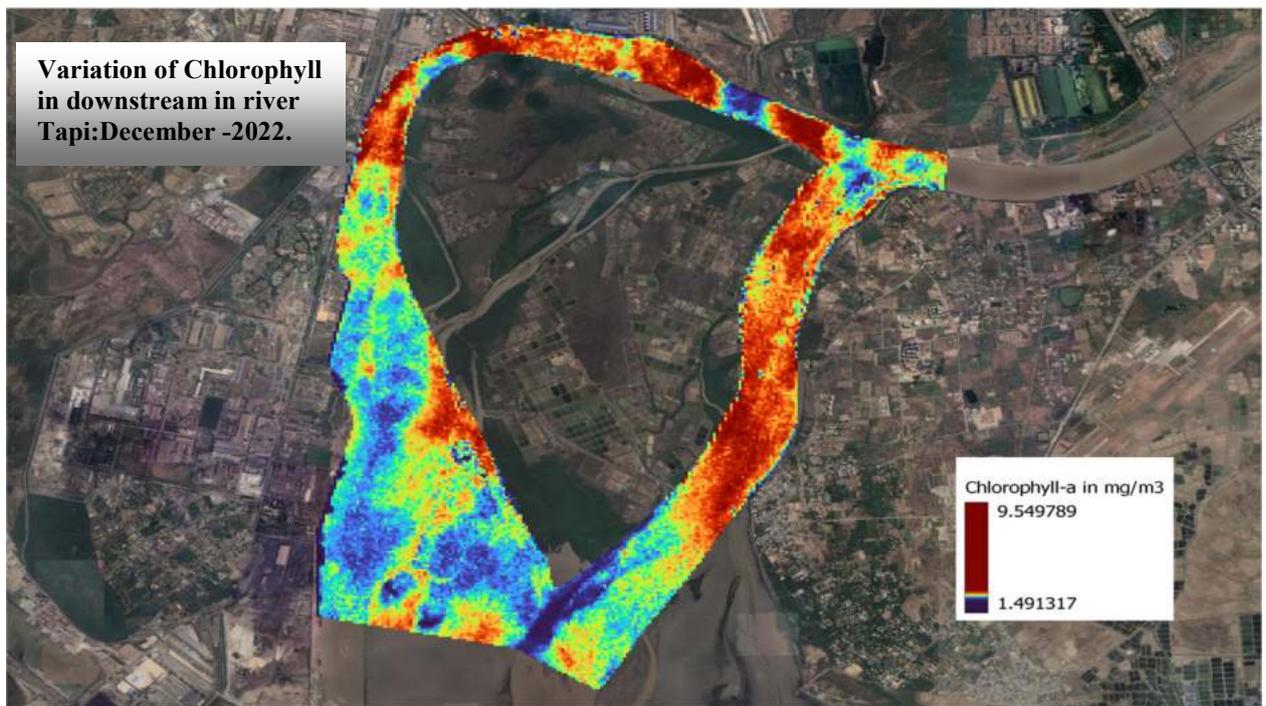


Figure 22

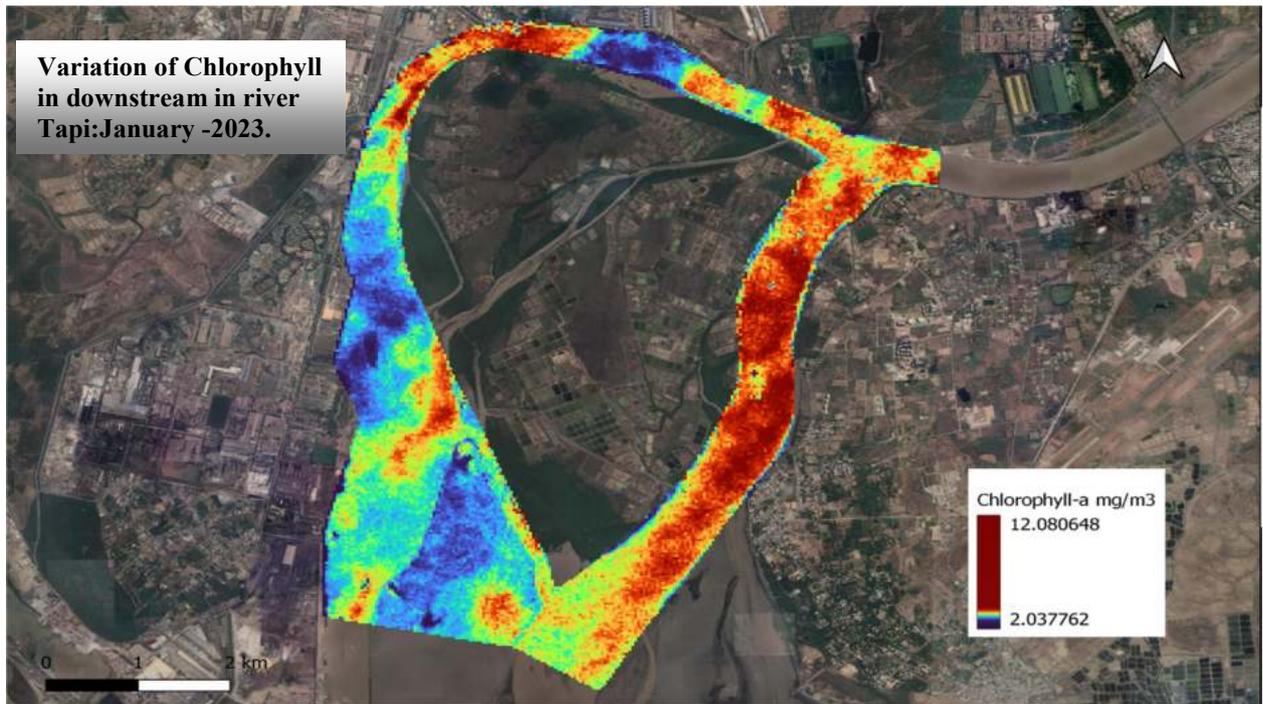


Figure 23

Determination of Turbidity concentration at the downstream side of the Tapi river:

From the processing of the image, turbidity concentration was obtained in d/s of the Tapi riverbed for the year 2021, 2022 and 2023 as figure 24 to figure 28. From the figure the turbidity value was obtained in the range of 10-75 NTU (FNU = NTU) for the period of 2021, 2022 and 2023. It has been observed that the low turbidity area may be changed as high turbid area and higher turbidity area may be replaced as low turbid area. This may be because of activity like sand mining as there is no other activity observed during this period. Figure 29 to figure 31 represents the SPM concentration in the d/s of river Tapi which was obtained in the range of 15-68 gm/m³ having similar trend of turbidity. This indicates the method considered for the study is able to process and retrieve the data effectively.

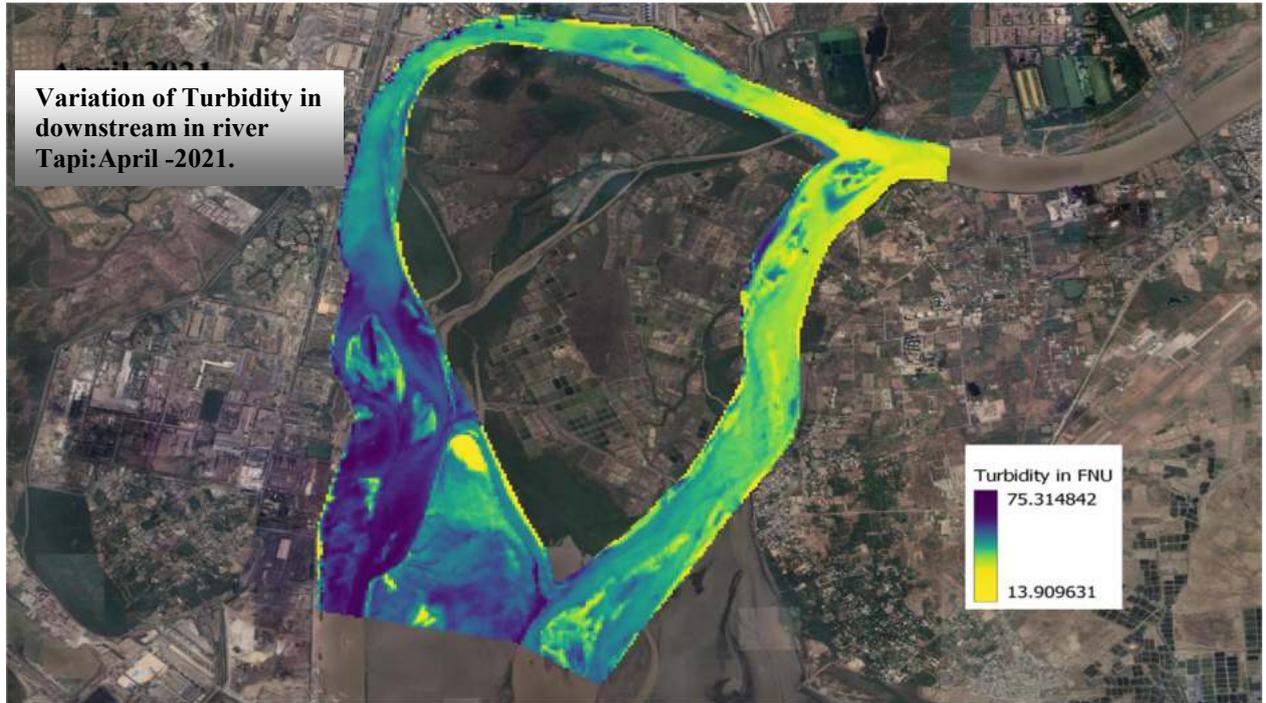


Figure 24

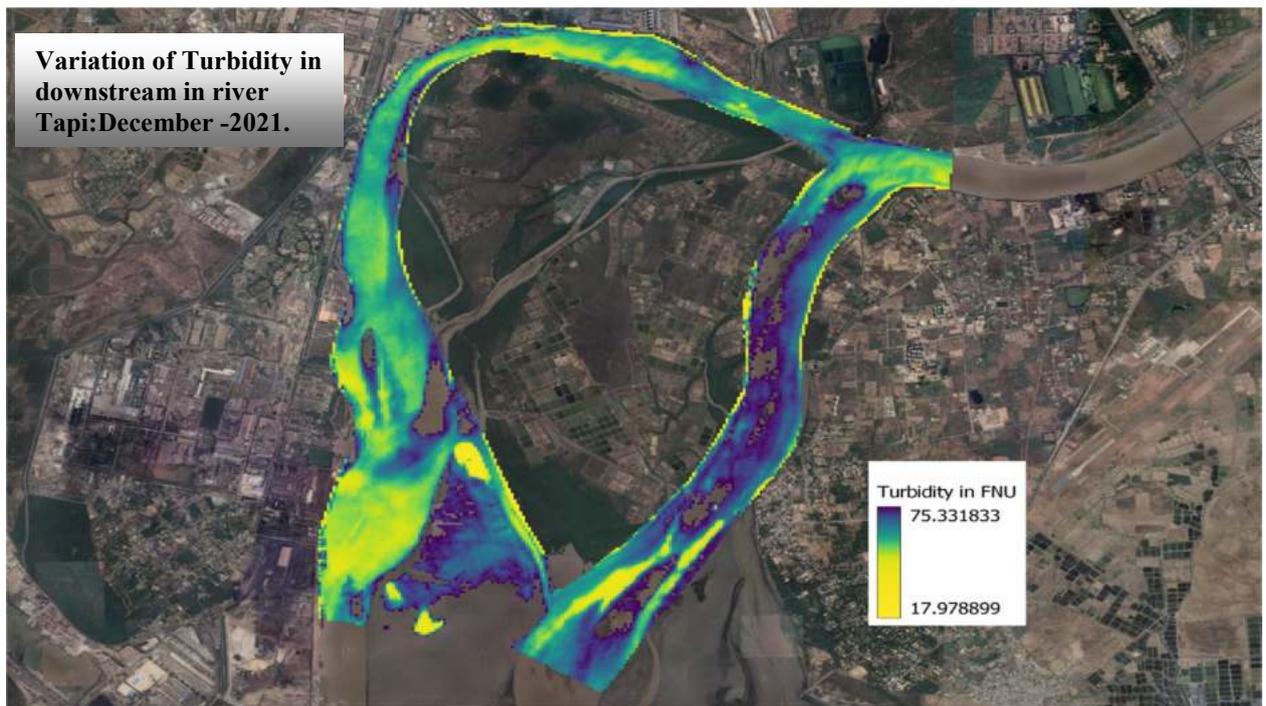


Figure 25

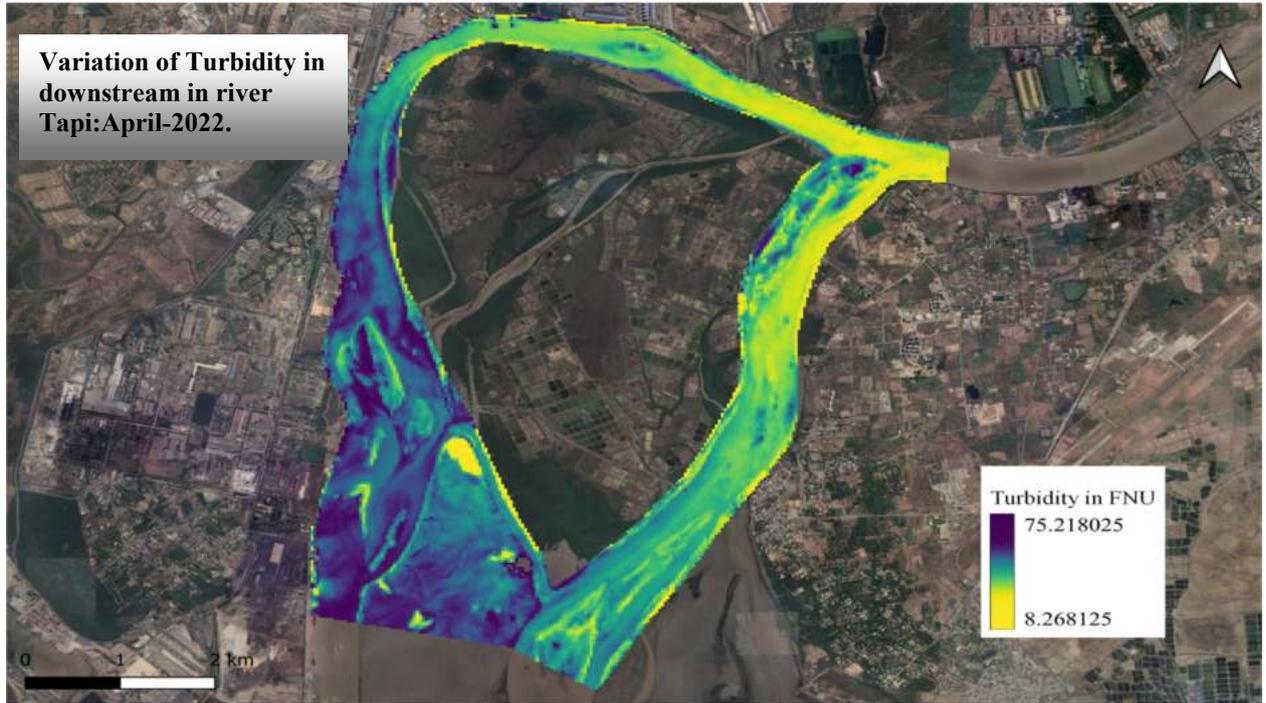


Figure 26

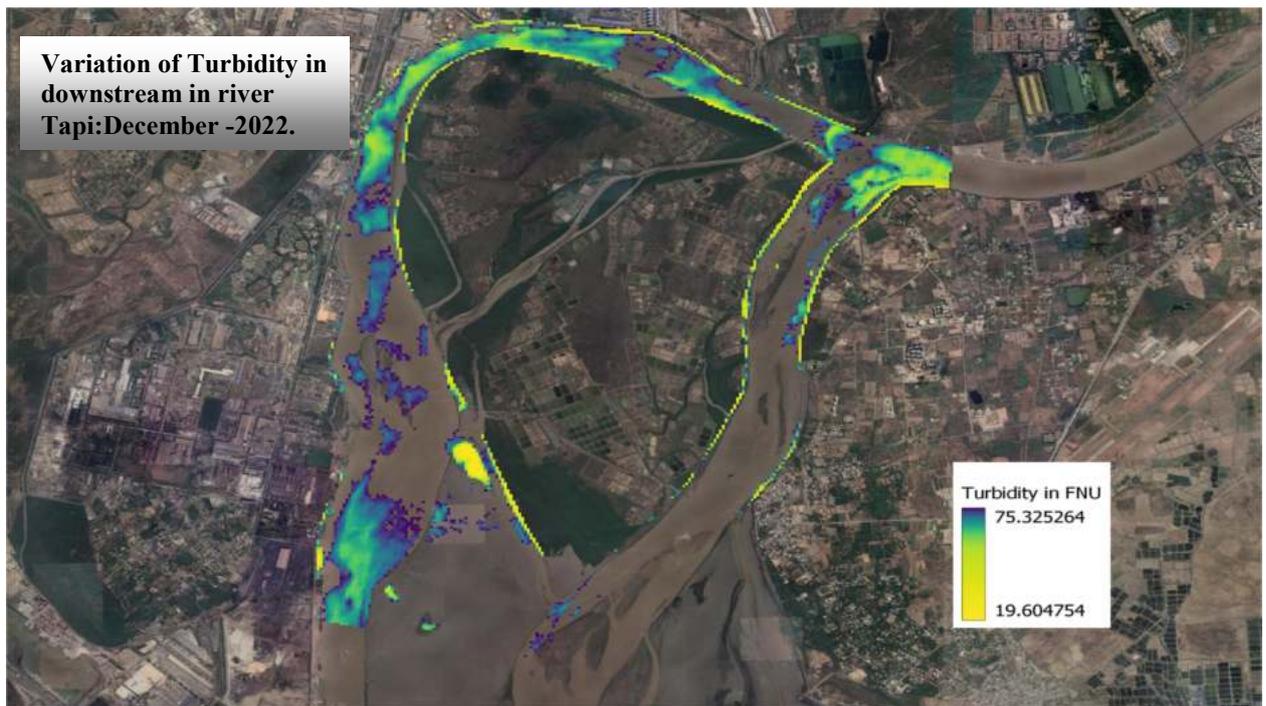


Figure 27

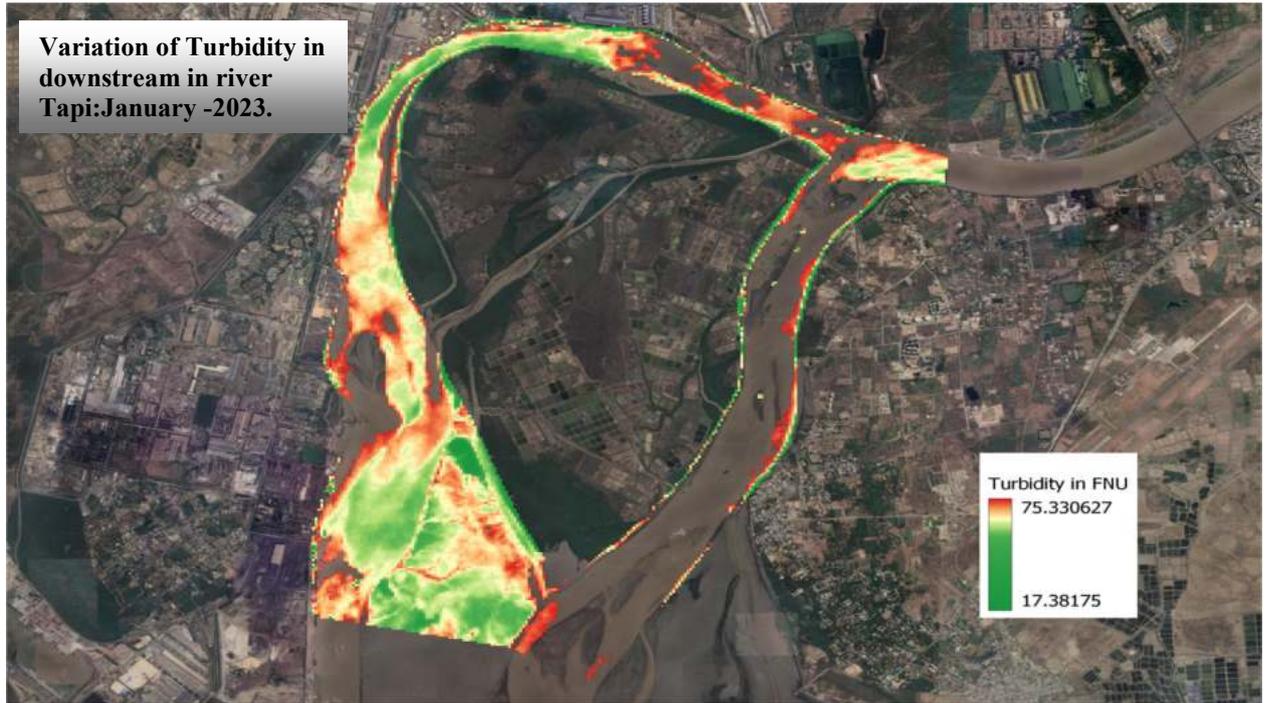


Figure 28

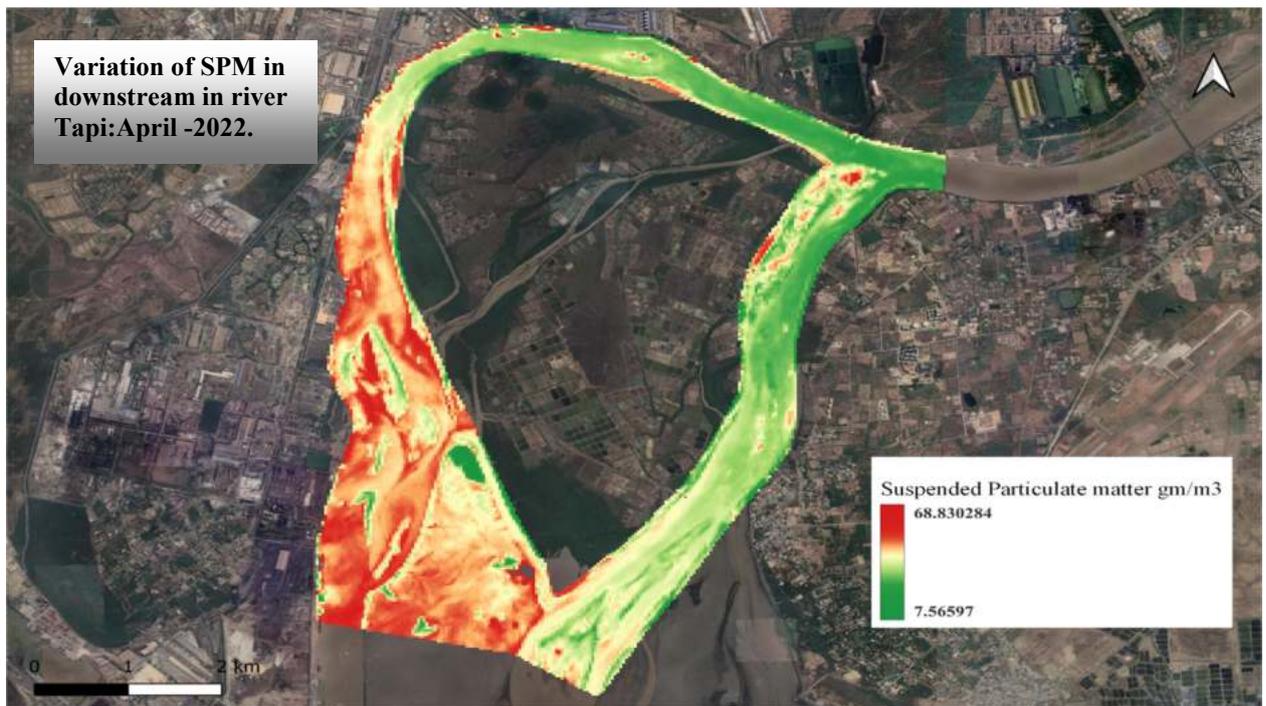


Figure 29

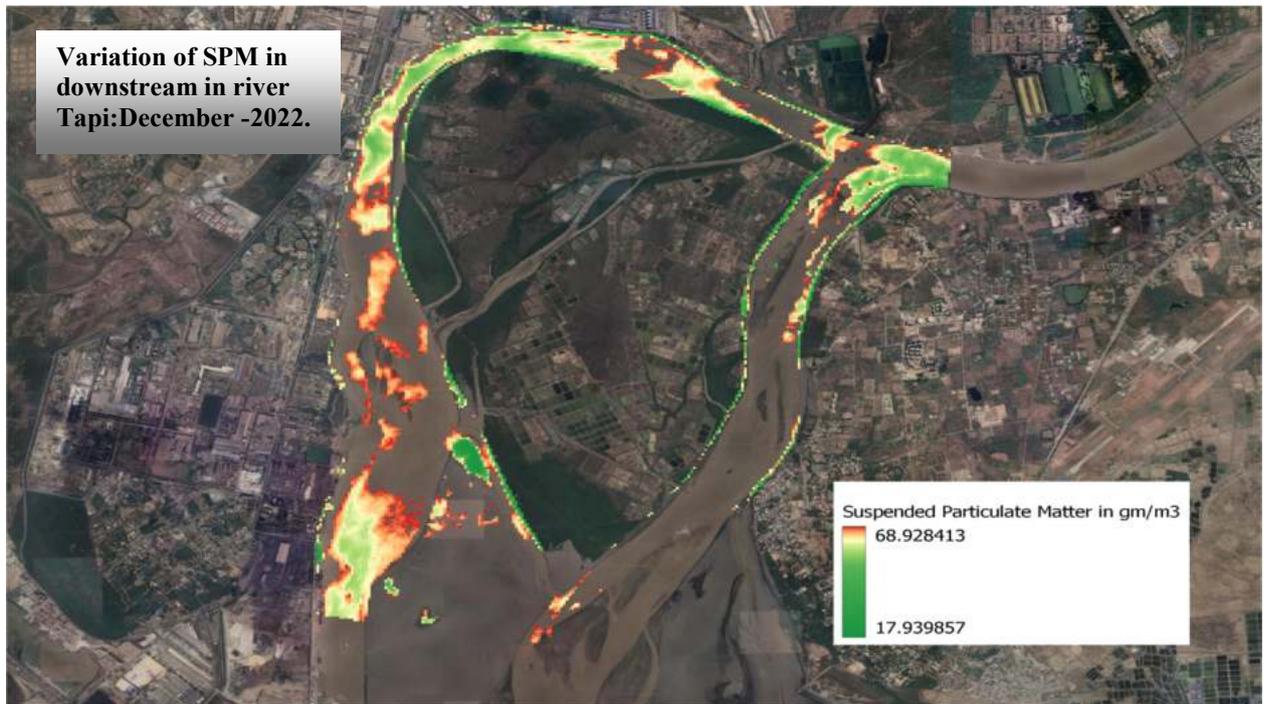


Figure 30

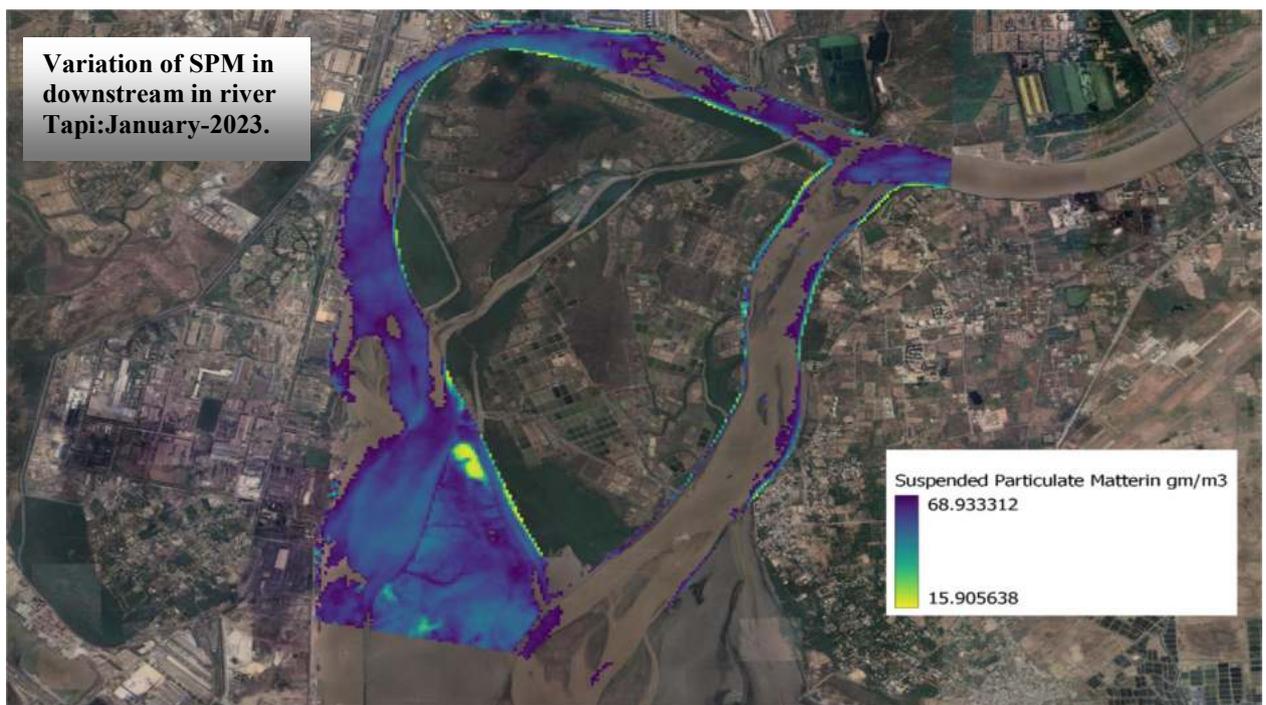


Figure 31

Conclusion:

The analysis made with remote sensing and GIS clearly revealed the following points.

- There is change in land use land cover pattern within the period from 2021 -23. As per LULC analysis 7.14 % vegetation is decreased.
- The NDVI value also indicates that at the project site there is loss of vegetation.
- The downstream stretch of river Tapi is influenced by sand mining activity in terms of change in characteristics of water.
- There is change in characteristics of downstream stretch of river in terms of turbidity and suspended solids indirectly.
- The zone of river which were having higher turbidity and suspended solids become the lower turbidity and lower suspended solids zone.
- Thus the effects of solid deposition and erosion is also affected before and after sand mining activity.

Chapter – 6: Compliance as per Terms of Reference

<p>i. Visit the site after intimating Applicant and Project Proponent – respondent No.7</p>
<p>Expert Group has conducted site visit on 19-08-2023. The Applicants & Project proponent was informed to remain present at site visit as per Hon. NGT order vide email dated 10-08-2023 as well as on 18-08-2023. Applicants Mr. M.S.H. Shaikh & Mr. Jignesh Togadia were present at site. Project proponent was not remained present at site. He was also contacted telephonically during site visit. He informed that due to unwell of his family member he was not able to present before the Expert Group. Expert Group has asked him to submit written representation to RO, GPCB-Surat within 7 days. RO, GPCB-Surat (Coordinator) has not received any representation from project proponent.</p> <p>Expert Group observed that, During site visit no activity was going on. Site situation indicates that it's not in operation since recent past. Machineris observed on the bank of River Tapi. Deposition of coarse material of sediment is observed on shore. Various machineris like Barges, Dredgers, Boats, Screeners, Pumps, transfer pipes, Pokland excavator etc. observed at site. Mangroves are observed on the site. Dense mangroves observed on shore on both side of bank. Continues Mangroves belt is observed along the Tapi river bank, It seems PP has destructed the mangroves for on shore activity.</p>
<p>ii. Assess actual quantity of sand mined based on available records / actual survey. Take photos wherever required.</p>
<p>M/s M. M. Infrabuildcon has stopped activity since January-2023; Hence actual verification of activity is not possible after 6 months. Geology & Mining Department –Surat is having record of royalty pass of extracted sand in both permits. As per available records, In Quarry Petmit-1(QP210001550) , M/s M. M. Infrabuildcon removed 94393.476 MT Sand and In Quarry Petmit-2(QP210001551) , M/s M. M. Infrabuildcon removed 96246.349 MT</p> <p>Site situation indicates that mined quantity seems to be higher than the quantity shown in the royalty pass. Expert Group has assessed actual mining quantity @13,10,115 MT based on secondary data & satellite images as described in Point No.: IX.</p> <p>Photograph is attached as Annexure-7.</p>
<p>iii. Assess market value of mined sand.</p>
<p>Geology & Mining Department-Surat has submitted that, Market Value of mined sand is approximately Rs. 200 & 250 per ton. Expert Group found that this value is lesser than the prevailing market value. Based on prevailing market rate the Sand valuation is in the range of Rs. 500 -600 per ton. Hence Expert Group has decided to consider average value Rs. 550/- per ton. Total value of Mined Sand is $13,10,115 * 550 =$ Rupees 72,05,63,250/- (Rupees Seventy two crore five lakh sixty three thousands two fifty).</p>

iv. Find out the purpose for which mined material was used.	
Geology & Mining Department-Surat has submitted that, Mined material used for construction works.	
v. Find out quantity mined vis a vis permitted quantity.	
<u>Mined Quantity:</u> Expert Group has assessed actual mining quantity @13,10,115 MT based on secondary data & satellite images as described in Point No.: IX,	
<u>Permitted quantity:</u> Two quarry permits of 1.0 Lac MT each is issued by Commissioner of Geology & Mining. Quarry Petmit-1(QP210001550), M/s M. M. Infrabuildcon removed 94393.476 MT Sand and In Quarry Petmit-2(QP210001551) , M/s M. M. Infrabuildcon removed 96246.349 MT.	
vi. Find out if any blasting was carried out.	
Geology & Mining Department-Surat has submitted that , No blasting is carried out by M/s M. M. infra buildcon as the mining material is in loose form.	
vii. Find out if any trees were cut without permission.	
Forest Department has not given any permission for Tree cutting but Committee found that Mangroves is destructed in @5 Ha area.	
viii. Find out aerial distance to nearest residence/house, school, road, water body, forest, agricultural land (with crops grown), eco-sensitive zone / protected area.	
Receptor	Approx. aerial distance from activity
Nearest Residence/House	Residential houses located on @400 m distance.
School	No School within 1.0 km radius. C. K.Pithwalla College campus located on adjoining to activity & College buildings are located 450 m from the activity.
Road	Internal metalled road is @700 m away & National Highway-53 is @3.6 km away.
Water body	0.0 m Activity conducted in Tapi river bed & bank of tapi river.
Forest	No forest area in surrounding @500 m.
Agricultural land (with crops grown)	Agriculture land located on @700 m distance from the activity
eco-sensitive zone / protected area	No eco sensitive zone located in @1.0 km radius. CRZ-CVCA area is located @ 650 m away from the shore activity.

ix. Assess environmental damage in the terms of damage to roads/buildings, air/noise/water/soil pollution, damage to ecology, impact on health of nearby residents, tree cutting, change in hydrology, change in ground water level etc. Quantify damage wherever possible. If quantification is not possible then assess damage as severe/high/significant/insignificant.

Environmental damage could have occurred due to material removed & associated operations. Expert Group has decided to calculate Environmental Damage in Two Segments.:

- A. Estimation of material removed
- B. Damage occurred due to operation of machineries& sediment removal.

A. Estimation of Material removed:

Project Proponent M/s M. M. Infra buildcon has not submitted any data of the activities carried out in the period. As per available records in Chapter-4 & Chapter-5, PP has carried out activity from April -2022 to January -2023. The Expert Group has started looking after this case since July-2023 and the activity was closed during that time. Neither of the agencies have conducted site visit for the compliance& not having any details about activity. Only Commissioner of the Geology & Mining has data of sand sold as per royalty pass under Gujarat Minor Mineral Concession Rules-2017, The sand sold quantity is 1,90,639.825 MT (QP-1:94393.476 MT+QP-2:96246.349).During the site visit committee observed that mined quantity might be higher than the quantity shown in the royalty pass (i.e. 1,90,639.825 MT).Considering the above circumstances, committee has decided to identify mined quantity based on other available resources & satellite images.

- The area has been allocated in both permits are as below,

Quarry Permit No.01=QP210001550 = Area allocated: 16.24.50 Ha.= 162450 m²

Quarry permit no 02.= QP210001551 = Area allocated:34.16.83 Ha = 3411683 m²

Total area allocated:QP-1 +QP – 2 =162450 m² + 341683 m² = 5,04,133 m²

- Day for which activity operated: April-2022 to January-2023 =10 months = 300 Days.

Expert Group observed that during monsoon season, due to rain & flooding in river basin it is difficult to carry out mining activity during rainy days. Hence it is decided to eliminate number rainy days from total number of operative days.

Monsoon data of Surat has been obtained from Surat Municipal Corporation for year 2022. There were total 69 rainfall days in Surat in during year 2022.

So total days for mining carried out will be 231 Days.

- Commissioner of Geology & mining has prepared District Survey Report(DSR) of Surat. The report has been submitted to SEIAA in July-2023 & SEIAA has approved the same. (Reference: <https://seiaa.gujarat.gov.in/DSR%20Surat%20District.pdf>)
- Chapter- 7 = Replenishment during on complete season(annual) Tapi river observed replenishment rate is 1.5 m. Considering the number of days to 231 days, proportionally replenishment rate is 1.155 m

Average Specific Gravity of Sediment = 2.25 (Reference: MoEFCC Sustainable sand mining Guidelines =2016 – Page no. 25)

Total Quantity mined = Area* Sediment deposition rate* Specific Gravity

Here,

Area =5,04,133 m²

Sedimentation Rate: 1.155 m

Specific Gravity = 2.25

Total Material mined = 13,10,115.633 MT

As per submission of Applicant (Mr. M.S. H. Shaikh), 50 dredgers were operating round the clock for 10 months. Each dredger removes 60 MT Sediment in One cycle. Such dredgers operated for 4 Cycles day, amounting 240 Tons per day per dredger sediment removal. Total sediment removal by all dredgers, 240*50 =12000 MT/Day. Activity has been worked for 10 months so 12000*300 days = 36,00,000 MT sediment removal.

As per submission of Applicant, 50 dredgers were operating round the clock for 10 months. Each dredger removes 60 MT Sediment in One cycle. Such dredgers operated for 4 Cycles day, amounting 240 Tons per day per dredger sediment removal. Total sediment removal by all dredgers, 240*50 =12000 MT/Day. Activity has been worked for 10 months so 12000*300 days = 36,00,000 MT sediment removal.

There is no evidence available for applicant submission apart from images. Expert group has decided to refer secondary source for verification applicant submission. Satellite images during the April-2022 to January -2023 indicates maximum 22 dredgers in operation in Tapi river. This dredgers capacity is not reflected anywhere & PP has not furnished any information.

Expert Group has taken inputs from the professional entities involve in such operation. They have explained that the such dredgers have total capacity of 25 m³/hr , So proportionally it can remove 8.75 m³/hr sand. Specific gravity of Sediment is 2.25 (Reference: MoEFCC Sustainable sand mining Guidelines =2016 – Page no. 25), So total 19.68 MT/hr sand can be

removed by one dredger.

Considering operation 12 hours a day Considering other associated operation involve material transportation & screening, Tidal effect etc. Accordingly One dredger can remove 229.5 MT in one day. Maximum 22 dredgers found in satellite images. So total quantity reaches 5197.5 MT/day removed by all dredgers. Expert Group has counted 231 days of operation. So total 12,00,622.5 MT quantity has been removed by the applicant.

This quantity is near to the quantity assessed by the Expert Group by above formula.

B. Damage occurred due to operation of machineries & sediment removal as per NGT Directives:

Damage area	Scale assigned by Expert group	Remarks
Road	High	Heavy loaded truck movement damaged to road.
Buildings	Insignificant	PP has not carried blasting process & no residential building in @400 m.
Air	Moderate	Air pollution is due to truck tail pipe emission & Heavy equipment's emission
Damage to Ecology	High	Based on the assessment done by expert group , there is loss of Flora & Fauna i.e. Major ecological parameters , Hence the impact is considered High.
Change in Hydrology	Low	There may have been minor changes in hydrology of the concerned river as the stretch falls within dynamic estuarine ecosystem.
Impact on health of nearby resident	Insignificant	As no residential building in @400 m from activity. Though occupational Hazards cannot be ruled out for the workforce engaged in the mining activity.
Change in Ground water level	Insignificant	As the area falls in estuarine zone, Consequent changes in Ground Water Level cannot be ascertained.
Loss of Vegetation/Tree Cutting	High	Based on analysis of available satellite data, The Group opiates/ observes loss of vegetation in approximate area spreading over 5 hectares. Vegetation cover majorly constituted of protective natural mangroves.

x. Assess Environmental Damage Compensation.

Environment Damage Compensation:

Environment Damage Compensation has been assessed as per CPCB methodology. Additionally there are other approved mechanisms to calculate EDC for the mining sector like Industries & Mine department Government Resolution Dated, 10-09-2018 & 19-11-2018 & EDC as per MoEF Indicative Guidelines. The committee has decided to consider other methodology to compute Environment Damage Compensation. These methodologies were also used by various committees in other Hon. NGT cases like O.A. 101/2019.

Environmental damage has been assessed by committee based on the following:

- A. Indicative guideline for Assessment of Environmental Damage prepared as per the Standard Operating Procedure (SOP) published vide Office Memorandum dated 07-07-2021 by MoEF&CC and approved by SEIAA-Gujarat.
- B. Environmental Compensation as per CPCB formula submitted to Hon'ble NGT.
- C. Assessment of Damage cost based on GR of Industry & Mine Department, Gujarat guidelines

EDC-1 = CPCB Methodology

CPCB has formed the committee for development of guidelines for assessment of Environmental Compensation based on Hon. NGT order. CPCB Committee has devised mechanism based on polluters pay principle.

(Ref.: Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to utilize the fund,

Environment Compensation shall be based on the following formula:

$$EC : PI * N * R * S * LF$$

Where,

- EC is Environmental Compensation in Rs.
- PI = Pollution Index of Industrial Sector
- N = Number of Days of violation took place
- R = A factor in rupees for EC
- S = Factor for scale of operation.
- LF = Location factor.

- (1) Considering pollution index of Industrial sector (Mining) 75 & No. of violation days 231 (Total operation days = 300 – No. of rainfall days = 69) & Factor for scale of operation 1.5 and Location Factor = 1.5 as Surat city is having population is more than 50 lacs.

$$EC = 75(PI) \times 231 \text{ days} \times 250 \text{ Rs.} \times 1.5(S) \times 1.5(LF)$$

EDC-1 in Rupees = 97,45,312/-

EDC-2 = Industries & Mines Department , Government of Gujarat Government Resolution:

Industries & Mines Department, Govt. of Gujarat in compliance of order dated 17.09.2018 passed by the Hon'ble Tribunal in O.A. No. 360 of 2015 has passed government resolution on 10-09-2018 & amended on 29-11-2018 regarding imposing Environmental Compensation in cases of illegal mining, transportation and storage for causing damage to the environment.

Key part of resolution as below:

For the Minor Minerals as categorized under Schedule III of the Gujarat Minor Mineral Concession Rules, 2017 (GMMCR, 2017) and for Minerals other than Minor Minerals as per the Mines and Minerals (Development and Regulation) Act, 1957, the Environmental Compensation payable shall be computed as under:

- For Part – A – I Minerals under GMMCR, 2017 = 41% of Value of Mineral**
b. For Part – A – II Minerals under GMMCR, 2017 = 26% of Value of Mineral
c. For Part – B Minerals under GMMCR, 2017 = 21% of Value of Mineral
d. Minerals other than Minor Minerals = 21% of Value of Mineral”

(ii) Following further provisos have been inserted in Para 4:

“Provided further that, all situations, wherein the authorities are of the view that the damage caused and the cost of restoration of ecology to be incurred is higher, shall be referred to the Gujarat Pollution Control Board for assessment of actual damage caused to the Ecology, net present value of future eco system services foregone and the Cost of Restoration.

Provided further that, if after assessment by GPCB the actual damage caused and the Cost of restoration of Ecology is found to be higher than the abovementioned Environmental Compensation, the same shall be recovered fully on the principle of ‘Polluter Pays’ from the offender by the authorities empowered under Para – (2).”

Environmental Damage Assessment computation as per IMD, GoG GR is,

Ordinary sand is falls in **Part A-1 minerals** under GMMCR,2017. Its value determined by the IMD determined vide GR dated: 10-03-2022 is **Rs. 240 per ton**

Total Sand mined Quantity= **13,10,115.633 MT**

Total value of Mineral = 13,10,115.633 *240
= Rs. 31,44,27,751.92

EDC for part A-1 Minerals = **41% of Value of Mineral**
= 41% of Rs. 31,44,27,751.92
= 12,89,15,378Rs.

EDC-2 = Rs.12,89,15,378

EDC-3 = EDC as per O.A. 360 of 2015:

Total Sand mined Quantity= 13,10,115.633 MT

Market value of Sand, = Rs. 550/

PV= $\sum t 5 = 1 (Dx RF) / (1+r) t$, Where D is Market Value of Illegally mined Material and PV is Present Value of Foregone Ecological values (@5-8% discount rate and over 1 years).

Severity	Mild	Moderate	Significant	Severe
Risk Level	<u>1</u>	<u>2</u>	<u>3</u>	<u>4</u>
Risk Factor	<u>0.25</u>	<u>0.5</u>	<u>0.75</u>	<u>1.0</u>
Discount	<u>8%</u>	<u>7%</u>	<u>6%</u>	<u>5%</u>

Net Present Value (after netting out market value of illegally mined material) -
i.e., Total Compensation to be levied= NPV=PV-D

PV=1 (72,05,63,598.15*1)/(1+0.05)

PV = 71,69,78,704.62

NPV = PV-D =72,05,63,598.15 - 71,69,78,704.62 = Rs. 35,84,898

EDC Methodology	Amount (Rs.)
EDC-1= CPCB formula	97,45,312
EDC-2 = IMD,GoG GR	12,89,15,378
EDC as per O.A. 360 of 2015 (NPV of ecological forgone)	35,84,898
Average EDC of above three formulas	4,74,15,196

During calculations of Environmental damage based on above three formulas, big variance in the damage compensation amount was found in each of the case, three formulas are based on different factors. Additionally all formulas were considered in several cases furthermore violation of multiple government authorities are involved in this activity hence Expert Group has taken into account of EDC as per industry & mines department apart from CPCB & Other NGT case formula. Considering the same and Hon. NGT O.A. 58/2018 matter & other matter, **the Expert group unanimously decided recommend to levy Average penalty arrived though above three formulas in each of the case as an interim penalty.**

Additionally Large discrepancy in the quantity mined vis a vis royalty paid as calculated above in absence of appropriate data and the royalty paid by the agency shows that there has been heave loss of revenue to the state exchequer and thus the project proponent is liable to pay royalty along with penalty to the geology and mining department & Furthermore agency has utilized on shore land without prior permission hence fine shall be levied from agency as per revenue laws/procedure.

Hence, Expert Group suggests that agency shall be liable to pay Environment damage compensation of Rs. 4,74,15,196 , Royalty along with penalty for additional material mined and fine for utilizing on land without prior permission.

xi. Recommend remediation measures along with timeframe, budget, and responsibility.

- A) **Lifting of Mine Tailings & appropriate disposal**–Project Proponent should dispose mine tailings in consultation and under supervision of Commissioner of Geology & Mining and Road & Building Department within 3 month.
- B) **Restoration of Mangroves** - Expert Group observed that mangroves are destructed in @5 Ha due to the Sand Mining activity. Project Proponent should restore mangroves at the site and additionally carryout Mangrove plantation in @50 Ha area under guidance & supervision of Forest department. Project proponent shall submit periodical progress report of mangroves growth to Forest department.

Restoration of Roads: PP in consultation with SMC shall restore the roads in original condition & also carryout roadside plantation within 3 months.Note: All the financial responsibility for remedial measures will lie with project proponent.

Chapeter-7

Conclusion & Recommendation

Original Application No. 81/2023(WZ) has been filed before Hon. NGT, WZ with the prayer that M/s M.M. Infra Buildcon be directed to stop illegal and unscientific mining in riverbed of the Tapi river near village Dumas, Taluka Majura in Surat district of Gujarat. Hon. NGT has admitted the matter & passed an order on 29-05-2023.

Para- (7) of the Hon. NGT order read as follows:

“In view of the fact that the period for which the quarry permit was granted has already elapsed, it is necessary to ascertain as to whether the quarrying is still going on and hence, we deem it appropriate to constitute a Joint Committee comprising one member each of Gujarat Coastal Zone Management Authority (GCZMA), the District Magistrate, Surat and State Level Environment Impact Assessment Authority (SEIAA). GCZMA will be the Nodal Agency of the said Committee. Following will be the Terms of Reference to the Committee.

- i. Visit the site after intimating Applicant and Project Proponent – respondent No.7
- ii. Assess actual quantity of sand mined based on available records / actual survey. Take photos wherever required.
- iii. Assess market value of mined sand.
- iv. Find out the purpose for which mined material was used.
- v. Find out quantity mined vis a vis permitted quantity.
- vi. Find out if any blasting was carried out.
- vii. Find out if any trees were cut without permission.
- viii. Find out aerial distance to nearest residence/house, school, road, water body, forest, agricultural land (with crops grown), eco-sensitive zone / protected area.
- ix. Assess environmental damage in the terms of damage to roads/buildings, air/noise/water/soil pollution, damage to ecology, impact on health of nearby residents, tree cutting, change in hydrology, change in ground water level etc. Quantify damage wherever possible. If quantification is not possible then assess damage as severe/high/significant/insignificant.
- x. Assess environmental damage compensation.
- xi. Recommend remediation measures along with timeframe, budget, and responsibility.
- xii. The Committee will be free to avail services of any institution/organization, if required. Expenses for the same shall be initially incurred from EDC funds with State PCB and shall be subsequently recovered from the Project Proponent.”

To assist the Joint Committee comprising one member each of Gujarat Coastal Zone Management Authority (GCZMA), the District Magistrate, Surat and State Level Environment

Impact Assessment Authority (SEIAA), the Gujarat Coastal Zone Management Authority (GCZMA), Forest & Environment Department has formed the “Expert Group” vide GCZMA office order No.:ENV-10-NGT-81-2023-01-T Dated:19-06-2023.

The Expert Group has carried out detail exercise in pursuant to Hon. NGT order. M/s M. M. Infrabuildcon (Project proponent) was carrying out mining activity from Tapi River at Dumas area. The project proponent (PP) has obtained NOC from Fisheries department. Expert Group has observed that PP has stopped activity during the site visit with the applicants. It came to knowledge of the Expert Group that activity has been stopped since February-2023 & the project proponent had carried out activity from March-2022 to January-2023.

PP has initially obtained NOC from Commissioner of Fisheries in February-2022. Subsequently obtained two Quarry permits for removal of Ordinary Sand=1,00,000 MT each from Commissioner of Geology & Mining in March-2022. There is no application from local fisher men for dredging requirement. Commissioner of Fisheries may engage other contractor for maintenance dredging. Furthermore, Narmada, Water Resources, Water Supply and Kalpsar Department (irrigation department) has mandate to maintenance of river body, but It's permission were sought very lately in Decemeber-2022. Even after the application Irrigation department has issued only NOC. The NOC letter is also lacking any specification area, length & depth of sediment removal. There is no harmony in making applications to various departments.

According to Industries & Mines department Circular dated: 20-01-2014. Areas where there are chances of salinity ingress (Nr. Sea & river confluence to sea) , “Ordinary sand” mining should not be carried out and According to Agriculture, Farmers Welfare and Co-operation Department, GoG Government Resolution Dated : 21-08-2017,Point No: 11- Commissioner of Fisheries shall ensure that maintenance dredging should be carried out as per engineering norms & provide certificate that activity carrying out as per set standards. Expert Group has observed that aforementioned Circular and Government Resolution have not been complied with.

Usually competitive bidding is floated for dredging activity by concern department. Here, neither of the authorities has carried out competitive bidding/e-auction for this activity. Entire activity is self-initiated by the agency and the activity is carried out for extraction of specific material (ordinary sand) for commercial purpose.

M/s M.M. Infrabuildcon has not taken any permission under Environmental Statues. Neither of the NOCs/permission is binding PP to follow sustainable sand mining Guidelines – 2016 & Enforcement & Monitoring Guidelines for Sand Mining-2020 as mandated by Hon.

NGT & Ministry of Environment, Forest & Climate change. PP has not furnished any compliance & detail of the same. PP has failed to comply with the Guidelines.

Expert Group has conducted site visit on 19-08-2023. During the site visit it is observed that the activity has been stopped by project proponent. During visit sediment removal equipment like Barges, Dredgers, Bots, Screeners, Pumps, transfer pipes, Pokland excavator etc. observed at site. Weigh Bridge with Cabin also observed at site. All machineries were not observed in operation.

Mine tailings is observed in @2.5 Ha area during visit. It seems PP has taken only sand out of sediment material.

Collector/ SMC permission has not been taken for on shore activity.

Essentially Commissioner of Fisheries, Gujarat Maritime Board & Irrigation department has primary role in dredging activity of any water body of the Gujarat. Neither any of the authority has received representation for dredging activity nor has any of the authority issued Work Order to project proponent to carry out such activity. Project proponent only obtained NOC from Commissioner of Fisheries & Irrigation Department. Commissioner of Geology & Mining has issued Quarry permit for Extraction & removal of Ordinary Sand only. Agency has not approached any authority with proper dredging plan. This clears the intention of project proponent for carrying out activity for removal of sand.

Even after issuing NOC, No any authority has conducted periodical monitoring on activity & verification of NOC conditions.

Furthermore, No any department has conducted thorough technical study before issuing the permission/NOCs. NOCs/Permissions are not in consonant with the law.

Considering above circumstances & referring to documents cited in the report, Expert group construed that M/s M. M. Infrabuidcon activity should be considered as Mining activity.

The project proponent has not submitted any representation after given appropriate opportunity being heard. The PP has contemptuously remained non cooperative throughout this Expert Group exercise with respect to Hon. NGT order causing undue delay in compliance.

M/s M. M. infrabuildcon has stopped activity since February-2023 as stated by the applicant. Committee is evaluating post facto environmental damage since the activity is stopped in February-2022. No direct & specific evident is available as long time has been passed after stoppage of activity.

Committee has made best possible efforts to evaluate Environmental Damage due to M/s M. M. Infrabuildcon activity and committee has also utilized advance tools like GIS mapping & others and corroborating it with documents & circumstantial evidences to prepare report.

Hence, Expert Group suggests that agency shall be liable to pay Environment damage compensation, Royalty along with penalty for additional material mined and fine for utilizing on land without prior permission as described in Chapter-6.

Recommendation:

The Expert Group observes sincerely that there is an immediate requirement to develop Standard Operating procedure (SOP) at state level to deal with such cases. SOP should define roles & responsibility of each department. State policy should endeavour to demarcate Nodal department for such matters along with time based monitoring mechanism should be envisaged.

Also The authorities shall ensure that Compliance of Sustainable Sand Mining Management Guideline-2016 issued by MoEFCC, Enforcement & Monitoring Guidelines for Sand Mining-2020 issued by MoEFCC, National Framework for Sediment Management – October-2022 issued by Ministry of Jal Shakti while issuing such permission.

References:

- 1) Sustainable Sand Mining Management Guideline - 2016 issued by MoEFCC
- 2) Enforcement & Monitoring Guidelines for Sand Mining-2020 issued by MoEFCC
- 3) District Survey Report –Surat prepared by Commissioner of Geology & Mining - Gujarat and Approved SEIAA-Gujarat.
- 4) Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to utilize the fund,
- 5) National Framework for Sediment Management – October-2022 issued by Ministry of Jal Shakti.

Item No.4

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

[THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)]

ORIGINAL APPLICATION NO.81 OF 2023 (WZ)

Jignesh Bhai Chhaganbhai Togadia Applicant

Versus

State of Gujarat & Ors. Respondents

Date of Hearing : 29.05.2023

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant : Mr. Ritwick Dutta, Advocate

ORDER

1. This Original Application has been filed with the prayer that respondent No.7 – M/s M.M. Infra Buildcon be directed to stop illegal and unscientific mining in riverbed of Tapi river near village Dumas, Taluka Majura in Surat district of Gujarat; the said area may be directed to be restored to its original position; the environmental compensation be imposed on respondent No.7 – Project proponent and action be taken against respondent No. 5 – Commissioner of Fisheries, Government of Gujarat and respondent No.6 – Commissioner of Geology and Mining, Government of Gujarat for issuing sand mining permits in violation of CRZ Notification, 2011.

2. The submission made by the learned counsel for the applicant is that the Additional Director, Geology and Mining, Gandhinagar has issued quarry permit in respect of Survey No.1005, 1003, 1002, 951, 950, 937/2 in front of Tapi river belt for quarrying 1,00,000 metric tonnes of sand minerals from 29.03.2022 onwards. The said permit is annexed at pages 57 to 60 of the paper-book. He has drawn our

attention to page 100 of the paper-book wherein the mining location is indicated which is shown in pink colour, which falls in CRZ-II area. Thereafter, our attention is drawn to paragraph 3 of the CRZ Notification 2011, sub-clause (x) thereof prohibits mining of sand in the said area. He has also drawn our attention to paragraph 7 of the said Notification which indicates that CRZ-IB is the area which falls between Low Tide Line and High Tide Line and in paragraph 8, the permissible activities are mentioned. In the same paragraph 8, it is pointed out by him that the mining activity does not find mention which means that the said activity is impermissible in the said area and yet, quarry permit has been issued for abstracting the sand illegally by respondent Nos.5 and 6.

3. Further it is mentioned that no DSR has been prepared nor mining plan has been prepared.

4. We are of the view that the said quarry permit under which the mining activity is alleged, was issued on 04.04.2022 for 180 days, which period has already expired. The learned counsel for the applicant has submitted that still the illegal mining activity is going on.

5. Considering the grounds stated in the application, we find that prima facie, the case of adverse impact on the environment is made out and hence, the application deserves to be admitted and accordingly, it is admitted.

6. We direct the Registry to issue notice to the respondents, returnable within four weeks.

7. In view of the fact that the period for which the quarry permit was granted has already elapsed, it is necessary to ascertain as to whether the quarrying is still going on and hence, we deem it appropriate to constitute a Joint Committee comprising one member each of Gujarat Coastal Zone Management Authority (GCZMA), the District Magistrate, Surat and State Level Environment Impact Assessment Authority

(SEIAA). GCZMA will be the Nodal Agency of the said Committee.

Following will be the Terms of Reference to the Committee.

- (i) Visit the site after intimating Applicant and Project Proponent – respondent No.7
- (ii) Assess actual quantity of sand mined based on available records / actual survey. Take photos wherever required.
- (iii) Assess market value of mined sand.
- (iv) Find out the purpose for which mined material was used.
- (v) Find out quantity mined vis a vis permitted quantity.
- (vi) Find out if any blasting was carried out.
- (vii) Find out if any trees were cut without permission.
- (viii) Find out aerial distance to nearest residence/house, school, road, water body, forest, agricultural land (with crops grown), eco-sensitive zone / protected area.
- (ix) Assess environmental damage in the terms of damage to roads/buildings, air/noise/water/soil pollution, damage to ecology, impact on health of nearby residents, tree cutting, change in hydrology, change in ground water level etc. Quantify damage wherever possible. If quantification is not possible then assess damage as severe/high/significant/insignificant.
- (x) Assess environmental damage compensation.
- (xi) Recommend remediation measures along with timeframe, budget, and responsibility.
- (xii) The Committee will be free to avail services of any institution/organization, if required. Expenses for the same shall be initially incurred from EDC funds with State PCB and shall be subsequently recovered from the Project Proponent.

8. The report of the Joint Committee shall be submitted before us by the GCZMA within one month, by e-mail at ngt-pune@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

9. We find that State Level Environment Impact Assessment Authority (SEIAA), Gujarat is not impleaded as party-respondent in this application. Therefore, we direct the applicant to implead SEIAA, Gujarat as party-respondent No.8 today itself and amended copy of the Original Application shall be submitted by the applicant. We direct the Registry to

issue notice to SEIAA, Gujarat, after its impleadment, returnable within four weeks.

10. The applicant is directed to provide copies of the Original Application and annexures thereto to the respondents, within a week.

11. The applicant is also directed to take necessary steps for service upon the respondents by both ways and also through available e-mail/WhatsApp and submit service affidavit before the next date.

12. Put up this matter on 31.07.2023.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

May 29, 2023
O.A. NO.81/2023 (WZ)
npj

**Gujarat Coastal Zone Management Authority
Environment & Forest Department
Sachivalaya, Block no.14/8
Gandhinagar**

OFFICE ORDER

Sub: - Joint Committee constituted as per the Hon. NGT Order regarding illegal mining in riverbed of Tapi river.

Ref:- Hon'ble NGT Order dated 29/05/2023 in the OA No. 81 of 2023 (WZ) "Jignesh Bhai ChhaganbhaiTogadia Vs. State of Gujarat &Ors.

Hon'ble NGT has constituted a Joint Committee comprising of one member each from the Gujarat Coastal Zone Management Authority (GCZMA), the District Magistrate, Surat and Gujarat State Level Environment Impact Assessment Authority (SEIAA) with certain terms of reference as specified in the Order dated 29/05/2023. And the GCZMA is the Nodal Agency of the aforesaid Joint Committee.

The said Joint Committee is directed to verify the factual position and submit its report within one month by e-mail at ngt-pune@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. Following are the Terms of Reference to the Joint Committee:

- (i) Visit the site after intimating Applicant and Project Proponent – respondent No.7
- (ii) Assess actual quantity of sand mined based on available records / actual survey. Take photos wherever required.
- (iii) Assess market value of mined sand.
- (iv) Find out the purpose for which mined material was used.
- (v) Find out quantity mined vis a vis permitted quantity.
- (vi) Find out if any blasting was carried out.
- (vii) Find out if any trees were cut without permission.
- (viii) Find out aerial distance to nearest residence/house, school, road, water body, forest, agricultural land (with crops grown), eco-sensitive zone / protected area.
- (ix) Assess environmental damage in the terms of damage to roads/ buildings, air/ noise/ water/ soil pollution, damage to ecology, impact on health of nearby residents, tree cutting, change in hydrology, change in ground water level etc. Quantify damage wherever possible. If quantification is not possible then assess damage as severe/high/significant/insignificant.
- (x) Assess environmental damage compensation.
- (xi) Recommend remediation measures along with timeframe, budget, and responsibility.

(xii) The Committee will be free to avail services of any institution/organization, if required. Expenses for the same shall be initially incurred from EDC funds with State PCB and shall be subsequently recovered from the Project Proponent.

Considering the said order of Hon. NGT, it is decided to include the member/ expert/ organisation as an "Expert Group" to facilitate/ support the committee to submit a report covering terms of references mentioned in the order. The constitution of an "Expert Group" is as under:

Sr. No	Name & Designation	Role in Expert Group
1	Dr. H. B. Chauhan (Expert member of GCZMA), Senior Scientist, SF, Space Application Centre	Expert Member of GCZMA
2	Dr. Jignaben Oza, Regional Officer Gujarat Pollution Control Board & Member Secretary (GCZMA- District level committee),	Member & Co-ordinator
3	Shri. Ashok Chauhan, Junior Technical Officer (JTO), Department of Environment & Forest, Government of Gujarat	Member from DoEF
4	Representative of District Magistrate, Surat	Member
5	A representative of State Level Environment Impact Assessment Authority (SEIAA), Gujarat	Member
6	An Expert Member from Sardar Vallabhbhai National Institute of Technology (SVNIT), Surat	Expert Member

An Expert group shall carry out the work entrusted by Hon. NGT in the Terms of References and shall submit their detailed report to the Joint Committee for further deliberation and validation. They shall approach other local person for getting the details on the subject. Expenses shall be borne by GPCB which in turn shall be initially incurred from EDC funds with GPCB and shall be subsequently recovered from the Project Proponent.

For and Behalf of GCZMA,

D. M. Thaker
19/6/2023
(D. M. Thaker)

Encl: Copy of Hon. NGT Order

No. ENV- 10-NGT-81- 2023-01- T

Date: /06 / 2023

To,

- 1) The Member Secretary, State Environment Impact Assessment Authority (SEIAA), Gujarat State, Sector 10 A, Gandhinagar.
- 2) The District Magistrate, Collector Office-Surat, Jilla SevaSadan-II, "B" Block, 5th Floor, Athwalines, Surat, Gujarat -395001... For the information & necessary actions. Also to nominate the officer for "Expert Group".

- 3) Dr. H. B. Chauhan (Expert member of GCZMA), Senior Scientist, SF, Space Application Centre ... For the information & necessary actions.
- 4) Shri. Ashok Chauhan, JTO, Department of Environment & Forest, Government of Gujarat.... For the information & necessary actions.
- 5) Dr. Jignaben Oza, Regional officer Gujarat Pollution Control Board & Member Secretary (GCZMA- District level committee),you are also required to co-ordinate for above and provide necessary logistic support to the Expert Group
- 6) Prof. (Dr.) Anupam Shukla, Director, Sardar Vallabhbhai National Institute of Technology ... You are requested to nominate an expert for "Expert Group".
- 7) Member Secretary, Gujarat Pollution Control Board, Gandhinagar... for necessary actions regarding compliance of Hon. NGT order and also regarding EDC fund utilization
- 8) Legal Officer, Gujarat Pollution Control Board..... For the information & necessary actions.

Item No.4

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

[THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)]

ORIGINAL APPLICATION NO.81 OF 2023 (WZ)

Jignesh Bhai Chhaganbhai Togadia Applicant

Versus

State of Gujarat & Ors. Respondents

Date of Hearing : 29.05.2023

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant : Mr. Ritwick Dutta, Advocate

ORDER

1. This Original Application has been filed with the prayer that respondent No.7 - M/s M.M. Infra Buildcon be directed to stop illegal and unscientific mining in riverbed of Tapi river near village Dumas, Taluka Majura in Surat district of Gujarat; the said area may be directed to be restored to its original position; the environmental compensation be imposed on respondent No.7 - Project proponent and action be taken against respondent No. 5 - Commissioner of Fisheries, Government of Gujarat and respondent No.6 - Commissioner of Geology and Mining, Government of Gujarat for issuing sand mining permits in violation of CRZ Notification, 2011.

2. The submission made by the learned counsel for the applicant is that the Additional Director, Geology and Mining, Gandhinagar has issued quarry permit in respect of Survey No.1005, 1003, 1002, 951, 950, 937/2 in front of Tapi river belt for quarrying 1,00,000 metric tonnes of sand minerals from 29.03.2022 onwards. The said permit is annexed at pages 57 to 60 of the paper-book. He has drawn our

attention to page 100 of the paper-book wherein the mining location is indicated which is shown in pink colour, which falls in CRZ-II area. Thereafter, our attention is drawn to paragraph 3 of the CRZ Notification 2011, sub-clause (x) thereof prohibits mining of sand in the said area. He has also drawn our attention to paragraph 7 of the said Notification which indicates that CRZ-IB is the area which falls between Low Tide Line and High Tide Line and in paragraph 8, the permissible activities are mentioned. In the same paragraph 8, it is pointed out by him that the mining activity does not find mention which means that the said activity is impermissible in the said area and yet, quarry permit has been issued for abstracting the sand illegally by respondent Nos.5 and 6.

3. Further it is mentioned that no DSR has been prepared nor mining plan has been prepared.

4. We are of the view that the said quarry permit under which the mining activity is alleged, was issued on 04.04.2022 for 180 days, which period has already expired. The learned counsel for the applicant has submitted that still the illegal mining activity is going on.

5. Considering the grounds stated in the application, we find that prima facie, the case of adverse impact on the environment is made out and hence, the application deserves to be admitted and accordingly, it is admitted.

6. We direct the Registry to issue notice to the respondents, returnable within four weeks.

7. In view of the fact that the period for which the quarry permit was granted has already elapsed, it is necessary to ascertain as to whether the quarrying is still going on and hence, we deem it appropriate to constitute a Joint Committee comprising one member each of Gujarat Coastal Zone Management Authority (GCZMA), the District Magistrate, Surat and State Level Environment Impact Assessment Authority

[SEIAA]. GCZMA will be the Nodal Agency of the said Committee.

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- (xii) The Committee will be free to avail services of any institution/organization, if required. Expenses for the same shall be initially incurred from EDC funds with State PCB and shall be subsequently recovered from the Project Proponent.

8. The report of the Joint Committee shall be submitted before us by the GCZMA within one month, by e-mail at ngt-pune@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

9. We find that State Level Environment Impact Assessment Authority (SEIAA), Gujarat is not impleaded as party-respondent in this application. Therefore, we direct the applicant to implead SEIAA, Gujarat as party-respondent No.8 today itself and amended copy of the Original Application shall be submitted by the applicant. We direct the Registry to

issue notice to SEIAA, Gujarat, after its impleadment, returnable within four weeks.

10. The applicant is directed to provide copies of the Original Application and annexures thereto to the respondents, within a week.

11. The applicant is also directed to take necessary steps for service upon the respondents by both ways and also through available e-mail/WhatsApp and submit service affidavit before the next date.

12. Put up this matter on 31.07.2023.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

May 29, 2023
O.A. NO.81/2023 (WZ)
npj

Minutes of 1st Meeting of Expert Group

Date:13-07-2023

Time: 14:00 Hrs onwards

Place: Conference Hall, GPCB, RO-Surat

The First Meeting of "Expert Group" conveyed on 13-07-2023 at Regional Office, Gujarat Population Control Board, Surat. The meeting started with the welcome address by Dr. J. D. Oza, Regional Officer – Surat. She briefed about the Hon. NGT order in O.A. 81 of 2023 & GCZMA office order vide letter No.:ENV-10-NGT-81-2023-01-T Dated:19-06-2023 as follows:

Original Application No. 81/2023(WZ) has been filed before Hon. NGT, WZ with the prayer that M/s M.M. Infra Buildcon be directed to stop illegal and unscientific mining in riverbed of the Tapi river near village Dumas, Taluka Majura in Surat district of Gujarat. Hon. NGT has admitted the matter & passed an order on 29-05-2023.

Para- (7) of the Hon. NGT order read as follows:

"In view of the fact that the period for which the quarry permit was granted has already elapsed, it is necessary to ascertain as to whether the quarrying is still going on and hence, we deem it appropriate to constitute a Joint Committee comprising one member each of Gujarat Coastal Zone Management Authority (GCZMA), the District Magistrate, Surat and State Level Environment Impact Assessment Authority (SEIAA). GCZMA will be the Nodal Agency of the said Committee. Following will be the Terms of Reference to the Committee.

- I. Visit the site after intimating Applicant and Project Proponent – respondent No.7
- II. Assess actual quantity of sand mined based on available records / actual survey. Take photos wherever required.
- III. Assess market value of mined sand.
- IV. Find out the purpose for which mined material was used.
- V. Find out quantity mined vis a vis permitted quantity.
- VI. Find out if any blasting was carried out.
- VII. Find out if any trees were cut without permission.
- VIII. Find out aerial distance to nearest residence/house, school, road, water body, forest, agricultural land (with crops grown), eco-sensitive zone / protected area.
- IX. Assess environmental damage in the terms of damage to roads/buildings, air/noise/water/soil pollution, damage to ecology, impact on health of nearby residents, tree cutting, change in hydrology, change in ground water level etc. Quantify damage

wherever possible. If quantification is not possible then assess damage as severe/high/significant/insignificant.

- X. Assess environmental damage compensation.
- XI. Recommend remediation measures along with timeframe, budget, and responsibility.
- XII. The Committee will be free to avail services of any institution/organization, if required. Expenses for the same shall be initially incurred from EDC funds with State PCB and shall be subsequently recovered from the Project Proponent."

To assist the Joint Committee comprising one member each of Gujarat Coastal Zone Management Authority (GCZMA), the District Magistrate, Surat and State Level Environment Impact Assessment Authority (SEIAA), the Gujarat Coastal Zone Management Authority (GCZMA), Forest & Environment Department has formed the "Expert Group" of following members:

Sr. No	Name & Designation	Role in Expert Group
1	Dr. H. B. Chauhan (Expert member of GCZMA),Senior Scientist,SF, Space Application Centre	Expert Member of GCZMA
2	Representative of District Magistrate, Surat	Member
3	Shri.Ashok Chauhan, Junior Technical Officer (JTO),Department of Environment & Forest, Government of Gujarat	Member from DoEF
4	A representative of State Level Environment Impact Assessment Authority (SEIAA) Gujarat	Member
5	An Expert Member from Sardar Vallabhbhai National Institute of Technology (SVNIT), Surat	Expert Member
6	Dr. Jignaben Oza, Regional Officer Gujarat Pollution Control Board & Member Secretary (GCZMA- District level committee)	Member & Co-ordinator

The terms and conditions of the Expert group is as follows:

"An Expert group shall carry out the work entrusted by Hon. NGT in the Terms of References and shall submit their detailed report to the Joint Committee for further deliberation and validation. They shall approach other local person for getting the details on the subject. Expenses shall be borne by GPCB which in turn shall be initially incurred from EDC funds with GPCB and shall be subsequently recovered from the Project Proponent"

Accordingly as per Order, the District Magistrate has nominated SDM-Surat City in the Expert group, the SEIAA has nominated Shri. P. H. Bhatt, Scientific Officer in the Expert group & the Director, SVNIT

has nominated Dr. Namrata Jariwala, Assistant Professor, Department of Civil Engineering, S V National Institute of Technology in the Expert group.

The subject matter is also pertains to various other Department. Therefore, the other department such as, Commissioner of Fisheries, Gandhinagar, Surat Irrigation Circle Office, Geology & Mining Office- Surat, were requested to remain present during first meeting of the expert group.

Mr. Deepak Patel, Dy. Ex. Engineer, Commissioner of Fisheries, Gandhinagar (virtually), Mr. J. S. Patel, Deputy Engineer, Surat Irrigation Circle Office –Drainage Division - 2, Mr. D. K. Patel, Sr. Geologist, Geology & Mining Office- Surat joined the expert group during discussion.

Site Visit: Discussion held for the Site visit. It was decided that due to unfavourable weather & Onset monsoon season, site visit was not possible. While referring the Hon. NGT Order, it implies that the applicant has received some NOC/permissions from different department of the Government. Committee felt that first look at the Letters/NOC/permission issued by various departments. Hence Committee unanimously decided to carry Desk Review of Hon. NGT order & review various letters/permits / NOCs issued to M/s M. M. Infra Buildcon by different departments to decide further course of actions to comply with ToRs issued by the Hon'ble NGT.

Accordingly, Concerned Department was requested to informed the Expert Group about various permissions issued by them. The submission by the Concerned Department is as follows:

Commissioner of Fisheries:

Mr. Deepak Patel, Dy. Ex. Engineer, Commissioner of Fisheries, Gandhinagar attended committee discussion virtually. He presented that Commissioner of Fisheries has issued "No Objection Certificate" to M/s M. M. Infra Buildcon for carrying out Dredging in the Tapi river passing from villages like Adajan, Bhatha, Bhatpore, Gavier, Dumas, Magdalla, Hazira etc. The NOC has been issued in pursuant to Circular of Agriculture, Farmers Welfare and Co-operation Department Dated: 26-05-2020.

Commissioner of Geology & Mining:

Mr. D. K. Patel, Sr. Geologist, Geology & Mining Office- Surat has presented that two quarry permits issued to M/s M. M. Infra Buildcon under Gujarat Minor Mineral Concession Rules, 2017. The permits issued for Ordinary Sand. One permit (QP210001551) issued for Survey No.: Opp B No 1005,1003,1002,951,950,937/2 for Ordinary Sand -1,00,000 MT for 180 Days on 04-04-2022. Second permit (QP210001550) issued for Survey No.: Opp B No 937,938,853,852,851,847,856 for Ordinary Sand -1,00,000 MT for 180 Days on 04-04-2022.

Both the lease were extended for further period of 180 days vide letter Dated: 01-11-2022.

Surat - Narmada, Water Resources, Water Supply & Kalpsar Department (Irrigation) Department:
Mr. J. S. Patel, Deputy Engineer, Drainage Division – 2 submitted that, Narmada, Water Resources, Water Supply & Kalpsar Department has issued NOC for carrying out De-Silting from the Tapi river & NOC issued to Geologist, Geology & Mining Office- Surat. Further committee members asked whether any study for such purpose been conducted by Narmada, Water Resources, Water Supply & Kalpsar Department (Irrigation) Department for the Tapi river. The Official replied that they need to check records for same.

After above discussion, the expert group felt it necessary that for further course of work in compliance with order of the Hon'ble NGT and for assessment of damage, the concern department should be asked to submit following documents/details

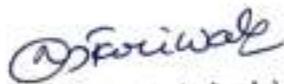
Details	Concern Department
I. Assess market value of mined sand.	R&B, Geology and Mining
II. Find out the purpose for which mined material was used.	Geology & Mining
III. Find out quantity mined vis a vis permitted quantity.	
IV. Any Study conducted by the department	
V. Any letters/NOC/Regulatory permission issued to M/s M. M. Infra Buildcon	
VI. Submit Policy/Circular/Government Resolution of concern department in this case/subject reference	
VII. Find out if any blasting was carried out.	GMB, Geology & Mining
VIII. Find out if any trees were cut without permission.	Forest Department
IX. Any permission issued by the revenue department for the alleged activity with documentary evidence	Manlatdar-Surat City
X. Submit Policy/Circular/Government Resolution of concern department in this case/subject reference	
XI. Type of Fish in the region(Fish Species) & Fish Count in the area	Commissioner of Fisheries
XII. Any Study Conducted by the department	
XIII. Any letters/NOC/Regulatory permission issued to M/s M. M. Infra Buildcon	
XIV. Submit Policy/Circular/Government Resolution of	

concern department in this case/subject reference	
XV. Any Study Conducted by the department	Irrigation Department
XVI. Any letters/NOC/Regulatory permission issued to M/s M. M. Infra Buildcon	
XVII. Submit Policy/Circular/Government Resolution of concern department in this case/subject reference	

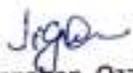
It was further discussed that the Hon. NGT has issued an order on 29-05-2023 and directed to submit report within one Month by committee. The matter has been listed on 31-07-2023.

Looking to the magnitude of work assigned as per terms of reference & unfavorable weather condition, it's not possible to submit report as per given time frame by Hon. NGT. "Expert Group" unanimously decided that the filing report required further three months' time. Therefore "Expert Group" requests Committee assigned by Hon. NGT to provide additional three months' time for the submission of the report.

In the meanwhile, coordinator of the Expert group shall ask concerned Department to submit documents immediately and call second meeting of the expert group in short period during which the appellant and Respondent may be asked to remain present for their submission.

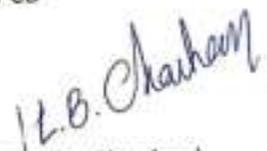

(Dr. Namrata Jariwala)
Assistant Professor
SVNIT


(Shri. P. H. Bhatt)
Scientific Officer
SEIAA


(Dr. Jignaben Oza)
Regional Officer-Surat
GPCB


(Shri. Ashok Chauhan)
Junior Technical Officer (JTO) &
US, DoEF


(Shri. G. V. Miyani)
Dy. Collector & SDM,
Surat City


(Dr. H. B. Chauhan)
Expert member of GCZMA, Rtd.
Senior Scientist, SAC

Members remain present in the meeting of 'Expert Group' dated 13.07.2023 at 13:30 pm onwards

Sr. No.	Name	Designation	Department	Sign
1	Dr. H. B. Chauhan (Expert member of GCZMA)	Senior Scientist	Space Application Centre	H.B. Chauhan
2	Dr. J. D. Oza	PO - GPCB, Surat & MS (ULCRZ Committee)	GPCB	J. D. Oza
3	Shri Ashok Chauhan	Junior Technical Officer <i>in US</i>	Dept. of Forest & Environment, GoG	Ashok Chauhan
4	Shri G. V. Miyani	Sub Divisional Magistrate	Surat City <i>SDM</i>	G. V. Miyani
5	Shri Paresh H. Bhatt	Scientific Officer	State Level Environment Impact Assessment Authority (SEIAA), Gujarat	Paresh H. Bhatt
6	Dr. Namrata Jariwala	Assistant Professor	SVNIT, Surat	Namrata Jariwala
7	J. S. Patel	Dy. Ex. Engr.	Drainage Division-2 Surat	J. S. Patel
8	A. N. Pranam	Dy. Engineer	ALPMA	A. N. Pranam
9	D. K. Patel	So. Geologist	Geology & Mining	D. K. Patel
10				
11				
12				
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Minutes of 2nd Meeting of Expert Group

Date: 18-08-2023 & 19-08-2023

Time: 14:00 Hrs onwards

Place: Conference Hall, GPCB, RO-Surat & Site visit

"Expert Group" has been formed in pursuant to the Hon. NGT order in O.A. 81 of 2023 by GCZMA vide its office order No.:ENV-10-NGT-81-2023-01-T Dated:19-06-2023. The Second Meeting of "Expert Group" convened on 18-08-2023 & 19-08-2023 at Regional Office, Gujarat Pollution Control Board, Surat including site visit as per order Para 3(i) of Hon. NGT order.

Expert Group has been briefed about recent Hon. NGT order passed on 31-07-2023 "***** Therefore, it is prayed that three months' time may be granted in order to submit the report of the Joint Expert Group".

Expert Group has been informed regarding submission of information & document from respective departments as decided in 1st Meeting. Regional Officer-Surat received information from Forest Department Office - Surat, Commissioner of Fisheries - Gandhinagar, Geology office-Surat, Irrigation Department office- Surat, Mamlatdar office-Majura, GMB-Surat.

Expert Group has exhaustively reviewed documents & details furnished by each department,

1. **Forest Department: (Submission vide letter Dated: B/JMN/17/2151/2023-24 Date: 18-08-2023**
 - Department has submitted that, they have not issued any permission to M/s M. M. Infra Buildcon for the activity in tapi river bed, further they have not issued any permission to cut the trees. Furthermore, Site of the M/s M. M. Infra Buildcon activity is not falling in Reserved or Unclassified Forest.
2. **Gujarat Maritime Board: (Submission vide letter Dated: GMB/POM/T/GPCB MMINFRA Mining/2023-24/356 Date: 19-07-2023**
 - Magdalla port is located far away from mining site of M/s M.M. Infra Buildcon. Port authority has not kept any supervision on this mining as this office has not issued any "NOC" to M/s M.M. Infra Buildcon for carrying out mining in riverbed of Tapi. Further, other departments who have issued NOC/Permission to M/s M.M. Infra Buildcon for carry out such activity have also not informed this office regarding mining approval given to M/s M.M. Infra Buildcon in magdalla port limit area.
 - Moreover, M/s M.M. Infra Buildcon has never approached GMB office for permission to carry out blasting.
3. **Mamlatdar – Majura (Submission vide letter Dated: JMN/vashi.1209/2023 Date: 19-08-2023**
 - Mamlatdar office - Majura has received application from M/s M. M. Infra Buildcon – Hirenkumar Ranchhodbhai Oad regarding revenue approval for removal of material from Tapi river passing

from Dumas, Magdalla, Rundh, Gavier, Umara and Piplod. Mamitadar office had intimated to geology office -Surat that Villages & River Tapi in aforesaid area is passing from Surat Municipal Corporation area hence NOC from SMC is required in such cases. Hence No approval issued from Malatdar Office Majura.

4. **Commissioner of Fisheries, Gandhinagar: (Submission vide email Dated: 20-07-2023)**

- Commissioner of Fisheries has issued NOC to M/s M. M. Infrabuildcon for dredging of sediments from Tapi river passing from villages Dumas, Hazira, Gavier, Bharpore, Umara, piplod, Pal, Bhatha, Adajan etc. vide letter No.: gum/tek/T-5/dredging/NOC/surat/21-22/1813 Date:04-02-2022 with subject to conditions to comply.
- Commissioner of Fisheries has issued NOC for 5 years with area demarked with Coordinates & paying royalty to Geology – Industry & Mines department & following the condition laid down in the NOC. (Coordinates of map are as follows:1) 21.046273,72.708026-2) 21.053739,72.654365-3) 21.21642,72.802296- 4)21.218985,72.806883)
- Commissioner of Fisheries has also submitted data related to Fish production for the year of 2021-22.

5. **Office of the Geologist(Commissioner of Geology & Mining) –Surat (Submission vide letter Dated: GS/CRZ/GCB/NGT/2023/2859 Date: 24-07-2023)**

- No blasting is required as the dredged material is in loose form. So no blasting was carried out.
- Mined Material is used for sale for construction work.
- Market Value of Mined Sand is @Rs. 200-250 per ton.
- Commissioner – Geology & Mining has issued two Quarry permits to M/s M. M. Infrabuildcon. 1) Quarry permit for Ordinary Sand-1,00,00 MT from Survey No.: Opp. 937,938,852,851,847,856 (Area 16.24.50 ha) from tapi river bed issued on 04-04-2022 validity 180 days from day of activation, 2) Quarry permit for Ordinary Sand-1,00,00 MT from Survey No.: Opp. 1005,1003,1002,951,950,937/2 (Area 34.16.83 ha)from tapi river bed issued on 04-04-2022 validity 180 days from day of activation. Second permit has been extended for further period of 180 days vide letter dated: 01-11-2022. Commissioner – Geology & Mining has issued two Quarry permits to M/s M. M. Infrabuildcon with subject to conditions to comply

6. **Executive Engineer - Drainage Division-No.02-Narmada , Water Resource, Water Supply And Kalpsar Department (Submission vide letter Dated: DD-2/PB-3/Desilting/81-2023/vashi-59-18/2059 Date: 21-07-2023)**

- M.M. Infrabuildcon has made application vide letter dated: 30-08-2022 to Superintending Engineer, Surat Irrigation Circle, Surat.
- Narmada , Water Resource, Water Supply And Kalpsar Department-Surat has issued NOC for desilting in Tapi river to Geologist – Geology & Mining Department with 36 Month validity vide

letter dated : 30-12-2022 with subject to conditions to comply.

- N,WR,WS-Kalpsar dept NOC Document states that, Tapi river & Shore line of Tapi river is required to maintained by their department

After reviewing documents from all submission, Expert Group made following observations:

- Commissioner of Fisheries, N,WR,WS-Kalpsar dept NOC has issued NOC to M/s M. M. Infrabuildcon with a conditions to comply.
- Commissioner of Geology & Mining has issue Quarry permits under rule-21 of Gujarat minor mineral concession rules,2017
- All permissions & NOCs are taken at different time by project proponent. There is no harmony in making application to the departments. Fisheries department issued NOC on 04-02-2022 & Commissioner of Geology has issued two quarry permits issued in March-2022 . Whereas NOC of N,WR,WS-Kalpsar dept issued on 30-12-2022. N,WR,WS-Kalpsar dept NOC says that it is their responsibility of maintaining Tapi river & shoreline. Expert Group observed that The department which overlooks the river body should be first approached about dredging activity, which is not the case here.
- Commissioner of Geology has issued permission under Rule-22(1) of Gujarat Minor Mineral Concession Rules,2017 & preamble of approval says "Whereas Shri M M INFRA BUILDCON applied for grant of quarry permit for excavation and removal of metric tonnes of 100000.00 (Ordinary Sand) from Survey No. OPP 937,938,853,852,851,847,856 TAPI RIVER BED of Village DUMMAS Taluka MAJURA District SURAT Under rule 21 of the Gujarat Minor Mineral Concession Rules, 2017 and has paid an application fee of rupees 0.00 pursuant to the requirements of rule 22(1) of the Gujarat Minor Mineral Concession Rules, 2017. Accordingly, permission is hereby granted to the above applicant to quarry, win and remove 100000.00 metric tonnes of (Ordinary Sand) from the aforesaid area more fully described below on the following condition." Condition No. 12 of this permission states that "The permit holder shall not commence any quarrying operations without obtaining all applicable environmental clearances for the area. This clearly indicates the permission has been given for mining of Sand."
- Referring to documents provided by the all departments it seems that SMC permission has not been taken for on shore activity on revenue land as per Mamlatdar letter dated: 07-03-2022
- Superintending Engineer, N,WR,WS-Kalpsar dept written letter to collector on 08-02-2023, tapi river is notified river Hence Geology & mining dept should obtain NOC from Irrigation Department- Focal officer of Tapi Basin. It is not obtained in the present case. Additionally

According to Industries & Mines department Circular dated: 20-01-2014. Areas where there is no chances of salinity ingress (Nr. Sea & river confluence to sea) , ordinary sand mining should not be carries out. Hence geology & Mining department should be instructed to stop M/s M.M. Infrabuildcon from carrying out Mining in Tapi river.

- According to Agriculture, Farmers Welfare and Co-operation Department, GoG GR Dated : 21-08-2017,Point No: 11- Commissioner of Fisheries shall ensure that maintenance dredging should be carried out as per engineering norms & provide certificate that activity carrying out as per set stadards.
- No study was conducted by any department prior issuing NOCs/Permission.

Site Visit:

Expert Group has visited the site of M/s M. M. Infrabuildcon on 19-08-2023 at 10:30 onwards. The Applicant & Project proponent has been informed to remain present at site visit as per Hon. NGT order vide email dated 10-08-2023 as well as on 18-08-2023. Applicant has been present at site whereas project proponent absent at site even after repeated intimation. Telephonic communication made to the project proponent, he stated that due to health issue of family member he is not able to present before Expert Group in site visit. Expert Group has instructed project proponent to submit his representation in written within 3 Days.

Then Expert Group has visited site along with applicant. The site is located at Village Dumas, District: Surat, Coordinates of Site: 21.134724, 72.71176. Expert Group observed that, during site visit no activity was going on. Site situation indicates it's not in operation since recent past. Machineries observed on the bank of River Tapi. Deposition of coarse material of sediment is observed on shore. Various machineries like Barges, Dredgers, Bots, Screeners, Pumps, transfer pipes, Ploiland excavator etc. observed at site. Weigh Bridge with Cabin also observed at site. All machineries were not observed in operation.

Coarse material (like pebbles) observed on shore in more than 1 hector area. The applicant though obtain dredging permission from Commissioner of Fisheries, it appears they have used only sand from the sediment. Applicant has obtained Quarry permits from Commissioner of Geology & Mining only to sell ordinary sand. This clearly indicates intention of applicant , Applicant has conducted this activity only for obtaining sand from sediments.

Preliminary observation of site & approved CRZ map (Sheet No. F 43 M12/NE, Map No.: GJ 52) indicates that project proponent activities falling under CRZ - IV & CRZ - II,CRZ -I(B) Area.

Then Expert Group asked applicant about their contentions,

Mr. M.S.H. Shaikh , Applicant of O.A. 76/2023 explained about that M. M. Infrabuildcon was removing deposition from Tapi river & shore of Kidia bet island. They were conducting this activity with use of heavy machineries.

He has claimed that:

- Leases are wrongly issued.
- Project proponent has not obtained CRZ permission as this area falls in CRZ.
- Leases are issued without prior permission of SMC, Irrigation Department, GCZMA.
- Lease validity is expired.
- Project proponent was carrying out activity without proper dredging plan.
- Kidia bet is falls in CRZ-1(A)(Ecologically sensitive area) as per notification.
- Project proponent was operating with 50 dredger machine (Cap. 150 HP), 17-18 pokland .
- They have carried out Mining activity in tapi river & along the shore line towards bet Approx.: 1.5 km length, 20 m width, 3 m Height. Overall 15000 Mangrove trees were damaged in 5 ha. Area due to aforesaid activity.
- Fisher men community has not made any representation regarding requirement of dredging activity in Tapi river stretch.
- Project proponent has carried out activity from March -2022 to January-2023. After that its not in operation.
- Environment Damage due to project proponent activity at site : Mostly machinery was working on diesel engine , it lead to Air pollution, Diesel Engines were without silencer , so it was generating noise pollution, there is no change in ground water table, 1 Ha area damage on survey no. 937 due to activity, Deposition of tail material. No permission for on shore activity taken. Revenue department has been asked regarding submission of actual survey numbers of site & area belongs it.
- Economic damage to Fisher men community: There is also considerable damage to fisher men community due to project proponent activity as it involves operation of heavy machineries, Continuous Barge & dredger movement which increase turbidity in water hence fish catch is substantially reduced, which affect the earning of Fishermen. For the estimation about financial loss, Applicant has submitted that: Modar, Mallet, Mud Skipper, Shrimp, Sea bash fishes available in this region. About 200 boats registered from Magdalla, Rander, Dumas, Bhimpore , Sultanapur villages. It operates average 17 days in month & 1 boat catches 20 kg Fish in a day, Market value of 1 kg fish is Rs.450.It comes to around Rs.1,53,000. After deduction of all expense earning is Rs. 1,00,000 per month per boat.

- According to Applicant, They are estimating Sand removed Tapi river & shoreline is amounting about Rs.189 Crore.
- Applicant has also submitted photos & details vide email 17-08-2023 to Expert Group members.
- Applicant has also mentioned letter written to SMC & Forest dept. for damage to road & damage to mangroves respectively. SMC also written letter to Geology & Mining dept for the same. Applicant will furnish details to the "Expert Group"

Second Applicant Mr. Jignesh Togadia, Applicant of O.A. 81/2023. He is resident of Rajkot. He has submitted written submission before the Expert Group.

- Project proponent is carrying out Mining activity Tapi River without Environment clearance & CRZ clearance.
- Mining is prohibited in CRZ area.
- The Sand removed from aforesaid area is sold in South Gujarat & Mumbai.
- This illegal mining has damaged to Environment & Ecosystem.
- Fisheries department & Irrigation department has issued NOC without any proper Study.
- Project proponent has violated condition no.12 of Quarry permit. Condition No. 12 states that : "The permit holder shall not commence any quarrying operations without obtaining all applicable environmental clearances for the area."
- According to Applicant, They are estimating Sand removed Tapi River & shoreline is amounting about Rs.151 Crore.
- Mining is carried out without District Survey Report.

"Expert Group" has taken cognizance of all submission made by applicants.

"Expert Group" has taken following decisions:

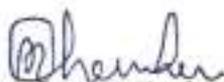
1. Expert Group sought monitoring reports from all organizations/departments who has issued NOC/Permissions with all records regarding compliance of NOC conditions (Action: Coordinator/ Concern Department)
2. Applicants shall furnish details of correspondence with Govt. Bodies available with them.(Action: Applicant)
3. Surat Municipal Corporation is conducting EIA study for River front/Barrage on Tapi river , Hence their study report should be asked, which may give insights & further details for the preparation of Report (Action: Coordinator & SMC)

4. Has Commissioner of Fisheries received any representation from fisher men community regarding dredging requirement in Tapi river ? (Action: Coordinator & CoF) - 230
5. M/s M. M. Infrabuildcon has closed down its activity now. Applicants have made averments regarding environmental damage by project proponent activity. Terms of reference assigned to Expert Group particularity Point number - (IX) i.e. Assess environmental damage is requires technical expertise & in depth study of the area with usage of software as damage is done in the past. Hence Considering averments made by applicants, "Expert Group" unanimously decided to avail resources/services of SVNIT for studying Point number - (IX) of terms of reference - "Assess environmental damage in the terms of damage to roads/buildings, air/ noise/ water/ soil pollution, damage to ecology, impact on health of nearby residents, tree cutting, change in hydrology, change in ground water level etc. Quantify damage wherever possible. If quantification is not possible then assess damage as severe/high/significant/insignificant".
Additionally, Efforts shall also be made to quantify the sediment removed from the River bed & Shoreline in identified area.
6. Revenue Departments should share details of the actual survey number & area for on shore activity & Revenue department should also provide map (River stretch & Land area) according to survey number as per permission granted by Geology & Mining department.


(Dr. Namrata Jariwala)
Assistant Professor
SVNIT


(Shri. P. H. Bhatt)
Scientific Officer
SEIAA


(Dr. Jignaben Oza)
Regional Officer-Surat
GPCB


(Shri. Ashok Chauhan)
Junior Technical Officer (JTO) &
US, DoEF


(Shri. G. V. Miyani)
Dy. Collector & SDM,
Surat City


(Dr. H. B. Chauhan)
Expert member of GCZMA, Rtd.
Senior Scientist, SAC

Members remain present in the meeting of 'Expert Group' dated 18.08.2023 at 14:00 pm onwards

Sr. No.	Name	Designation	Department	Sign
1	Dr. H. B. Chauhan (Expert member of GCZMA)	Senior Scientist	Space Application Centre	
2	Shri Ashok Chauhan	Junior Technical Officer & US	Dept. of Forest & Environment, GoG	
3	Shri G. V. Miyani	Sub Divisional Magistrate	Surat City <i>(constituted magistrates present)</i>	
4	Shri Paresh H. Bhatt	Scientific Officer	State Level Environment Impact Assessment Authority (SEIAA), Gujarat	
5	Dr. Namrata Jariwala	Assistant Professor	SVNIT, Surat	
6	Dr. J. D. Oza	RO - GPCB, Surat & MS (DLCRZ Committee)	GPCB	
7	<i>AN Pannani</i>	<i>BEE - T Cell F & ED</i>	<i>F & ED G/npv</i>	
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Minutes of 3rd Meeting (Video Conference) of Expert Group

Date: 21-09-2023

Time: 16:00 Hrs onwards

Place: Through Video Conference

“Expert Group” has been formed in pursuant to the Hon. NGT order in O.A. 81 of 2023 by GCZMA vide its office order No.:ENV-10-NGT-81-2023-01-T Dated:19-06-2023. The Second Meeting of “Expert Group” convened on 18-08-2023 & 19-08-2023 at Regional Office, Gujarat Pollution Control Board, Surat including site visit as per order Para 3(i) of Hon. NGT order.

Committee has been briefed about Hon. NGT order passed on 31-07-2023 “.....Therefore, it is prayed that three months’ time may be granted in order to submit the report of the Joint Committee”.

After the Site visit and studying documents submitted by concern department the Expert Group has decided to sought some details from concern department and from applicant like Monitoring reports from departments who have issued NOC/permissions, fisheries department shall submit details if any representation received from local fishermen regarding dredging, applicant shall submit details of correspondence with govt. bodies. Also, Expert group has asked to take data from SMC as they have conducted EIA study report of River front/barrage on Tapi River. Response received from the concern department has been discussed by the committee members.

Further, Dr. Namrata Jariwala, Professor at SVNIT and member of Expert Group has given presentation on spatial and temporal satellite data using satellite images/time series data of LANDSET-A satellite from April - 22 to March – 23 maps for the approximate area observed during site visit and available coordinates of the site and briefed about reflection in this study regarding vegetation/green cover changes on land and NDVI graph for turbidity and suspended particulates.

On the observation of the satellite images they have roughly calculated the number of vehicles being used at some of pick house of the activity i.e. Maximum 22 numbers of dredger, 70 numbers of Boats for movement of material and other relevant machineries where observed. Also, they are studying other factors and opposite side of river bank as alleged by applicant during site visit and also requested for some time to study further in this context.

Also, Satellite images also reveals that there is loss of mangroves in the activity area, the Expert group has asked to study data of before activity – during activity – after activity to SVNIT so that the change in geography may reflect the effect of the activity on ecology of affected & nearby area.

Then after, Expert group has discussed various methodologies can be used for damage assessment and compensation calculation and what are the factors to be taken in to consideration for EDC. Also, there is a part of noise pollution and vibration due to heavy machinery operation and air pollution due to loaded vehicular movement.

=====

Jigneshbhai chhaganbhai togadia
Resi-shriram shivshradha park-01, behind of
Nehrunagar, 80 feet road near, lala park,
Bhakti nagar, kotda sangani,
dist- rajkot - 360030
Date: 19/08/2023

To,

Joint Committee constituted by Hon'ble NGT
through the Member Secretary,
Gujarat Coastal Zone Management Authority
(Nodal officer for Joint Committee constituted under O.A. No. 81 of 2023)

Subject: Submissions on behalf of the Applicant in O.A. No. 81/2023 – *Jigneshbhai Chhaganbhai Togadiya v. State of Gujarat & Ors.* to the Joint Committee.

Dear Sir/Ma'am

The undersigned is the Applicant in the present case O.A. No. 81/2023 titled *Jigneshbhai Chhaganbhai Togadiya v. State of Gujarat and Ors.* vide email dated 10.08.2023, the undersigned received communication of site visit scheduled on 19.08.2023 at 10:00 hours.

The undersigned confirms his presence for the site visit to be undertaken by the Joint Committee as scheduled on 19.08.2023 and would like to submit relevant information for the assistance of the Committee during site visit.

1. That the Applicant has filed the abovementioned Original Application against the illegal mining undertaken by M/s. M.M. Infra Buildcon in CRZ area of Tapi river in village Dumas, Taluka Majura, District Surat (72°42'37.36"E, 21° 8'2.46"N). The mining area is falling within CRZ-IB and CRZ-II area according to the District Surat CZMP Map Sheet No.: F 43 M 12/NE, and hence, required CRZ Clearance from Gujarat Coastal Zone Management Authority as per the CRZ Notification, 2011.
2. This mining was undertaken only on the basis of Quarry Permit issued by Commissioner of Geology and Mining. As per the CRZ Notification, 2011 the mining activities are prohibited activity in CRZ area. Further, no mining activity can be undertaken or even lease can be granted without preparation of District Survey Report.
3. The permitted period for mining to the Project Proponent in the said area, by the Commissioner of Geology and Mining, was from 04.04.2022, valid up to 180 days i.e. 01.10.2022. The project proponent just after getting the lease started the illegal mining activities and continue till January, 2023. Thereafter, the Project Proponent had not

Togadia

renewed the mining permit but continued to mine sand from the said area, damaging the ecology of the area.

4. The villagers of the area protested against the mining undertaken and asked for stoppage of the mining activity immediately. As per news report, M/s. M.M. Infra Buildcon have extracted about 1 lakh ton of sand from the mouth of Tapi river amounting approximately Rs. 151 crores. It is further stated that mining was undertaken with mechanized boats, dredger machine. The illegal mining activity has not only caused loss to government but to mangroves and Kadiya Bats of riverbanks. The news report is at page 126 of the Original Application No. 81/2023. The damage to the riverbanks and erosion is also visible from the photographs published in 'The Blunt Times'. The newspaper is at page 69 of the Original Application.
5. That considering the illegal mining activity by M/s. M.M. Infra Buildcon the Hon'ble Tribunal by order dated 29.05.2023 constituted a Joint Committee with a detailed 'Terms of Reference' which is not repeated here. The illegal mining activities have done huge damage to the river ecology, the aquatic life and livelihood of the fishing community. The erosion of the river banks is also of grave concern. The Google Earth image and photographs showing the damage caused is at page 65 to 68 of the Original Application. It is requested to the Joint Committee to look into the legal aspects mentioned in O.A. No. 81/2023 by the undersigned apart from any other information the undersigned will provide.

The undersigned humbly submits that the learned Joint Committee assess the impacts as per the ToR given by the Hon'ble Tribunal and calculate the damage caused not only on the basis of the cost of the mined mineral but also damage to the environment and computation of compensation approved by Hon'ble Tribunal in the case titled "*NGT Bar Association v. Virender Singh*", reference of which is in para 33 to 37 at page 32 of the Original Application.

Thank you

Yours Sincerely

T. S. S. S. S.

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About providing details/information regarding the NGT OA 76 of 2023 – M S H Sheikh Vs. State of Gujarat for committee site visit n 19-8-2023. .

MSH SHEIKH <mshsheikh@gmail.com>

Thu 24-08, 16:37



2 attachments (5 MB) Download all

***** This mail is from external domain, i.e. not from gujarat.gov.in domain. Kindly open attachment and link
Respected Sir,

In regard to the committee visit, I as an applicant would like to provide the damaged area details of comparison of google earth maps and CZMP.

There are approx 40,000- 60,000 tonnes of mining tails thrown on the Govt land at site where the landing had happened which needs to be restored in the original position. The damage of Kadiyabet soil, and damage to the hydrology of the area is in a 1500 meters x 20 meter wide belt = 30,000 SQM = 3 hectare.

Actual mangroves lost is 15,000 number in 3 hector of damaged area including growing mangrove samplings.

There were damage to the local environment due to noise pollution caused by 150 hp Diesel machines based compressor on each dredger which operated from March 2022 to January 2023 time period. Total 50 nos of such dredger were employed. There were air pollution also caused due to the operation of these diesel machines without APCM.

The damage caused to the hydrology of river due to the soil particles disposal (SS) which caused damage of River bed of Tapi. Which should also be taken as violation and damage to ecology and environment.

Thanking you and hoping for necessary actions.

Regards

MSH Sheikh

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MOHAMMAD SIDDIQUE <mshsheikh@gmail.com>

About issuing directions to investigate the damage to environment caused by illegal sand mining operation at Surat Gujarat.

MSH SHEIKH <mshsheikh@gmail.com>
To: rg.ngt@nic.in, ngtpb.pg@gmail.com

Tue, Jan 31, 2023 at 12:36 PM

Honourable Justice Adarshkumar Goyalji.
NGT New Delhi

Respected sir,

Please find the below attached mail sent to PMO regarding the illegal sand mining in Dumas coast of Surat dist Gujarat.

Requesting you to take necessary action to protect the coast and river from illegal sand mining. The so called 50 ha area and much more is dredged without mandatory prior CRZ and EC permission. More links of video of the mining site are attached below. News published in local newspapers are also attached herewith email.

Regards
MSH Sheikh.
BWRC.
Surat Gujarat.
09825546017

https://drive.google.com/file/d/1vK8cMuL69R8oxfrkLahOXavsD1ZCJpCD/view?usp=share_link
https://drive.google.com/file/d/10o3fnykBsMiYILdGie2Z5EPpGV5GeQw/view?usp=share_link
<https://thebluntimes.in/bwrc-calls-for-high-level-inquiry-into-rs-189-crore-tapi-river-sand-mining-scam/27894/>
https://drive.google.com/file/d/1LR5H3djrU792PHmkAjW3NLmi6Ti6suJQ/view?usp=share_link
https://drive.google.com/file/d/1XfGwhvEDOei78PBit_-RmMlaJzGfEfwg/view?usp=sharing

----- Forwarded message -----

From: **MSH SHEIKH** <mshsheikh@gmail.com>

Date: Mon, Jan 30, 2023 at 7:39 PM

Subject: About issuing directions to investigate the damage to environment caused by illegal sand mining operation at Surat Gujarat.

To: PMO OSD <appt.pmo@gov.in>

To,
Hon Prime Minister Shri **Narendrabhai Modiji**,
Prime Minister Office.
South Block Raisinha Hills.
NEW DELHI.

Respected Sir,

GOI has issued the Coastal Regulation Zone notification 2019 for the Coastal Areas. The Coastal Zone Management Plans were made as per CRZ 2011 of the CRZ Areas and are in force and valid till the final CZMP is made and declared as per CRZ 2019. We as working in the field of Coastal ecology, biodiversity and environment would like to draw your kind attention towards the illegal sand scandle done in the Tapi Estuary and Dumas region without obtaining necessary prior CRZ Clearance Certificate and Environmental Clearance from MOEFCC. **M/s M M Infra Buildcon (Navsari- 219 2nd Floor, Shivani Complex Shivani Park Kaliawadi Navsari 396445. Gujarat. Mo No. : 990946-22655, 99096-78858.)** was

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granted permission in 2 applications of 4 lakh ton each in the name sand mining with ghost activity of river dredging with mechanical suction machine.

1-The following mining leases were granted by Commissioner of Geology and Mining Gujarat with recommendation of Dist Collector Surat and Mining along with NOC of Irrigation dept Gandhinagar and Commissioner of Fisheries.

A-QP No: 210001550 Application No. 12668, Order Dated 8-3-2022, Time: 180 days, Total Mining Area: **16 hectares. Location: Dumas** Survey No. 937,938,853,852,851,847,856 in Tapi River against.

B- QP Number : 210001551 Application No: 12670 Order Dated 8-3-2022, Time: 180 Days. Cool Mining Area **34 Hectares Location: Dumas**, Survey No: 1005.1003 1002 951,950,937/2 against Tapi River.

Both expired on 8-9-2022 but the illegal mining was carried out till 21-1-2023 the day we inspected the site in the river/estuary.

2-Both of the above permissions are granted only for the public enterprises of the State and Central Governments, but since the order, **there has been a large quantity of sand sold in bulk to local builders as well as other private contractors of Gujarat and Maharashtra in cash.**

3-The technical report of the above two permits was given by Geologist Surat as a sand mining proposal (Not as a dredging of sand bars) in which the opinion and recommendation were sent to the Commissioner Geology Mining on the condition of obtaining the NOC of the 1-CRZ Permission- from Authority (GCZMA) as well as the opinion of the Irrigation Department on the desilting of River. (The recommendations were also illegal in nature) **Which were suppressed in the Office of the Geology Commissioner and there is no mention of these conditions in the final grant permission /order - Quarry Permit (Which was issued illegally).**

4-Illegal mining of sand has caused environmental damage for the last 8 months which has been done without obtaining prior and Mandatory Environmental Clearance form - MOEFCC as the both areas are exceeding mine area of 5 hectare as per EIA notification 2006 (Lease area is **16+34 hectares**). Moreover there was applicability of CRZ also. **Which both were never obtained till date.** After completion of mine period they have applied for NOC from GCZMA on dated 21-9-2022 !!! which is yet not granted as illegal by GCZMA.

5- The CRZ notification prohibits the sand mining in the coastal zone by mechanized way of sand mining under the CRZ 2011 and 2019. There can not be permission issued in any circumstances as it violates the central law of CRZ so the project proponent with collusion of officials/ powerful politicians the project owners of M/s **M M Infra Buildcon** was succeeded in getting two mining leases which were illegal in nature. These two proposal was started with issuance of NOC From Irrigation dept and Commissioner of Fisheries

6-M/s **M M Infra Buildcon** has not only mined the shown area in illegal permission but also has dredged the ecological sensitive areas which are defined as CRZ1A under CRZ Notification 2011/2019 in the Kadiyabet region which is delta of Tapi River. The damage to the river bank and mangroves was almost 1 kms and so many trees were destroyed due to the mining of the mud mixed with sand causing erosion of banks. They have dredged the Kadiyabet to get the sand and thrown the mud back into the River. so the entire mining was not de silting of the river but to harvest the huge sand.

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7- The local irrigation dept the Drainage Division under whose jurisdiction this mining falls was never consulted or not aware about such kind of sand mining in the name of dredging and sand bar removal of river. The higher officials of irrigation dept of Gandhinagar have approved this proposal without technical assessment, without demand, without proper estimation, without EIA report, without marine EIA report, without EC, without CRZ permission, without assessing the dredged material disposal location and impact of it, without carrying out sand/soil estimation of quantity and locations of sand bars etc. So this has been a planned scandal for the harvesting of sand and selling at a big level in cash. The total 50 dreger machines have operated 10 months round o clock. The Dreger were operating 4 cycles per day of sand unloading at the landing center of Gaviyar. So per day 240 tons of sand was extracted by suction dredger machines with boats. such 50 machines were harvesting 12,000 tons of sand/day. From April to January for 10 months duration (300 days). 36,00,000 tonnes of sand was harvested and sold in cash till date. The present sand rate is Rs 525/ton of sand. Thus 36 lac tonnes X 525 Rs = approx **Rs 189 Crores sand was mined and sold without paying royalty, taxes, GST, Incometax, Mining cess, DMF cess etc and causing damage to the river bank, mangroves, environment and fisheries of Tapi Estuary.** There were more than **15 big pokland machines** deployed and per day more than 500 trucks were engaged in transporting the sand with overloading.

8- There is a google earth image showing a 600 meter long truck queue for taking sand at the site of this sand landing site at Gaviyar village. Which is Attached with this mail. This proves the magnitude of the sand quantity and magnitude of sand scandal. Which cannot be for the 2 lac tonnes permissions at all for 180 days.

9- The district collector Surat and district geologist Surat after the permission forget to check the compliance and legal validity of the sand mining going on at site in a suspicious way resulting in damage to environment and loss of royalty income also. The district collector has failed to see the provisions of CRZ notification 2011/2019 as chairman of Dist Level CRZ Committee and also failed to act on the complaints of local villages.

10- There is no generation of any other dredged materials except sand which proves this was a sand scandal and not sand bar removal or dredging. All the mud and soil was dumped back after harvesting sand into the River causing severe suspended solid increase and pollution in water in the last 10 months.

11- The GMB port officer Surat remained silent although there were 50 suction dredgers without any registration operated in the River for 10 months.

12- The SMC has prohibited truck movement in the silent zone of the region but the sand mining trucks were allowed !! So investigation should be there on whose instruction SMC allowed the movement of sand overloaded trucks in the silent zone.

In the above ground realities and present situations and proofs attached with this email, We demand in public interest.....

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1. High level independent inquiry should be ordered with an honest and efficient inquiry officer.
2. The leases and sand mining permissions of two sites issued to M/s **M M Infra Buildcon** which expired should not be renewed in any circumstances and must be cancelled forever.
3. The sand mining has been done with violation of mining rules so actions must be there as per the illegal mining acts and rules.
4. The estimation of loss of GST revenue to Govt of Gujarat by this scandal should be assessed and recovered.
5. The estimation of loss of Income tax revenue to Govt of India by this scandal should be assessed and recovered as financial transactions have been made in cash.
6. The estimation of loss of Mining royalty revenue to Govt of Gujarat by this scandal should be assessed and recovered.
7. The lapses during the grant of these two proposals should be investigated and action against responsible officials must be taken as per law with fixing responsibility.
8. The violation of EIA notification 2006, CRZ notification 2011/2019 should be investigated and actions should be taken as per law.
9. The ghost sand mining permission issuance has resulted in loss of environment, revenue of the State so corrective measures should be taken after inquiry to stop such scandal, loopholes in the system and repetition in future.
10. The project owners of M/s. **M M Infra Buildcon** must be seriously investigated and revenue loss of GST/mining Royalty/ Cess etc must be recovered with real assessment and inquiry.
11. The illegal mining has caused serious irreversible damage to the kadiyabet island and mangroves which must be assessed and necessary actions should be taken as per the various Hon NGT Orders and laid down principles of Environment Damage Compensation recovery.
12. The fisherman of the region has faced lots of difficulties in fishing as these 50 suction dredgers were continuously operating in the river portion with machinery and pipelines occupying the fishing areas as well as fishing places. So Compensation to the community must be paid.
13. The Environmental and ecological damage must be restored and river banks should be brought back in original condition with fixing the strict liability of the M/s. M M Infra Buildcon and its partners.

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14. Investigate for such a type of ongoing similar scandal in Navsari or Valsad district also as similar proposals were initiated. The status is not known.

We would like to provide more proof and evidence if required by the inquiry officer on affidavit.

Links for the photographs are linked herewith below.

https://drive.google.com/drive/folders/1tTNVa14WZnyFXqmlE1GVE-IlnPrm5LS9?usp=share_link

Thanking you and hoping for your order of high-level inquiry, positive- strict actions to protect the coastal areas, its ecology, biodiversity, its unique environment, its people and also restore the damages done by the illegal sand mining in Dumas-Gaviyar Region of Surat city Gujarat which are in violation of multiple central and state acts/rules/guidelines/ GRs/Court orders.

We sincerely urge to issue necessary directions to Ministry of Environment Forest and Climate Change to investigate the issue.

Thanking you

Yours Faithfully

MSH Sheikh.
President
Brackish Water Research Centre.
Kasba Mohalla Mougall Street AT PO OLPAD 394540 Surat. Gujarat.
09825546017.

5 attachments



IMG-20230131-WA0001.jpg
350K



IMG-20230131-WA0002.jpg
254K

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IMG-20230131-WA0003.jpg
109K



IMG-20230131-WA0005.jpg
181K



IMG-20230131-WA0004.jpg
237K

 <p>ગુજરાત મત્સ્યોદ્યોગ</p>	<p>મત્સ્યોદ્યોગ કમિશનરશ્રીની કચેરી</p> <p>ગુજરાત રાજ્ય ગાંધીનગર</p> <p>ડો.જીવરાજ મહેતા ભવન, બ્લોક નંબર- ૧૦, ત્રીજો માળ, ગાંધીનગર</p>
	<p>ટેલી.નંબર -૦૭૯-૨૩૨ ૫૩૯૨૧</p> <p>ફોન નંબર -૨૩૨૫૩૦૩૦</p>

ક્રમાંક: ગુમ/ટેક/ટ-૫/ડ્રેજીંગ/NOG/સુરત/૨૧-૨૨/ ૧૮૧૩ તા. ૦૪/૦૨/૨૦૨૨

પ્રતિ,

(By -R.P.A.D.)

એમ. એમ. ઇન્ફા બીલકોન,
૨૧૯, બીજો માળ, શિવાની કોમ્પ્લેક્સ,
શિવની પાર્ક, કાલીયાવાડી,
નવસારી- ૩૯૬૪૪૫.

વિષય : સુરત જીલ્લાના અને સુરતસીટી તાલુકાનાં ડુમસ, હજીરા, મગદલ્લા, ક્વાંસ, રૂંઢ, ગવીયર, ભાતપોર, ઉમરા, પીપલોદ, પાલ, ભાઠા, અડાજણ વિગરે ગામોના હદ વિસ્તાર માંથી પસાર થતી તાપી નદીપટમાં પુરાણ થયેલ કાંપ, માટી, રેતી, કંકર(સેન્ડબાર)ને ડ્રેજીંગ કરી કાઢવા માટે "ના વાંધા પ્રમાણપત્ર" આપવા બાબત.

સંદર્ભ:- એમ. એમ. ઇન્ફા બીલકોનની તા.૨૮/૦૧/૨૦૨૨ની અરજી.

ઉપરોક્ત વિષય અને સંદર્ભ અન્વયે જવાવવાનું કે, અરજદારશ્રી એમ. એમ. ઇન્ફા બીલકોન-નવસારી ધ્વારા સુરત જીલ્લાના અને સુરતસીટી તાલુકાનાં ડુમસ, હજીરા, મગદલ્લા, ક્વાંસ, રૂંઢ, ગવીયર, ભાતપોર, ઉમરા, પીપલોદ, પાલ, ભાઠા, અડાજણ વિગરે ગામોના હદ વિસ્તાર માંથી પસાર થતી તાપી નદીપટમાં પુરાણ થયેલ કાંપ, માટી, રેતી, કંકર(સેન્ડબાર)ને ડ્રેજીંગ કરી કાઢવા માટે "ના વાંધા પ્રમાણપત્ર" આપવા બાબતની અરજી વિગતે પાંચ(૫) વર્ષની સમયમર્યાદા સુધી નકશામાં દર્શાવેલ અક્ષાંશ અને રેખાંશ વિસ્તાર માટે સદર ડ્રેજીંગ કામગીરી હાથ ધરવા તેમજ કામગીરી દરમિયાન નીકળતા ખનીજોની રોયલ્ટી ખાણ અને ખનીજ ખાતાએ ભરપાઈ કરવા અંગેની આગળની યોગ્ય કાર્યવાહી કરવા ભલામણ સહ નીચેની શરતોએ આ કચેરી પુરતુ "ના વાંધા પ્રમાણપત્ર" આપવામાં આવે છે.

શરતો:-

- ૧). એજન્સી/મંડળી/અરજદાર ધ્વારા ખાણ અને ખનીજ વિભાગનાં સરકારશ્રીના પ્રવર્તમાન નિયમ મુજબ જરૂરી પરવાનગી લેવાની રહેશે તેમજ આ સિવાય સરકારશ્રીના અન્ય કોઈ વિભાગની પરવાનગી લેવાની થતી હોઈ તો તે લેવાની થશે.
- ૨). રેતી ખનન, ડીસીલિંગ અને ડ્રેજીંગની કામગીરી દરમિયાન કાઢવામાં આવેલ સિલ્ટ, કાંપ, ગ્રાવલ વગેરે નદીના પ્રવાહને કે આસપાસની પ્રોપર્ટીને અડચણ ના થાય તે રીતે નદીના પાળા પર પાથરવાની કામગીરી પોતાના સ્વખર્ચે અને જાતે કરવાની રહેશે.
- ૩). એજન્સી/મંડળી/અરજદારે રેતી ખનન, ડીસીલિંગ અને ડ્રેજીંગની કામગીરી પોતાના સ્વખર્ચે અને જોખમે કરવાની રહેશે અને નદીના કાંઠાને નુકશાન ના થાય તેમજ નદીના પાળાની સલામતી જળવાય તેનું ચુસ્તપણે પાલન કરવાનું રહેશે. આ કામગીરીનાં લીધે અન્ય વિસ્તારોમાં સીલિંગ રેટમાં વધારો ન થાય તેની કાળજી એજન્સીએ રાખવાની રહેશે. સદરહુ કામગીરી દરમિયાન જો કોઈ નુકશાન અકસ્માત/ જાનહાની થાય તો તેની સઘળી જવાબદારી એજન્સીની રહેશે.
- ૪). એજન્સી/મંડળી/અરજદારે રેતી ખનન અને ડીસીલિંગ/ડ્રેજીંગની કામગીરી ચોમાસાના ગાળા દરમિયાન તથા જરૂર પડ્યે સૂચિત કરવામાં આવે ત્યારે બંધ રાખવાની રહેશે.
- ૫). વિભાગ ધ્વારા અન્ય લાગુ પાડી શકાય તેવા તમામ નીતિ અને નિયમોનું પાલન એજન્સીએ કરવાનું રહેશે.
- ૬). ખાણ અને ખનીજ વિભાગમાં ભરવાના થતા રોયલ્ટી ચાર્જિસ તથા અન્ય ટેક્સ ઉપરાંત જો મત્સ્યોદ્યોગ કમિશનરશ્રી ધ્વારા પ્રીમીયમ ચાર્જિસ નક્કી કરવામાં આવે તો તે રકમ પણ મત્સ્યોદ્યોગ કમિશનરશ્રીની કચેરી ખાતે ભરવાનાં રહેશે.
- ૭). મત્સ્યોદ્યોગ ખાતા ધ્વારા ઓનલાઈન ટેન્ડર પદ્ધતિથી ઇજારાદારને સોપવામાં આવેલ મેન્ટેનન્સ ડ્રેજીંગની તેમજ અન્ય કોઈપણ કામગીરીમાં અડચણ નાં થાય તે મુજબ સંકલન કરીને કામગીરી કરવાની રહેશે. તેમજ આપના તથા મત્સ્યોદ્યોગ કમિશનરની કચેરી ધ્વારા સોપવામાં આવેલ કામગીરી માટેના ધંધાકીય લાભ/હાનીની જવાબદારી આપની રહેશે.
- ૮). અરજદારશ્રીના માંગણી મુજબનો વિસ્તાર અત્રેની કચેરીથી સોપવામાં આવેલ મેન્ટેનન્સ ડ્રેજીંગની કામગીરીમાં ઓવરલેપ થાય છે કે નહિ તે વિસ્તારની ચકાસણી ખાણ ખનીજ ખાતાએ

કરવાની રહેશે. તે અન્વયે ઘટતી કાર્યવાહી ખાણ ખનીજ ખાતાએ તેઓની કક્ષાએથી કરવાની રહેશે.

૯) સદરહુ "ના વાંધા પ્રમાણપત્ર" પાંચ(૫) વર્ષના સમયગાળા માટે આપવામાં આવેલ છે. જો દર્શાવેલ સમય મર્યાદા કરતા વધુ સમય માટે ખનન કરવામાં આવશે તો નીચમોનુસાર કાયદેસરની કાર્યવાહી કરવામાં આવશે.

૧૦). ઉપરોક્ત શરતો પૈકી કોઈપણ શરતોનો ભંગ કરવામાં આવશે તો આ કામે આપવામાં આવેલ "ના વાંધા પ્રમાણપત્ર" આપોઆપ રદ થયેલ ગણાશે.



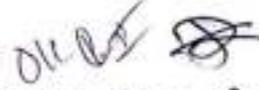
મુખ્ય ઈજનેર

મત્સ્યોદ્યોગ કમિશનરની કચેરી

ગાંધીનગર

નકલ રવાના:-

૧). પ્રતિ, ભૂસ્તરશાસ્ત્રીશ્રી, ભૂસ્તરવિજ્ઞાન અને ખનીજખાતું, જીલ્લા સેવા સદન-૨, બી-બ્લોક, પહેલો માળ, અઠવા લાઈન્સ, સુરત તરફ જાણ અને જરૂરી કાર્યવાહી સારું.





મામલતદાર
સુરત શહેર મજુરાની કચેરી
જન સેવા કેન્દ્રની ખાજુમાં અઠવાલાઈન્સ સુરત

ફોન નં. ૦૨૬૧-૨૬૫૦૩૩૫
ફેક્સ નં. ૦૨૬૧-૨૬૫૦૩૩૭
ઈ-મેઈલ: ૦૧.mamrajura@gmail.com

૮૫૪

નં. જમન/વસી. ૫૨૪/૨૦૨૨

તા. ૧૫/૦૩/૨૦૨૨

પ્રતિ,
ભુસ્તરશાસ્ત્રીશ્રી,
ભુસ્તર વિભાગ
બી-બ્લોક પ્રથમ માળ, જીલ્લા સેવા સદન-૨,
અઠવાલાઈન્સ, સુરત.

વિષય:- ડ્રેજિંગ ડીસીલ્ટીંગનો અભિપ્રાય મેળવવા બાબત.

૦૪ ૦૩ ૨૦૨૨ અરજદારશ્રી એમ. એમ. ઈન્ફા બીલ્ડકોનના ભાગીદાર સિરેન રણછોડભાઈ ઓડ

૧૨૧૬

સવિનય ઉપરોક્ત વિષયના અનુસંધાને જણાવવાનું કે, એમ. એમ. ઈન્ફા બીલ્ડકોનના ભાગીદાર સિરેનકુમાર રણછોડભાઈ ઓડએ તારીખ વગરની ડ્રેજિંગ ડીસીલ્ટીંગનો અભિપ્રાય મેળવવા બાબતે રજુઆત કરેલ છે.

અરજદારશ્રી/કબજેદારશ્રીઓની ઉક્ત અરજી અન્વયે અત્રેની કચેરીના સ. ઓ. મજુરા-૧ મારફત તપાસ કરી રીપોર્ટ મંગાવતા તેમાંએ તેમના તા. ૨૮/૦૨/૨૦૨૨ ના શેરા પત્ર રજી. નં. ૧૨૨/૨૦૨૨ થી તપાસ કરી રીપોર્ટ સહ રજુ કરેલ સાપ્તિક કાગળો અવલોકનમાં લેતા હકીકત નીચે મુજબ છે.

તેમજ સદરહુ અરજ પરત્વે મે. કલેક્ટર સાતેજ, સુરત, ભુસ્તરશાસ્ત્રીની કચેરી, ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતુ જીલ્લા સેવાસદન-૨, સુરતના પરિપત્ર નં. જએસ/પરમીટ/જનરલ/૨૦૨૧-૨૨/૧૫૨, તા. ૧૧/૧૨/૨૦૨૧ નો પત્ર રજુ કરેલ છે. જેમાં માંગણીવાળા વિસ્તારો જેવા કે, સરકારી, પંચાયત હક્કકના તળાવ, ખાનગી માલિકી (બિનખેતી સિવાય) નો મહેસુલી અભિપ્રાય મેળવવા સંબંધીત મામલતદારશ્રીઓની કચેરીમાં આધારો સાથે અરજ કરી, અભિપ્રાય મેળવ્યા બાદ ઓનલાઈન અરજ કરવાની રહેશે. તેમ જણાવેલ છે. વધુમાં મત્સ્યોદ્યોગ કમિશનરશ્રીની કચેરી, ગુજરાત રાજ્ય ગાંધીનગરના તા. ૦૪/૦૨/૨૦૨૨ ના પત્ર ક્રમાંક : ગુમ/ટિક/ટ-પ/ટ્રિજીંગ/એનઓસી/સુરત/૨૧-૨૨/૧૮૧૩ થી સુરત જીલ્લાના અને સુરત સીટી તાલુકાના હુમસ, મગદલ્લા, ફેક, ગવિયર, ઉમરા, અને પીપલોદ ગામોના હદ વિસ્તારમાંથી પસાર થતી તાપી નદીપટમાં પુરાણ થયેલ કાંપ, માટી, રેતી, કંકર (સિન્ડબાર) ને ડ્રેજિંગ કરી કાઢવા માટે " ના વાંધા પ્રમાણપત્ર " સદરહુ પત્રની શરતો નં. ૧ થી ૧૦ ને આધીન આપવામાં આવેલ છે.

વધુમાં આ બાબતે એમ. એમ. ઈન્ફા બીલ્ડકોનના ભાગીદાર સિરેનકુમાર રણછોડભાઈ ઓડએ અમો રૂબરૂના તા. ૨૮/૦૨/૨૦૨૨ ના જવાબમાં જણાવેલ છે કે, મત્સ્યોદ્યોગ કમિશનરશ્રીની કચેરી, ગાંધીનગરના તા. ૦૪/૦૨/૨૦૨૨ થી તાપી નદીપટમાં પુરાણ થયેલ કાંપ, માટી, રેતી, કંકર

(સેન્ડબાર) ને ડ્રેજીંગ કરી કાઢવા માટે " ના વાંધા પ્રમાણપત્ર " માં જે શરતોને આધારે તેઓને " ના વાંધા પ્રમાણપત્ર " આપવામાં આવેલ છે. તેમાં જણાવેલ તમામ શરતોનું તેઓ પાલન કરવા જણાવેલ છે. તેમજ સરકારશ્રી તરફથી આ બાબતે વધુ કોઈ શરતો રાખવામાં આવે તો તમામ શરતોનું તેમજ જે કંઈ રકમ સરકારશ્રીમાં ભરપાઈ કરવાની થાય તે ભરપાઈ કરવાની બાહેધરી આપેલ છે. વધુમાં તેઓએ GST REG-06 Registration Certificate No. 24ABOFM6905HIZ2 રજૂ કરેલ છે. તેમજ અરજી સાથે નકશામાં દર્શાવેલ અંશાશ અને રેખાંશ વિસ્તારમાં આવતા મામલતદારશ્રી મજુરા વિસ્તારમાં આવેલ ડુમસ, મગદલ્લા, રૂંદ, ગવિયર, ઉમરા, અને પીપલોદ ગામો સામેના તાપી નદીપટમાં ડ્રેજીંગ કામગીરી દરમ્યાન નીકળતા ખનીજોની રોયલ્ટી ખાસ અને ખનીજ ખાતાએ ભરપાઈ કરવા તેઓએ બાહેધરી આપેલ છે.

વધુમાં આ બાબતે અત્રેના તાલુકામાં તાપી નદી માંગણીવાળા ગામો ડુમસ, મગદલ્લા, રૂંદ, ગવિયર, ઉમરા, અને પીપલોદના રહેઠાણવાળા વિસ્તારોમાંથી પસાર થતી હોય, સદરહુ ગામોનો સુરત મહાનગરપાલિકામાં સમાવેશ થતો હોય, આ બાબતે SMC નું " ના વાંધા પ્રમાણપત્ર " તેમજ લાગુ પડતા અન્ય ખાતા જેવા કે, ખાસ ખનીજ વિભાગ, ના વાંધા પ્રમાણપત્ર મળ્યા બાદ સુરત જિલ્લાના અને સુરત સીટી તાલુકાના ડુમસ, મગદલ્લા, રૂંદ, ગવિયર, ઉમરા, અને પીપલોદ ગામોના હદ વિસ્તારમાંથી પસાર થતી તાપી નદીપટમાં પુરાણ થયેલ કાંપ, માટી, રેતી, કંકર (સેન્ડબાર) ને ડ્રેજીંગ ડીસીલ્ટીંગનો અભિપ્રાય આપવા બાબતે આગળની યોગ્ય તે કાર્યવાહી થવા વિનંતી છે.

આમ ઉપરોક્ત મુજબની હકીકત હોય, જે ધ્યાને લઈ આ કામે આગળની યોગ્ય તે કાર્યવાહી થવા વિનંતી છે. આ સાથે કામના કાગળો સામેલ રાખી સાદર કરેલ છે. જે મે.સાહેબને વિદિત થવા વિનંતી છે.

K. K. K.
મામલતદાર
સુરત શહેર મજુરા

બિડાણ:- ઉપર મુજબ

Annexure - 1

Interim Grant Order

QUARRY PERMIT

(See rule 22(1))

Quarry Permit No : QP210001550

Serial No. 12668

SURAT Office

Date : 29/03/2022

Shri M M INFRA BUILDCON apply for grant of quarry permit for excavation and removal of 100000.00 (Ordinary Sand) from Survey No QP 210001550 TCE 851.847.855 TAPI RIVER BED of Village DUMMAS Taluka MAJURA District SURAT Under rule 21 of the Gujarat Minor Mineral Concession Rules, 2017 and has paid a verification fee of rupees 0.00 pursuant to the requirements of rule 22(1) of the Gujarat Minor Mineral Concession Rules, 2017. Accordingly, permission is hereby granted to excavate and remove 100000.00 metric tonnes of (Ordinary Sand) as addressed and more fully described below on the following condition.

Taluka - DUMMAS Taluka - MAJURA District - SURAT Gujarat

Boundary	
On West	AS PER MAP
On East	AS PER MAP

Co-ordinates	
Latitude	Longitude
21.10.58.000	72.71.15.000

(Refer to the detailed plan along with the co-ordinates annexed with the application)

Range	Taluka	District	Survey No	Field Area (Approx. in Mineral Hectares)	Quantity (metric tonne)
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સુરત મિનરલ ડિવિઝન
9638182290

DUMMAS	MAJURA	SURAT	G.T.P 937 938,85 3,852,851,8 47,856 TAPI RIVETI BED	16.24.50	Ordinary Sand	100000.00
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Payment to be done by Applicant		Amount to be paid (in Rs.)
Particulars	Total Amount (in Rs.)	
Royalty	4000000.00	4000000.00
Permit Premium	2000000.00	2000000.00
Security Deposit	800000.00	800000.00
DMF	400000.00	400000.00
TCS	120000.00	120000.00
Total Payment	7320000.00	7320000.00

1. This permit shall be activated by concerned District Geologist / Asst. Geologist on successful payment of bank draft. The validity of the permit shall be 180 days from the date of activation.
2. The depth of the pit below the surface shall not exceed 6 metres.
3. This permit is non-transferable. No other mineral except that for which the permit is granted shall be excavated or removed without proper sanction being obtained from the officer-in-charge of the Government.
4. When the mining of ninety per cent of the quantity of the mineral is finished, the quarry permit holder shall inform the District Geologist/ District Assistant Geologist and then, the District Geologist/ District Assistant Geologist shall carry out an inspection of the mining area. Even the quarry permit holder should be vigilant enough to be alert to get the mineral out of time. The quarry permit holder should be careful to take precautions for the safety of the members of the public who are permitted to pass.
5. The quarry permit holder should adhere to all terms and conditions pertaining to quarry permit stated under the Gujarat Minor Mineral Concession Rules 2017.
6. The quarry permit holder should dig out and transport the allowed mineral only from the permitted areas of the quarry within the limits of quantity endorsed under this permit.
7. The quarry permit holder should implement and maintain the procedure of transit permit or the equivalent mandatorily.



1	If any other minor or major mineral is found during quarrying operations, it shall be reported to the officer authorised of the Government within a week's time after such discovery.
2	The permit holder shall maintain complete and correct accounts of the minerals excavated, quantity removed from the permit area, wages paid and royalty and other charges leviable for this purpose.
3	The permit holder shall allow the District Geologist/ District Assistant Geologist to verify the books of accounts maintained in relation to the mining of the said mineral. The District Geologist/ District Assistant Geologist should also visit the site in question, to tally the amount of quantity actually dug out with the amount of quantity mentioned in the books of accounts of the permit holder. Then, the facts found during the inspection shall be reported to the Commissioner of Geology and Mining by the District Geologist/ District Assistant Geologist.
4	In the event that the royalty rates are increased by the Government during the tenure of the quarry permit, the permit holder shall pay to the Government, within fifteen days of the date of such notification, the additional royalty, permit premium, security deposit and district mineral foundation contribution amounts.
5	The permit holder shall not commence any quarrying operations without obtaining all applicable environmental clearances for the area.
6	The permit holder shall allow the District Geologist/ District Assistant Geologist to enter and inspect, at any time, the quarrying and mining operations.
7	The permit holder shall immediately report all accidents to the officer authorised of the Government and the District Magistrate and the District Superintendent of police of the district in which the permit area is situated.
8	The permit holder shall have no right over the quarry material and other property lying in the permit area after the expiry of the permit.
9	The permit holder shall not cut or damage any trees without prior sanction and without payment of compensation therefore as may be fixed by the Divisional forest Officer or such officer authorised by him in this behalf.
10	If any excess quantity over that permitted quantity is to be removed, the permit holder shall be liable to pay the amount equal to the value of mineral so removed and shall be liable for punishment under the provisions of the Indian Penal Code, 1860 and the Gujarat Minor Mineral Concession Rules, 2017.
11	If any breach of these conditions or the provisions of section 15 and section 23C is detected, this permit shall be terminated and the material lying on the site will be seized and dealt with in accordance with applicable laws.

19.	Every transportation vehicle of the said mineral should have to be weighed and the receipt of weighing should have to be kept safely on record, mandatorily by the permit holder.
20.	As soon as the removal of the material granted under the permit is over, the permit holder shall furnish to the District Geologist/ District Assistant Geologist a complete statement showing the quantities removed, details of transport and usage, parties to whom this material has been sold and prices obtained therefor, and shall produce any details, books etc., for the scrutiny to the District Geologist/ District Assistant Geologist as may be called for by him.
21.	After submission of the information contemplated vide para 20 above, District Geologist/ District Assistant Geologist shall visit the area for which permit was given within fifteen days and conduct such survey as may be deemed appropriate to check compliance with the terms of the relevant quarry permit. The said officer shall thereafter submit his report within fifteen days of aforesaid survey to the Commissioner of Geology and Mining.
22.	The findings pursuant to para 21 above shall be factored in for determining the final seller and with the quarry permit.

S/D,

Commissioner
Geology and Mining
Gandhinagar, Gujarat

Date :

CC to - District In-charge Village Dakh MAS, Taluka - MAJURA

- District In-charge Taluka - MAJURA

- District In-charge Geology and Mining Dept

e/105

FORM E (GRANT ORDER)

QUARRY PERMIT

(See rule 22(1))

C/49

Quarry Permit No : QP210001550

Application No. : 12668

SURAT Office

Date : 04/04/2022

Whereas Shri M M INFRA BUILDCON applied for grant of quarry permit for excavation and removal of metric tonnes of 100000.00 (Ordinary Sand) from Survey No. OPP 937,938,853,852,851,847,856 TAPI RIVER BED of Village DUMMAS Taluka MAJURA District SURAT Under rule 21 of the Gujarat Minor Mineral Concession Rules, 2017 and has paid an application fee of rupees 0.00 pursuant to the requirements of rule 22(1) of the Gujarat Minor Mineral Concession Rules, 2017. Accordingly, permission is hereby granted to the above applicant to quarry, win and remove 100000.00 metric tonnes of (Ordinary Sand) from the aforesaid area more fully described below on the following condition.

Village - DUMMAS Taluka - MAJURA District - SURAT Gujarat

Boundaries

On North : AS PER MAP

On West : AS PER MAP

On South : AS PER MAP

On East : AS PER MAP

Co-Ordinates

Latitude

Longitude

21.10.68.000

72.71.15.000

(as shown in the detailed plan along with the co-ordinates annexed with the application)

Village	Taluka	District	Survey No	Field Area (Approx. in Mineral Hectares)	Quantity (metric tonne)

Signature valid

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Reason: Secure document
Location: Gujarat

DUMMAS	MAJURA	SURAT	O P P 937,938,85 3,852,851,8 47,856 TAPI RIVER BED	16.24.50	Ordinary Sand	100000.00
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Payment done by Applicant

Particulars	Total Amount (in Rs.)	Amount to be paid (in Rs.)
Royalty	4000000.00	400000.00
Permit Premium	2000000.00	200000.00
Security Deposit	800000.00	800000.00
DMF	400000.00	40000.00
TCS	120000.00	12000.00
Total Payment	7320000.00	1452000.00

1.	This permit shall be activated by concerned District Geologist / Asst. Geologist on successful payment mentioned above. The validity of the permit shall be 180 days from the date of activation.
2.	The depth of the pit below the surface shall not exceed 6 metres.
3.	This permit is non-transferable. No other mineral except that for which the permit is granted shall be excavated or removed without proper sanction being obtained from the officer authorised of the Government.
4.	When the mining of ninety per cent of the quantity of the mineral is finished, the quarry permit holder shall inform the District Geologist/ District Assistant Geologist and then, the District Geologist/ District Assistant Geologist shall carry out an inspection of the mining area. Even the quarry permit holder should be vigilant enough to be alert to get the inspection on time. The quarry permit holder should be careful to take precautions not to dig or to mine more mass than what is permitted to him.
5.	The quarry permit holder should adhere to all terms and conditions pertaining to quarry permit stated under the Gujarat Minor Mineral Concession Rules 2017.
6.	The quarry permit holder should dig out and transport the allowed mineral only from the permitted areas of the quarry within the limits of quantity endorsed under this permit.
7.	The quarry permit holder should implement and maintain the procedure of transit permit or the equivalent mandatorily.

Signature valid

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Location: Gujarat

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8.	If any other minor or major mineral is found during quarrying operations, it shall be reported to the officer authorised of the Government within a week's time after such discovery.
9.	The permit holder shall maintain complete and correct accounts of the minerals excavated, quantity removed from the permit area, wages paid and royalty and other charges leviable for this purpose.
10.	The permit holder shall allow the District Geologist/ District Assistant Geologist to verify the books of accounts maintained in relation to the mining of the said mineral. The District Geologist/ District Assistant Geologist should also visit the site in question, to tally the amount of quantity actually dug out with the amount of quantity mentioned in the books of accounts of the permit holder. Then, the facts found during the inspection shall be reported to the Commissioner of Geology and Mining by the District Geologist/ District Assistant Geologist.
11.	In the event that the royalty rates are increased by the Government during the tenure of the quarry permit, the permit holder shall pay to the Government, within fifteen days of the date of such notification, the additional royalty, permit premium, security deposit and district mineral foundation contribution amounts.
12.	The permit holder shall not commence any quarrying operations without obtaining all applicable environmental clearances for the area.
13.	The permit holder shall allow the District Geologist/ District Assistant Geologist to enter and inspect, at any time, the quarrying and mining operations.
14.	The permit holder shall immediately report all accidents to the officer authorised of the Government and the District magistrate and the District Superintendent of police of the district in which the permit area is situated.
15.	The permit holder shall have no right over the quarry material and other property lying in the permit area after the expiry of the permit.
16.	The permit holder shall not cut or damage any trees without prior sanction and without payment of compensation therefore as may be fixed by the Divisional forest Officer or such officer authorised by him in this behalf.
17.	If any excess quantity over that permitted quantity is found to be removed, the permit holder shall be liable to pay the amount equal to the value of mineral so removed and shall be liable for punishment under the provisions of the Indian Penal Code, 1860 and the Gujarat Minor Mineral Concession Rules, 2017.
18.	If any breach of these conditions or the provisions of section 15 and section 23C is detected, this permit shall be terminated and the material lying on the site will be seized and dealt with in accordance with applicable laws.

Signature valid

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 Reason: Secure document
 Location: Gujarat

19.	Every transportation vehicle of the said mineral should have to be weighed and the receipt of weighing should have to be kept safely on record, mandatorily by the permit holder.
20.	As soon as the removal of the material granted under the permit is over, the permit holder shall furnish to the District Geologist/ District Assistant Geologist a complete statement showing the quantities removed, details of transport and usage, parties to whom this material has been sold and prices obtained therefor, and shall produce any details, books etc., for the scrutiny to the District Geologist/ District Assistant Geologist as may be called for by him.
21.	After submission of the information contemplated vide para 20 above, District Geologist/ District Assistant Geologist shall visit the area for which permit was given within fifteen days and conduct such survey as may be deemed appropriate to check compliance with the terms of the relevant quarry permit. The said officer shall thereafter submit his report within fifteen days of aforesaid survey to the Commissioner of Geology and Mining.
22.	The findings pursuant to para 21 above shall be factored in for determining the final settlement with the quarry permit holder.

S/D,
 Commissioner
 Geology and Mining
 Gandhinagar, Gujarat
 Date :

CC to - Sarpanchshri Village DUMMAS, Taluka - MAJURA

- Mamiatdarshri Ta. - MAJURA

- Surveyor, Geology and mining dept.

Signature valid

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 Date: 2022.04.04 10:09:19 IST
 Reason: Secure document
 Location: Gujarat

મત્સ્યોદ્યોગ કમિશનરશ્રીની કચેરી

ગુજરાત રાજ્ય ગાંધીનગર

ડો.જીવરાજ મહેતા ભવન, બ્લોક નંબર- ૧૦, ત્રીજો માળ, ગાંધીનગર

ટેલી.નંબર -૦૭૯-૨૩૨ ૫૩૯૨૧

ફેક્સ નંબર -૨૩૨૫૩૭૩૦

ક્રમાંક: ગુમ/ટેક/ટ-૫/ફેજીંગ/ડમ્પ/૨૨-૨૩/ ૨૨૦

તા. ૧૧/૦૫/૨૦૨૨

પ્રતિ,

એમ. એમ. ઇન્ફા બીલ્ડકોન

૨૧૯, ૨જો માળ, શિવાની પાર્ક, કાલિયાવાડી,

નવસારી- ૩૯૬૪૪૫.

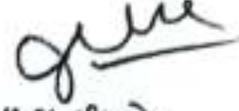
વિષય : નદી પટમાંથી ફેજીંગ દરમ્યાન નીકળતાં ફેજ મટીરીયલ્સને નદી કિનારે ખાલી કરવા મંજૂરી આપવા બાબત.

અનુસંધાન: એમ. એમ. ઇન્ફા બીલ્ડકોનની તા.૧૨/૦૪/૨૦૨૨ની અરજી.

ઉપરોક્ત વિષય અને સંદર્ભિત પત્ર અન્વયે જણાવવાનું કે, સુરત જીલ્લાના અને સુરત સીટીના તાલુકાના ડુમ્મસ, હજીરા, મગદલ્લા, કવાંસ, રૂંઢ, ગવિયર, ભાટપોર, ઉમરા, પીપલોદ, પાલ, ભાઠા, અડાજણ, સીંગણપોર, રાંદેર, અઠવા, ઉમરા, લીમલા, વાંટા વિગેરે ગામોની હદમાંથી પસાર થતી તાપી નદી પટમાં પુરાણ થયેલ. કાંપ, માટી, રેતી, કંકર (સેન્ડબાર) ને ફેજીંગ કરી કાઢવા માટે “ના વાંધા પ્રમાણપત્ર” આપવામાં આવેલ છે.

ઉપરોક્ત સંદર્ભની ફેજીંગ કામગીરી દરમ્યાન નીકળતું ફેજ મટીરીયલ્સ/ ખનીજને નદી પટના લાગુ કિનારે કોઇને કોઇપણ રીતે અડચણ ન થાય તે રીતે ખાલી કરવાની / ડમ્પ કરવાની જરૂરી મંજૂરી આપવામાં આવે છે. જેથી ફેજીંગની કામગીરી સુચારૂં રૂપે સરળતાથી થઇ શકે. ફેજીંગ દરમ્યાન નીકળતા અલગ અલગ ખનીજો જેમ કે રેતી, કાંપ, માટી, કંકર, ગ્રેવલ વિગેરે કિનારે એકત્રીત થયેલ ખનીજની ખાણ અને ખનીજ ખાતા પાસેથી જરૂરી રોયલ્ટી પાસ/ પરમીટ તેમજ પરવાનગી મેળવી

આ નીકળતાં ઉપરોક્ત દર્શાવેલ ખનીજોને વહન કરી વેચાણ કરી શકાય. તેમજ જે જગ્યા ઉપર ખનીજ ડમ્પ કરવામાં આવે તે જગ્યા જેની માલિકીની હોય તેની પરવાનગી લેવાની રહેશે તેમજ કોઈને અડચણ ના થાય તેમજ નુકશાન ના થાય તે રીતે કામગીરી હાથ ધરવાની રહેશે.



મુખ્ય ઈજનેર

મત્સ્યોદ્યોગ કમિશનરશ્રીની કચેરી

ગાંધીનગર

નકલ રવાના:-

૧). પ્રતિ, ભૂસ્તરશાસ્ત્રીશ્રી, ભૂસ્તરવિજ્ઞાન અને ખનીજખાતું, જીલ્લા સેવા સદન-૨, બી-બ્લોક, પહેલો માળ, અઠવા લાઈન્સ, સુરત તરફ જાણ અને જરૂરી કાર્યવાહી સારું.

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UDHNA

Damka

Rundh

Limla

AVESU

Hazira

Kidiabet

Dumas

Surat

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કુલિંગ વાળા વિસ્તારના ચાર નામ -
 મોજે ગામ - સિમણપોર, સંદેર, અડાજણ,
 ટુંકી, પાલ, ઉમરા, અહવા, રૂંક, મળદેલ્લા,
 કનાર, ભાડા, ભાટપોર, પીણસોદ, ગવિધર,
 વાંટા, લીમલા, હજીરા, બીમપોર, ડુમરા,
 સિમણપોર કોલ-વે થી ડુમરા તેમજ
 હજીરા ઈરિયા સુધીનો તાપી નદી પર બજીરા ખાડીનો
 નદી પરનો કુલિંગ તથા લાગુ ઉદ્યોગનો કુલ પરીણામ
 સર્વેક્ષન વિસ્તાર

કુલિંગ (ડીસિલિંગ) વાળા વિસ્તારના કોડોન્ટે -

- 1. Lat- 21.046273
Long- 72.708026
- 2. Lat- 21.053739
Long- 72.654365
- 3. Lat- 21.21642
Long- 72.802296
- 4. Lat- 21.218985
Long- 72.806883

[Signature]
 Deputy Project Engineer (C)
 Commissioner of Fisheries
 Tech. Wing, Gandhinagar

[Signature]
 Deputy Project Engineer (C)
 Commissioner of Fisheries
 Tech. Wing, Gandhinagar

તો આપસાહેબને જણાવાનું કે અમો ઉપરોક્ત વિગત વાળી M M INFRA BUILDCON નામની કંપની ધરાવીએ છે. અમો આપસાહેબશ્રી ને એવી અરજ કરીએ છે કે અમોને આપના વિભાગ તરફ થી સ્વખર્ચે ડીસીલ્ટિંગ/ફેજીંગ કરવાની મંજૂરી આપવામાં આવે તો અમો દ્વારા તે ફેજીંગ કરીને નદીનાં વહેણને મુલતુ કરી આપીશું અને તેમાથી નીકળતું મટિરિયલ માટી, રેતી, ગ્રાવલ ને સ્થળ પરથી ખસેડી ને સરકાર નાં નિયમ અનુસાર વિભાગો ની મંજૂરી મેળવી તેનું વેચાણ કરીને તેમાથી થતી આવક દ્વારા અમો ખર્ચો કરીશું અને તેમાં સરકાર નાં નિયમો અનુસાર રોયલ્ટી, જી.એસ.ટી, ડી.એમ.એફ, ઇનકમટેક્સ તથા લગતા તમામ કરવેરા ભરપાઈ કરીશું, જેના લીધે સરકાર ને કરવામાં આવતો કરોડો રૂપિયાનો ફેજીંગ પાછળનો ખર્ચ માથી પણ બચાવી શકાય તેમજ સરકાર ને અમારા દ્વારા ભરવામાં આવતા ટેક્સ વેરાની પણ સારી આવક થઈ શકે તેમજ સારીરીતે ફેજીંગ કરવાથી મત્સ્ય ઉદ્યોગને પણ આ વિસ્તારની અંદર પુનર જીવીત કરી શકાય અને ફેજીંગ કરવાથી નદીને યોગ્ય ઉંડાણ કરવાથી ભવિષ્યમાં થનારા પુર જેવી ભયાનક સ્થિતિ ને પણ રોકી શકાય તેમજ નદી ચોખ્ખી થાય તો રોગચાળો, ગંદકી થતી અટકાવી શકાય અને નદીની કુદરતી સ્થિતિમાં પાછી લાવી શકાય અને ચોખ્ખા પાણીનો ભરાવો થાય તો હજારો માછીમારો ને પણ પાછો રોજીરોટી માટેનો વયવસાય મળી રહે . જેથી કરીને માછીમારોને જીવના જોખમે દરીયામાં જવાને બદલે નદીમાંથી સારો વ્યવસાય મળી રહે અને તેમનું ગુજરાન ચલાવી શકે. અમો અરજદાર આપને અરજી સાથે માંગણી વાળા વિસ્તારનો કોર્ડિનેટ વાળો નક્શો રજૂ કરેલ છે. અમો આપને એવી વિનંતી કરીએ છે. તો આપ અમારી અરજી સ્વીકારી ઘટતી કાર્યવાહી કરીને મંજૂરી આપશો એવી આશા સાથે જયભારત.

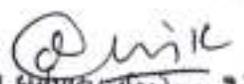
આપનો વિશ્વાસુ

For, M M INFRA BUILDCON

ના.નં સુસિંવા/ખાબી-પ/ભાખી નદી | સ્વખર્ચે - ડીસીલ્ટિંગ/ફેજીંગ
આપવા બાબત | સુરતમાં તા. ૨૩/૯/૨૦૨૨

10 7 SEP 2022

નકલ રવાના પ્રતિ, કાર્યપાલક ઈજનેરશ્રી, સુરત
ફેજીંગ વિભાગ, નં-૩, સુરત તરફ જાણ તેમજ સંદર્ભિત
પત્ર અભવે થયેલ સૂચના બાબતે આગળની કાર્યવાહી
થવા જણાવવામાં આવે છે. તથા આપશ્રીનો સ્વયંચાલુ
અભિપ્રાય સૂ તથા આગળના ૨ વિગતી.


નાયબ કાર્યપાલક ઈજનેર અને
અ. ઈ. ગ્રીનાં અંગત સચિવ
સુરત સિંચાઈ વર્તુલ, સુરત

Government of Gujarat

COMMISSIONER OF GEOLOGY & MINING

Block No.15, Sector-10, Dr. Jivraj Mehta Bhavan,
Old Sachivalaya, Gandhinagar

☎ 079-232-54151/53956

☎ 079-232-56794

Web site : <http://www.geomining.gujarat.gov.in>E-mail : ag-lease2-cgm@gujarat.gov.in

Permit Extension

નં. સીજીએમ/લીઝ-૨/ક્યુપી-૭૫-૨૦૨૨/ ૩૬૫૧

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૩૬૫૫

વંચાણ :

- (૧) આ કચેરીના હુકમ પરમીટ નંબર- ૫૦/૨૦૨૨, તા.૦૪.૦૪.૨૦૨૨
- (૨) અરજદારશ્રી એમ.એમ.ઇન્ડા બિલકોનની તા.૨૫.૦૮.૨૦૨૨ ની અરજી.
- (૩) કલેક્ટરશ્રી સુરતના પત્ર જાવક નં. ૩૩૧૬, તા.૧૮.૧૦.૨૦૨૨
- (૪) Gujarat Minor Mineral Concession Rule-2017 ના Rule-23-(1)-(a) ની જોગવાઈ

આમુખ :

અત્રેની કચેરીના વંચાણે લીધેલ ક્રમાંક-૧ ના હુકમથી અરજદારશ્રી એમ.એમ.ઇન્ડા બિલકોનની નીચે મુજબની સાદી રેતી ખનિજની ક્વોરી પરમીટ તા.૦૪.૦૪.૨૦૨૨ ના હુકમથી ૧૮૦ દિવસની મુદત માટે મંજૂર કરવામાં આવેલ. સદર ક્વોરી પરમીટની મુદત તા.૩૦.૦૯.૨૦૨૨ ના રોજ પૂર્ણ થયેલ છે.

ગામ	તાલુકો	જિલ્લો	સર્વે નં	માંગણી વિસ્તાર (હેક્ટરમાં)	ખનિજ	માંગણી મુજબનો જથ્થો (મે.ટન)
ડામસ	મજુરા	સુરત	૧૦૦૫,૧૦૦૩,૧૦૦૨,૯૫૧, ૯૫૦,૯૩૭/૨ ની સામે તાપી નદી પદ પૈકી	૫૦.૦૦.૦૦ હે પૈકી ફાજલ ૩૪.૧૬.૮૩	સાદી રેતી	૧૦૦૦૦૦

વંચાણ (૩) થી જિલ્લા કચેરી દ્વારા પરમીટ ધારકશ્રી એમ.એમ. ઇન્ડા બિલકોનની તા.૨૫/૦૮/૨૦૨૨ ની પરમીટની મુદત વધારવા" અરજી અન્વયે તા. ૨૯.૦૩.૨૦૨૨ ના પત્રથી મંગાવવામાં આવેલ "ના વાંધા પ્રમાણપત્ર" મળ્યેથી આગળની કાર્યવાહી કરવા જિલ્લા અધિકારીશ્રી દ્વારા ભલામણ કરેલ છે.

૨૧/૧૦/૨૦૨૨
૧૦/૧૧/૨૦૨૨

સુરત
તા. સુરત
DT. 10/11/2022
૯૮૬૧

અરજદારશ્રીની રજુઆત તથા જિલ્લા અધિકારીશ્રીની ભલામણને ધ્યાનમાં લઈ Gujarat Minor Mineral Concession Rule-2017 ના Rule-23-(1)-(a)-(iii) ની જોગવાઈ મુજબ મળેલ સત્તાની રૂએ આથી નીચે મુજબનો હુકમ કરવામાં આવે છે.

// હુકમ //

અરજદારશ્રી એમ.એમ.ઇન્ફા બિલ્ડકોનની મોજે,ડુમ્મસ તા.મજુરા જી.સુરતમાં તાપી નદીમાંથી સાદી રેતી ખનિજ ડ્રેજીંગથી કાઢવા માટેની ૧૦૦૦૦૦ મે.ટન જથ્થાની ક્વોરી પરમીટ માંથી બાકીના જથ્થા માટે મૂળ મંજુરી હુકમની શરતોને આધિન ૧૮૦ દિવસ સુધીનો Permit Extension કરવા આથી હુકમ કરવામાં આવે છે. કંપની ધ્વારા સમયગાળો પુર્ણ થયા સુધીમાં તમામ જથ્થાનો નિકાલ કરવાનો રહેશે. (નોંધ માન.કમિશ્નરશ્રીએ મંજુર કરેલ છે.)

જી.કે.વી.

અધિક નિયામક (વિ)

ભુસ્તર વિજ્ઞાન અને ખનિજ

ગાંધીનગર

પ્રતિ

એમ.એમ.ઇન્ફા બિલ્ડકોન,

૨૧૯, બીજો માળ, શિવાની કોમ્પ્લેક્સ, શિવાની પાર્ક,

કાલીયાવાડી, નવસારી.

નકલ રવાના :

કલેક્ટરશ્રી કલેટકર કચેરી, સુરત

- જિલ્લા ભુસ્તરશાસ્ત્રી જિલ્લા કચેરી, સુરત.....તરફ.... માપણી કરતાં તફાવત આવેલ જથ્થાની ખનિજ કિંમત વસુલાત કરવાની કાર્યવાહી કરવા સારું...
- એન.કોડ શાખા (QP 210001551)
- એસ.ઓ. ફાઇલ

FORM-D
APPLICATION FOR GRANT OF A QUARRY PERMIT
(See rule 21(1))
(Form of Registration)

C/199

366/22

Date: 12/08/2022

20/8/22

C/189

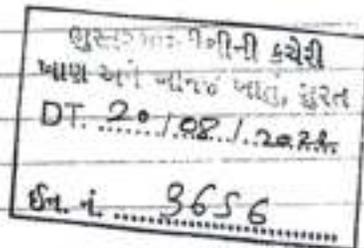
The District Geologist, SURAT

1. I/We submit an application (13774) for a quarry permit for Ordinary Sand for the area described below.
2. A sum of non-refundable fee at the rate of 10000.00 for 100000.00 metric tonnes or part thereof payable for the permit under rule 21 of Gujarat Minor Mineral Concession Rules, 2017 has been paid through Application portal with reference no. (202222457547697) and the receipted Challan is enclosed
3. The required particulars are given below.

20/8/22

Please check

- i. Company Name : M M INFRA BUILDCON
- ii. Nationality : Indian
- iii. Profession or nature of business of the applicant : Business
- iv. Address of the applicant : SHIVANI COMPLEX
- v. PAN No. of the applicant : ABOFM8905H
- vi. Mobile No. of the applicant : 9558673013
- vii. Quantity of the mineral to be removed under the permit : 100000.00 metric tonnes
- viii. Whether applicable payments have been paid? : Yes - Reg. No: 202222457547697 Amount : 10000.00
Date : 12/08/2022
- ix. Details of the area from which the mineral is to be removed
- a) Village : DUMMAS
- b) Taluka : MAJURA
- c) District : SURAT
- d) Survey Number : OPP 937
- e) Area in hectare : 16.24.50



- x. Period for which the quarry permit is required : 180 Days
- xi. Whether the applicant has any quarry lease or quarry permit in force? :
- xii. Purpose for which the mineral is to be used, give full details along with the contract order : YES - For Work relating to Central or State Government Undertaking
- xiii. Is the plan of the area enclosed? : YES

Note : The plan should be on the relevant portion of the cadastral village map so as to enable the area to be identified from surface features etc.

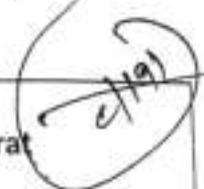
- xiv. If the land is an occupied land by another person, has the occupant's willingness been ascertained and his letter of consent enclosed? :
- xv. If the land is an agricultural land, has the permission of the revenue authorities been obtained for converting the same for non-agricultural purpose? If so, please give details :
- xvi. UTR Ref No. :202222457547697

I/We am/are fully aware of the Gujarat Minor Mineral Concession Rules, 2017 and shall abide by them.

Yours Faithfully

Signature of applicant

C/123



Commissioner of Geology and Mining, Govt. of Gujarat

Online Payment Services

Date : 04/08/2022 06:20:49 PM

The Mines and Minerals(Development and Regulation) Act, 19570853 - Non-Ferrous Mining and
Metallurgical Industries - Geology and Mining, Gujarat State

Challan Identification No:	10011322022080400706		
Payble at Treasury/Sub Treasury Name:	Gandhinagar Treasury Office		
Bank Name:	SBI		
Bank Code:	SBIN		
Paid on behalf of			
Lessee / Payee name:	M M INFRA BUILDCON		
Address:	SHIVANI COMPLEX		
Leasecode/ Registration No:	13747		
From Date:	NA	To Date:	NA
Remarks:	Lease Type : Mining Lease ; Mineral : Ordinary Sand ; DESC :		
Purpose for Payment	Receipt Under GMMR (Ordinary Sand)		
Payment Type	Head of Account	Amounts in (Rs.)	
Application Fees	08530010208	10000.000	
Total Paid Amount :	10000.000		
Rupees in Words:	Ten Thousand Only		
Payment Date:	04/08/2022 06:20:49 PM		

ફાઇલ નંબર :- ૨૬૬૩૦૪૯-૫૦
૨૬૬૭૯૨૬



મ્યુનિસિપલ ઝોન ઓફિસ, સુરત.

નં. સા.વે. ઝોન (અઠવા)/આ. - ૫૨૮૦
તારીખ : ૨૬/૧૨/૨૦૨૨.

કાર્યપાલક ઈજનેર
સાઉથ વેસ્ટ (અઠવા) ઝોન,
આદર્શભવનની બાજુમાં, અઠવાલાઈન્સ,
સુરત મહાનગરપાલિકા, સુરત.

પ્રતિ,
ભુસ્તરશાસ્ત્રી
ભુસ્તર વિજ્ઞાન અને ખનીજ ખાતુ, સુરત
શ્રીલલા સેવાસદન-૨, પ્રથમ માળ,
અઠવાલાઈન્સ, સુરત-૩૯૫૦૦૧.

વિષય :- "ન વાંધા પ્રમાણપત્ર" આપવા બાબત.

સંદર્ભ :- (૧) આપશ્રીના પત્ર નં. જીએસ/કયુપી/૩૬૪/એમ. એમ. ઈન્ફા./૨૦૨૨-૨૩/૪૪૩૫,
તા. ૧૯/૧૨/૨૦૨૨.

(૨) આપશ્રીના પત્ર નં. જીએસ/કયુપી/૩૬૬/એમ. એમ. ઈન્ફા./૨૦૨૨-૨૩/૪૪૩૭,
તા. ૧૯/૧૨/૨૦૨૨.

મહાશય,

ઉપરોક્ત વિષય અને સંદર્ભ (૧) તથા (૨) હેઠળના પત્રોમાં જણાવેલ સર્વે નંબરો ના વિસ્તારમાં તાપી નદી પટ્ટ વિસ્તારમાં સાદી રેતી ખનન માટે "ન વાંધા પ્રમાણપત્ર" આપવા બાબતે આપશ્રીના પત્રથી અત્રે જણાવેલ જે અન્વયે જણાવવાનું કે અરજદાર એમ. એમ. ઈન્ફા. બિલ્કોન કંપનીએ અત્રેની કચેરીએથી "ન વાંધા પ્રમાણપત્ર" મેળવવાનું રહેતું નથી જે આપશ્રી ની જાણ સારું.

૨૧
સોપ
૨૬/૧૨/૨૦૨૨
જી. ઓ. ૫૨ ૫૬૫૩



(Signature)
૨૬/૧૨/૨૨
કાર્યપાલક ઈજનેર,
સાઉથ વેસ્ટ (અઠવા) ઝોન,
સુરત મહાનગરપાલિકા.

Athwalines, Surat-365 001.

નર્મદા, જલસંપત્તિ, પાણી પુરવઠા અને કલ્પસર વિભાગ

Tel: Office: (0261) 2669596
Res: (0261)
Fax: (0261) 2669596
E-mail: ee.dd2surat@gmail.com

કાર્યપાલક ઈન્જનેર,
ડ્રેનેજ વિભાગ નં-૨, સુરત.

ફોન: કચેરી: (0261) ૨૬૬૯૫૯૬
રહેઠાણ: (0261) -
ફેક્સ: (0261) ૨૬૬૯૫૯૬



જા.નં.ડી.ડી.ર/પી.બી.૩/તાપી નદી/સવખર્ચે ડીસીલ્ટીંગ/સુરત/૨૦૨૨

તા.૩૦/૧૨/૨૦૨૨

પ્રતિ

ભુસ્તર શાસ્ત્રીશ્રી,

ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતુ,

જીલ્લા સેવા સદન -૨,

પ્રથમ માળ, અઠવાલાઈન્સ,

સુરત-૩૬૫૦૦૧

વિષય : તાપી નદીમાંથી ડીસીલ્ટીંગ માટે એન.ઓ.સી. આપવા

- સંદર્ભ : ૧- વર્તુળ કચેરીનાં પત્ર ક્રમાંક: સુ.સિ.વા/ પી.બી.૫/ તાપી નદી/ સવખર્ચે ડીસીલ્ટીંગ/ મંજુરી આપવા બાબત/ રજુઆત/ વશી- ૨૩૮/ ૨૭૧૭, તા: ૦૭/૦૯/૨૦૨૨
- ૨- વિભાગીય કચેરીનાં પત્ર ક્રમાંક: ડી.ડી.૨/ પી.બી.૩/ તાપી નદી/ સવખર્ચે ડીસીલ્ટીંગ મંજુરી આપવા બાબત/ ૨૦૯૧, તા: ૧૨/૦૯/૨૦૨૨
- ૩- ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતાની કચેરીનાં પત્ર ક્રમાંક: જી.એસ/ ક્યુ.પી/ ૩૬૪/ એમ.એમ. ઇફા/ ૨૦૨૨-૨૩/ ૪૪૩૬, તા: ૧૯/૧૨/૨૦૨૨
- ૪- મત્સ્ય ઉદ્યોગ કમિશ્નરશ્રીની કચેરી, ગુજરાત રાજ્ય, ગાંધીનગરની કચેરીનાં પત્ર ક્રમાંક: ગુ.મ/ ટેક/ ટ-૫/ ડ્રેજીંગ/ ૬૨૫/ ૨૦૨૨-૨૩/ ૨૨૦, તા: ૧૧/૦૫/૨૦૨૨
- ૫- ઇજારદાર શ્રી, એમ.એમ. ઇફા બીલ્ડકોનની તા: ૩૦/૦૮/૨૦૨૨ ની અરજી.
- ૬- અત્રેની પેટા વિભાગીય કચેરી નો પત્ર ક્રમાંક: તાપાપેવિ-૩/પી.બી/તાપી નદી/સવખર્ચે ડ્રેજીંગ મંજુરી/૪૯૭, તા: ૩૦/૧૨/૨૦૨૨

ઉપરોક્ત વિષયનાં અનુસંધાનમાં સવિનય સાદર જણાવવાનું કે, અત્રેની વર્તુળ કચેરી, સુરતની સુરત સિંચાઈ વર્તુળ કચેરીનાં ઉપરોક્ત સંદર્ભિત પત્ર નં-૧, અત્રેની કચેરીનાં ઉપરોક્ત સંદર્ભિત પત્ર નં-૨, આપશ્રીની કચેરીનાં ઉપરોક્ત સંદર્ભિત પત્ર નં-૩, તેમજ મત્સ્ય ઉદ્યોગ કમિશ્નરશ્રીની કચેરી, ગુજરાત રાજ્ય, ગાંધીનગરની કચેરીનાં ઉપરોક્ત સંદર્ભિત પત્ર ક્રમાંક ૪ થી ઇજારદાર શ્રી, એમ.એમ. ઇફા બિલ્ડકોનને મોજે: ૬૨૫, તા: મજુરા, જી: સુરત ખાતે સર્વે નંબર ૮૪૭, ૮૫૧, ૮૫૨, ૮૫૩, ૮૫૬, ૯૩૭ અને ૯૩૮ ની સામે હે. ૧૬.૪૦.૫૦ વિસ્તારમાં સાદી રેતી ખનિજ મે. ટન ૧૦૦૦૦૦ ખોદકામ કરી કેન્દ્ર તથા રાજ્ય સરકારી કામોમાં સપ્લાય/ વેચાણ કરવા માટે ક્વોટી પરમીટ રજીસ્ટર અત્રેની કચેરીએ રજૂ કરેલ છે.

સદર બાબત અંગે જણાવવાનું છે. અત્રેના કમાન્ડ વિસ્તાર હેઠળ આવેલી તાપી નદીનાં બન્ને કાંઠાના પાળા તેમજ તાપી નદીની અત્રેનાં કમાન્ડ વિસ્તારની હદરેખામાં આવતા તમામ સ્ટ્રક્ચરની દેખરેખ અને સલામતીની કામગીરી કરવાની રહે છે. અત્રેની કચેરી હેઠળ તાપી નદી પરનાં તમામ સ્ટ્રક્ચર અને પાળાની મરામત અને જાળવણીની મુખ્ય કામગીરી કરવાની રહે છે તેમજ સુચિત જગ્યાએ આવતી તાપી નદીનાં પટમાં આવતા તમામ બનિજની જાળવણી આપની કચેરી હસ્તક હોય છે. જેથી ડિઝાસ્ટર મેનેજમેન્ટ એક્ટ અંતર્ગત જાહેર ફિતને અનુલક્ષીને નીચેની શરતોને આધિન તેમજ સુચિત બાબતો અંગે આપશ્રીની કક્ષાએથી પણ જરૂરી સુચનો સાથે આગળની યોગ્ય કાર્યવાહી અર્થે ના વાંધા પ્રમાણપત્ર આપવામાં આવે છે.

શરતો:

- ૧.૦ એજન્સીએ માલસામાનના પરિવહન અંગે રસ્તો પોતાના ખર્ચે અને જોખમે કરવાનો રહેશે. રસ્તાની સતત જાળવણી અને મરામત પણ એજન્સીએ જ કરવાની રહેશે. તાપી નદીનાં બન્ને પાળા ઉપર વાહન પસાર માટે અધિક્ષક ઇજનેરશ્રી દ્વારા લેખિતમાં જે રીતે સુચના આપે તથા ફોઇગ આપે તે મુજબનું પ્રોટેક્શન તથા પાળો કરવાનો રહેશે. તેના ઉપરથી જ વાહનો પસાર કરવાના રહેશે.
- ૨.૦ એજન્સીએ આ બાબતે સંલગ્ન તમામ સરકારી વિભાગો માથી મેળવવાની થતી જરૂરી મંજૂરીઓ એડવાન્સમાં મેળવી તેમની પરવાનગી/માર્ગદર્શન મુજબ જ હાથ ધરવાની રહેશે.
- ૩.૦ ગેરકાયદેસર ઉપાડ થયેથી તાત્કાલિક અસરથી આપેલ એન.ઓ.સી. ૨૬ ગણવામા આવશે.
- ૪.૦ ડીસીલ્ટીંગની કામગીરી દરમિયાન કાઢવામાં આવેલ સીલ્ટ, રેતી વગેરે સંગ્રહ કરવા સંદર્ભની વ્યવસ્થા એજન્સીએ સ્વખર્ચે અને પોતાના જોખમે કરવાની રહેશે.
- ૫.૦ ડીસીલ્ટીંગની કામગીરી દરમિયાન તાપી નદી પરનાં પાળાને/લેખડોને નુકશાન ન થાય તેમજ પાળા અને લેખડોની સલામતી જળવાય રહે તેનું યુસ્તપણે પાલન કરવાનું રહેશે. સદરહુ કામગીરી દરમિયાન જો કોઇ અકસ્માત/નુકશાન/ જાનહાનિ થાય તો તેની સઘળી જવાબદારી એજન્સીની રહેશે.
- ૬.૦ સદરહુ કામગીરી દરમિયાન વિચર/કોઝવેની સુરક્ષાને ધ્યાને રાખતા કામગીરી માટે રોકવામાં આવેલ સ્ટાફને અરજદારશ્રી દ્વારા પ્રમાણિત કરેલ હોવા જોઇએ અને તેનો વિગતવાર રેકર્ડ ઓળખકાર્ડ, પોલીસ વેરીફિકેશન સહિતની વિગતો સિંચાઇ વિભાગને આપવાની રહેશે.
- ૭.૦ વિચર/કોઝવે બંધના ઉપરવાસ/હેઠવાસમાં બન્ને કાંઠે ખાનગી/સરકારી જમીનો આવેલ છે. ડીસીલ્ટીંગની કામગીરી દરમિયાન કિનારા ઉપર આવેલ ખાનગી માલિકીના ખેતરો/રહેઠાણ/ રસ્તાઓને નુકશાન ન થાય તેની કાળજી/તકેદારી એજન્સીએ રાખવાની રહેશે. છતાં આવું કોઇ નુકશાન થવા પામે તેની જવાબદારી ડીસીલ્ટીંગ કરાવનાર એજન્સીની રહેશે. કોઇ વળતરની રકમ ચુકવવાની થાય તો તે રકમ એજન્સીએ ચુકવવાની રહેશે. ખાનગી કે સરકારી જમીનના આ કામ માટેનો ઉપયોગ કરવા સંદર્ભે જરૂરી પરવાનગી જે તે વ્યક્તિ/ સંસ્થા પાસેથી એજન્સીએ પોતાના ખર્ચે અને જોખમે મેળવી લેવાની રહેશે.
- ૮.૦ તાપી નદીની ઇકો-સીસ્ટમ તેમજ એકવેટીક સીસ્ટમને નુકશાન ન થાય તેની તકેદારી એજન્સીએ રાખવાની રહેશે. આ બાબતે કોઇ કાનૂની અડચણ ઉભી થાય તેની સંપૂર્ણ જવાબદારી એજન્સીની પોતાની રહેશે.
- ૯.૦ સીંગણપોર વિચર/કોઝવેના ઉપરવાસમાં ૧.૦૦ કિ.મી. સુધીની લંબાઈમાં અથવા મહાનગરપાલિકા તેનાથી ઓછું અંતર સૂચવે તો તે અંતર સુધી કોઇપણ ડીસીલ્ટીંગની કામગીરી સ્ટ્રક્ચરની સેફ્ટીને અનુલક્ષીને કરવાની રહેશે નહિ.

- ૧૦.૦ એજન્સી દ્વારા ડીસીલ્ટીંગની કામગીરી પૂર્ણ થઈ ૩૧ ઓક્ટોબર એટલે કે ચોમાસાની મોસમ દરમિયાન કરવાની રહેશે નહિ. આ કામની સમયમર્યાદા ચોમાસા સહિત ૩૬ મહિના રહેશે.
- ૧૧.૦ એજન્સી ડીસીલ્ટીંગ તથા ડ્રેજીંગની કામગીરીમાં અમલ કરવાની થતી સિંચાઈ વિભાગ કે સરકારશ્રીના અન્ય વિભાગોની સુચનાઓ કે ઠરાવોની અમલવારી કરવામાં નિષ્ફળ જશે તો મંજૂરી કોઇપણ સમયે અને કોઇપણ પૂર્વ નોટીસ વિના રદ કરી શકાશે.
- ૧૨.૦ ગુજરાત સરકારનાં ખાણ અને ખનિજ વિભાગ, સચિવાલય, ગાંધીનગરનાં તા: ૨૦-૦૧-૨૦૧૪ નાં ઠરાવોમાં જણાવેલ જોગવાઈઓનો ચુસ્તપણે અમલ કરવાનો રહેશે.
- ૧૩.૦ નદી કાંઠાથી ૬૦ મીટરનાં અંતરમાં ડીસીલ્ટીંગ ડ્રેજીંગની કામગીરી કરી શકાશે નહિ.
- ૧૪.૦ તાપી નદી ઉપર આવેલ રેલ્વે બ્રીજ/ઇન્ટેકવેલ/અન્ય રોડ બ્રીજ/અગત્યનાં બાંધકામો થી ૫૦૦ મીટર અપ તેમજ ૫૦૦ મીટર ડાઉનના અંતરમાં અથવા મહાનગરપાલિકા તેનાથી ઓછું માર્જીન સૂચવે તે માર્જીનમાં ડીસીલ્ટીંગની કામગીરી કરી શકાશે નહિ.
- ૧૫.૦ આ ગાઇડલાઇન્સ પૈકીની કોઇપણ શરતના ભંગ બદલ સરકારશ્રીના કાયદા/નિયમો હેઠળ ક્રિમીનલ કેસ સહિતના પગલાં લેવામાં આવશે.
- ૧૬.૦ રાજ્ય સરકાર તરફથી ખાણ-ખનિજને લગતી વખતોવખત નક્કી થતી નીતિઓનું પાલન કરવાનું રહેશે.
- ૧૭.૦ ડીસીલ્ટીંગની કામગીરી દરમિયાન નીકળનાર મટીરીયલ્સ અંગે એજન્સીએ સરકાર શ્રીનાં નિયમો અનુસાર ખાણ ખનિજ વિભાગની કચેરી સાથે પરામર્શમાં રહીને રોયલ્ટી, જી.એસ.ટી, ડી.એમ.એફ, ઇંકમટેક્સ તથા લગતા તમામ કરવેરા ભરપાઈ કરવાના રહેશે.

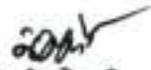
બિડાણ- ઉપર મુજબ

(ઇ.મી) કાર્યપાલક ઇજનેર
ડ્રેનેજ વિભાગ નં.૨
સુરત

- નકલ સવિનય સાદર રવાના પ્રતિ, કલેક્ટર કચેરી, જીલ્લા સેવા સદન, સુરત તરફ જાણ સારૂ.
- નકલ સવિનય સાદર રવાના પ્રતિ, અધિક્ષક ઇજનેરશ્રી, સુરત સિંચાઈ વર્તુળ, સુરત તરફ જાણ તેમજ સુચિત બાબતે આપની કક્ષાએ થી જરૂરી સુચનો આપવા સારૂ.
- નકલ રવાના પ્રતિ, નાયબ કાર્યપાલક ઇજનેરશ્રી, તાપી પાળા પેટા વિભાગ નં.૩ સુરત તરફ જાણ સારૂ.

કાર્યપાલક ઇજનેર
સુરત

વધુમાં સરકારશ્રી ના તા:-૨૭/૧૨/૧૨ ના ઉદ્યોગ અને ખાણ વિભાગના પરિપત્ર પીઆઇએલ/૨૦૧૧/એચ.સી-૧૪(૬)/છ તથા તેના સંદર્ભમાં તા:-૨૦/૧/૨૦૧૪ થી બહાર પાડવામાં આવેલ સ્પષ્ટતામાં જણાવ્યા અનુસાર જે સ્થળોએ નદીના પાણી સાથે ખારા પાણી ભળી જવાની શક્યતા હોય (દરિયાના પાણીથી નજીક હોય) તેવા સ્થળોએ સાદી રેતી ખનીજનું ઉત્ખનન કરી શકાય નહીં, પ્રસ્તુત કેસમાં મેસર્સ એમ.એમ.ઇન્ફા બિલ્ડકોન દ્વારા તાપી નદીના મુખમાં ડમ્મસ ખાતેના સર્વે નંબરોમાં રેતીખનનની કામગીરી કરવામાં આવી રહેલ હોય, ઉક્ત તમામ બાબતો ધ્યાને લઈ મેસર્સ એમ.એમ.ઇન્ફા બિલ્ડકોન (નવસારી) દ્વારા ચાલી રહેલ બીન અધિકૃત રેતી ખનન ની કામગીરી અટકાવવા ખાણ અને ખનીજ વિભાગને તત્કાલિક અસરથી જરૂરી હુકમ આપના સ્તરે થવા વિનંતી,

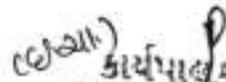

(જે.સી. ચૌધરી)
અધિક્ષક ઇજનેર
સુરત સિંચાઈ વર્તુળ
સુરત.

> નકલ રવાના :- ભૂસ્તરશાસ્ત્રીશ્રી, ભૂસ્તર વિજ્ઞાન અને ખનીજ ખાતુ, જીલ્લા સેવાસદન -૨
પ્રથમમાળ, અઠવાલાઇન્સ સુરત તરફ જાણ તેમજ જરૂરી કાર્યવાહી સારૂ.

✓ નકલ રવાના :- કાર્યપાલક ઇજનેરશ્રી, ડેનેજ વિભાગ-૨ સુરત તરફ જાણ સારૂ.

જા.નં. ડી.ડી. સી.વી.બી-૩/તાપી-રેતી અગળ/૨૯૭ / ના ૨૬/૨૧ ૨૩

- નકલ રવાના પ્રતિ, નાયબ કાર્યપાલક ઇજનેરશ્રી, તાપી પાળા પેટા વિભાગ નં. ૩, સુરત તરફ જાણ તેમજ નિયમોનુસારની કાર્યવાહી સાથે થવા અર્થે.


કાર્યપાલક ઇજનેર
ડેનેજ વિભાગ નં.-૨
(O.C) સુરત.

Received

નં.જીએસ/ખાનગી/રજુઆત/એમ.એમ.ઇન્ફા/૨૦૨૨/૧૬૭/

તા. ૦૪.૦૪.૨૦૨૩

તારીખ	૨૫/૫
નંબર	૭૦૦
અ. ઈ.	૫
ક. અ.	૩૧
અં. સ.	૯
શ્રેણી	૫૧

પ્રતિ,
અધિક્ષક ઇજનેરશ્રી
સુરત સિંચાઇ વર્તુળ
સુરત.

૩૮
૨૪/૪/૨૩

વિષય : સુરત કાંઠા વિસ્તારમા એમ.એમ.ઇન્ફા બિલ્ડકોન (નવસારી) દ્વારા તાપી નદીમાંથી
ગેરકાયદેસર રેતી ખનન અટકાવવા બાબત.

સંદર્ભ : આપના પત્ર નં.સુસિંવ/પીબી-૧/ડુંગેજ-સુરત/તાપી-રેતીખનન/વશી/૪૧૪,
તા.૦૮.૦૨.૨૦૨૩

ઉપરોક્ત સંદર્ભદર્શિત પત્ર અન્વયે જણાવવાનું કે, એમ.એમ.ઇન્ફા બિલ્ડકોન (નવસારી)ને મત્સ્યોદ્યોગ કમિશ્નરીની કચેરી, ગાંધીનગરના પત્ર ક્રમાંક : ગુમ/ટેક/ટ-૫/ડુંગેજ/NOG/સુરત/૨૧-૨૨/૧૮૧૩, તા.૦૪.૦૨.૨૦૨૨ નું સુરત જીલ્લાના અને સુરત સિટીના ડુમ્મસ, હજીરા, મગદલ્લા, કવાસ, રુંઢ, ગવિયર, ભીમપોર, ઉમરા, પીપલોદ, પાલ, ભાઠા, અડાજણ વિગેરે ગામોના હદ વિસ્તારમાંથી પસાર થતી તાપી નદીપટ્ટમા પુરાણ થયેલ કાંપ, માટી, રેતી, કંકર(સેન્ડબાર)ને ડુંગેજ કરી કાઢવા માટે શરતોને આધિન ૫(પાંચ) વર્ષ માટે ના વાંધા પ્રમાણપત્ર આપવામાં આવેલ જેની નકલ અત્રેની કચેરીમા અરજદાર કંપની દ્વારા રજુ થયેલ.

(૧) સદર ના વાંધા પ્રમાણપત્ર રાજ્ય સરકારના અન્ય વિભાગ દ્વારા સી.આર.એડ. વિસ્તારમા ડુંગેજ કરવા આપવામાં આવેલ હોવાનું સ્પષ્ટ છે. સી.આર.એડ. વિસ્તારમા ડુંગેજ/ડીસીલ્ટીંગ કરવા અંગેની કાર્યવાહી અત્રેની કચેરી દ્વારા કરવામાં આવતી નથી અને તે અત્રેના કાર્યક્ષેત્રમા આવતી નથી જેથી અત્રેને લાગુ પડતું નથી.

(૨) અરજદાર કંપની દ્વારા અત્રેની કચેરીમાં સાદીરેતી ખનિજની ક્વોરી પરમીટ અરજી રજુ થયેલ જે મત્સ્યોદ્યોગ કમિશ્નરીની કચેરીના ના વાંધા પ્રમાણપત્ર ને ધ્યાને લઇ, ડુંગેજ દરમ્યાન નિકળતો સાદીરેતી ખનિજનો જથ્થાને તથા સરકારશ્રીને રોયલ્ટીની આવકને ધ્યાને લઇ, ફક્ત ડુંગેજના અનુસંધાને નિકળતી રેતીના નિકાલ માટે ક્વોરી પરમીટ મંજુર કરવામા આવેલ.

(૩) એમ.એમ.ઇન્ફા બિલ્ડકોન (નવસારી)ને મત્સ્યોદ્યોગ કમિશ્નરીની કચેરી, ગાંધીનગરના પત્ર ક્રમાંક : ગુમ/ટેક/ટ-૫/ડુંગેજ/ડમ્પ/૨૨-૨૩/૨૨૦, તા.૧૧.૦૫.૨૦૨૨ નું સુરત જીલ્લાના અને સુરત સિટીના ડુમ્મસ, હજીરા, મગદલ્લા, કવાસ, રુંઢ, ગવિયર, ભીમપોર, ઉમરા, પીપલોદ, પાલ, ભાઠા, અડાજણ, સિંગણપોર, રાંદેર, અઠવા, ઉમરા, લીમલા, વાંટા વિગેરે ગામોના હદ વિસ્તારમાંથી પસાર થતી તાપી નદીપટ્ટમા પુરાણ થયેલ કાંપ, માટી, રેતી, કંકર(સેન્ડબાર)ને એકત્રિત કરી ખાણ અને ખનિજ ખાતા પાસેથી જરૂરી રોયલ્ટી પાસ / પરમીટ તેમજ પરવાનગી મેળવી ખનિજોને વેચાણ કરવાના પત્રની નકલ રજુ થયેલ જેથી ડમ્પીંગ થતો જથ્થાના નિકાલ માટે ક્વોરી પરમીટ મંજુર કરવામા આવેલ.

આમ, ઉપરની હકીકત જોતાં,

--- વન અને પર્યાવરણ વિભાગના સી.આર.એડ. નોટિફિકેશન-૨૦૧૧ મુજબ માઇનીંગ પ્રવૃત્તિ પર પ્રતિબંધ છે જ્યારે આ કિસ્સામાં અત્રેથી કોઇપણ પ્રકારના ખનિજની ખનનની મંજૂરી આપવામાં આવેલ નથી. ફક્ત અન્ય વિભાગના એન.ઓ.સી.ના અનુસંધાને ડ્રેજીંગ દરમ્યાન નિકળતા ખનિજના જથ્થાને વેચાણ કરવા 5મ્પ પરમીટ આપવામાં આવેલ છે જેથી અત્રેથી સી.આર.એડ. તથા અન્ય વિભાગોની કોઇ મંજૂરી કે એન.ઓ.સી. લેવાનો પ્રશ્ન ઉપસ્થિત થતો નથી.

--- ઉદ્યોગ અને ખાણ વિભાગના તા.૨૦.૦૧.૨૦૧૪ ના પરિપત્ર મુજબ સાદીરેતી ખનિજનું ખનન કરી શકાય નહીં. પરંતુ આ કિસ્સામાં ડ્રેજીંગ દરમ્યાન નિકળતા રેતી ખનિજના જથ્થાને ઉપાડવાની ફક્ત 5મ્પ પરમીટ આપવામાં આવેલ છે. અત્રેથી કોઇપણ પ્રકારના ખનિજના ખનનની મંજૂરી આપવામાં આવેલ નથી.

વધુમાં જણાવવાનું કે, આ કિસ્સામાં અન્ય વિભાગના 'ના વાંધા પ્રમાણપત્ર' તથા ડ્રેજીંગ દરમ્યાન નિકળતા રેતી ખનિજના જથ્થાને વેચાણ કરવાના પત્રને ધ્યાને લઇ, ફક્ત 5મ્પ પરમીટ આપવામાં આવેલ. અન્ય વિભાગના એન.ઓ.સી. મુજબ અરજદાર કંપનીને ડ્રેજીંગ કરવાની મંજૂરી આપવામાં આવેલ હોઇ, બિનઅધિકૃત રેતી ખનનનો પ્રશ્ન રહેતો નથી. તેમજ અરજદાર કંપનીને અપાયેલ પરમીટની મુદત પૂર્ણ થયેલ છે. હાલમાં આવી કોઇ 5મ્પ પરમીટ ચાલુમાં નથી.

(Signature)

ભુસ્તરશાસ્ત્રી

ભુસ્તર વિજ્ઞાન અને ખનીજ ખાતુ

સુરત

કા. નં. સુ.સંવ. / તા.બી-૫ / ડ્રેજીંગ - સુરત / તા.બી. રેલ (ખનન) / વર્ગી-૭૮ / ૧૨૦૨

29 APR 2023

નક્કલ રવાના પુલિ, કાર્યવાહક ડ્રેજીંગમાં, ડ્રેજીંગ પિત્તાલ નં-૨, સુરત
તરફ જાણ આપે, તેમજ સદર બાબતે આપને
કૃપાપૂર્વક જરૂરી કાર્યવાહી હાથ દાખલ
જમાવવામાં આપે છે.

૨૧/૫/૨૩

(Signature)
PB
મહારાજાની મોજી સુભાષી
અધિકારી
૨૮/૫

(Signature)
રાયબ કાર્યવાહક ડ્રેજીંગ અને
અ. ઈ. શ્રીનાં અંગત સચિવ
સુરત સિંચાઈ વર્કીંગ, સુરત.

૨૮૬૫
PB-3

ગુજરાત સરકાર
 શ્રી, ખેડૂત કલ્યાણ અને સહકાર વિભાગ
 કચવ ક્રમાંક: એફડીવી-૧૧૨૦૧૭-૭૩૭-૬
 સચિવાલય, ગાંધીનગર.
 તા. ૨૨/૦૮/૨૦૧૭

પ્રતિવંધી:

રાજ્યના મત્સ્યબંદરો અને મત્સ્ય ઉત્પાદન કેન્દ્રો ટાઇડલ પોંટ જેવાથી સમયાંતરે મત્સ્યબંદર/મત્સ્ય ઉત્પાદન કેન્દ્રોનું બીટું તેમજ ચેનલમાં કાંપનેતીના લગાવાથી ઘીંછરૂં થઈ જાય છે. જાણી જગ્યાએ રેતીના સ્તરવાથી મુખ બંધ થઈ જાય છે. જેથી બારામાં આવવા જવા માટે પુરતી ઉંડાઈ મળતી નથી. જેના લીધે કાંઈકાંઈ તેવોના મત્સ્ય પકડાણ સારું બોટોને માત્ર ભરતીના સમયે જ કાંઈકાંઈ વર લાવી શકે છે. ખાસતી કડપથી બચાડી જતી બાંધ્ય પેદાશ હોય, સમયસર બજારમાં મત્સ્ય પકડાણ પહેંચાઈ ન શકવાને કારણે તેની ગુણવત્તા પર વિપરીત અસર પડેલ છે. જેથી માછીમાર લાંબા સમય સુધી મત્સ્ય ઉત્પાદનના પોષણક્રમ પ્રાપ્ત મેળવી શકતા નથી. તે માટે સમયાંતરે ચેટલે કે ચેટાજે ૬૨ વે વર્ષે મત્સ્યબંદર/મત્સ્ય ઉત્પાદન કેન્દ્રો ખાતે મેઈન્ટેનન્સ ફેજિંગનું કામ કરવાની જરૂરીયાત રહે છે. સદર ફેજિંગ કામગીરી હાલ દેહર કામ કરવામાં આવે છે અને તેનાથી રાજ્ય સરકારને ખોટો ખર્ચ સોંપવલો પડે છે.

ગુજરાત રાજ્યના મત્સ્યબંદરો અને મત્સ્ય ઉત્પાદન કેન્દ્રો ખાતે મેઈન્ટેનન્સ ફેજિંગ ની કામગીરી બાબતે ઉક્ત મુદ્દાઓની સહાય ચર્ચા-વિચારણા કરી શકે. ઉચ્ચ કક્ષાએથી ફેજિંગ માટે નીતિ ઘડવાનું નક્કી થવેલ છે.

- ઠરાવ -

- ઉપરોક્ત સમસ્યાઓ વિગતે રાજ્યના મત્સ્યબંદરો અને મત્સ્ય ઉત્પાદન કેન્દ્રો ખાતે જ્યાં જ્યાં સહાયક કામગીરી મેઈન્ટેનન્સ ફેજિંગની કામગીરી પીપીપી ધોરણે આનગી જેજની યાદે કરાવવા બાબતે નીચે મુજબની નીતિ અમલમાં આવે છે.
- (૧) મેઈન્ટેનન્સ ફેજિંગની કામગીરી કરવામાં માટે 'પવર્તમાન' એકાદો આર. મુજબ-સંદાએ સંદાએ કરી તેની વર્કિંગ ટેબલ ત્રીજી મંજૂરી કમિશનરશ્રી મત્સ્યોદ્યોગ કચેરીએ સહાય કક્ષાએથી મેળવી લેવાની રહેશે.
 - (૨) જો કામગીરી દેહર માટે સરકારની ડાયોગ અને ખાણ વિભાગની પવર્તમાન નીતિની જોગવાઈ મુજબ કામગીરી કરવાની રહેશે.
 - (૩) સદર કામગીરી વિનામૂલ્યે પીપીપી, મીક પણ કરાવતી સમયે સરકારના ધારાધોરણ મુજબ સદરમાં બહાર પાડીને સુધારક દેહરો ચેનલો ત્રીજી રીતે લાવવા અને સરકારની પવર્તમાન કોચલી યાજ પર સીટી મુજબ પ્રિમીયમ બીપનાર એજન્સી ચેટલે કે ચેટાજે-૧ એજન્સીને કામગીરી કરાવવાની રહેશે અને આ પ્રિમીયમની રકમ કમિશનર કચેરીએ સરકારીકામ કામ કરાવવાની રહેશે.

- (૪) કમિશનરશ્રી સુસ્તર વિજ્ઞાન અને ખાણ ખનીજની કચેરીને કારના સમયે પ્રવર્તમાન દરેક ઉજારદારે રોયલ્ટી ચાર્જ ચૂકવવાનો રહેશે.
- (૫) ગુજરાત મેરીટાઇમ બોર્ડને કારના સમયે પ્રવર્તમાન દરે સ્કૂપીંગ ચાર્જ ઉજારદારશ્રીએ ભરવાનો રહેશે.
- (૬) ઉદ્યોગ અને ખાણ વિભાગ દ્વારા તા.૨૪/૦૫/૨૦૧૭થી ગ્રીણ ખનીજ માટે નવી નીતિ GMMCR 2017 પ્રસિધ્ધ કરેલ છે. નીતિના CHAPTER-IV માં ક્વોટી પરમીટ ઇંગેની જોગવાઈ છે. જેમાં જે તે ઉજારદારશ્રીએ નિયત નમુનામાં ઓનલાઇન અરજી કરવાની રહે છે, ત્યાર બાદ રોયલ્ટી અને રોયલ્ટીના ૫૦ ટકા મુજબનું પ્રિમીયમ + સીક્રીયોરીટી ડીપોઝીટ ભરવાની રહે છે. ફેર્જીંગની કામગીરીને Ministry of Environment and Forest ના તા.૧૫/૦૧/૨૦૧૬ના જાહેરનામા ના Appendix - IX માં exemption Category માં દર્શાવેલ છે. જે તે કોન્ટ્રાક્ટને સોંપવામાં આવતી ફેર્જીંગની કામગીરી ઉપરોક્ત કેટેગરીમાં સમાવિષ્ટ થતા હોવા બાબતે કમિશનરશ્રી, મત્સ્યોદ્યોગ કચેરી દ્વારા અનુમોદન આપેલી આ પ્રકારની ક્વોટી પરમીટ કમિશનરશ્રી, ખાણ ખનીજ વચ્ચે આપવાની રહેશે.
- (૭) ફેર્જીંગની કામગીરી માટે જ્યાં જ્યાં અને જ્યારે જ્યારે જરૂર હોય ત્યારે વન અને પર્યાવરણ વિભાગ તથા અન્ય વિભાગની જરૂરી મંજૂરીઓ ઉજારદારશ્રીએ મેળવી લેવાની રહેશે.
- (૮) રાજ્યના દરેક મત્સ્યબંદરો / મત્સ્ય ઉત્પાદન કેન્દ્રોની દરેકની અલગ અલગ કેપેસિટી, અલગ અલગ વિસ્તાર, અલગ અલગ સૌજીવિક પરિસ્થિતિ અને અલગ અલગ ફેજ મટીરીયલનો ભરાવી હોય છે. તેથી દરેક કેસમાં ફેર્જીંગ મેઇન્ટેનન્સનું પી.પી.પી. ધોરણે વિનામૂલ્યે કામગીરીના ટેન્ડરને મંજૂર કરવામાં એકસમાન ધોરણે ભાગ પાડી શકાશે નહીં. તેથી કમિશનર(મત્સ્યોદ્યોગ) કચેરી દ્વારા રાજ્યના તમામ મત્સ્યબંદરો / મત્સ્ય ઉત્પાદન કેન્દ્રોને તેમની ક્ષમતા, વિસ્તાર, સૌજીવિક પરિસ્થિતિ અને ફેજ મટીરીયલના ભરાવાને ધ્યાને લઈને રાજ્યના તમામ મત્સ્યબંદરોને એ બી અને સી કેટેગરીમાં વહેંચવાના રહેશે. તે મુજબ મત્સ્ય ઉત્પાદન કેન્દ્રોને પણ એ બી અને સી કેટેગરીમાં વહેંચવાના રહેશે અને આ વહેંચણી મુજબ ટેન્ડરો બહાર પાડવાના રહેશે.
- (૯) અત્યાર સુધી ફેર્જીંગની કામગીરી ટેન્ડર દ્વારા આપતી વખતે અનુભવે એવું જણાયું છે કે પછી વખતે ઉજારદાર તેની ક્ષમતા બહાર જઈને ટેન્ડરો ભરતા હોય છે. ફેર્જીંગની કામગીરી એક જટીલ પ્રકારની ત્રિકોણ કામગીરી છે અને તે કામગીરી કરવા માટે ઉજારદાર પાસે જરૂરી મશીનરી, સંધાની અને ડેઇવર્સો ત્રિકોણ સ્થાન પર હોવી જોઈએ. સદરહુ વિગતોને ધ્યાને લેતાં ઉપરોક્ત મુદ્દામાં દર્શાવ્યા મુજબ મત્સ્યબંદરો / મત્સ્ય ઉત્પાદન કેન્દ્રોની કેટેગરીવાદ્ય આ કામગીરી માટે ઉજારદારની ફેર્જીંગ કમિશનરશ્રી(મત્સ્યોદ્યોગ)ની કચેરીએ નક્કી કરવાની રહેશે. તે માટે માત્ર અને મહત્ત્વ વિભાગની મૂલ્યાંકના ધ્યાને લઈ શકાશે.
- (૧૦) ફેર્જીંગની કામગીરી પૂર્ણ તબક્કાને વર્ષ માટે આપી શકાશે. ત્યારબાદ ઉજારદારની સંતોષકારક કામગીરીને ધ્યાને લઈને ઉજારદારની પૂર્વજરૂરી મેળવીને બીજા એક વર્ષ માટે લેવાવી શકાશે. પરંતુ ત્યારબાદ કમિશનરશ્રી(મત્સ્યોદ્યોગ)ની કચેરી આપી શકાશે નહીં.

- (૧૧) કમિશનરશ્રી કચેરીએ ડેપુટીની કામગીરી તાંત્રિક નિયમોનુસાર થાય છે કે તેની ચોક્કસપૂર્વક ખાતરી કરવાની રહેશે અને કામગીરી નિયત ધારાધોરણ મુજબ થાય છે તેવું પ્રમાણપત્ર આપવાનું રહેશે.
- (૧૨) ઇજારદાર પાસેથી કામના પ્રમાણ મુજબ સિક્યુરીટી ડીપોઝીટ અને પર્ફોમન્સ બેન્ડ ગ્રેન્ટી લેવાની રહેશે.
- (૧૩) જેટલું મટીરીયલ ડીરૂપેય થાય તેને ધ્યાને લઇને ઇજારદારે કરેલ કામની પ્રગતિ જણવાની રહેશે.
- (૧૪) સરકારે નીતિ અંતર્ગત ટેન્ડરની શરતો તેમજ કામ મેળવતી એજન્સી સાથેના કરાર માટેની શરતો અને બોલીઓ વિભાગ દ્વારા સરકારશ્રીની મંજૂરીથી આપરી કરવાની રહેશે. આ નીતિ અંતર્ગત લેવામાં આવનાર તમામ કામો માટે કરારની શરતો અને બોલીઓ ચેકસમાન રહેશે.
- (૧૫) માછીમાર કલ્યાણ પ્રવૃત્તિ માટે બજેટમાં યોગ્ય દરખાસ્ત કરી શકાશે. ઉપર્યુકત નીતિનો મુસદ્દો સરકારશ્રીની તા.૧૯/૦૮/૨૦૧૭ના રોજ મળેલ સંમતિ અન્વયે બહાર પાડવામાં આવે છે.

ગુજરાતની રાજ્યપાલશ્રીના હુકમથી અને તેમના નામે,

દિગ્ગજ સચિવ
(દિપક ચૌધરી)
સંયુક્ત સચિવ

કૃષિ, ખેડૂત કલ્યાણ અને સહકાર વિભાગ

નેકલ રવાના:

- (૧) માન. મુખ્યમંત્રીશ્રીનું કાર્યાલય.
- (૨) માન. મેંબરીશ્રી(મત્સ્યોદ્યોગ)નું કાર્યાલય.
- (૩) માન. રા.ક. મેંબરીશ્રી(મત્સ્યોદ્યોગ)નું કાર્યાલય.
- (૪) એગ્રી સચિવશ્રી, કૃષિ, ખેડૂત કલ્યાણ અને સહકાર વિભાગનું કાર્યાલય.
- (૫) એગ્રી સચિવશ્રી, ઉદ્યોગ અને આણંદ વિભાગનું કાર્યાલય.
- (૬) એગ્રી સચિવશ્રી, બંદરો અને વાહનવ્યવહાર વિભાગનું કાર્યાલય.
- (૭) એગ્રી સચિવશ્રી, કૃષિ, ખેડૂત કલ્યાણ અને સહકાર વિભાગનું કાર્યાલય.
- (૮) સચિવશ્રી(ખેડૂત), માલિયા વિભાગનું કાર્યાલય.
- (૯) કમિશનરશ્રી, મત્સ્યોદ્યોગની કચેરી, ડૉ. જીવરાજ મહેતા ભવન, ગાંધીનગર.
- (૧૦) મેનેજીંગ ડીરેક્ટરશ્રી, ગુજરાત રાજ્ય મેરીટાઈમ બોર્ડ, સેક્ટર-૧૦, ગાંધીનગર.
- (૧૧) કમિશનરશ્રી, ખાણ અને ખનિજ, ઉદ્યોગ ભવન, ગાંધીનગર.
- (૧૨) એકાઉન્ટન્ટ જનરલશ્રી, રાજકોટના પ્રદાવાદ.
- (૧૩) પી.એ.ઓ. ગાંધીનગર.
- (૧૪) સિલેક્ટર, રાણપુર.

મત્સ્યોદ્યોગ કમિશનરશ્રીની કચેરી

ગુજરાત રાજ્ય ગાંધીનગર

ડો.જીવરાજ મહેતા ભવન, બ્લોક નંબર- ૧૦, ત્રીજો માળ, ગાંધીનગર

ટેલી.નંબર -૦૭૯-૨૩૨ ૫૩૯૨૧

ફેક્સ નંબર -૨૩૨૫૩૭૩૦

ગુજરાત

ક્રમાંક: ગુમ/ટેક/ટ-૫/ફેજીંગ/ડમ્પ/૨૨-૨૩/ ૨૨૦

તા. ૧૧/૦૫/૨૦૨૨

પ્રતિ,

એમ. એમ. ઇન્ફા બીલ્ડકોન

૨૧૯, ૨જો માળ, શિવાની પાર્ક, કાલિયાવાડી,

નવસારી- ૩૯૬૪૪૫.

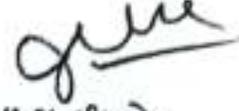
વિષય : નદી પટમાંથી ફેજીંગ દરમ્યાન નીકળતાં ફેજ મટીરીયલ્સને નદી કિનારે ખાલી કરવા મંજૂરી આપવા બાબત.

અનુસંધાન: એમ. એમ. ઇન્ફા બીલ્ડકોનની તા.૧૨/૦૪/૨૦૨૨ની અરજી.

ઉપરોક્ત વિષય અને સંદર્ભિત પત્ર અન્વયે જણાવવાનું કે, સુરત જીલ્લાના અને સુરત સીટીના તાલુકાના ડુમ્મસ, હજીરા, મગદલ્લા, કવાંસ, રૂંઢ, ગવિયર, ભાટપોર, ઉમરા, પીપલોદ, પાલ, ભાઠા, અડાજણ, સીંગણપોર, રાંદેર, અઠવા, ઉમરા, લીમલા, વાંટા વિગેરે ગામોની હદમાંથી પસાર થતી તાપી નદી પટમાં પુરાણ થયેલ. કાંપ, માટી, રેતી, કંકર (સેન્ડબાર) ને ફેજીંગ કરી કાઢવા માટે “ના વાંધા પ્રમાણપત્ર” આપવામાં આવેલ છે.

ઉપરોક્ત સંદર્ભની ફેજીંગ કામગીરી દરમ્યાન નીકળતું ફેજ મટીરીયલ્સ/ ખનીજને નદી પટના લાગુ કિનારે કોઇને કોઇપણ રીતે અડચણ ન થાય તે રીતે ખાલી કરવાની / ડમ્પ કરવાની જરૂરી મંજૂરી આપવામાં આવે છે. જેથી ફેજીંગની કામગીરી સુચારૂં રૂપે સરળતાથી થઇ શકે. ફેજીંગ દરમ્યાન નીકળતા અલગ અલગ ખનીજો જેમ કે રેતી, કાંપ, માટી, કંકર, ગ્રેવલ વિગેરે કિનારે એકત્રીત થયેલ ખનીજની ખાણ અને ખનીજ ખાતા પાસેથી જરૂરી રોયલ્ટી પાસ/ પરમીટ તેમજ પરવાનગી મેળવી

આ નીકળતાં ઉપરોક્ત દર્શાવેલ ખનીજોને વહન કરી વેચાણ કરી શકાય. તેમજ જે જગ્યા ઉપર ખનીજ ડમ્પ કરવામાં આવે તે જગ્યા જેની માલિકીની હોય તેની પરવાનગી લેવાની રહેશે તેમજ કોઈને અડચણ ના થાય તેમજ નુકશાન ના થાય તે રીતે કામગીરી હાથ ધરવાની રહેશે.



મુખ્ય ઈજનેર

મત્સ્યોદ્યોગ કમિશનરશ્રીની કચેરી

ગાંધીનગર

નકલ રવાના:-

૧). પ્રતિ, ભૂસ્તરશાસ્ત્રીશ્રી, ભૂસ્તરવિજ્ઞાન અને ખનીજખાતું, જીલ્લા સેવા સદન-૨, બી-બ્લોક, પહેલો માળ, અઠવા લાઈન્સ, સુરત તરફ જાણ અને જરૂરી કાર્યવાહી સારું.

322

N

Masma

Kanad

Narthan

169

Vanakala

4

VARACHHA

Dihen

3

168

Barbodhan

ADAJAN

Surat

Tena

Rundh

UDHNA

Damka

Limla

AVESU

Hazira

Kidiabet

Dumas

Surat

Google

2

1

કુલિંગ વાળા વિસ્તારના ચાર નામ -
 મોજે ગામ - સિંગણપોર, સંદેર, અડાજણ,
 ટુંકી, પાલ, ઉમરા, અહવા, રૂંક, મળદેલ્લા,
 કનાર, ભાડા, ભાટપોર, પીણસોદ, ગવિધર,
 વાંટા, લીમલા, હજીરા, બીમપોર, કુમરા,
 સિંગણપોર કોઝ-ને થી કુમરા તેમજ
 હજીરા ઈરિયા સુધીનો તાપી નદી પટલજીરા ખાડીનો
 નદી પટનો કુલિંગ તથા લાગુ ઉદ્યોગનો કુલ પરીરોધક
 સર્વેશન વિસ્તાર

- કુલિંગ (ડીસિલિંગ) વાળા વિસ્તારના કોર્ડીનેટ -
- 1. Lat- 21.046273
Long- 72.708026
 - 2. Lat- 21.053739
Long- 72.654365
 - 3. Lat- 21.21642
Long- 72.802296
 - 4. Lat- 21.218985
Long- 72.806883

[Signature]
 Deputy Project Engineer-3
 Commissioner of Fisheries
 Tech. Wing, Gandhinagar

[Signature]
 Deputy Project Engineer-3
 Commissioner of Fisheries
 Tech. Wing, Gandhinagar



Gujarat Pollution Control Board

Regional Office-SURAT

IS/ISO-9001:2005, IS/ISO-14001:2005 &
IS/ISO-45001:2018 Certified

Plot No.11-12/2,3, G.I.D.C., Pandesara, Dist.: Surat- 394221.

Phone: (0261) 2891696 Website : www.gpcb.gov.in

XGN website : <http://gpcb.xgn.gujarat.gov.in> E-mail : ro-gpcb-sura@gujarat.gov.in

No. GPCB/SRT / T-281(O)/ 11413 /2023

Date: 19/07/2023

Hon. NGT matter/Top Priority

To,

Mr. Deepak Patel,
Dy. Director of Fisheries (Eng.)
Commissioner of Fisheries
3rd Floor, Block no-10,
Jivraj Mehta Bhavan,
Gandhinagar, Gujarat 382010

**Subject: To provide details to the Expert Group Committee formed in Hon. NGT Case O.A.
81/2023**

**Reference: GCZMA office order vide letter No.:ENV-10-NGT-81-2023-01-T Dated:19-06-
2023**

Sir,

In connection with above subject, Original Application No. 81/2023(WZ) has been filed before Hon. NGT, WZ with the prayer that M/s M.M. Infra Buildcon be directed to stop illegal and unscientific mining in riverbed of Tapi river near village Dumas, Taluka Majura in Surat district of Gujarat & Hon. NGT has passed order on 29-05-2023 & Constituted Joint Committee comprising one member each of Gujarat Coastal Zone Management Authority (GCZMA), the District Magistrate, Surat and State Level Environment Impact Assessment Authority (SEIAA). Consequently Gujarat Coastal Zone Management Authority (GCZMA), Forest & Environment Department has formed the "Expert Group" vide office order under reference.

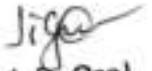
The First Expert Group meeting was convened on 13-07-2023. The subject matter is also pertains to various other Departments. Therefore, the other department such as, Commissioner of Fisheries, Gandhinagar, Surat Irrigation Circle Office, Geology & Mining Office- Surat joined committee conversation. During the discussion of Meeting, the expert group felt it necessary that for further course of work in compliance with order of the Hon'ble NGT and for assessment of damage, following details pertaining to your department is necessary in reference to M/s M.M. Infra Buildcon activity in riverbed of Tapi river near village Dumas, Taluka Majura in Surat district:

- I. Type of Fish in the region(Fish Species) & Fish Count in the area
- II. Any Study Conducted by the department in this case or subject reference
- III. Any letters/NOC/Regulatory permission issued to M/s M. M. Infra Buildcon

[PTO]

IV. Submit Policy/Circular/Government Resolution of concern department in this case or subject reference

You are requested to submit above details to this office for further submission to Expert Group in upcoming meeting. During DLC-CRZ meeting on 17-07-2023, Collector - Surat has directed to collect details at the earliest from concern departments & call second Expert Group in next week. Accordingly, Second Expert Group meeting has been planned to call in upcoming week. Above details from your department is necessary for the further proceeding of the committee. **Therefore, considering the priority, You are informed to submit above details in 2 Days only.**



(Dr. J. D. Oza)

Regional Officer &

Member & Co-ordinator of the committee

DISTRICTWISE AND REGIONWISE MARINE FISH PRODUCTION FOR THE YEAR 2021-22 (PRODUCTION IN KILOGRAMS)

SR. NO.	NAME OF FISH	REGION / DISTRICT														TOTAL
		SURAT RIGION			VADODARA REGION		RAJKOT REGION				VERAVAL REGION					
		VALSAD	NAVSARI	SURAT	BHARUCH	ANAND	MORBI	KACHCHH	BHAVNAGAR	PORBANDAR	JUNAGADH	GEER SOMNATH	AMRELI	JAMNAGAR	DEVBHUMI DRAWAKA	
		3	4	5	6	7	8	9	10	11	12	13	14	15	16	
1	White Pomfret	1095612	24271	5160	34255	0	12425	1114838	7527	2545193	100043	7948796	1864776.7	232385	644877	15630159
2	Black Pomfret	0	0	3330	56947	28179	0	172440	9622	2251671	82052	7155177	1666020.7	95900	607068	12128407
3	Bombay Duck	22881727	6534358	1759906	541353	131393	22955	2063586	272534	0	0	16901250	9033758.1	395000	6137881	66675701
4	Thread fin	0	0	0	0	0	0	80065	8591	1684958	315538	2662744	89227.989	0	1369039	6210163
5	Jew fish	0	0	0	0	0	13425	466124	0	1413112	0	2781526	92688.682	0	617209	5384085
6	Hilsa	2410614	4622889	9150	103693	0	0	24396	29361	2484351	0	3129677	106907.47	44470	0	12965508
7	Other clupeids	219478	228981	0	192375	2318	11080	2006868	35604	2680772	1611744	3880239	72143.341	245012	904922	12091536
8	Coilia	4122052	4552266	0	15894	0	0	1269650	25106	19800	4555	1723040	283544.75	44093	0	12060001
9	Shark	184555	79673	3100	38967	34410	9205	454018	279168	3795315	97760	8257694	100798.28	198720	2042905	15576288
10	Mullet	1139050	328320	371788	272373	14282	0	488838	140537	370118	456	1400	261284.24	596280	1142485	5127211
11	catfish	1440572	150043	338012	107985	34826	30205	1282355	288901	3072110	4142763	7400314	605924.47	312625	6062824	25269459
12	Eel	19345	0	0	46748	0	0	16628	109	2421444	71777	6227500	100341.5	29400	124436	9057729
13	Leadher Jacket	0	0	0	0	0	0	5987	0	1874827	3586	4683309	99815.886	0	5304082	11971607
14	Seerfish	46960	95600	0	122889	73687	0	1230717	0	2004622	10375227	12262525	212364.4	47920	3630003	30102514
15	Indian Salmon	88588	6245900	0	60047	55893	0	859554	0	2362681	0	1492464	128172.63	93750	0	11387050
16	Ribbonfish	130878	3917924	31270	0	0	0	1414643	22	5797306	7041806	16639352	1260684.1	98400	3250588	39582873
17	Silver Bar	0	1200	0	0	0	0	311229	9165	1119655	483404	4071688	1107345.5	276815	1222576	8603077
18	Perch	0	0	0	1316	0	0	324910	13336	1560109	1432036	4728884	341718.89	4200	451345	8857855
19	Small Sciendes	0	393297	0	145656	21359	42719	6257781	43245	2895962	3375610	34665202	148229.17	178404	4460134	52627598
20	Shrimp	16774243	4823292	2100	439923	102117	22190	3297386	256520	1649035	493836	3182580	393310.36	132273	1242932	32811737
21	Prawns (M)	2386444	3835158	371940	52314	0	2055	1357323	421755	2287994	149393	1648058	182145.59	223970	510480	13429029
22	Prawns (J)	1860	433660	0	0	0	0	816166	2168	2241330	0	52026	199545.95	40200	126547	3913503
23	Lobster	67625	9025	1200	0	2790	0	133759	76	1759765	0	4738010	101404.03	53487	0	6867141
24	Crab	867799	151911	110777	381502	70327	1200	1290856	2339	1998061	207234	4376571	144592.8	593930	584082	10781182
25	Levta	972094	155358	529208	418626	146258	0	12054	2684	366492	0	0	50362.034	13050	0	2666186
26	Squid/Cuttles	4340	1520	5400	0	0	0	8059	1432	9036653	3238858	17815446	357831.14	0	1809345	32278884
27	Tuna	0	0	0	0	0	0	0	0	1693211	0	26953012	127048.31	0	4238332	33011603
28	Carangies/Mecrel	0	0	5115	0	0	0	55149	0	2587649	7946456	32548151	234133.05	0	678477	44055130
29	Ranifish	0	0	0	0	0	0	0	0	3880770	5414692	20872937	30794.875	0	0	30199194
30	Sole	0	0	0	13212	0	0	501665	19050	2978923	121287	6180585	858447.45	0	2700	10675869
31	Miscellaneous	23955140	10903828	1656376	303593	67499	74448	21173590	301935	18764593	794820	13180312	4287106.8	260170	10550423	106273834
	Total	78808976	47488474	5203832	3349668	785338	241907	48490634	2170787	89598482	47504933	278160469	24542469	4210454	57715692	688272115

 <p>ગુજરાત મત્સ્યોદ્યોગ</p>	<p>મત્સ્યોદ્યોગ કમિશનરશ્રીની કચેરી</p> <p>ગુજરાત રાજ્ય ગાંધીનગર</p> <p>ડો.જીવરાજ મહેતા ભવન, બ્લોક નંબર- ૧૦, ત્રીજો માળ, ગાંધીનગર</p>
	<p>ટેલી.નંબર -૦૭૯-૨૩૨ ૫૩૯૨૧</p> <p>ફોન નંબર -૨૩૨૫૩૦૩૦</p>

ક્રમાંક: ગુમ/ટેક/ટ-૫/ડ્રેજીંગ/NOG/સુરત/૨૧-૨૨/ ૧૮૧૩ તા. ૦૪/૦૨/૨૦૨૨

પ્રતિ,

(By -R.P.A.D.)

એમ. એમ. ઇન્ફા બીલકોન,
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શિવની પાર્ક, કાલીયાવાડી,
નવસારી- ૩૯૬૪૪૫.

વિષય : સુરત જીલ્લાના અને સુરતસીટી તાલુકાનાં ડુમસ, હજીરા, મગદલ્લા, ક્વાંસ, રૂંઢ, ગવીયર, ભાતપોર, ઉમરા, પીપલોદ, પાલ, ભાઠા, અડાજણ વિગરે ગામોના હદ વિસ્તાર માંથી પસાર થતી તાપી નદીપટમાં પુરાણ થયેલ કાંપ, માટી, રેતી, કંકર(સેન્ડબાર)ને ડ્રેજીંગ કરી કાઢવા માટે "ના વાંધા પ્રમાણપત્ર" આપવા બાબત.

સંદર્ભ:- એમ. એમ. ઇન્ફા બીલકોનની તા.૨૮/૦૧/૨૦૨૨ની અરજી.

ઉપરોક્ત વિષય અને સંદર્ભ અન્વયે જવાવવાનું કે, અરજદારશ્રી એમ. એમ. ઇન્ફા બીલકોન-નવસારી ધ્વારા સુરત જીલ્લાના અને સુરતસીટી તાલુકાનાં ડુમસ, હજીરા, મગદલ્લા, ક્વાંસ, રૂંઢ, ગવીયર, ભાતપોર, ઉમરા, પીપલોદ, પાલ, ભાઠા, અડાજણ વિગરે ગામોના હદ વિસ્તાર માંથી પસાર થતી તાપી નદીપટમાં પુરાણ થયેલ કાંપ, માટી, રેતી, કંકર(સેન્ડબાર)ને ડ્રેજીંગ કરી કાઢવા માટે "ના વાંધા પ્રમાણપત્ર" આપવા બાબતની અરજી વિગતે પાંચ(૫) વર્ષની સમયમર્યાદા સુધી નકશામાં દર્શાવેલ અક્ષાંશ અને રેખાંશ વિસ્તાર માટે સદર ડ્રેજીંગ કામગીરી હાથ ધરવા તેમજ કામગીરી દરમિયાન નીકળતા ખનીજોની રોયલ્ટી ખાણ અને ખનીજ ખાતાએ ભરપાઈ કરવા અંગેની આગળની યોગ્ય કાર્યવાહી કરવા ભલામણ સહ નીચેની શરતોએ આ કચેરી પુરતુ "ના વાંધા પ્રમાણપત્ર" આપવામાં આવે છે.

શરતો:-

- ૧). એજન્સી/મંડળી/અરજદાર ધ્વારા ખાણ અને ખનીજ વિભાગનાં સરકારશ્રીના પ્રવર્તમાન નિયમ મુજબ જરૂરી પરવાનગી લેવાની રહેશે તેમજ આ સિવાય સરકારશ્રીના અન્ય કોઈ વિભાગની પરવાનગી લેવાની થતી હોઈ તો તે લેવાની થશે.
- ૨). રેતી ખનન, ડીસીલિંગ અને ડ્રેજીંગની કામગીરી દરમિયાન કાઢવામાં આવેલ સિલ્ટ, કાંપ, ગ્રાવલ વગેરે નદીના પ્રવાહને કે આસપાસની પ્રોપર્ટીને અડચણ ના થાય તે રીતે નદીના પાળા પર પાથરવાની કામગીરી પોતાના સ્વખર્ચે અને જાતે કરવાની રહેશે.
- ૩). એજન્સી/મંડળી/અરજદારે રેતી ખનન, ડીસીલિંગ અને ડ્રેજીંગની કામગીરી પોતાના સ્વખર્ચે અને જોખમે કરવાની રહેશે અને નદીના કાંઠાને નુકશાન ના થાય તેમજ નદીના પાળાની સલામતી જળવાય તેનું ચુસ્તપણે પાલન કરવાનું રહેશે. આ કામગીરીનાં લીધે અન્ય વિસ્તારોમાં સીલિંગ રેટમાં વધારો ન થાય તેની કાળજી એજન્સીએ રાખવાની રહેશે. સદરહુ કામગીરી દરમિયાન જો કોઈ નુકશાન અકસ્માત/ જાનહાની થાય તો તેની સઘળી જવાબદારી એજન્સીની રહેશે.
- ૪). એજન્સી/મંડળી/અરજદારે રેતી ખનન અને ડીસીલિંગ/ડ્રેજીંગની કામગીરી ચોમાસાના ગાળા દરમિયાન તથા જરૂર પડ્યે સૂચિત કરવામાં આવે ત્યારે બંધ રાખવાની રહેશે.
- ૫). વિભાગ ધ્વારા અન્ય લાગુ પાડી શકાય તેવા તમામ નીતિ અને નિયમોનું પાલન એજન્સીએ કરવાનું રહેશે.
- ૬). ખાણ અને ખનીજ વિભાગમાં ભરવાના થતા રોયલ્ટી ચાર્જિસ તથા અન્ય ટેક્સ ઉપરાંત જો મત્સ્યોદ્યોગ કમિશનરશ્રી ધ્વારા પ્રીમીયમ ચાર્જિસ નક્કી કરવામાં આવે તો તે રકમ પણ મત્સ્યોદ્યોગ કમિશનરશ્રીની કચેરી ખાતે ભરવાનાં રહેશે.
- ૭). મત્સ્યોદ્યોગ ખાતા ધ્વારા ઓનલાઈન ટેન્ડર પદ્ધતિથી ઇજારાદારને સોપવામાં આવેલ મેન્ટેનન્સ ડ્રેજીંગની તેમજ અન્ય કોઈપણ કામગીરીમાં અડચણ નાં થાય તે મુજબ સંકલન કરીને કામગીરી કરવાની રહેશે. તેમજ આપના તથા મત્સ્યોદ્યોગ કમિશનરની કચેરી ધ્વારા સોપવામાં આવેલ કામગીરી માટેના ધંધાકીય લાભ/હાનીની જવાબદારી આપની રહેશે.
- ૮). અરજદારશ્રીના માંગણી મુજબનો વિસ્તાર અત્રેની કચેરીથી સોપવામાં આવેલ મેન્ટેનન્સ ડ્રેજીંગની કામગીરીમાં ઓવરલેપ થાય છે કે નહિ તે વિસ્તારની ચકાસણી ખાણ ખનીજ ખાતાએ

કરવાની રહેશે. તે અન્વયે ઘટતી કાર્યવાહી ખાણ ખનીજ ખાતાએ તેઓની કક્ષાએથી કરવાની રહેશે.

૯) સદરહુ "ના વાંધા પ્રમાણપત્ર" પાંચ(૫) વર્ષના સમયગાળા માટે આપવામાં આવેલ છે. જો દર્શાવેલ સમય મર્યાદા કરતા વધુ સમય માટે ખનન કરવામાં આવશે તો નીચમોનુસાર કાયદેસરની કાર્યવાહી કરવામાં આવશે.

૧૦). ઉપરોક્ત શરતો પૈકી કોઈપણ શરતોનો ભંગ કરવામાં આવશે તો આ કામે આપવામાં આવેલ "ના વાંધા પ્રમાણપત્ર" આપોઆપ રદ થયેલ ગણાશે.



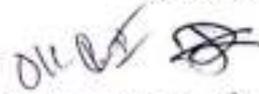
મુખ્ય ઈજનેર

મત્સ્યોદ્યોગ કમિશનરની કચેરી

ગાંધીનગર

નકલ રવાના:-

૧). પ્રતિ, ભૂસ્તરશાસ્ત્રીશ્રી, ભૂસ્તરવિજ્ઞાન અને ખનીજખાતું, જીલ્લા સેવા સદન-૨, બી-બ્લોક, પહેલો માળ, અઠવા લાઈન્સ, સુરત તરફ જાણ અને જરૂરી કાર્યવાહી સારું.



બિન અધિકૃત પેશ કદમી,
ખનનના કામોને મત્સ્ય બંદર/
મત્સ્ય ઉત્પાદન કેન્દ્રોની ૧૦
કિલોમીટરની હદમાં મત્સ્યોદ્યોગ
ખાતાની એન.ઓ.સી. વગર
મંજૂરી ન આપવા બાબત.

ગુજરાત સરકાર
કૃષિ, ખેડૂત કલ્યાણ અને સહકાર વિભાગ
પરિપત્ર ક્રમાંક: એફડીવી/૧૨૨૦૨૦/૧૫૭/૮
સચિવાલય, ગાંધીનગર
તા: ૨૬/૦૫/૨૦૨૦

પરિપત્ર:

કૃષિ અને સહકાર વિભાગ, સચિવાલય ગાંધીનગરના તા: ૨૨/૧૧/૨૦૧૬ના નોટીફિકેશનથી ગુજરાત રાજ્યના કાંઠા વિસ્તારના ૧૦૭ મત્સ્ય કેન્દ્રો (મત્સ્ય બંદરો તેમજ મત્સ્ય ઉત્પાદન કેન્દ્રો) નોટીફાઇડ કરવામાં આવેલ છે. જે મુજબ મત્સ્યોદ્યોગ કમિશ્નરશ્રીની કચેરી હેઠળ ૧૦૭ નોટીફાઇડ થયેલ મત્સ્ય કેન્દ્રો (મત્સ્ય બંદરો તેમજ મત્સ્ય ઉત્પાદન કેન્દ્રો) મત્સ્ય પ્રવૃત્તિ માટે કાર્યરત છે. તે મત્સ્ય કેન્દ્રો ખાતે મત્સ્યોદ્યોગ ખાતા દ્વારા મત્સ્ય પ્રવૃત્તિ હાથ ધરવામાં આવે છે. આ મત્સ્ય કેન્દ્રો ખાતે મત્સ્યોદ્યોગ ખાતા દ્વારા માછીમારોના ઉત્કર્ષ માટે જરૂરિયાત મુજબ માળખાકીય સુવિધાઓ ઉભી કરવામાં આવે છે અને તેનો નિભાવ પણ કરવામાં આવે છે. મત્સ્યોદ્યોગ ખાતાના મત્સ્ય કેન્દ્રો ટાઇડલ પોર્ટ હોવાથી સમયાંતરે મત્સ્ય કેન્દ્રોનું બારું તેમજ ચેનલ કાંપ-રેતીના ભરાવાથી છીછરાં થઈ જાય છે. તેમજ ઘણી જગ્યાએ કાંપ-રેતીના ભરાવાથી મુખ બંધ થઈ જાય છે. જેથી બારામાં આવવા જવા માટે મત્સ્ય બોટોને પુરતી ઊંડાઈ મળતી નથી. જેના લીધે માછીમારો તેઓની મત્સ્ય પકડાણ સાથે બોટોને માત્ર ભરતીના સમયે જ કાંઠા પર લાવી શકે છે. તે માટે સમયાંતરે મત્સ્ય કેન્દ્રો ખાતે મેઇન્ટેનન્સ ડ્રેજીંગનું કામ કરવાની જરૂરિયાત રહે છે.

સદર ડ્રેજીંગ કામગીરી પી.પી.પી ધોરણ સિવાય ટેન્ડર દ્વારા કરવામાં આવે, ત્યારે રાજ્ય સરકારને મોટો ખર્ચ ભોગવવાનો રહે છે. આ ખર્ચ રાજ્ય સરકારે ભોગવવો ન પડે તેથી પ્રથમ પ્રાયોગિક ધોરણે વિના મૂલ્યે ડ્રેજીંગ કામ થાય અને સરકારને રોયલ્ટી ચાર્જ તેમજ લાગુ પડતા વેરાઓની આવક મળે તે માટે પી.પી.પી ધોરણે ડ્રેજીંગની કામગીરી હાથ ધરેલ. ત્યારબાદ રાજ્ય સરકારને રોયલ્ટી, પ્રિમિયમ ચાર્જ તેમજ અન્ય લાગુ પડતા વેરાઓની આવક થાય તે માટે મત્સ્યોદ્યોગ ખાતા હેઠળના ઉક્ત મત્સ્ય કેન્દ્રો ખાતે ડ્રેજીંગની કામગીરી બાબતે સઘન વિચારણા થયા બાદ સરકાર દ્વારા તા. ૨૨/૦૮/૨૦૧૭ના ઠરાવ ક્રમાંક એફ.ડી.વી-૧૨૨૦૧૭-૭૩૭-ટી થી પી.પી.પી ધોરણે વિના મૂલ્યે ડ્રેજીંગની નીતિ નક્કી કરવામાં આવી.

મત્સ્યોદ્યોગ ખાતા દ્વારા ઉક્ત નીતિ અંતર્ગત હાથ ધરાનાર અને પ્રાયોગિક ધોરણે હાથ ધરેલ પી.પી.પી ધોરણની ડ્રેજીંગ કામગીરી પ્રભાવિત ન થાય અને સરકારને થનાર આવકમાં ગુડસાન ન થાય તેમજ દરિયાઈ સુરક્ષાને ધ્યાને રાખીને મત્સ્યોદ્યોગ પ્રભાગ હેઠળ નોટીફાઇડ થયેલ ૧૦૭ મત્સ્ય કેન્દ્રો (મત્સ્ય બંદર/ મત્સ્ય ઉત્પાદન કેન્દ્રો)ની ૧૦

૨૬/૫/૨૦

૧૪
૨૬/૫/૨૦

કિલોમીટરની હદમાં મત્સ્યોદ્યોગ ખાતાની NOC મેળવ્યા સિવાય ડોઇપણ પ્રકારનું ખનન, ડોઇપણ પ્રકારનું ડ્રેજીંગ તેમજ તેને સંલગ્ન કામગીરી કરી શકાશે નહીં. અને તેને સંલગ્ન ડોઇ પણ પ્રકારની કામગીરીની મંજૂરી કૃષિ અને સહકાર વિભાગ, ગાંધીનગરના તા:૨૨/૧૧/૨૦૧૬ના નોટીફિકેશનથી ગુજરાત રાજ્યના કાંઠા વિસ્તારના નોટીફાઇડ ક્ષેત્રોમાં આવેલ ૧૦૭ (એકસો સાત) મત્સ્ય કેન્દ્રો(મત્સ્ય બંદરો તેમજ મત્સ્ય ઉત્પાદન કેન્દ્રો) ના લાગુ પડતા જિલ્લા કલેક્ટરશ્રીઓ આપી શકાશે નહીં.

S. J. Adhvaru

(સ્મિતા અધ્વરુ)

ઉપ સચિવ

કૃષિ, ખેડૂત કલ્યાણ અને સહકાર વિભાગ

પ્રતિ,

- (૧) માન. રાજ્યપાલશ્રીના અંગત સચિવશ્રી, રાજભવન, ગાંધીનગર.
- (૨) માન. મુખ્યમંત્રીશ્રીના અગ્ર મુખ્ય સચિવશ્રી, સ્વર્ણમ સંકુલ -૧ સચિવાલય, ગાંધીનગર.
- (૩) માન. મંત્રીશ્રી (મત્સ્યોદ્યોગ)ના અંગત સચિવશ્રી સ્વર્ણમ સંકુલ-૧ સચિવાલય, ગાંધીનગર.
- (૪) માન. રા.ક. મંત્રીશ્રી (મત્સ્યોદ્યોગ)ના અંગત સચિવશ્રી સ્વર્ણમ સંકુલ-૨ સચિવાલય, ગાંધીનગર.
- (૫) માન. મંત્રીશ્રી (ઉદ્યોગ)ના અંગત સચિવશ્રી સ્વર્ણમ સંકુલ-૨ સચિવાલય, ગાંધીનગર.
- (૬) અગ્રસચિવશ્રી(ઉદ્યોગ અને ખાણ)ના અંગત સચિવશ્રી, સચિવાલય ગાંધીનગર.
- (૭) સચિવશ્રી, (મત્સ્યોદ્યોગ)ના અંગત સચિવશ્રી, સચિવાલય, ગાંધીનગર.
- (૮) સચિવશ્રી(જળ સંપત્તિ)ના અંગત સચિવશ્રી, સચિવાલય ગાંધીનગર.
- (૧૦) મત્સ્યોદ્યોગ કમિશ્નરશ્રી, ગુજરાત રાજ્ય, ડૉ. જીવરાજ મહેતા ભવન, ગાંધીનગર.
- (૧૧) સંબંધિત જિલ્લા કલેક્ટરશ્રીઓ (મત્સ્યોદ્યોગ કમિશ્નરશ્રીની કચેરી મારફત)
- (૧૨) નાયબ મત્સ્યોદ્યોગ નિયામકશ્રી, અમદાવાદ /વડોદરા /સુરત /રાજકોટ /વેરાવળ (મત્સ્યોદ્યોગ કમિશ્નરશ્રીની કચેરી મારફત)
- (૧૩) સિલેક્ટ ક્ષેત્ર.



Gujarat Pollution Control Board

Regional Office-SURAT

IS/ISO-9001:2005, IS/ISO-14001:2005 &
IS/ISO-45001:2018 Certified

Plot No.11-12/2,3, G.I.D.C., Pandesara, Dist.: Surat- 394221.

Phone: (0261) 2891696 Website : www.gpcb.gov.in

XGN website : <http://gpcb.xgn.gujarat.gov.in> E-mail : ro-gpcb-sura@gujarat.gov.in

No: GPCB/RO-SRT/T-387(NGT O.A.No.81/2023)/11623/2023

Date: 29/08/2023

Hon. NGT matter/Top Priority

To,

Mr. Deepak Patel,

Dy. Director of Fisheries (Eng.)

Commissioner of Fisheries

3rd Floor, Block no-10,

Jivraj Mehta Bhavan,

Gandhinagar, Gujarat 382010

Subject: To provide details to the Expert Group Committee formed in Hon. NGT Case O.A. 81/2023

Reference: GCZMA office order vide letter No.:ENV-10-NGT-81-2023-01-T Dated:19-06-2023

Sir,

In connection with above subject, Original Application No. 81/2023(WZ) has been filed before Hon. NGT, WZ with the prayer that M/s M.M. Infra Buildcon be directed to stop illegal and unscientific mining in riverbed of Tapi river near village Dumas, Taluka Majura in Surat district of Gujarat & Hon. NGT has passed order on 29-05-2023 & Constituted Joint Committee comprising one member each of Gujarat Coastal Zone Management Authority (GCZMA), the District Magistrate, Surat and State Level Environment Impact Assessment Authority (SEIAA). Consequently Gujarat Coastal Zone Management Authority (GCZMA), Forest & Environment Department has formed the "Expert Group" vide office order under reference.

The Second Expert Group meeting was convened on 18-08-2023. During discussion of "Expert Group", following details pertaining to your department is necessary in reference to M/s M.M. Infra Buildcon activity in riverbed of Tapi river near village Dumas, Taluka Majura in Surat district:

I. Submit all monitoring reports carried out in reference to verification of NOC issued by Commissioner of Fisheries

You are requested to submit above details to this office for further submission to committee comprising of District Collector, Member Secretary -GPCB & GCZMA in upcoming week. Above details from your department is necessary for the further proceeding of the committee. Therefore, considering the priority, You are informed to submit above details in 5 Days only.

(Dr. J. D. Oza)

Regional Officer &

Member & Co-ordinator of the committee



મત્સ્યોદ્યોગ કમિશ્નરશ્રીની કચેરી

ગુજરાત સરકાર

ડો.જીવરાજ મહેતા ભવન, બ્લોક નંબર- ૧૦, ત્રીજો માળ, ગાંધીનગર

ટેલી.નંબર -૦૭૯-૨૩૨ ૫૩૭૨૯ E-mail Id:- commi-fisheries-gnr@gujarat.gov.in

પ્રતિ,

ડૉ. જે. ડી. ઓઝા

રીજીનલ ઓફિસર અને કો-ઓર્ડિનેટર ઓફ ધ કમિટી,

ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડ

પ્લોટ નં. ૧૧-૧૨/૨,૩, જી.આઈ.ડી.સી

પાંડેસરા, સુરત-૩૯૪૨૨૧

વિષય To provide details to the Expert Group committee formed in Hon. NGT case O. A. 81/2023

સંદર્ભ: આપના પત્ર ક્રમાંક: GPCB/RO-SRT/T-387(NGT O.A. No81/2023)/11623/2023 Dt.29/08/2023

ઉપરોક્ત વિષય અને સંદર્ભ અન્વયે જણાવવાનું કે, અત્રેની કચેરી દ્વારા મે. એમ. એમ. ઇન્ડિયા બિલ્ડકોનને કૃષિ ખેડૂત કલ્યાણ અને સહકાર વિભાગના પરિપત્ર ક્રમાંક: એફડીવી/૧૨૨૦૨૦/૧૫૭/ટ તા.૨૬/૦૫/૨૦૨૦ અન્વયે અરજદાર દ્વારા કરવામાં આવેલ અરજી પરત્વે ફક્ત અત્રેની કચેરી પુરતું "ના વાંધા પ્રમાણપત્ર" આપવામાં આવેલ છે. અત્રેની કચેરી દ્વારા કોઈ પણ પ્રકારનો વર્ક-ઓર્ડર આપવામાં આવેલ ન હોવાથી, આપવામાં આવેલ "ના વાંધા પ્રમાણપત્ર" અન્વયે અત્રેની કચેરી દ્વારા કોઈપણ પ્રકારના મોનીટરીંગની કામગીરી કરવાની રહેતી નથી. જે વિદિત થાય.

(જે.કે.પટેલ)

મુખ્ય ઈજનેર

મત્સ્યોદ્યોગ, ગાંધીનગર

Signature Not Verified

Signed by: Jayantibhai K. Patel

Chief Engineer

Date: 2023.09.06 17:46:28

+05:30

File No: COF/CC/e-file/301/2023/1882/Technical Wing

Approved By: Jayantibhai K. Patel (Chief Engineer, Technical Wing, COF)

Open the document in Adobe Acrobat DC to verify the E-sign



333

Dr. Jignasa D Oza(GoG-GPCB Dept.)

Reply all |

Wed 20-09-2023 13:05

To: ee07cof.tech@gmail.com

Cc: Unit Head Surat (GoG-GPCB Dept.); gczma.crz@gmail.com

| Enterprise Vault

Priority /NGT matter

Sir,

The Second Expert Group meeting was convened on 18-08-2023. During discussion of "Expert Group", Details pertaining to your department is necessary in reference to M/s M.M. Infra Buildcon activity in riverbed of Tapi river near village Dumas, Taluka Majura in Surat district.

Has Commissioner of Fisheries received any representation from fisher men community regarding dredging requirement in Tapi river ?

You are requested to submit details within 1 day, as committee meeting is scheduled tomorrow.

Thanking You,

(Dr Jignasa Oza)
Regional Officer,
Gujarat Pollution Control Board
Plot No: 11 - 12/2, 3
GIDC PANDESARA,
SURAT-394221

Phone: (0261) 2891696,
E-mail : ro-gpcb-sura@gujarat.gov.in

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Submit details of in reference to Expert Group second meeting

Executive Engineer CoF, G'nagar <ee07cof.tech@gmail.com>

Thu 21-09-2023 12:30

***** This mail is from external domain, i.e. not from gujarat.gov.in domain. Kindly open attachment and link
Sir,

The Commissioner of Fisheries has not received any representation from the fishermen community regarding dredging requirements in Tapi river.

Thanking You,

Chief Engineer
Commissioner of Fisheries
Gandhinagar.

Dr. Jignasa D Oza(GoG-GPCB Dept.)

Reply all |

Mon 16-10, 18:35

ee07cof.tech@gmail.com; D M Thakar (I/C); gczma.crz@gmail.com

You forwarded this message on 18-10-2023 16:10

| Enterprise Vault

Hon. NGT matter/Urgent

Sir,

In connection with the Expert Group meeting in NGT O.A. 81 of 2023, Committee sough following details from your department,

1. Does Commissioner of Fisheries has issued any Work order in Tapi river for maintenance dredging ?(particularly after Singanpore weir)
2. What procedure has been adopted for issuing NOC?(Documents & details required to be submitted by applicant for applying NOC)

You are requested to provide this details in one day as it is required to be submit before Hon. NGT timely.

Thanking You,

(Dr Jignasa Oza)
Regional Officer,
Gujarat Pollution Control Board
Plot No: 11 - 12/2, 3
GIDC PANDESARA,
SURAT-394221

Phone: (0261) 2891696,
E-mail : ro-gpcb-sura@gujarat.gov.in

336

Additional details in NGT matter O.A. 81/2023 (M/s M. M. Infrabuildcon)

Executive Engineer CoF, G'nagar <ee07cof.tech@gmail.com>

Wed 18-10, 17:39

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***** This mail is from external domain, i.e. not from gujarat.gov.in domain. Kindly open attachment and link with શ્રીમાન,

૧) અત્રેની કચેરી ધ્વારા તાપી નદીમાં મેન્ટેનન્સ ડ્રેજીંગ કામગીરી અર્થે વર્ક ઓર્ડર આપવામાં આવેલ નથી.

૨) કૃષિ ખેડૂત કલ્યાણ અને સહકાર વિભાગના પત્ર ક્રમાંક: ACD/MSD/e-file/2/2023/0128/M-1 તા.૨૨-૦૬-૨૦૨૩ (બીડાણમાં સામેલ છે.)માં જણાવ્યા મુજબ સદર અરજીઓ મંજૂરી અર્થે માન. કેબીનેટ મંત્રીશ્રી મત્સ્યોદ્યોગને રજુ કરવામાં આવે છે. જે જાણ થવા વિનંતી છે.



ગુજરાત સરકાર

કૃષિ, ખેડૂત કલ્યાણ અને સહકાર વિભાગ

ક્રમાંક: ACD/MSD/e-file/2/2023/0128/M 1

સચિવાલય, ગાંધીનગર.

તા. 22 JUN 2023

હુકમ:

ગુજરાત સરકારના કામકાજના નિયમો, ૧૯૯૦ ના નિયમ-૧૫ હેઠળ કાઢવામાં આવેલી સરકારી કામકાજને લગતી સૂચનાઓ પૈકીની સૂચના ક્રમાંક: જ (૧) (ક) અનુસાર સંદર્ભ નિયમોની પહેલી અનુસૂચિના ભાગ-૨ માં કૃષિ, ખેડૂત કલ્યાણ અને સહકાર વિભાગને જાણવેલ વિષયો પૈકી કૃષિ, પશુપાલન, ગૌસંવર્ધન અને મત્સ્યોદ્યોગને લગતાં કેસો આ હુકમ સાથે જોડેલ પરિશિષ્ટ-૧ થી પરિશિષ્ટ-૪ માં દર્શાવેલ કક્ષાએ નિકાલ કરવાનો આદેશ કરા છે.

આ ઉપરાંત સામાન્ય વહીવટ વિભાગ, નાણા વિભાગ, ગૃહસ્તુલ વિભાગ, કાયદા વિભાગ તથા અન્ય સંબંધિત વહીવટી વિભાગની સ્થાયી સૂચનાઓ કે, તેમાં વખતોવખત થતાં ફેરફારને ધ્યાને લઈને તે ગુજબ સ્વૂઆતનો રાહ રાખીને યોગ્ય કક્ષાએ નિર્ણય લેવાની બાબત સુનિશ્ચિત કરવાની તથા દરેક અધિકારી સત્તા સોંપાણીના હુકમો અનુસાર કેસોનો નિકાલ કરે તે જોવાની જવાબદારી વિભાગના અધિક મુખ્ય સચિવ/અગ્ર સચિવ/સચિવની રહેશે.

વધુમાં કૃષિ, પશુપાલન, ગૌસંવર્ધન અને મત્સ્યોદ્યોગ સંબંધિત મહત્વ ધરાવતી હોય તેવી સેવા, યોજના, નાણાકીય કે નીતિ વિષયક બાબત, જે મંત્રીના ધ્યાન પર લાવવી જરૂરી હોય તેથી તમામ બાબતો, જેની નીચલી કક્ષાએ સત્તા સોંપાણી કરવામાં આવેલ હોય તે પણ તે અંગે નિર્ણય કરતાં પૂર્વે મંત્રીનો પરામર્શ કરવાનો રહેશે.


(રાજેશ પટેલ)

ગંત્રી

કૃષિ, પશુપાલન, ગૌસંવર્ધન અને મત્સ્યોદ્યોગ

પ્રતિ,

- ❖ માન. રાજ્યપાલશ્રીના અગ્ર સચિવશ્રી, રાજભવન, ગાંધીનગર (પત્ર ક્રમાંક)
- માન. મુખ્યમંત્રીશ્રીના સચિવશ્રી, સ્વર્ણિમ સંકુલ-૧, સચિવાલય, ગાંધીનગર.
- સર્વે માન. ગંત્રીશ્રીઓ/માન. રાજ્ય કક્ષાના મંત્રીશ્રીઓના અંગત સચિવશ્રી, સ્વર્ણિમ સંકુલ-૧/૨, સચિવાલય, ગાંધીનગર.
- મુખ્ય સચિવશ્રીના અધિક સચિવશ્રી, સચિવાલય, ગાંધીનગર.
- અધિક મુખ્ય સચિવશ્રી, કૃષિ, ખેડૂત કલ્યાણ અને સહકાર વિભાગ, સચિવાલય, ગાંધીનગર.

- અધિક મુખ્ય સચિવશ્રી (ક.ગ.), સામાન્ય વહીવટ વિભાગ, સચિવાલય, ગાંધીનગર.
- અગ્ર સચિવશ્રી (વ.સુ.તા.પ્ર.), સામાન્ય વહીવટ વિભાગ, સચિવાલય, ગાંધીનગર.
- સચિવશ્રી(પશુપાલન, મત્સ્યોદ્યોગ), કૃષિ, ખેડૂત કલ્યાણ અને સહકાર વિભાગ, સચિવાલય, ગાંધીનગર.
- સચિવાલયના સર્વે વહીવટી વિભાગો.
- ❖ સચિવશ્રી, ગુજરાત વિધાનસભા સચિવાલય, વિઠ્ઠલભાઈ પટેલ ભવન, ગાંધીનગર (પત્ર દ્વારા).
- ❖ સચિવશ્રી, ગુજરાત જાહેર સેવા આયોગ, સેક્ટર-૧૦/એ, ગાંધીનગર (પત્ર દ્વારા).
- પ્રધાન મહાલેખાકારશ્રી, ગુજરાત રાજ્ય, અમદાવાદ/રાજકોટ.
- સર્વે અધિકારીઓ/સર્વે શાખાઓ, કૃષિ, ખેડૂત કલ્યાણ અને સહકાર વિભાગ, સચિવાલય, ગાંધીનગર.
- કૃષિ, ખેડૂત કલ્યાણ અને સહકાર વિભાગના નિયંત્રણ હેઠળના તમામ ખાતાના વડા/બોર્ડ/લિગમ/કંપની/યુનિવર્સિટીઓ (વિભાગ મારફતે)
- સેક્શન અધિકારીશ્રી, આઈ.ટી. શાખા, કૃષિ, ખેડૂત કલ્યાણ અને સહકાર વિભાગ, સચિવાલય, ગાંધીનગર – વિભાગની વેબસાઈટ પર અપલોડ કરવા સારું.
- શાખા પસંદગી ફાઈલ.
- નામના સેક્શન અધિકારીની પસંદગી ફાઈલ.
- ❖ (પત્ર દ્વારા)

૨૫/૫/૨૩

પરિશિષ્ટ-૧

મંત્રી કક્ષાએ નિકાલ કરવાના કેસો

(ક) સેવા વિષયક બાબતો.

૧.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓ હેઠળ વર્ગ-૧ અને વર્ગ-૨ સંવર્ગની જગાઓ ઉભી કરવા અથવા જગાની તબદીલી કરવા બાબત.
૨.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓના વર્ગ-૧ અને વર્ગ-૨ના બધા જ પગારઘોરણમાં ફરજ બજાવતા અધિકારીઓની બદલી/બઢતી/પ્રતિનિયુક્તિથી નિમણૂક.
૩.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓના અધિકારીઓની બઢતી માટેની પસંદગી ચાદીમાંથી અથવા ગુજરાત જાહેર સેવા આયોગની અનુમતિની અપેક્ષાએ સૂચિત પસંદગી ચાદીમાંથી વર્ગ-૧ અને વર્ગ-૨ ના તમામ પગાર ઘોરણના અધિકારીઓની બઢતીથી નિમણૂક બાબત.
૪.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓના વર્ગ-૧ અને વર્ગ-૨ના અધિકારીઓની સેવા, ગિયત કરેલ શરતો અને બોલીઓ અન્વયે, લોન પર આપવા બાબત.
૫.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓના વર્ગ-૧ ના બધા જ પગારઘોરણ માં ફરજ બજાવતા અધિકારીઓની ખાલી થયેલ જગાનો વધારાનો હવાલો સોંપવા બાબત (૩૦ દિવસથી ઓછી રજા સિવાયના કિસ્સામાં અને જગા ખાલી પડેલ હોય તે કિસ્સામાં)
૬.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓના વર્ગ-૧ અને વર્ગ-૨ સંવર્ગના ભરતી નિયમો/પરીક્ષા નિયમો/ખાતાકીય પરીક્ષાના નિયમો ઘડવા કે તેમાં સુધારો કરવા બાબત.
૭.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓના વર્ગ-૧ ના અધિકારીઓનો અજમાયશી સમય પૂર્ણ થતા લાંબાગાળાના ધોરણે નિમણૂક તથા અજમાયશી સમય લાંબાવવા અથવા ઘટાડવા અંગેના કેસો.
૮.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓના વર્ગ-૧ અને વર્ગ-૨ ના તમામ પગાર ઘોરણમાં પગાર મેળવતાં અધિકારીઓની ૫૦-૫૫ વર્ષની વયે સમીક્ષા સમિતિની ભલામણ અન્વયે અપરિપક્વ ગિવૃત્તિ અથવા સેવા ચાતુ ગણવાના કેસો.
૯.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓના વર્ગ-૧ અને વર્ગ-૨ ના બધા જ પગાર ઘોરણના અધિકારીઓની સ્વૈચ્છિક ગિવૃત્તિ અથવા સરકારી સેવામાંથી રાજીનામું.
૧૦.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓના અધિકારી/કર્મચારીઓને વર્ગ-૧ અને/અથવા વર્ગ-૨ ના પગાર ઘોરણમાં બઢતી અથવા ઉચ્ચતર પગાર ઘોરણ આપવા અંગેની ખાતાકીય બઢતી સમિતિની રચના અથવા તેમાં ફેરફાર કરવા બાબત.
૧૧.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓના અધિકારીઓની વર્ગ-૧ ના બધા જ પગાર ઘોરણમાં બઢતી માટેની પસંદગી સમિતિની ભલામણોનો સ્વીકાર.

૨૫ ૧૧

૧૨.	વિભાગના નિયંત્રણ હેઠળના સંવર્ગો માટે ગુજરાત રાજ્ય સેવા (વર્ગીકરણ અને ભરતી) નિયમો, ૧૯૬૭ ની જોગવાઈઓમાં કુટણાટ આપવાની દરખાસ્તો.
૧૩.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓમાં વર્ગ-૧ અને વર્ગ-૨ ના બધા જ પગાર ધોરણના અધિકારીઓની ગુજરાત જાહેર સેવા આયોગ કે અન્ય ભરતી યોજાણીની ભલામણ અનુસાર સીધી ભરતીથી નિમણૂક અંગેના કેસો.
૧૪.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓમાં અગાઉની જગા પર ધારણાધિકાર ધરાવતા હોય તેવા વર્ગ-૧ અને વર્ગ-૨ ના અધિકારીઓને વિભાગના ગૂળ સંવર્ગની જગાએ પરત જોડાવાની મંજૂરી અને નિમણૂક આપવા બાબત.
૧૫.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓના વર્ગ-૧ના અધિકારીઓને નાની કે મોટી શિક્ષા માટે ખાતાકીય તપાસ (નિવૃત્ત અધિકારી સહિત) રાડ કરવાની મંજૂરી આપવા બાબત.
૧૬.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓમાં વર્ગ-૧ અને વર્ગ-૨ અધિકારીઓ સામે ફોજદારી કાર્યવાહી કરવાનો નિર્ણય કરવા અંગેના કેસો.
૧૭.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓના વર્ગ-૧ અને વર્ગ-૨ ના બધા જ પગાર ધોરણના પગાર મેળવતા અધિકારીઓને ફરજમોકુફી પરથી પુનઃસ્થાપિત કરી નિમણૂક આપવા બાબત.
૧૮.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓના વર્ગ-૨ ના અધિકારીઓને મોટી શિક્ષા કરવાના શિક્ષા વિષયક કેસો.
૧૯.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓના વર્ગ-૨ ના અધિકારીઓ સામેની તપાસ પડતી ગુકવાની દરખાસ્તો.
૨૦.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓના વર્ગ-૧ અને વર્ગ-૨ના અધિકારીઓ સામે લાંચ રૂક્ષત વિરોધી વ્યુત્થે ક્ષારા માંગવામાં આવતી પ્રાથમિક તપાસની મંજૂરી.
૨૧.	વિભાગ (ખુદ) હેઠળ વર્ગ-૧ ના પગાર ધોરણમાં બીજો તબક્કો અને તેથી ઉપરના સંવર્ગના અધિકારીઓને કામગીરીની ફાળવણી કે તેમાં ફેરફાર અને આંતરિક બદલી.
૨૨.	વિભાગ (ખુદ) હેઠળ વર્ગ-૧ ના પગાર ધોરણમાં બીજો તબક્કો અને તેથી ઉપરના સંવર્ગમાં રજાના કારણો સિવાય ખાતી પડતી જગાનો વધારાનો હવાલો સોંપવા બાબત.
૨૩.	વિભાગ (ખુદ) અને વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓમાં ફરજ બજાવતા વર્ગ-૧ સંવર્ગના અધિકારીઓના જોબ-ચાર્ટ નિયત કરવા બાબત.
૨૪.	વિભાગ (ખુદ) અને વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓ માં સ્ટાફ પેટર્ન, વહીવટી માળખાની રચના અને તેમાં ફેરફારને લગતી બાબતો.
૨૫.	વિભાગના નિયંત્રણ હેઠળની કૃષિ, પશુપાલન અને મત્સ્યોદ્યોગ સંલગ્ન યુનિવર્સિટીઓના અધિકારી/કર્મચારીઓને રાજ્ય સરકારનો ખર્ચ સમાવિષ્ટ ન હોય તેવી વિદેશમાંની તાલીમ/ કાર્યશાળા/ પરિસંવાદમાં ભાગ લેવા માટે મંજૂરીના કેસો.
૨૬.	વિભાગના નિયંત્રણ હેઠળ ખાતાના વડા જાહેર કરવા બાબત.
૨૭.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડા ને સત્તા સોંપણી કરવા બાબત.

(ખ) નાણાકીય બાબતના કેસો

૧.	વિભાગ દ્વારા અમલીકૃત થતી રાજ્ય સરકારની તથા કેન્દ્ર પુરસ્કૃત યોજનાઓમાં ગ્રાન્ટની ફાળવણી અંગેની સૈદ્ધાંતિક બાબતો.
૨.	વિભાગને સંબંધિત વિષયોની કામગીરી માટે નિયંત્રણ હેઠળના ખાતાના વડા/બોર્ડ/નિગમ/કંપની/કૃષિ, પશુપાલન અને મત્સ્યોદ્યોગ સંલગ્ન યુનિવર્સિટીઓની જમીનો સંબંધિત બાબતો.
૩.	વિભાગ (ખુદ) તથા વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓમાં તમામ મોટર વાહનો ખરીદવા બાબત.
૪.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડા/બોર્ડ/નિગમ/ કંપની/કૃષિ,પશુપાલન અને મત્સ્યોદ્યોગ સંલગ્ન યુનિવર્સિટીઓમાં તમામ નવા કામોને મંજૂરી આપવાની બાબતો અને ચાલુ કામોમાં વધારાની જોગવાઈ કરવાની હોય તેવી બાબતો.
૫.	વિભાગના નિયંત્રણ હેઠળની તમામ કચેરીઓમાં આઉટમોર્સથી લેવામાં આવતી સેવા મેળવવા માટેની એજન્સી નક્કી કરવા તથા તેની બોલીઓ અને શરતો નિયત કરવા બાબત.
૬.	તમામ પ્રકારના સાધનો, યંત્ર સામગ્રી, દવા કે અન્ય કોઈ આઈટમ ટેન્ડર પ્રક્રિયાથી ખરીદવાની હોય અને જેમાં ટેન્ડરની રકમ ₹૫,૦૦,૦૦,૦૦૦/- (રૂપિયા પાંચ કરોડ) થી વધારે હોય, તે કિસ્સામાં ટેન્ડરની બોલીઓ અને શરતોની વિભાગ કક્ષાએ ચકાસણી થયા બાદ મંજૂરી આપવા બાબત.
૭.	તમામ પ્રકારના સાધનો, યંત્ર સામગ્રી, દવા અથવા અન્ય કોઈ આઈટમ ટેન્ડર પ્રક્રિયાથી ખરીદવા કે, જેમાં નાણાકીય વર્ષમાં ₹૫૦,૦૦,૦૦૦/- (રૂપિયા પચાસ લાખ) કે તેથી વધુ રકમનો ખર્ચ થનાર હોય, જેમાં ટેન્ડરની બોલીઓ અને શરતોની વિભાગ કક્ષાએ પૂર્વ ચકાસણી કર્યા બાદ વર્ક ઓર્ડર આપવાના તબક્કે મંજૂરી આપવા બાબત.
૮.	વિભાગના નિયંત્રણ હેઠળની તમામ કચેરીઓ માટે મંજૂર થયેલ ટેન્ડરની રકમમાં ₹૫૦,૦૦,૦૦૦/- (રૂપિયા પચાસ લાખ) કે તેથી વધુ રકમના વધારાની મંજૂરી.
૯.	નવી કચેરીઓ તથા વિદ્યમાન કચેરીઓના વિસ્તરણ માટે ફર્નિચર/ગરબરચીલાની ખરીદી નાણાકીય સત્તા સોંપણીને આધીન મંજૂર કરવા તથા વ્યક્તિગત કિસ્સામાં ₹ ૫,૦૦,૦૦૦/- (રૂપિયા પાંચ લાખ)થી વધુ રકમની ખરીદીને મંજૂરી આપવા બાબત.
૧૦.	ફાળવેલ વિષયોને લગતા મહોત્સવો/પ્રદર્શન/પ્રચાર-પ્રસાર માટે વ્યક્તિગત કિસ્સામાં ₹ ૩,૦૦,૦૦૦/- (રૂપિયા ત્રણ લાખ)થી વધુ ખર્ચ થનાર હોય તેવી દરખાસ્તો. તેમજ નાણાકીય વર્ષમાં ₹૩,૦૦,૦૦૦/-- (રૂપિયા ત્રણ લાખ) સુધીની રકમના કિસ્સાઓ ગળી વાર્ષિક ₹ ૧૦,૦૦,૦૦૦/- (રૂપિયા દશ લાખ)થી વધારે ખર્ચ ધરાવતી દરખાસ્તો.
૧૧.	વિભાગ દ્વારા અમલીકરણ કરવામાં આવતી તમામ સહાય યોજનાઓમાં દરેક કિસ્સા દીઠ સહાયની વાર્ષિક રકમ ₹ ૧૦,૦૦,૦૦૦/- (રૂપિયા દશ લાખ) થી વધુ હોય તેની પૂર્વ મંજૂરી બાબત.

૧૨.	વિભાગની યોજનાઓ અને કામગીરી સંદર્ભે ઈનપુટ ઘટક કે અન્ય કોઈ કામગીરી માટે સેજન્સીઓના એમ્પેન્ટામેન્ટની મંજૂરી આપવા અને ફાળવણી કરવા બાબત.
૧૩.	વિભાગ દ્વારા અગતીકરણ કરવામાં આવતી તમામ સહાય યોજનાઓમાં યોજનાદીઠ સહાયની વાર્ષિક રકમ ₹ ૧,૦૦,૦૦,૦૦૦/- (રૂપિયા એક કરોડ) થી વધુ થયેલા હોય તેના અહેવાલ રજૂ કરવા બાબત.
૧૪.	વિચારણાની ખરીદ/પ્રાપ્તિ તથા વેચાણ ભાવની મંજૂરી અંગેની બાબત.

(ગ) ખાતાના વડા/બોર્ડ/નિગમ/કંપની/યુનિવર્સિટીને લગતી બાબતો

૧.	વિભાગના નિયંત્રણ હેઠળની સમિતિઓ, બોર્ડની રચના/પુનઃ રચના અંગેના કેસો.
૨.	વિભાગ નિયંત્રણ હેઠળના તમામ બોર્ડ/નિગમો/કંપની/કૃષિ, પશુપાલન અને મત્સ્યોદ્યોગ સંલગ્ન યુનિવર્સિટીઓ કે અન્ય કોઈ રાજ્ય કક્ષાની સમિતિઓમાં બિનસરકારી સભ્યો/નિયામકો તથા સરકારી સભ્યોની હોદ્દાની રૂએ નિમણૂક કરવા બાબત.
૩.	વિભાગના નિયંત્રણ હેઠળના બોર્ડ/નિગમ/યુનિવર્સિટી/કંપનીના કાયદા/નિયમો/કોગન સ્ટેટ્યુટ/મેમોરેન્ડમ ઓફ એસોસિએશન અને આર્ટિકલ ઓફ એસોસિએશન ઘડવા તથા તેમાં સુધારો કરવા અંગેની બાબતો
૪.	વિભાગના નિયંત્રણ હેઠળની કૃષિ/પશુપાલન/મત્સ્યોદ્યોગ સંલગ્ન યુનિવર્સિટીઓના કુલપતિની નિમણૂક અને ખાલી જગાનો હવાલો સોંપવા સંબંધિત બાબતો માટે રાજ્ય સરકારને રજૂ કરવામાં આવતી દરખાસ્તો.
૫.	વિભાગના નિયંત્રણ હેઠળના બોર્ડ/નિગમ/કંપનીને શેર કેપિટલ ફાળવવા, શેરનું હસ્તાંતરણ કરવા અથવા લોન મેળવવા/આપવા સંબંધિત બાબતો.
૬.	વિભાગના નિયંત્રણ હેઠળના બોર્ડ/નિગમ/યુનિવર્સિટી/કંપનીઓના વાર્ષિક વહીવટી અહેવાલ વિધાનસભામાં રજૂ કરવા બાબત.
૭.	વિભાગના નિયંત્રણ હેઠળની કૃષિ/પશુપાલન/મત્સ્યોદ્યોગ સંલગ્ન યુનિવર્સિટીઓ કે અન્ય શિક્ષણ સંસ્થાઓની શિક્ષણ/સંશોધનને લગતી નીતિ વિષયક બાબત.
૮.	કાયદાથી રચવામાં આવેલ ખાનગી યુનિવર્સિટીઓને કૃષિ, પશુપાલન, મત્સ્યોદ્યોગ સંલગ્ન અભ્યાસક્રમો શરૂ કરવા માટે મંજૂરી આપવા અથવા પાછી ખેંચવા બાબત.
૯.	વિભાગના નિયંત્રણ હેઠળની કૃષિ/પશુપાલન/મત્સ્યોદ્યોગ સંલગ્ન યુનિવર્સિટીઓ કે અન્ય શિક્ષણ સંસ્થાઓમાં શૈક્ષણિક અને બિન-શૈક્ષણિક સ્ટાફની નિમણૂક અંગેની નીતિ વિષયક બાબતો.
૧૦.	રાજ્ય સરકારની કૃષિ/પશુપાલન/મત્સ્યોદ્યોગ સંલગ્ન યુનિવર્સિટીઓ હેઠળ ન આવતી હોય તેવી કૃષિ, પશુપાલન, મત્સ્યોદ્યોગ સંબંધિત શૈક્ષણિક/સંસ્થાઓને લગતી બાબતો.

(ઘ) યોજનાકીય બાબતો.

૧.	વિભાગ હેઠળ અમલીકૃત થતી રાજ્ય સરકારની યોજનાઓ તથા ભારત સરકારની તમામ કેન્દ્ર પુરસ્કૃત યોજનાઓની નીતિ વિષયક બાબતો.
૨.	વિભાગના વિષયો સંબંધિત તમામ પ્રોજેક્ટની મંજૂરી અંગેની બાબતો.
૩.	ભારત સરકારશ્રીની મંજૂરી અથવા પરામર્શ માટે ગોકલવાની કેન્દ્ર પુરસ્કૃત યોજનાઓ.

રવિ વર્મા

૪.	વિભાગના વિષયો/પ્રવૃત્તિઓ સંદર્ભે અન્ય સરકારી અથવા બિન-સરકારી સંસ્થાઓ સાથે સમજૂતીપત્રો કરવા બાબત.
૫.	વિભાગ હેઠળ અમલીકૃત થતી યોજનાઓના વાર્ષિક તસ્વીહો બક્કી કરવા બાબત.
૬.	વિભાગની વિવિધ યોજનાકીય અને અન્ય પ્રવૃત્તિઓ માટે Expression of Interest/ Letter of Intent/Memorandum of Understanding બાબત.
૭.	કૃષિ/પશુપાલન/મત્સ્યોદ્યોગ સંબંધિત રાહત પેકેજ અન્વયે રાજ્ય સરકારશ્રીના નિર્ણયાર્થે રજૂ થતી દરખાસ્તો.
૮.	કૃષિ અને સંલગ્ન બાબતો, બાગાયત, લુમ્બિ સંરક્ષણ, ખાર જમીન, પશુપાલન, ગૌસેવા, ઠેરી વિકાસ, મત્સ્યોદ્યોગની પ્રવૃત્તિઓમાં નીતિ/યોજના ઘડવા અને યોજનાઓનું અમલીકરણ નિર્ધારિત કરવા બાબત.
૯.	વિભાગની વિવિધ યોજનાઓની સમીક્ષા, મુલ્યાંકન તથા યોજનામાં ફેરફારને લગતી બાબતો.
૧૦.	જુદી-જુદી આયોજન યોજનાઓનો મુલ્યાંકન કાર્યક્રમ અને ખાતાકીય મુલ્યાંકન સગિતિની બાબતો.
૧૧.	વિભાગની કામગીરી અને યોજનાઓ સંદર્ભે પરિસંવાદ, સંશોધન કાર્યક્રમો, કાર્યશિબિર આયોજિત કરવા અંગેની બાબતો.
૧૨.	વિવિધ પ્રકારના ખેડુત/પશુપાલક તાલીમ કાર્યક્રમો નિયત કરવા બાબત.
૧૩.	વિભાગ હેઠળ અમલીકૃત યોજનાઓમાં આંતર-રાષ્ટ્રીય સહયોગને લગતી બાબત.
૧૪.	ટેકાના ભાવ તક્કી કરવા અને ટેકાના ભાવથી ખરીદી માટે એજન્સી તક્કી કરવા બાબત.
૧૫.	ખેત સમઘાટણ ફંડમાંથી ઉપાડ અંગેની બાબતો.
૧૬.	લુકશાન અનામત ફંડની ઠકાવારી તક્કી કરવાની બાબતો.
૧૭.	પ્રાકૃતિક કૃષિ અને ગૌસંવર્ધનને લગતી નીતિ વિષયક બાબતો.
૧૮.	રાસાયણિક ખાતર નિયંત્રણ હુકમમાં સુધારા કે તે અન્વયે આનુસંગિક બાબતો.
૧૯.	રાસાયણિક ખાતર સલાહકાર સગિતિને લગતી બાબતો.
૨૦.	વિભાગ હેઠળ સેન્ટર ઓફ એક્સેલન્સની સ્થાપના કરવા બાબત.
૨૧.	મત્સ્યોદ્યોગ વિકાસ કાર્યક્રમ અને મત્સ્યોદ્યોગ વિકાસ એજન્સીને લગતી બાબતો.
૨૨.	મત્સ્ય વૃદ્ધિ ફાર્મ.
૨૩.	મત્સ્ય વિસ્તરણ અને પ્રચાર.
૨૪.	મત્સ્યોદ્યોગને સંબંધિત શૈક્ષણિક/સંશોધન સંરથાને લગતી બાબત.
૨૫.	મત્સ્ય ઉત્પાદન/ઝીંગા ઉછેર માટે જમીન કે અન્ય વિષયની નીતિ વિષયક બાબત.
૨૬.	મત્સ્યોદ્યોગ અધિનિયમ, ૨૦૦૩ અને તે અન્વયેના નિયમોને લગતી બાબતો.
૨૭.	મત્સ્ય કેન્દ્રોની ૧૦ કિ.મી.ની હદમાં ખબનને લગતી બાબતો.
૨૮.	નવા મત્સ્ય ઉતારણ કેન્દ્રો અને મત્સ્ય બંદરો બનાવવા બાબત.
૨૯.	એક્વાકલ્ચર ઓથોરીટીને લગતી બાબતો.

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(ચ) અંદાજપત્રને લગતી બાબતો.

૧.	અંદાજપત્રમાં સમાવિષ્ટ કરવાની વિભાગ-૧ અને વિભાગ-૨ ની નવી બાબતો.
૨.	અંદાજપત્રમાં સમાવિષ્ટ કરવામાં આવેલા ચાલુ બાબતોમાં ફેરફારને લગતા કેસો.
૩.	નવી બાબતોની પૂર્વ બજેટ ચકાસણી અને વહીવટી મંજૂરી.

(છ) વિધાનસભાને લગતી બાબતો.

૧.	માન. રાજ્યપાલશ્રી/બાણા મંત્રીશ્રીના અંદાજપત્ર પ્રવચનને લગતી બાબતો.
૨.	વિધાનસભાના તારાંકિત/અતારાંકિત અને ટૂંકી મુદતના પ્રશ્નો.
૩.	સરકારે આપેલ ખાતરી અંગે લીધેલા પગલાંના પત્રકો.
૪.	મંત્રીશ્રીના ધ્યાને મુકવી જરૂરી જણાય તેવી વિધાનસભાના કામકાજને લગતી બાબતો.

(જ) અન્ય બાબતો.

૧.	તમામ નીતિ વિષયક બાબતો.
૨.	નીતિ વિષયક હોય તેવી બાબતો સંબંધમાં કેન્દ્ર સરકારશ્રી સાથે પત્ર વ્યવહાર.
૩.	કેન્દ્ર સરકારની ટીમની મુલાકાત અને ભલામણ બાબત.
૪.	જાણવેલા વિષયોને લગતા મહોત્સવો/પ્રદર્શન/પ્રચાર-પ્રસારને આલુષંગિક તમામ આયોજન સંબંધિત બાબતો.
૫.	વિભાગના નિયંત્રણ હસ્તકની સ્થાવર અસ્થક્યમતોની ખરીદી, તબદીલી, હેતુકેર વિગેરે અંગેની બાબતો.
૬.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડા હસ્તક નવી કરોશીઓ મંજૂર કરવા, ક્યાત કરોશીને અન્યત્ર ખસેડવા અને કરોશીઓના કાર્યક્ષેત્ર તક્કી કરવા/ફેરફાર કરવા બાબત.
૭.	વિભાગના વિષયો સંબંધિત અધિનિયમો/નિયમો/નીતિ ઘડવા અને તેમાં ફેરફાર કરવા બાબત.
૮.	પ્રવર્તમાન નિયમો/નીતિમાં છુટછાટ આપવા અંગેની બાબતો.
૯.	પરિશિષ્ટ-૨, ૩ અને ૪ માં દર્શાવેલ જ હોય અને જે અંગે સ્પષ્ટ સૂચનાઓ આપવામાં આવેલ જ હોય તેવી મંત્રી કક્ષાએ નિકાલ અપેક્ષિત જણાય તે તમામ બાબતો.

૨૫/૫/૨૨

પરિશિષ્ટ-૨

અધિક મુખ્ય સચિવ/અગ્ર સચિવ/સચિવ કક્ષાએ નિકાલ કરવાના કેસો

(ક) સેવા વિષયક બાબતો.

૧.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓ હેઠળના વર્ગ-૧ અને વર્ગ-૨ સંવર્ગની ખાલી જગાઓ સીધી ભરતીથી ભરવા માટેના માંગણાપત્રકો ભરતી એજન્સીને મોકલાવા બાબત.
૨.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓ હેઠળના વર્ગ-૨ ના અધિકારીઓનો અજમાયશી સમય પૂર્ણ થતા લાંબાગાળાના ધોરણે નિમણૂક તથા અજમાયશી સગવડ લંબાવવા અથવા ઘટાડવા અંગેના કેસો.
૩.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓ હેઠળના વર્ગ-૧ અને વર્ગ-૨ સંવર્ગના અધિકારીઓને કાયમી કરવા બાબત.
૪.	વિભાગના નિયંત્રણ હેઠળની તમામ કચેરીઓમાં હંગામી જગાઓ કાયમી કરવા બાબત.
૫.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓના વર્ગ-૧ અને વર્ગ-૨ સંવર્ગના અધિકારીઓની કામચલાઉ/ આખરી પ્રવરતા યાદી પ્રસિદ્ધ કરવા અને તે અંગેના વાંધા-સૂચનોના નિકાલ બાબત.
૬.	વિભાગના નિયંત્રણ હેઠળના અધિકારી/કર્મચારીઓની પ્રતિનિયુક્તિથી નિમણૂકની શરતો અને બોલીઓ નક્કી કરવા બાબત.
૭.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓના બિન રાજ્યપત્રિત કર્મચારીઓને એક વર્ષથી વધારે સમયની મુદત માટે પ્રતિનિયુક્તિની નિમણૂક આપવા અથવા પ્રતિનિયુક્તિની મુદત લંબાવવા બાબત.
૮.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓના બિન-રાજ્યપત્રિત સંવર્ગના ભરતી નિયમો/પરીક્ષા નિયમો/ખાતાકીય પરીક્ષાના નિયમો ઘડવા કે તેમાં સુધારો કરવા બાબત.
૯.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓના વર્ગ-૧ સંવર્ગના અધિકારીઓની વચનિવૃત્તિના હુકમોને મંજૂરી આપવાના કેસો.
૧૦.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓના અધિકારીઓને વર્ગ-૨ સંવર્ગના પગાર ધોરણમાં બઢતી ગાટેની ખાતાકીય પસંદગી સમિતિની ભલામણોનો સ્વીકાર કરવા બાબત.
૧૧.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓના અધિકારીઓને વર્ગ-૧ ના પગાર ધોરણની જગાનું ઉચ્ચતર પગાર ધોરણ મંજૂર કરવા બાબત.
૧૨.	અધિકારીઓ/કર્મચારીઓની પગાર બાંધણી/સ્ટેપીંગ અપને લગતા ખાસ પ્રકારના કેસો.
૧૩.	માનદ વેતનની મંજૂરી અને ચુકવણી કરવા માટેની નિયમાનુસાર દરખાસ્તો.
૧૪.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓના વર્ગ-૧ ના અધિકારીઓના કામગીરી મૂલ્યાંકન અહેવાલમાં પ્રતિકૂળ નોંધનો નિર્ણય કરવા અંગેના કેસો.
૧૫.	વિભાગના નિયંત્રણ હેઠળના સંવર્ગ પરના અધિકારીઓની અગાઉ બજાવેલ સેવા જોડવાની નિયમાનુસાર મંજૂરી માટેના કેસો.

૧૬.	વિભાગના નિયંત્રણ હેઠળના રાજ્યપત્રિત અધિકારીઓને બિમણૂકની જગાએ હાજર થવા માટે દિન-૩૦ સુધીનો વધારાનો સમય મંજૂર કરવા અંગેની દરખાસ્તો.
૧૭.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓ વર્ગ-૨ના અધિકારીઓને આરોપનામા આપી ખાતાકીય તપાસ શરૂ કરવાની મંજૂરી, બચાવનામાનો સ્વીકાર/અસ્વીકાર કરવા તથા તપાસ અધિકારી/ રજૂઆત અધિકારીની બિમણૂક, તપાસ અહેવાલનો સ્વીકાર/અસ્વીકાર કરવાની બાબતો.
૧૮.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓના વર્ગ-૨ સંવર્ગના અધિકારીઓને નાની શિક્ષા કરવાના શિસ્ત વિષયક કેસો.
૧૯.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓના વર્ગ-૧ અને વર્ગ-૨ ના અધિકારીઓનો ફરજમોડુડીનો સમયગાળો વિનિયમિત કરવા બાબત.
૨૦.	વિભાગ (પુદ.)ના વર્ગ-૨ અને વર્ગ-૩ સંવર્ગના અધિકારી/કર્મચારીઓ સામેની શિસ્ત વિષયક બાબતો.
૨૧.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાઓના સેવા/શિસ્ત વિષયક બાબતોના હુકમ વિરુદ્ધ સરકારી કર્મચારીઓની અપીલ.
૨૨.	કૃષિ/પશુપાલન/મત્સ્યોદ્યોગ સંલગ્ન યુનિવર્સિટીઓના વર્ગ-૧ અને વર્ગ-૨ સગકક્ષ અધિકારીઓના શિક્ષાના હુકમ સામે અપીલના કેસોમાં નિર્ણય કરવા બાબત.
૨૩.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓમાં વર્ગ-૧ના પગાર ધોરણમાં બીજો તલકકો અને તેથી ઉપરના પગાર ધોરણમાં ફરજ બજાવતા અધિકારીઓના વાર્ષિક મિલકત પત્રકો તથા સ્થાયર અને જંગમ મિલકતો માટે વર્તણુક નિયમાનુસાર મંજૂરી બાબત.
૨૪.	વિભાગના નિયંત્રણ હેઠળ ખાતાના વડા હોય તેવા અધિકારીઓના પેન્શન કેસ મંજૂર કરવા અને નિવૃત્તિ લાભોની ચુકવણી કરવા બાબત.
૨૫.	સચિવાલય સંવર્ગના વર્ગ-૧ ના અધિકારીઓની રજા, રજા પ્રવાસ રાહત અને વતન પ્રવાસ રાહત મંજૂર કરવા બાબત.
૨૬.	વિભાગ(પુદ.) અને વિભાગના નિયંત્રણ હેઠળના ખાતાના વડા ની કચેરીઓના વર્ગ-૧ ના અધિકારીઓને સરકારી કારો રાજ્ય બહાર મુસાફરી કરવાની મંજૂરી આપવા બાબત.
૨૭.	અખિલ ભારતીય સેવા અને ગુજરાત વહીવટી સેવાના અધિકારીઓ સિવાય વિભાગના નિયંત્રણ હેઠળ ખાતાના વડા તરીકે કાર્યરત હોય અને જેઓ પે-મેટ્રીક્સમાં લેવલ-૧૩/એ અક્ષયા તેથી ઉપરના પગાર ધોરણમાં પગાર મેળવતા હોય તેવા અધિકારીઓની રજા, રજા પ્રવાસ રાહત અને વતન પ્રવાસ રાહત મંજૂર કરવા બાબત.
૨૮.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓના વર્ગ-૧ અને વર્ગ-૨ ના અધિકારીઓના મંડળોને લગતી રજૂઆતો.
૨૯.	વિભાગના નિયંત્રણ હેઠળના અધિકારી/કર્મચારીઓને એક વર્ષ કરતાં વધારે સમયગાળા સુધી વધારાનો હવાલો સંભાળવા બદલ નિયમાનુસાર ખાસ પગાર મંજૂર કરવા બાબત.
૩૦.	ખાતાના વડાની કચેરીઓના વર્ગ-૧ અધિકારીઓને નાણા વિભાગ/સામાન્ય વહીવટ વિભાગની સૂચનાઓ અનુસાર તાલીમ માટે મોકલવા બાબત.

૩૧.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓના વર્ગ-૧ અને વર્ગ-૨ સંવર્ગના અધિકારીઓને ખાતાકીય પરીક્ષા/પૂર્વ સેવા તાલીમાંત પરીક્ષામાંથી મુક્તિ આપવા તથા નિયમાનુસાર વધારાની તક આપવા અંગેની બાબત.
૩૨.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓના ચાલુ બોકરી દરમિયાન અવસાન પામેલ કર્મચારીઓના આશ્રિતોને રહેમરાહે બોકરી અંગેના કેસો/ઉચ્ચક ગાણાકીય સહાય ચૂકવવા અંગેના કેસો.
૩૩.	વિભાગ (ખુદ) અને વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓના વર્ગ-૧ અને વર્ગ-૨ના અધિકારીઓને પાસપોર્ટ મેળવવાના હેતુ પ્રમાણપત્ર આપવા બાબત.
૩૪.	વિભાગ (ખુદ) અને વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓના અધિકારી/કર્મચારીઓને અંગત કારણોસર સ્વ-ખર્ચે વિદેશ પ્રવાસની મંજૂરી બાબત.
૩૫.	વિભાગ (ખુદ) અને વિભાગના નિયંત્રણ હેઠળના વર્ગ-૧ અને વર્ગ-૨ના અધિકારીઓને ખાસ કિસ્સામાં સામાન્ય ભવિષ્ય ત્રિધીમાંથી પેશગી/ ઉપાડ તથા તબીબી કારણો સિવાય નવી વર્ધિત પેન્શન યોજના (NPS) હેઠળ અંશતઃ ઉપાડ કરવાની મંજૂરી આપવા બાબત.
૩૬.	સચિવાલય સંવર્ગના અધિકારી/કર્મચારીઓ અને વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓના વર્ગ-૧ અને વર્ગ-૨ના અધિકારીઓને તેઓના હાજલ સમયમાં અભ્યાસ કરવાની મંજૂરી આપવા બાબત.
૩૭.	વિભાગ ખાતે ફરજ બજાવતા અને વિભાગ ખાતેથી નિવૃત્ત થયેલ અધિકારી/કર્મચારીઓના છ માસની ઉપરના સમયના તબીબી રાસ્તવારના બિલ મંજૂર કરવા ગાટે ડીલે કોન્ડન ને મંજૂરી આપવા બાબત.
૩૮.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓના વર્ગ-૧ના અધિકારીઓને ગાણા/સામાન્ય વહીવટ વિભાગની સૂચનાઓ અનુસાર તાલીમમાં મોકલવા બાબત.
૩૯.	વિભાગ (ખુદ)ના મહેકગ અને વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓના વર્ગ-૧ અને વર્ગ-૨ સંવર્ગના મહેકમની સમીક્ષા.
૪૦.	વિભાગ (ખુદ) હેઠળ ઉપસચિવ અને વર્ગ-૨ના અધિકારીઓને શાખા/કામગીરીની ફાળવણી કે તેમાં ફેરફાર અને આંતરિક બદલી અંગેની બાબત.
૪૧.	વિભાગ(ખુદ)ના મહેકગ પર ઉપસચિવ અને સેક્શન અધિકારી સંવર્ગની ખાલી જગાનો વધારાનો હવાલો સોંપવા બાબત.
૪૨.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓના વર્ગ-૧ અને વર્ગ-૨ના અધિકારીઓને નિયત પ્રક્રિયા પૂર્ણ કર્યા બાદ નામમાં સુધારો કરવાની મંજૂરી આપવા બાબત.

(ખ) નાણાકીય બાબતના કેસો

૧.	વિભાગના નિયંત્રણ હેઠળની કચેરીઓ માટે 'કચેરીના વડા' જાહેર કરવા બાબત.
૨.	ખાતાના વડાની કચેરીઓને કાયમી પેશગી મંજૂર કરવા બાબત.
૩.	આકસ્મિક ભંડોળમાંથી ઉપાડ કરવા અંગેની દરખાસ્તો.
૪.	વસુલાત ન થઈ શકે તેવું લેણું, દેવું, જાહેર નાણાની ખોટ પ્રવર્તમાન નિયમોને આધીન માંડવાળ કરવા બાબત.

૫.	વિભાગના નિયંત્રણ હેઠળની કચેરીઓના અધિકારી/કર્મચારીઓને પગાર અને ભથ્થા અંગેના સમય-મર્યાદા ઉપરના દાવાને નાણા વિભાગના નિયમાનુસાર ખાસ કિસ્સા તરીકે ગંજુરી આપવાને લગતા કેસો.
૬.	વિભાગ (પુદ) અને વિભાગના નિયંત્રણ હેઠળની કચેરીઓમાં કામગીરીનું ભારણ અને અગત્ય ધ્યાને લઈ તમામ પગારદોરણની જગાઓ અપગ્રેડ અને/અથવા ડાઉનગ્રેડ કરવાની દરખાસ્તો નાણા વિભાગને મોકલવા બાબત.
૭.	વિભાગ અને વિભાગના નિયંત્રણ હેઠળની કચેરીઓના વર્ગ-૧ ના અધિકારીઓને રહેઠાણના ટેલીફોન ગંજૂર કરવા બાબત.
૮.	વિભાગ અને વિભાગના નિયંત્રણ હેઠળના અધિકારીઓને મોબાઈલ સીમકાર્ડની સુવિધા મંજૂર કરવા બાબત.
૯.	વિભાગ (પુદ) અને વિભાગના નિયંત્રણ હેઠળની કચેરીઓના સરકારી વાહનો નિયત કિ.મી. અને/અથવા નિયત સમય-મર્યાદા પૂર્ણ થયા પહેલાં રાઈટ-ઓફ કરવા બાબત.
૧૦.	જાહેર હિમાલ સમિતિની બેઠકો, ખુલાસા, ઓડિટ વાંઘા તપાસણી અહેવાલને લગતી કામગીરી, અંદાજ સમિતિની બાબતો તેમજ એકાઉન્ટન્ટ જનરલ તરફથી રજૂ થતાં પારા.
૧૧.	ગંભીર પ્રકારની અગિયમિતતા ધ્યાને આવેલ હોય તેવા વિભાગના નિયંત્રણ હેઠળની કચેરીઓના તપાસણી/ઓડિટ અહેવાલો, એકાઉન્ટન્ટ જનરલ/સ્થાનિક ઠાંકોળ નિરીક્ષકના ઓડિટ પાયા પરના ખુલાસા.
૧૨.	વિભાગના અંદાજપત્રમાં એક કરોડ કરતાં વધારે જોગવાઈ હોય તેવી દરખાસ્તો નાણા વિભાગને મોકલવા બાબત.
૧૩.	તમામ પ્રકારના સાધનો, ચંત્ર સામગ્રી, દવા કે અન્ય કોઈ આઈટમ ટેન્ડર પ્રક્રિયાથી ખરીદવાની હોય અને જેમાં ₹૫,૦૦,૦૦,૦૦૦/- (રૂપિયા પાંચ કરોડ) સુધીનો ખર્ચ થનાર હોય, તે કિસ્સામાં ટેન્ડરની બોલીઓ અને શરતોની ચકાસણી કરી મંજૂરી આપવા બાબત.
૧૪.	વાર્ષિક ₹૨,૦૦,૦૦૦/- (રૂપિયા બે લાખ) થી વધુ પરંતુ ₹૫,૦૦,૦૦૦/- (રૂપિયા પાંચ લાખ) થી વધુ નહિ તેટલા આવર્તક ખર્ચ અને ₹૫૦,૦૦૦/- (રૂપિયા પચાસ હજાર) થી વધુ પરંતુ ₹૧,૦૦,૦૦૦/- (રૂપિયા એક લાખ) થી વધુ નહિ તેટલા અનાવર્તક ખર્ચવાળી વ્યક્તિગત નાણાકીય દરખાસ્તો.
૧૫.	ફાળવેલ વિષયોને લગતા મહોત્સવો/પ્રદર્શન/પ્રચાર-પ્રસાર માટે વ્યક્તિગત કિસ્સામાં ₹૩,૦૦,૦૦૦/- (રૂપિયા ત્રણ લાખ) સુધીનો ખર્ચ થનાર હોય તેવી દરખાસ્તો.
૧૬.	ખાતાના વડાની કચેરીઓના ખર્ચની ખમીસા બાબત.
૧૭.	ખાસ કિસ્સામાં ખાનગી પ્રેસમાં છાપકામની મંજૂરી આપવા બાબત.
૧૮.	નાણા વિભાગના વળતોવખતના હુકમોને આધીન વિભાગના વહીવટી નિયંત્રણ હેઠળના રહેણાંકના મકાનો સહિત અન્ય બાંધકામોના ગણના અને અંદાજોની વહીવટી મંજૂરી.
૧૯.	ખાસ કિસ્સામાં નાણા સલાહકારની મંજૂરી માટે રજૂ કરવામાં આવે તેવી દરખાસ્તોમાં ₹૧,૦૦,૦૦૦/- (રૂપિયા એક લાખ) સુધીની રકમ અનુદાન તરીકે આપવા બાબત.

૨૫/૫/૨૦

૨૦.	નવી કચેરીઓ તથા વિદ્યમાન કચેરીઓના વિસ્તરણ માટે સચરચીલાની ખરીદી નાણાકીય સત્તા સોંપણીને આધીન મંજૂર કરવા તથા તથા દરેક કિસ્સા દીઠ ₹ ૫,૦૦,૦૦૦/- (રૂપિયા પાંચ લાખ) સુધીની ખરીદીને મંજૂરી આપવા બાબત.
૨૧.	વિભાગ (ખુદ) અને વિભાગના નિયંત્રણ હસ્તકના ખાતાના વડાની કચેરીઓના અધિકારી/કર્મચારીઓને તબીબી સારવાર સંદર્ભે આરોગ્ય અને પરિવાર કલ્યાણ વિભાગના નિયમાનુસાર વહીવટી વિભાગના વડાની સત્તામાં આવતી રકમની ચુકવણી.

(ગ) ખાતાના વડા/બોર્ડ/નિગમ/યુનિવર્સિટી/કંપનીને લગતી બાબતો

૧.	વિભાગ હસ્તકના ખાતાના વડા/બોર્ડ/નિગમ/યુનિવર્સિટી/કંપનીઓના વાર્ષિક વહીવટી અહેવાલ મંજૂર કરવા બાબત.
૨.	યુનિવર્સિટી અધિનિયમોના અર્થઘટન અથવા તે અન્વયે માર્ગદર્શન આપવા બાબત.

(ઘ) યોજનાકીય બાબતો.

૧.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાઓ/નિગમ/બોર્ડ/કંપનીની વિવિધ યોજનાઓની ચકાસણી, સમીક્ષા, મોનીટરિંગ, મૂલ્યાંકન કામગીરી.
૨.	નવા મત્સ્ય ઉત્પાદન કેન્દ્રો અને મત્સ્ય બંદરો બનાવવા સંદર્ભે પ્રોજેક્ટની પ્રાથમિક ચકાસણી કરવા બાબત.
૩.	વિભાગના વિષયો સંબંધિત સંશોધન કાર્યક્રમોને લગતી બાબતો.

(ચ) અંદાજપત્રને લગતી બાબતો.

૧.	વિભાગના અંદાજપત્ર તથા આયોજનને લગતી બાબતો.
૨.	વિભાગનું કામગીરી અંદાજપત્ર તૈયાર કરવા બાબત.
૩.	મહેકમ પુસ્તિકા અને અન્ય અંદાજપત્ર પ્રકાશનોને લગતી ગાહિલી તૈયાર કરવા બાબત.
૪.	સુધારેલા અંદાજો બાબત.
૫.	અંદાજપત્રમાં મંજૂર થયેલ જોગવાઈ ઉપરાંત વધારાના થયેલ ખર્ચને વિનિયમિત કરવાની વધારાની માંગણી અથવા અંદાજપત્રમાં પૂરતી જોગવાઈ કરવામાં આવી ન હોય ત્યારે નિયમાનુસાર એડવાન્સ ઓથોરાઇઝેશન મંજૂર કરવા બાબત.
૬.	બચત સુપ્રત કરવા સંબંધી હુકમ બાબત.
૭.	ફંડનો પુનઃવિનિયોગ કરવા બાબત.
૮.	પૂરક માંગણીઓ બાબત.
૯.	પ્રકિર્ણ આવર્તક ખર્ચ મંજૂર કરવા બાબત.

(છ) વિધાનસભાને લગતી બાબતો.

૧.	રાજ્યસભા/લોકસભાના પ્રશ્નોની મંજૂરી બાબત.
૨.	વિધાનસભાના પ્રશ્નો સચિવાલયના અન્ય વિભાગ/પ્રભાગને તબદીલ કરવા બાબત.
૩.	વિધાનસભા સચિવાલય તરફથી ગોઠવવામાં આવતી કાપ દરખાસ્તો.
૪.	જાહેર હિસાબ સમિતિ, જાહેર સાહસોની સમિતિ, અંદાજ સમિતિ, ગૌણ વિધાન સમિતિ, ખાતરી સમિતિ કે વિધાનસભાની અન્ય સમિતિ અંગેની બાબતો.

(૪) અન્ય બાબતો.

૧.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાઓની બેઠકો આયોજિત કરવા બાબત.
૨.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓના નિરીક્ષણ કાર્યક્રમ નક્કી કરવા અને તે અંગેના અહેવાલ/પૂર્ણતા બાબત.
૩.	વિભાગની શાખાઓમાં કાગળીરીની વહેંચણી કે, તેમાં ફેરફાર કરવા બાબત.
૪.	વિભાગ (ખુદ)ના અધિકારી/કર્મચારીઓની બેઠક વ્યવસ્થાને લગતી બાબતો.
૫.	વિભાગના નિયંત્રણ હેઠળના ખાતાની વડાની પાટનગર સ્થિત વડી કચેરીઓની બેઠક વ્યવસ્થાને લગતી બાબતો.
૬.	વિભાગ (ખુદ) અને વિભાગના નિયંત્રણ હેઠળની ખાતાની વડાની પાટનગર સ્થિત વડી કચેરીઓમાં પહુતર તુમારોની સમીક્ષા.
૭.	નીતિ વિષયક ન હોય તેવી બાબતો સંબંધમાં કેન્દ્ર સરકારશ્રી સાથે પત્ર વ્યવહાર.
૮.	મુખ્યમંત્રીશ્રી/ગંત્રીશ્રી/સાંસદ સભ્યશ્રી/ધારાસભ્યશ્રીના સંદર્ભોના નિકાલ બાબત.
૯.	વિભાગ હેઠળ જૂથ (જનતા) અકસ્માત વીમા યોજનાઓના અમલીકરણનું મોનીટરિંગ.
૧૦.	વિભાગ (ખુદ)ના અધિકારી/કર્મચારીઓને ઓરિએન્ટેશન હેતુ ક્ષેત્રીય કચેરી/ ફાર્મ/ નર્સરી/પ્રયોગશાળા વગેરેની મુલાકાત આયોજિત કરવા બાબત.
૧૧.	વિભાગ અને વિભાગના નિયંત્રણ હેઠળની કચેરીઓમાં કાયદાકીય બાબતોના અર્થઘટન અને અભિપ્રાય મેળવવાના પ્રશ્નોમાં કાયદા વિભાગ સાથે પરામર્શ કરવા બાબત.
૧૨.	અદાલતમાં દાખલ થયેલ કેસોમાં પેરાવાઈઝ રીગાર્ડ્સ અને સોગંદનામુ મંજૂર કરવા બાબત.
૧૩.	અગત્યના કોર્ટ કેસો માટે એડવોકેટ જનરલ, એડિશનલ એડવોકેટ જનરલ અને સિનિયર એડવોકેટની નિમણૂક માટે કાયદા વિભાગ સાથે પરામર્શ કરવા બાબત.
૧૪.	વિભાગના નિયંત્રણ હેઠળના અધિકારીઓને કાયદાકીય સલાહ આપવા બાબત.
૧૫.	તકેદારી પંચના સંદર્ભો.
૧૬.	વિભાગ હરતકની તમામ કચેરીઓમાં વહીવટી કાર્યપદ્ધતિમાં ટેકનોલોજીના ઉપયોગથી ઈ-ગવર્નન્સ અમલી બનાવવા અંગેની બાબતો.
૧૭.	વિભાગની તમામ વેબસાઈટનું કન્ટેન્ટ ઓડિટ કરવા બાબત.
૧૮.	ભારત સરકારને હકીકતવાક્ષી માહિતી મોકલવા બાબત.
૧૯.	અધિક/સંયુક્ત/નાયબ સચિવ કક્ષાએથી રજુ થયેલા કેસો કે, જે માન.મંત્રીશ્રીને રજૂ કરવાના થતા ન હોય તેવા પરિશિષ્ટ-૨ માં દર્શાવેલ વિષયો તેમજ તે સિવાયના અન્ય વિષયોને લગતા તમામ કેસોના નિકાલની કામગીરી.
૨૦.	જે કેસોનો નિકાલ કરવા માટે અધિક સચિવ/સંયુક્ત સચિવ/નાયબ સચિવ ને સરા પ્રાપ્ત થયેલ ન હોય તેવા કેસો.

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પરિશિષ્ટ-૩

અધિક સચિવ/સંયુક્ત સચિવ/નાયબ સચિવ હક્કાએ નિકાલ કરવાના કેસો

(ક) સેવા વિષયક બાબતો.

૧.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓના બિન-રાજ્યપત્રિત કર્મચારીઓની એક વર્ષ સુધીની મુદત માટે પ્રતિનિયુક્તિથી નિમણૂક બાબત.
૨.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓના વર્ગ-૨ ના અધિકારીઓના કામગીરી ગૂલ્યાંકન અહેવાલમાં પ્રતિફૂળ નોંધનો નિર્ણય કરવા અંગેના કેસો.
૩.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓના અધિકારી/કર્મચારીઓને વર્ગ-૨ ના પગાર ધોરણની જગાનું ઉચ્ચતર પગાર ધોરણ મંજૂર કરવા બાબત.
૪.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓના વર્ગ-૨ સંવર્ગના અધિકારીઓની વિધિવિરુદ્ધતા દુકમોને મંજૂરી આપવાના કેસો.
૫.	વિભાગ (ખુદ)ના વર્ગ-૨ અને વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓના વર્ગ-૧ સંવર્ગના તમામ અધિકારીઓના વાર્ષિક ખાતગી અહેવાલની જાળવણી બાબત.
૬.	વિભાગના નિયંત્રણ હેઠળની તમામ કચેરીઓમાં હંગામી જગાઓની સમીક્ષા કરવા બાબત.
૭.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓના વર્ગ-૧ અને વર્ગ-૨ સંવર્ગના તમામ અધિકારીઓને નિવૃત્તિ લાભોની ચુકવણી સંદર્ભે કોઈ બનાવ ન હોવા અંગેનું પ્રમાણપત્ર (ફોર્મ નં.૨૨) આપવા બાબત.
૮.	વિભાગ (ખુદ) અને વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓના વર્ગ-૧ અને વર્ગ-૨ સંવર્ગના તમામ અધિકારીઓને નિવૃત્તિ સમયે પ્રાપ્ત રજાનું રોકડ રૂપાંતર અને નિવૃત્તિ લાભોની ચુકવણી માટે નિયમાનુસાર મંજૂરી આપવા બાબત.
૯.	વિભાગ (ખુદ) અને વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓના અધિકારીઓ/કર્મચારીઓના નવી વર્ધિત પેન્શન યોજના (NPS) ના ફોર્મ નિયામકશ્રી, પેન્શન અને પ્રોવિડન્ટ ફંડને ગોકલવા બાબત.
૧૦.	વિભાગના નિયંત્રણ હેઠળના વર્ગ-૧ અને વર્ગ-૨ના અધિકારીઓને ખાસ કિસ્સામાં તબીબી કારણોસર નવી વર્ધિત પેન્શન યોજના (NPS) હેઠળ અંશતઃ ઉપાડની મંજૂરી આપવાના કેસો.
૧૧.	વિભાગ (ખુદ)ના કર્મચારીઓને સામાન્ય ભવિષ્ય નિધીમાંથી પેશગી/ ઉપાડ તથા નવી વર્ધિત પેન્શન યોજના (NPS) હેઠળ ઉપાડની મંજૂરી આપવાના કેસો.
૧૨.	અધિકારી/કર્મચારીઓની પગાર બાંધણી/સ્ટેપીંગ-અપ ને લગતા સામાન્ય પ્રકારના કેસો.
૧૩.	વિભાગ (ખુદ) ના અધિકારીઓ/કર્મચારીઓને રાજ્ય સરકારની જૂથ વીમા યોજનામાં જોડવા તથા જૂથ વીમાની ચુકવણી અંગેની બાબતો.

૨૫/૫/૨૩

૧૪.	વિભાગ (ખુદ) ના બિન-રાજ્યપત્રિત સંવર્ગના કર્મચારીઓને પાસપોર્ટ મેળવવાના હેતુ પ્રમાણપત્ર આપવા બાબત.
૧૫.	વિભાગ (ખુદ) હેઠળ બિન-રાજ્યપત્રિત સંવર્ગના કર્મચારીઓને ખાલી જગાનો વધારાનો હવાલો સોંપવા બાબત.
૧૬.	વિભાગના નિયંત્રણ હેઠળના વર્ગ-૧ અને વર્ગ-૨ ના અધિકારીઓને એક વર્ષ સુધી વધારાનો હવાલો સંભાળવા બદલ ખાસ પગાર મંજૂર કરવા બાબત.
૧૭.	વિભાગ (ખુદ) અને વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓના અધિકારીઓને નિયમાનુસાર સંયોજિત બદલી ભરથુ મંજૂર કરવા બાબત.
૧૮.	વિભાગના નિયંત્રણ હેઠળના વર્ગ-૧ અને વર્ગ-૨ ના અધિકારીઓને ખાસ પ્રતિક્ષા સમય/ફરજ પર જોડાવાનો સમય મંજૂર કરવા બાબત.
૧૯.	વિભાગ(ખુદ) અને વિભાગના નિયંત્રણ હેઠળના ખાતાના વડા ની કચેરીઓના વર્ગ-૨ અને વર્ગ-૩ના અધિકારી/કર્મચારીઓને સરકારી ડાગે રાજ્ય બહાર મુસાફરી કરવાની મંજૂરી આપવા બાબત.
૨૦.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓમાં વર્ગ-૧ના પ્રથમ તબક્કાના પગાર ધોરણમાં ફરજ બજાવતા અધિકારીઓના વાર્ષિક મિલકત પત્રકો તથા સ્થાવર અને જંગમ મિલકતો માટે વર્તણુક નિયમ અનુસાર મંજૂરી બાબત.
૨૧.	વિભાગના નિયંત્રણ હેઠળના ખાતાના વડા/નિગમ/બોર્ડ/કંપની/યુનિવર્સિટીની નિમણૂકોમાં અનામત/ઘટ/બેકલોગને લગતી બાબતો તથા રેસ્ટર રજીસ્ટરોની ચકાસણી અને પ્રમાણ.
૨૨.	ખાતાના વડાની કચેરીઓના વર્ગ-૨ના અધિકારીઓને નાણા વિભાગ/સામાન્ય વહીવટ વિભાગની સૂચનાઓ અનુસાર તાલીમ માટે મોકલવા બાબત.
૨૩.	ખાતાના વડાની કચેરીઓના અધિકારીઓને સચિવાલય સંકુલમાં પ્રવેશ માટે સ્માર્ટ કાર્ડ આપવા બાબત.
૨૪.	સચિવાલય સંવર્ગના વર્ગ-૨ ના અધિકારીઓની રજા, રજા પ્રવાસ રાહત અને વતન પ્રવાસ રાહત મંજૂર કરવા બાબત.
૨૫.	સચિવાલય સંવર્ગના અધિકારી/કર્મચારીઓને પૂર્વ-સેવા તાલીમ/ખાતાકીય તાલીમ/કોમ્પ્યુટર કૌશલ્ય/ભાષા ઓપવર્ગ કે અન્ય તાલીમમાં ગોઠવવા તથા પરીક્ષામાંથી મુક્તિ આપવા બાબત.
૨૬.	સચિવાલય સંવર્ગના બિનરાજ્યપત્રિત કર્મચારીઓની વિભાગ ખાતે નિમણૂક કરવા તથા ફરજમુક્ત કરવા બાબત.
૨૭.	વિભાગ (ખુદ)ના નાયબ સેક્શન અધિકારી અને સમકક્ષ સંવર્ગના સ્ટેનોગ્રાફરોને શાખા/કામગીરીની ફાળવણી અને આંતરિક બદલી અંગેની બાબત.

૨૮.	વિભાગ (ખુદ) હેઠળ વર્ગ-૩ સંવર્ગના મહેકમની સમીક્ષા.
૨૯.	વિભાગ (ખુદ)ના અધિકારી/કર્મચારીઓની વિવિધ સેવાકીય બાબતોની રજૂઆતો પરત્વે નિર્ણય કરવા અથવા સામાન્ય વહીવટ વિભાગને મોકલવા બાબત.
૩૦.	કૃષિ/પશુપાલન/ગત્સ્થોદ્યોગ સંલગ્ન યુનિવર્સિટીઓના બિન-રાજ્યપત્રિત કર્મચારીઓના શિક્ષાના હુકમ સામે અપીલના કેસોમાં નિર્ણય કરવા બાબત.
૩૧.	વિભાગ (ખુદ) અને વિભાગના નિયંત્રણ હેઠળના ખાતાના વડાની કચેરીઓના વર્ગ-૧ અને વર્ગ-૨ના અધિકારીઓની અન્યત્ર નોકરી માટેની અરજીઓ મોકલવા/અરજીની નોંધ લેવા અને તે અંગેના 'ના-વાંધા પ્રમાણપત્ર' આપવા બાબત.
૩૨.	વિભાગના અધિકારી/કર્મચારીઓને રમત-ગમત, સાંસ્કૃતિક પ્રવૃત્તિઓમાં ભાગ લેવાની મંજૂરી આપવા બાબત.
૩૩.	ચૂંટણી તથા જાહેર અગત્ય ઘરાવતી અન્ય કાગગીરી માટે વિભાગના અધિકારી/કર્મચારીઓની રોવાઓ ફાળવવા બાબત.
૩૪.	વિભાગના રાજ્યપત્રિત અધિકારીઓને ચારિત્ર્ય, નોકરી, આવક, અનુભવ વિગેરે પ્રમાણપત્ર આપવા બાબત.

(ખ) નાણાકીય બાબતના કેસો.

૧.	વિભાગ (ખુદ) અને વિભાગના નિયંત્રણ હેઠળની કચેરીઓના સરકારી વાહનો ગિયત કિ.મી. અને/અથવા સમય-મર્યાદા પૂર્ણ થયેલ હોય તો રાઈટ-ઓફ કરવા બાબત.
૨.	ઓડીટના વાંધા અને હિસાબમેળનું સંકલન અને મોનીટરીંગ કરવા બાબત.
૩.	વિભાગના નિયંત્રણ હેઠળની કચેરીઓ માટે સરકારી મકાનની અપ્રાપ્યતા અંગેના કાર્યપાલક ઈજનેરના પ્રમાણપત્રના આધારે નાણાકીય સત્તા સોંપણીના નિયમોને આધીન રહીને મકાન ભાડે રાખવા બાબત.
૪.	વિભાગના નિયંત્રણ હેઠળના તમામ અધિકારી/કર્મચારીઓને મકાન બાંધકામ પેશગી અને ગોટર વાહન પેશગી મંજૂર કરવા, તે માટે ફંડ ઉપલબ્ધતા પ્રમાણપત્ર આપવા, પેશગી માટેના અગ્રતાક્રમ રજીસ્ટર નિભાવવા તથા અન્ય આનુષંગિક બાબતો જેવી કે, દસ્તાવેજો રજૂ કરવાની સમય-મર્યાદા વધારવા વિગેરે.
૫.	વિભાગ (ખુદ) હેઠળના અધિકારી/કર્મચારીઓને તબીબી સારવાર સંદર્ભે આરોગ્ય અને પરિવાર કલ્યાણ વિભાગના નિયમાનુસાર ખાતાના વડાની સત્તામાં આવતી રકમની ચુકવણીના કેસો.
૬.	વાર્ષિક ₹ ૨૫,૦૦૦/- (રૂપિયા પચીસ હજાર) થી વધુ પરંતુ ₹ ૨,૦૦,૦૦૦/- (રૂપિયા બે લાખ) થી વધુ નહિ તેટલા આવર્તક ખર્ચ અને ₹ ૫૦,૦૦૦/- (રૂપિયા પચાસ હજાર) થી વધુ નહિ તેટલા અનાવર્તક ખર્ચવાળી વ્યક્તિગત નાણાકીય દરખાસ્તો.

૭.	સરકારી વાહનો, આઈ.ટી.ઉપકરણો કે અન્ય સાધનોની મરામત માટે ₹ ૫૦,૦૦૦/- (રૂપિયા પચાસ હજાર) સુધીના આવર્તક અને અનાવર્તક ખર્ચની મંજૂરી આપવા બાબત.
૮.	વિભાગ (ખુદ) હેઠળ વિવિધ સેવા/ખરીદી સંદર્ભે નાણાકીય સત્તાની મર્યાદામાં આવતી રકમના બિલની ચુકવણી.
૯.	સરકારી કામકાજ માટે આયોજિત કરવામાં આવેલ બેઠકો માટે યા-કોર્ડી/બીસ્કીટ/હળપો નાસ્તો/ભોજન માટે નાણાકીય સત્તાની મર્યાદામાં આવતી રકમના બિલની ચુકવણી.
૧૦.	વિભાગ માટે વર્તમાનપત્રો, પુસ્તકો, સામયિકો તેમજ અન્ય પ્રકાશનોની ખરીદી અને તે માટે નાણાકીય સત્તાની મર્યાદામાં આવતી રકમના બિલની ચુકવણી.
૧૧.	સરકારી મુદ્દા અને લેખન સામગ્રીની કચેરીએથી વિવિધ સામગ્રી/ફોર્મ બેળવવા માટે વિભાગના નિયંત્રણ હેઠળની કચેરીઓના નામ દાખલ કરવા બાબત.

(ગ) અન્ય બાબતો.

૧.	વિભાગ (ખુદ) હેઠળ શાખા નિરીક્ષણ કાર્યક્રમ નક્કી કરવા બાબત.
૨.	વિભાગના વિષયો સંબંધિત કોર્ટ કેસો દાખલ થાય ત્યારે સરકારી વકીલ(AGP)ની નિમણૂક માટે કાયદા વિભાગને દરખાસ્ત કરવા બાબત.
૩.	વિભાગની સ્ટાફ મીટીંગ આયોજિત કરવા બાબત.
૪.	સ્થાયી નીતિ, અગાઉના આદેશો કે પૂર્વદ્રષ્ટાંતના આધારે નિર્ણય કરી શકાય તેવી સામાન્ય બાબતો.
૫.	જે કેસોને નિહાલ કરવા માટે ઉપ સચિવ કે તાબાના અધિકારીને સત્તા પ્રાપ્ત થયેલ ન હોય તેવા કેસો.

૨૫/૫/૨૩

પરિશિષ્ટ-૪

ઉપ સચિવ કક્ષાએ નિકાલ કરવાના કેસો

(ક) સેવા વિષયક બાબતો.

૧.	વિભાગ (પુદ)ના ઓફિસ આસીસ્ટન્ટ/ક્લાર્ક/ટાઇપીસ્ટ અને સમકક્ષ સંવર્ગના સ્ટેનોગ્રાફરોને શાખા/કામગીરીની ફાળવણી અને બદલી અંગેની બાબત.
૨.	વિભાગના બિન-રાજ્યપત્રિત કર્મચારીઓના વાર્ષિક ખાનગી અહેવાતની જાળવણી બાબત.
૩.	વિભાગના બિન-રાજ્યપત્રિત કર્મચારીઓને નિવૃત્તિ લાભોની ચુકવણી સંદર્ભે કોઈ બનાવ ન હોવા અંગેનું પ્રમાણપત્ર (ફોર્મ નં.૨૨) આપવા બાબત.
૪.	વિભાગના બિન-રાજ્યપત્રિત કર્મચારીઓને નિવૃત્તિ સમયે પ્રાપ્ત રજાનું શેડ્યુલ રૂપાંતર, વતન પ્રવાસ ભથ્થુ અને નિવૃત્તિ લાભોની ચુકવણી અંગેની બાબતો.
૫.	સચિવાલય સંવર્ગના બિન-રાજ્યપત્રિત કર્મચારીઓની રજા, રજા પ્રવાસ રાહત અને વતન પ્રવાસ રાહત મંજૂર કરવા બાબત.
૬.	વિભાગના બિન-રાજ્યપત્રિત કર્મચારીઓને ચારિત્ર્ય, નોકરી, આવક, અનુભવ વિગેરે અંગેના પ્રમાણપત્ર આપવા તથા સચિવાલય કેડીટ મોસાયટીના સભાસદ માટેની અરજી/લોજ મેળવવા માટે પગાર અંગેનું પ્રમાણપત્ર આપવા બાબત.
૭.	વિભાગમાં નવી નિમણૂક પામેલ અધિકારી/કર્મચારીઓની તબીબી તપાસ અને પૂર્વ-ઇતિહાસ અને ચારિત્ર્યની ખરાઈ બાબત.
૮.	વિભાગના વર્ગ-૪ સંવર્ગના કર્મચારીઓની સામાન્ય પ્રકારની સેવા વિષયક બાબતો.
૯.	વિભાગના વર્ગ-૪ સંવર્ગના તેમજ આઉટસોર્સથી નિયુક્ત કર્મચારીઓની બદલી બાબત.
૧૦.	વિભાગ અને ખાતાના વડાની કચેરીઓના ગૃહેકમ સંબંધિત આંકડાકીય માહિતી.
૧૧.	સચિવાલય સંવર્ગના અધિકારી/કર્મચારીઓની પૂર્વ-સેવા તાલીમ/ખાતાકીય પરીક્ષા/કોમ્પ્યુટર કૌશલ્ય/ભાષા પરીક્ષા અંગેની અરજીઓ મોકલવા બાબત.
૧૨.	વિભાગના બિન-રાજ્યપત્રિત કર્મચારીઓને એક વર્ષ સુધી વધારાનો હવાલો સંભાળવા બદલ નિયમાનુસાર ખાસ પગાર મંજૂર કરવા બાબત.
૧૩.	વિભાગ (પુદ)ના બિન-રાજ્યપત્રિત કર્મચારીઓની અન્યત્ર નોકરી માટેની અરજીઓ આગળ મોકલવા/અરજીની ગોંધ લેવા અને તે અંગેના 'ના-વાંધા પ્રમાણપત્ર' આપવા બાબત.
૧૪.	વિભાગના અધિકારી/કર્મચારીઓને સરકારી રહેણાંકનું મકાન મેળવવા માટેની અરજીઓ મોકલવા અને તે અંગેના પ્રમાણપત્ર આપવા બાબત.
૧૫.	કૃષિ સંલગ્ન શૈક્ષણિક સંસ્થાઓમાં અભ્યાસ કરેલ વિદ્યાર્થીઓના શૈક્ષણિક પ્રમાણપત્રોની ખરાઈ કરવા બાબત.
૧૬.	વિભાગના બિન-રાજ્યપત્રિત કર્મચારીઓની પગાર-બાંધણી કરવા બાબત.
૧૭.	વિભાગના બિન-રાજ્યપત્રિત અધિકારીઓને ચારિત્ર્ય, નોકરી, આવક, અનુભવ વિગેરે પ્રમાણપત્ર આપવા બાબત.

(ખ) નાણાકીય બાબતના કેસો

૧.	વિભાગના અંદાજપત્ર સદરોને લગતી સામાન્ય બાબતો, હિસાબ સદરોના ખર્ચ પર નિયંત્રણ, હિસાબગેળ વિગેરે.
૨.	વાર્ષિક ₹ ૨૫,૦૦૦/- (રૂપિયા પચીસ હજાર) થી વધુ નહિ તેટલા આવર્તક ખર્ચ અને અનાવર્તક ખર્ચવાળી વ્યક્તિગત નાણાકીય દરખાસ્તો.
૩.	સરકારી વાહનો, આઈ.ટી.ઉપકરણો કે અન્ય સાધનોની ગરામત માટે ₹ ૨૫,૦૦૦/- (રૂપિયા પચીસ હજાર) સુધીના આવર્તક અને અનાવર્તક ખર્ચની મંજૂરી આપવા બાબત.
૪.	સરકારી ડાગડાજ માટે આયોજિત કરવામાં આવેલ બેઠકો માટે ચા-કોફી/બીસ્કીટ/હળવો નાસ્તો/લોજન માટે નાણાકીય સત્તાની મર્યાદામાં આવતી રકમના બિલની ચુકવણી.
૫.	વિભાગ માટે વર્તમાનપત્રો, પુસ્તકો, સામયિકો તેમજ અન્ય પ્રકાશનોની ખરીદી અને તે માટે નાણાકીય સત્તાની મર્યાદામાં આવતી રકમના બિલની ચુકવણી.
૬.	વિભાગ (ખુદ) હેઠળ વિવિધ સેવા/ખરીદી સંદર્ભે નાણાકીય સત્તાની મર્યાદામાં આવતી રકમના બિલની ચુકવણી.
૭.	વિભાગ (ખુદ) હેઠળના અધિકારી/કર્મચારીઓને તબીબી સારવાર સંદર્ભે આરોગ્ય અને પરિવાર કલ્યાણ વિભાગના નિયમાનુસાર નાણાકીય સત્તાની મર્યાદામાં આવતી રકમની કચેરીના વડા તરીકે ચુકવણીના કેસો.
૮.	વાહન/મકાનની ગીરો મુકિતના કેસો.
૯.	વિભાગના ટેલીફોન જોડાણને લગતી બાબતો.

(ગ) અન્ય બાબતો.

૧.	વિભાગ (ખુદ) હેઠળની શાખાઓના અઠવાડિક/પખવાડિક/માસિક તારીજ પત્રક તૈયાર કરવા અને તેની સમીક્ષા કરવા બાબત.
૨.	વિભાગના અધિકારી/કર્મચારીઓને સ્ટાફકારની ફાળવણી કરવા બાબત.
૩.	વિભાગના અધિકારી/કર્મચારીઓને ફર્નિચર કે અન્ય ડેડસ્ટોકની ફાળવણી કરવા બાબત.
૪.	વિભાગની અન્ય શાખાઓ તરફથી મળેલ સંદર્ભો, શાખાની પરચુરણ માહિતી મોકલવા બાબત.
૫.	વિભાગની શાખાઓમાં દફતર વર્ગીકરણ અને દફતરની જાળવણી નિકાલ અંગેની નિયમાનુસાર કામગીરી.
૬.	વિભાગ (ખુદ) ના મરામત ન થઈ શકે તેવા ડેડસ્ટોક અને આઈ.ટી. ઉપકરણોની બિનઉપયોગિતા અને બિનવપરાશપણું નિયત કરી નિયમાનુસાર નિકાલ કરવા બાબત.
૭.	સચિવાલય સંકુલમાં પ્રવેશ/હાજરી માટેના ઓળખપત્રોની સરજાઓ મોકલવા બાબત.
૮.	જાહેર રજાના દિવસે કચેરી ચાલુ રાખવા બાબત.
૯.	માહિતીનો અધિકાર અધિનિયમ, ૨૦૦૫ હેઠળ પ્રથમ અપીલ અધિકારી તરીકેની કામગીરી.
૧૦.	જે કેસોનો નિકાલ કરવા માટે લાબાના અધિકારીને સત્તા પ્રાપ્ત થયેલ ન હોય તેવા કેસો.

૨૫ ૫/૩

Annexure - 1

Interim Grant Order

QUARRY PERMIT

(See rule 22(1))

Quarry Permit No : QP210001550

Serial No. 12668

SURAT Office

Date : 29/03/2022

Shri M M INFRA BUILDCON apply for grant of quarry permit for excavation and removal of 100000.00 (Ordinary Sand) from Survey No QP 210001550 TCE 851.847.855 TAPI RIVER BED of Village DUMMAS Taluka MAJURA District SURAT Under rule 21 of the Gujarat Minor Mineral Concession Rules, 2017 and has paid application fee of rupees 0.00 pursuant to the requirements of rule 22(1) of the Gujarat Minor Mineral Concession Rules, 2017. Accordingly, permission is hereby granted to excavate and remove 100000.00 metric tonnes of (Ordinary Sand) as addressed and more fully described below on the following condition.

Taluka - DUMMAS Taluka - MAJURA District - SURAT Gujarat

Boundary	
On West	AS PER MAP
On East	AS PER MAP

Co-ordinates	
Latitude	Longitude
21.10.58.000	72.71.15.000

(Refer to the detailed plan along with the co-ordinates annexed with the application)

Range	Taluka	District	Survey No	Field Area (Approx. in Mineral Hectares)	Quantity (metric tonne)
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સુરત મિનરલ ડિપાર્ટમેન્ટ
9638182290

DUMMAS	MAJURA	SURAT	G. T. P 937 938,85 3,852,851,8 47,856 TAPI RIVETI BED	16.24.50	Ordinary Sand	100000.00
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Payment to be done by Applicant		Amount to be paid (in Rs.)
Particulars	Total Amount (in Rs.)	
Royalty	4000000.00	4000000.00
Permit Premium	2000000.00	2000000.00
Security Deposit	800000.00	800000.00
DMF	400000.00	400000.00
TCS	120000.00	120000.00
Total Payment	7320000.00	7320000.00

1. This permit shall be activated by concerned District Geologist / Asst. Geologist on successful payment of bank draft. The validity of the permit shall be 180 days from the date of activation.
2. The depth of the pit below the surface shall not exceed 6 metres.
3. This permit is non-transferable. No other mineral except that for which the permit is granted shall be excavated or removed without proper sanction being obtained from the officer-in-charge of the Government.
4. When the mining of ninety per cent of the quantity of the mineral is finished, the quarry permit holder shall inform the District Geologist/ District Assistant Geologist and then, the District Geologist/ District Assistant Geologist shall carry out an inspection of the mining area. Even the quarry permit holder should be vigilant enough to be alert to get the mineral out of time. The quarry permit holder should be careful to take precautions for the safety of the miners as the work is permitted to him.
5. The quarry permit holder should adhere to all terms and conditions pertaining to quarry permit stated under the Gujarat Minor Mineral Concession Rules 2017.
6. The quarry permit holder should dig out and transport the allowed mineral only from the permitted areas of the quarry within the limits of quantity endorsed under this permit.
7. The quarry permit holder should implement and maintain the procedure of transit permit or the equivalent mandatorily.



1	If any other minor or major mineral is found during quarrying operations, it shall be reported to the officer authorised of the Government within a week's time after such discovery.
2	The permit holder shall maintain complete and correct accounts of the minerals excavated, quantity removed from the permit area, wages paid and royalty and other charges leviable for this purpose.
3	The permit holder shall allow the District Geologist/ District Assistant Geologist to verify the books of accounts maintained in relation to the mining of the said mineral. The District Geologist/ District Assistant Geologist should also visit the site in question, to tally the amount of quantity actually dug out with the amount of quantity mentioned in the books of accounts of the permit holder. Then, the facts found during the inspection shall be reported to the Commissioner of Geology and Mining by the District Geologist/ District Assistant Geologist.
4	In the event that the royalty rates are increased by the Government during the tenure of the quarry permit, the permit holder shall pay to the Government, within fifteen days of the date of such notification, the additional royalty, permit premium, security deposit and district mineral foundation contribution amounts.
5	The permit holder shall not commence any quarrying operations without obtaining all applicable environmental clearances for the area.
6	The permit holder shall allow the District Geologist/ District Assistant Geologist to enter and inspect, at any time, the quarrying and mining operations.
7	The permit holder shall immediately report all accidents to the officer authorised of the Government and the District Magistrate and the District Superintendent of police of the district in which the permit area is situated.
8	The permit holder shall have no right over the quarry material and other property lying in the permit area after the expiry of the permit.
9	The permit holder shall not cut or damage any trees without prior sanction and without payment of compensation therefore as may be fixed by the Divisional forest Officer or such officer authorised by him in this behalf.
10	If any excess quantity over that permitted quantity is to be removed, the permit holder shall be liable to pay the amount equal to the value of mineral so removed and shall be liable for punishment under the provisions of the Indian Penal Code, 1860 and the Gujarat Minor Mineral Concession Rules, 2017.
11	If any breach of these conditions or the provisions of section 15 and section 23C is detected, this permit shall be terminated and the material lying on the site will be seized and dealt with in accordance with applicable laws.

19.	Every transportation vehicle of the said mineral should have to be weighed and the receipt of weighing should have to be kept safely on record, mandatorily by the permit holder.
20.	As soon as the removal of the material granted under the permit is over, the permit holder shall furnish to the District Geologist/ District Assistant Geologist a complete statement showing the quantities removed, details of transport and usage, parties to whom this material has been sold and prices obtained therefor, and shall produce any details, books etc., for the scrutiny to the District Geologist/ District Assistant Geologist as may be called for by him.
21.	After submission of the information contemplated vide para 20 above District Geologist/ District Assistant Geologist shall visit the area for which permit was given within fifteen days and conduct such survey as may be deemed appropriate to check compliance with the terms of the relevant quarry permit. The said officer shall thereafter submit his report within fifteen days of aforesaid survey to the Commissioner of Geology and Mining.
22.	The findings pursuant to para 21 above shall be factored in for determining the final seller and with the quarry permit.

S/D,

Commissioner
Geology and Mining
Gandhinagar, Gujarat

Date :

CC to - District In-charge Village Dakh MAS, Taluka - MAJURA

- District In-charge Taluka - MAJURA

- District In-charge Geology and Mining Dept

FORM E (GRANT ORDER)

QUARRY PERMIT

(See rule 22(1))

C/49

Quarry Permit No : QP210001550

Application No. : 12668

SURAT Office

Date : 04/04/2022

Whereas Shri M M INFRA BUILDCON applied for grant of quarry permit for excavation and removal of metric tonnes of 100000.00 (Ordinary Sand) from Survey No. OPP 937,938,853,852,851,847,856 TAPI RIVER BED of Village DUMMAS Taluka MAJURA District SURAT Under rule 21 of the Gujarat Minor Mineral Concession Rules, 2017 and has paid an application fee of rupees 0.00 pursuant to the requirements of rule 22(1) of the Gujarat Minor Mineral Concession Rules, 2017. Accordingly, permission is hereby granted to the above applicant to quarry, win and remove 100000.00 metric tonnes of (Ordinary Sand) from the aforesaid area more fully described below on the following condition.

Village - DUMMAS Taluka - MAJURA District - SURAT Gujarat

Boundaries

On North : AS PER MAP

On West : AS PER MAP

On South : AS PER MAP

On East : AS PER MAP

Co-Ordinates

Latitude

Longitude

21.10.68.000

72.71.15.000

(as shown in the detailed plan along with the co-ordinates annexed with the application)

Village	Taluka	District	Survey No	Field Area (Approx. in Mineral Hectares)	Quantity (metric tonne)

Signature valid

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Date: 2022.04.04 10:09:15 IST
Reason: Secure document
Location: Gujarat

DUMMAS	MAJURA	SURAT	O P P 937,938,85 3,852,851,8 47,856 TAPI RIVER BED	16.24.50	Ordinary Sand	100000.00
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Payment done by Applicant

Particulars	Total Amount (in Rs.)	Amount to be paid (in Rs.)
Royalty	4000000.00	400000.00
Permit Premium	2000000.00	200000.00
Security Deposit	800000.00	800000.00
DMF	400000.00	40000.00
TCS	120000.00	12000.00
Total Payment	7320000.00	1452000.00

1.	This permit shall be activated by concerned District Geologist / Asst. Geologist on successful payment mentioned above. The validity of the permit shall be 180 days from the date of activation.
2.	The depth of the pit below the surface shall not exceed 6 metres.
3.	This permit is non-transferable. No other mineral except that for which the permit is granted shall be excavated or removed without proper sanction being obtained from the officer authorised of the Government.
4.	When the mining of ninety per cent of the quantity of the mineral is finished, the quarry permit holder shall inform the District Geologist/ District Assistant Geologist and then, the District Geologist/ District Assistant Geologist shall carry out an inspection of the mining area. Even the quarry permit holder should be vigilant enough to be alert to get the inspection on time. The quarry permit holder should be careful to take precautions not to dig or to mine more mass than what is permitted to him.
5.	The quarry permit holder should adhere to all terms and conditions pertaining to quarry permit stated under the Gujarat Minor Mineral Concession Rules 2017.
6.	The quarry permit holder should dig out and transport the allowed mineral only from the permitted areas of the quarry within the limits of quantity endorsed under this permit.
7.	The quarry permit holder should implement and maintain the procedure of transit permit or the equivalent mandatorily.

Signature valid

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Date: 2022.04.04 10:09:59 IST
Reason: Secure document
Location: Gujarat

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C/15)

8.	If any other minor or major mineral is found during quarrying operations, it shall be reported to the officer authorised of the Government within a week's time after such discovery.
9.	The permit holder shall maintain complete and correct accounts of the minerals excavated, quantity removed from the permit area, wages paid and royalty and other charges leviable for this purpose.
10.	The permit holder shall allow the District Geologist/ District Assistant Geologist to verify the books of accounts maintained in relation to the mining of the said mineral. The District Geologist/ District Assistant Geologist should also visit the site in question, to tally the amount of quantity actually dug out with the amount of quantity mentioned in the books of accounts of the permit holder. Then, the facts found during the inspection shall be reported to the Commissioner of Geology and Mining by the District Geologist/ District Assistant Geologist.
11.	In the event that the royalty rates are increased by the Government during the tenure of the quarry permit, the permit holder shall pay to the Government, within fifteen days of the date of such notification, the additional royalty, permit premium, security deposit and district mineral foundation contribution amounts.
12.	The permit holder shall not commence any quarrying operations without obtaining all applicable environmental clearances for the area.
13.	The permit holder shall allow the District Geologist/ District Assistant Geologist to enter and inspect, at any time, the quarrying and mining operations.
14.	The permit holder shall immediately report all accidents to the officer authorised of the Government and the District magistrate and the District Superintendent of police of the district in which the permit area is situated.
15.	The permit holder shall have no right over the quarry material and other property lying in the permit area after the expiry of the permit.
16.	The permit holder shall not cut or damage any trees without prior sanction and without payment of compensation therefore as may be fixed by the Divisional forest Officer or such officer authorised by him in this behalf.
17.	If any excess quantity over that permitted quantity is found to be removed, the permit holder shall be liable to pay the amount equal to the value of mineral so removed and shall be liable for punishment under the provisions of the Indian Penal Code, 1860 and the Gujarat Minor Mineral Concession Rules, 2017.
18.	If any breach of these conditions or the provisions of section 15 and section 23C is detected, this permit shall be terminated and the material lying on the site will be seized and dealt with in accordance with applicable laws.

Signature valid

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 Reason: Secure document
 Location: Gujarat

19.	Every transportation vehicle of the said mineral should have to be weighed and the receipt of weighing should have to be kept safely on record, mandatorily by the permit holder.
20.	As soon as the removal of the material granted under the permit is over, the permit holder shall furnish to the District Geologist/ District Assistant Geologist a complete statement showing the quantities removed, details of transport and usage, parties to whom this material has been sold and prices obtained therefor, and shall produce any details, books etc., for the scrutiny to the District Geologist/ District Assistant Geologist as may be called for by him.
21.	After submission of the information contemplated vide para 20 above, District Geologist/ District Assistant Geologist shall visit the area for which permit was given within fifteen days and conduct such survey as may be deemed appropriate to check compliance with the terms of the relevant quarry permit. The said officer shall thereafter submit his report within fifteen days of aforesaid survey to the Commissioner of Geology and Mining.
22.	The findings pursuant to para 21 above shall be factored in for determining the final settlement with the quarry permit holder.

S/D,
 Commissioner
 Geology and Mining
 Gandhinagar, Gujarat
 Date :

CC to - Sarpanchshri Village DUMMAS, Taluka - MAJURA

- Mamlatdarshri Ta. - MAJURA

- Surveyor, Geology and mining dept.

Signature valid

Digitally signed by SINGH ROOPWANT
 Date: 2022.04.04 10:09:19 IST
 Reason: Secure document
 Location: Gujarat

Government of Gujarat

COMMISSIONER OF GEOLOGY & MINING

Block No.15, Sector-10, Dr. Jivraj Mehta Bhavan,
Old Sachivalaya, Gandhinagar

☎ 079-232-54151/53956

☎ 079-232-56794

Web site : <http://www.geomining.gujarat.gov.in>E-mail : ag-lease2-cgm@gujarat.gov.in

Permit Extension

નં. સીજીએમ/લીઝ-૨/ક્યુપી-૭૫-૨૦૨૨/ ૩૬૫૧

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વંચાણ :

- (૧) આ કચેરીના હુકમ પરમીટ નંબર- ૫૦/૨૦૨૨, તા.૦૪.૦૪.૨૦૨૨
- (૨) અરજદારશ્રી એમ.એમ.ઇન્ડા બિલકોનની તા.૨૫.૦૮.૨૦૨૨ ની અરજી.
- (૩) કલેક્ટરશ્રી સુરતના પત્ર જાવક નં. ૩૩૧૬, તા.૧૮.૧૦.૨૦૨૨
- (૪) Gujarat Minor Mineral Concession Rule-2017 ના Rule-23-(1)-(a) ની જોગવાઈ

આમુખ :

અત્રેની કચેરીના વંચાણે લીધેલ ક્રમાંક-૧ ના હુકમથી અરજદારશ્રી એમ.એમ.ઇન્ડા બિલકોનની નીચે મુજબની સાદી રેતી ખનિજની ક્વોરી પરમીટ તા.૦૪.૦૪.૨૦૨૨ ના હુકમથી ૧૮૦ દિવસની મુદત માટે મંજૂર કરવામાં આવેલ. સદર ક્વોરી પરમીટની મુદત તા.૩૦.૦૯.૨૦૨૨ ના રોજ પૂર્ણ થયેલ છે.

ગામ	તાલુકો	જિલ્લો	સર્વે નં	માંગણી વિસ્તાર (હેક્ટરમાં)	ખનિજ	માંગણી મુજબનો જથ્થો (મે.ટન)
ડામસ	મજુરા	સુરત	૧૦૦૫,૧૦૦૩,૧૦૦૨,૯૫૧, ૯૫૦,૯૩૭/૨ ની સામે તાપી નદી પદ પૈકી	૫૦.૦૦.૦૦ હે પૈકી ફાજલ ૩૪.૧૬.૮૩	સાદી રેતી	૧૦૦૦૦૦

વંચાણ (૩) થી જિલ્લા કચેરી દ્વારા પરમીટ ધારકશ્રી એમ.એમ. ઇન્ડા બિલકોનની તા.૨૫/૦૮/૨૦૨૨ ની પરમીટની મુદત વધારવા" અરજી અન્વયે તા. ૨૯.૦૩.૨૦૨૨ ના પત્રથી મંગાવવામાં આવેલ "ના વાંધા પ્રમાણપત્ર" મળ્યેથી આગળની કાર્યવાહી કરવા જિલ્લા અધિકારીશ્રી દ્વારા સલામત કરેલ છે.

૨૧/૧૦/૨૦૨૨
૧૦/૧૧/૨૦૨૨

જિલ્લા કચેરી
સુરત
DT. 10/11/2022
૯૮૬૧

અરજદારશ્રીની રજુઆત તથા જિલ્લા અધિકારીશ્રીની ભલામણને ધ્યાનમાં લઈ Gujarat Minor Mineral Concession Rule-2017 ના Rule-23-(1)-(a)-(iii) ની જોગવાઈ મુજબ મળેલ સત્તાની રૂએ આથી નીચે મુજબનો હુકમ કરવામાં આવે છે.

// હુકમ //

અરજદારશ્રી એમ.એમ.ઇન્ફા બિલ્ડકોનની મોજે,ડુમ્મસ તા.મજુરા જી.સુરતમાં તાપી નદીમાંથી સાદી રેતી ખનિજ ડ્રેજીંગથી કાઢવા માટેની ૧૦૦૦૦૦ મે.ટન જથ્થાની ક્વોરી પરમીટ માંથી બાકીના જથ્થા માટે મૂળ મંજુરી હુકમની શરતોને આધિન ૧૮૦ દિવસ સુધીનો Permit Extension કરવા આથી હુકમ કરવામાં આવે છે. કંપની ધ્વારા સમયગાળો પુર્ણ થયા સુધીમાં તમામ જથ્થાનો નિકાલ કરવાનો રહેશે. (નોંધ માન.કમિશ્નરશ્રીએ મંજુર કરેલ છે.)

જી.કે.વી.

અધિક નિયામક (વિ)

ભુસ્તર વિજ્ઞાન અને ખનિજ

ગાંધીનગર

પ્રતિ

એમ.એમ.ઇન્ફા બિલ્ડકોન,

૨૧૯, બીજો માળ, શિવાની કોમ્પ્લેક્સ, શિવાની પાર્ક,

કાલીયાવાડી, નવસારી.

નકલ રવાના :

કલેક્ટરશ્રી કલેટકર કચેરી, સુરત

- જિલ્લા ભુસ્તરશાસ્ત્રી જિલ્લા કચેરી, સુરત.....તરફ.... માપણી કરતાં તફાવત આવેલ જથ્થાની ખનિજ કિંમત વસુલાત કરવાની કાર્યવાહી કરવા સારું...
- એન.કોડ શાખા (QP 210001551)
- એસ.ઓ. ફાઇલ

FORM-D
APPLICATION FOR GRANT OF A QUARRY PERMIT
(See rule 21(1))
(Form of Registration)

C/199

366/22

Date: 12/08/2022

20/8/22

C/189

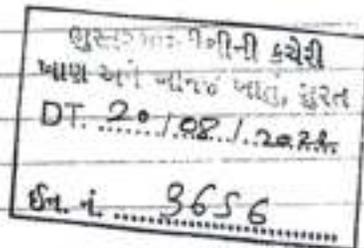
The District Geologist, SURAT

1. I/We submit an application (13774) for a quarry permit for Ordinary Sand for the area described below.
2. A sum of non-refundable fee at the rate of 10000.00 for 100000.00 metric tonnes or part thereof payable for the permit under rule 21 of Gujarat Minor Mineral Concession Rules, 2017 has been paid through Application portal with reference no. (202222457547697) and the receipted Challan is enclosed
3. The required particulars are given below.

20/8/22

Please check

- i. Company Name : M M INFRA BUILDCON
- ii. Nationality : Indian
- iii. Profession or nature of business of the applicant : Business
- iv. Address of the applicant : SHIVANI COMPLEX
- v. PAN No. of the applicant : ABOFM8905H
- vi. Mobile No. of the applicant : 9558673013
- vii. Quantity of the mineral to be removed under the permit : 100000.00 metric tonnes
- viii. Whether applicable payments have been paid? : Yes - Reg. No: 202222457547697 Amount : 10000.00
Date : 12/08/2022
- ix. Details of the area from which the mineral is to be removed
- a) Village : DUMMAS
- b) Taluka : MAJURA
- c) District : SURAT
- d) Survey Number : OPP 937
- e) Area in hectare : 16.24.50



- x. Period for which the quarry permit is required : 180 Days
- xi. Whether the applicant has any quarry lease or quarry permit in force? :
- xii. Purpose for which the mineral is to be used, give full details along with the contract order : YES - For Work relating to Central or State Government Undertaking
- xiii. Is the plan of the area enclosed? : YES
- Note : The plan should be on the relevant portion of the cadastral village map so as to enable the area to be identified from surface features etc.
- xiv. If the land is an occupied land by another person, has the occupant's willingness been ascertained and his letter of consent enclosed? :
- xv. If the land is an agricultural land, has the permission of the revenue authorities been obtained for converting the same for non-agricultural purpose? If so, please give details :
- xvi. UTR Ref No. :202222457547697

I/We am/are fully aware of the Gujarat Minor Mineral Concession Rules, 2017 and shall abide by them.

Yours Faithfully

Signature of applicant

C/123

2/19/22


Commissioner of Geology and Mining, Govt. of Gujarat

Online Payment Services

Date : 04/08/2022 06:20:49 PM

The Mines and Minerals(Development and Regulation) Act, 19570853 - Non-Ferrous Mining and
Metallurgical Industries - Geology and Mining, Gujarat State

Challan Identification No:	10011322022080400706		
Payble at Treasury/Sub Treasury Name:	Gandhinagar Treasury Office		
Bank Name:	SBI		
Bank Code:	SBIN		
Paid on behalf of			
Lessee / Payee name:	M M INFRA BUILDCON		
Address:	SHIVANI COMPLEX		
Leasecode/ Registration No:	13747		
From Date:	NA	To Date:	NA
Remarks:	Lease Type : Mining Lease ; Mineral : Ordinary Sand ; DESC :		
Purpose for Payment	Receipt Under GMMR (Ordinary Sand)		
Payment Type	Head of Account	Amounts in (Rs.)	
Application Fees	08530010208	10000.000	
Total Paid Amount :	10000.000		
Rupees in Words:	Ten Thousand Only		
Payment Date:	04/08/2022 06:20:49 PM		

Received

નં.જીએસ/ખાનગી/રજીયાત/એમ.એમ.ઇન્ફા/૨૦૨૨/૧૬૭/

તા. ૦૪.૦૪.૨૦૨૩

તારીખ	૨૫/૫
નંબર	૭૦૦
અ. ઈ.	૪
ક. અ.	૩૧
અં. સ.	૯
શ્રેણી	૧૧

પ્રતિ,
અધિક્ષક ઇજનેરશ્રી
સુરત સિંચાઇ વર્તુળ
સુરત.

૩૮
૨૪/૪/૨૩

વિષય : સુરત કાંઠા વિસ્તારમા એમ.એમ.ઇન્ફા બિલ્ડકોન (નવસારી) દ્વારા તાપી નદીમાંથી
ગેરકાયદેસર રેતી ખનન અટકાવવા બાબત.

સંદર્ભ : આપના પત્ર નં.સુસિંવ/પીબી-૧/ડુનેજ-સુરત/તાપી-રેતીખનન/વશી/૪૧૪,
તા.૦૮.૦૨.૨૦૨૩

ઉપરોક્ત સંદર્ભદર્શિત પત્ર અન્વયે જણાવવાનું કે, એમ.એમ.ઇન્ફા બિલ્ડકોન (નવસારી)ને મત્સ્યોદ્યોગ કમિશ્નરીની કચેરી, ગાંધીનગરના પત્ર ક્રમાંક : ગુમ/ટેક/ટ-૫/ડ્રેજીંગ/NOC/સુરત/૨૧-૨૨/૧૮૧૩, તા.૦૪.૦૨.૨૦૨૨ નું સુરત જીલ્લાના અને સુરત સિટીના ડુમ્મસ, હજીરા, મગદલ્લા, કવાસ, રુંઢ, ગવિયર, ભીમપોર, ઉમરા, પીપલોદ, પાલ, ભાઠા, અડાજણ વિગેરે ગામોના હદ વિસ્તારમાંથી પસાર થતી તાપી નદીપટ્ટમા પુરાણ થયેલ કાંપ, માટી, રેતી, કંકર(સેન્ડબાર)ને ડ્રેજીંગ કરી કાઢવા માટે શરતોને આધિન ૫(પાંચ) વર્ષ માટે ના વાંધા પ્રમાણપત્ર આપવામાં આવેલ જેની નકલ અત્રેની કચેરીમા અરજદાર કંપની દ્વારા રજુ થયેલ.

(૧) સદર ના વાંધા પ્રમાણપત્ર રાજ્ય સરકારના અન્ય વિભાગ દ્વારા સી.આર.એડ. વિસ્તારમા ડ્રેજીંગ કરવા આપવામાં આવેલ હોવાનું સ્પષ્ટ છે. સી.આર.એડ. વિસ્તારમા ડ્રેજીંગ/ડીસીલ્ટીંગ કરવા અંગેની કાર્યવાહી અત્રેની કચેરી દ્વારા કરવામાં આવતી નથી અને તે અત્રેના કાર્યક્ષેત્રમા આવતી નથી જેથી અત્રેને લાગુ પડતું નથી.

(૨) અરજદાર કંપની દ્વારા અત્રેની કચેરીમાં સાદીરેતી ખનિજની ક્વોરી પરમીટ અરજી રજુ થયેલ જે મત્સ્યોદ્યોગ કમિશ્નરીની કચેરીના ના વાંધા પ્રમાણપત્ર ને ધ્યાને લઇ, ડ્રેજીંગ દરમ્યાન નિકળતો સાદીરેતી ખનિજનો જથ્થાને તથા સરકારશ્રીને રોયલ્ટીની આવકને ધ્યાને લઇ, ફક્ત ડ્રેજીંગના અનુસંધાને નિકળતી રેતીના નિકાલ માટે ક્વોરી પરમીટ મંજુર કરવામા આવેલ.

(૩) એમ.એમ.ઇન્ફા બિલ્ડકોન (નવસારી)ને મત્સ્યોદ્યોગ કમિશ્નરીની કચેરી, ગાંધીનગરના પત્ર ક્રમાંક : ગુમ/ટેક/ટ-૫/ડ્રેજીંગ/ડમ્પ/૨૨-૨૩/૨૨૦, તા.૧૧.૦૫.૨૦૨૨ નું સુરત જીલ્લાના અને સુરત સિટીના ડુમ્મસ, હજીરા, મગદલ્લા, કવાસ, રુંઢ, ગવિયર, ભીમપોર, ઉમરા, પીપલોદ, પાલ, ભાઠા, અડાજણ, સિંગણપોર, રાંદેર, અઠવા, ઉમરા, લીમલા, વાંટા વિગેરે ગામોના હદ વિસ્તારમાંથી પસાર થતી તાપી નદીપટ્ટમા પુરાણ થયેલ કાંપ, માટી, રેતી, કંકર(સેન્ડબાર)ને એકત્રિત કરી ખાણ અને ખનિજ ખાતા પાસેથી જરૂરી રોયલ્ટી પાસ / પરમીટ તેમજ પરવાનગી મેળવી ખનિજોને વેચાણ કરવાના પત્રની નકલ રજુ થયેલ જેથી ડમ્પીંગ થતો જથ્થાના નિકાલ માટે ક્વોરી પરમીટ મંજુર કરવામા આવેલ.

આમ, ઉપરની હકીકત જોતાં,

--- વન અને પર્યાવરણ વિભાગના સી.આર.એડ. નોટિફિકેશન-૨૦૧૧ મુજબ માઇનીંગ પ્રવૃત્તિ પર પ્રતિબંધ છે જ્યારે આ કિસ્સામાં અત્રેથી કોઇપણ પ્રકારના ખનિજની ખનનની મંજૂરી આપવામાં આવેલ નથી. ફક્ત અન્ય વિભાગના એન.ઓ.સી.ના અનુસંધાને ડ્રેજીંગ દરમ્યાન નિકળતા ખનિજના જથ્થાને વેચાણ કરવા ડમ્પ પરમીટ આપવામાં આવેલ છે જેથી અત્રેથી સી.આર.એડ. તથા અન્ય વિભાગોની કોઇ મંજૂરી કે એન.ઓ.સી. લેવાનો પ્રશ્ન ઉપસ્થિત થતો નથી.

--- ઉદ્યોગ અને ખાણ વિભાગના તા.૨૦.૦૧.૨૦૧૪ ના પરિપત્ર મુજબ સાદીરેતી ખનિજનું ખનન કરી શકાય નહીં. પરંતુ આ કિસ્સામાં ડ્રેજીંગ દરમ્યાન નિકળતા રેતી ખનિજના જથ્થાને ઉપાડવાની ફક્ત ડમ્પ પરમીટ આપવામાં આવેલ છે. અત્રેથી કોઇપણ પ્રકારના ખનિજના ખનનની મંજૂરી આપવામાં આવેલ નથી.

વધુમાં જણાવવાનું કે, આ કિસ્સામાં અન્ય વિભાગના 'ના વાંધા પ્રમાણપત્ર' તથા ડ્રેજીંગ દરમ્યાન નિકળતા રેતી ખનિજના જથ્થાને વેચાણ કરવાના પત્રને ધ્યાને લઇ, ફક્ત ડમ્પ પરમીટ આપવામાં આવેલ. અન્ય વિભાગના એન.ઓ.સી. મુજબ અરજદાર કંપનીને ડ્રેજીંગ કરવાની મંજૂરી આપવામાં આવેલ હોઇ, બિનઅધિકૃત રેતી ખનનનો પ્રશ્ન રહેતો નથી. તેમજ અરજદાર કંપનીને અપાયેલ પરમીટની મુદત પૂર્ણ થયેલ છે. હાલમાં આવી કોઇ ડમ્પ પરમીટ ચાલુમાં નથી.

(Signature)

ભુસ્તરશાસ્ત્રી

ભુસ્તર વિજ્ઞાન અને ખનીજ ખાતુ

સુરત

કા. નં. સુ.સંવ. / તા.બી-૫ / ડ્રેજીંગ - સુરત / તા.બી. રેલ (ખનન) / વર્ગી-૭૮ / ૧૨૦૨

29 APR 2023

નક્કલ રવાના કરવામાં આવી છે, કાર્યવાહી કરવામાં આવી છે, ડ્રેજીંગ પિત્તાળ નં-૨, સુરત - તરફ જાણ આપે, તેમજ સદર બાબતે આપને કૃપાપૂર્વક જરૂરી કાર્યવાહી હાથ દાખલ કરવાવવામાં આવી છે.

૨૧/૪/૨૩

(Signature)
PB
મહારાજાની મોજી સુભાષી
અધિકારી
૨૮/૪/૨૩

(Signature)
રાયબ કાર્યવાહી ઈજનેર અને
અ. ઈ. શ્રીનાં અંગત સચિવ
સુરત સિંચાઈ વર્કસ, સુરત.

૨૮૬૫
PB-3



372

Gujarat Pollution Control Board

Regional Office-SURAT

IS/ISO-9001:2005,IS/ISO-14001:2005 &
IS/ISO-45001:2018 Certified

Plot No.11-12/2,3, G.I.D.C., Pandesara, Dist.: Surat- 394221.

Phone: (0261) 2891696 Website : www.gpcb.gov.in

XGN website : <http://gpcb.xgn.gujarat.gov.in> E-mail : ro-gpcb-sura@gujarat.gov.in

No. GPCB/SRT / T-281(O)/ 11412 /2023

Date: 19 /07/2023

Hon. NGT matter/Top Priority

To,

Senior Geologist

Geology & Mining Dept.

Jilla Seva Sadan-2

B-Block, 1st floor, Athwalines,

Surat.

Subject: To provide details to the Expert Group Committee formed in Hon. NGT Case O.A. 81/2023

Reference: GCZMA office order vide letter No.:ENV-10-NGT-81-2023-01-T Dated:19-06-2023

Sir,

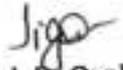
In connection with above subject, Original Application No. 81/2023(WZ) has been filed before Hon. NGT, WZ with the prayer that M/s M.M. Infra Buildcon be directed to stop illegal and unscientific mining in riverbed of Tapi river near village Dumas, Taluka Majura in Surat district of Gujarat & Hon. NGT has passed order on 29-05-2023 & Constituted Joint Committee comprising one member each of Gujarat Coastal Zone Management Authority (GCZMA), the District Magistrate, Surat and State Level Environment Impact Assessment Authority (SEIAA). Consequently Gujarat Coastal Zone Management Authority (GCZMA), Forest & Environment Department has formed the "Expert Group" vide office order under reference.

The First Expert Group meeting was convened on 13-07-2023. The subject matter is also pertains to various other Departments. Therefore, the other department such as, Commissioner of Fisheries, Gandhinagar, Surat Irrigation Circle Office, Geology & Mining Office- Surat joined committee conversation. During the discussion of Meeting, the expert group felt it necessary that for further course of work in compliance with order of the Hon'ble NGT and for assessment of damage, following details pertaining to your department is necessary in reference to M/s M.M. Infra Buildcon activity in riverbed of Tapi river near village Dumas, Taluka Majura in Surat district:

- I. Market value of mined sand.
- II. Any blasting was carried out.
- III. Purpose for which mined material was used.

- IV. Quantity mined vis a vis permitted quantity.
- V. Any Study conducted by the department in this case or subject reference
- VI. Any letters/NOC/Regulatory permission issued to M/s M. M. Infra Buildcon
- VII. Submit Policy/Circular/Government Resolution of your department in this case or subject reference

You are requested to submit above details to this office for further submission to Expert Group in upcoming meeting. During DLC-CRZ meeting on 17-07-2023, Collector - Surat has directed to collect details at the earliest from concern departments & call second Expert Group in next week. Accordingly, Second Expert Group meeting has been planned to call in upcoming week. Above details from your department is necessary for the further proceeding of the committee. **Therefore, considering the priority, You are informed to submit above details in 2 Days only.**



(Dr. J. D. Oza)

Regional Officer &

Member & Co-ordinator of the committee

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Office of the Geologist
Geology and Mining Department



Jilla seva sadan-2, First floor, Athwalines, Surat-395001

Phone no.: 0261-2662088, E-Mail: - geologist-sur@gujarat.gov.in

No.GS/CRZ/GPCB/NGT/2023/ 2859

Dt.: -24/07/2023

To,

✓ The Regional Officer,
Member & Co-ordinator of the committee,
Gujarat Pollution Control Board,
Regional Office-Surat,
Plot No.11-12/2,3, G.I.D.C., Pandesara,
Surat.

Sub: - To provide details of to the Export Group committee formed in Hon. NGT case

O.A. 81/2023

Ref.: - Your Letter No. GPCB/SRT/T-281(O)/11412/2023, Dt.19/07/2023.

Sir,

With reference to above subject and referred letter the details desired by you are as follows.

- 1) Market value of Mineral sand is approximately Rs.200 to 250.
- 2) No blasting is required as the dredged material is in loose form. So there was no blasting carried out by M.M.Infra.
- 3) Mined material was used for sale for construction works.
- 4) Two Quarry permits each of 1.0 lacs Metric Ton were issued to M.M.Infra for sell of dredged material (sand), (Grant orders are enclosed). The quantity dispatched by M.M.infra is 96,426.349 and 94373.476 Metric Ton of each quarry permit.
- 5) No study is conducted by our department.
- 6) Copies NOC from fisheries commissioner-gandhingar, Opinion of Irrigation department and Revenue opinion of Mamltadar, Majura are enclosed.
- 7) Copy of Gujarat Minor Mineral Concession Rules 2017 (GMMCR-2017) Chapter IV is enclosed.

Senior Geologist,

Geology and mining,

Surat.



Gujarat Pollution Control Board

Regional Office-SURAT

IS/ISO-9001:2005, IS/ISO-14001:2005 &

IS/ISO-45001:2018 Certified

Plot No.11-12/2,3, G.I.D.C., Pandesara, Dist.: Surat- 394221.

Phone: (0261) 2891696 Website : www.gpcb.gov.in

XGN website : <http://gpcb.xgn.gujarat.gov.in> E-mail : ro-gpcb-sura@gujarat.gov.in

No: GPCB/RO-SRT/T-387(NGT O.A.No.81/2023)/11621/2023

Date: 29/08/2023

Hon. NGT matter/Top Priority

To,
Senior Geologist
 Geology & Mining Dept.
 Jilla Seva Sadan-2
 B-Block, 1st floor, Athwalines,
 Surat.

Subject: To provide details to the Expert Group Committee formed in Hon. NGT Case O.A. 81/2023

Reference: GCZMA office order vide letter No.:ENV-10-NGT-81-2023-01-T Dated:19-06-2023

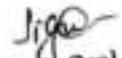
Sir,

In connection with above subject, Original Application No. 81/2023(WZ) has been filed before Hon. NGT, WZ with the prayer that M/s M.M. Infra Buildcon be directed to stop illegal and unscientific mining in riverbed of Tapi river near village Dumas, Taluka Majura in Surat district of Gujarat & Hon. NGT has passed order on 29-05-2023 & Constituted Joint Committee comprising one member each of Gujarat Coastal Zone Management Authority (GCZMA), the District Magistrate, Surat and State Level Environment Impact Assessment Authority (SEIAA). Consequently Gujarat Coastal Zone Management Authority (GCZMA), Forest & Environment Department has formed the "Expert Group" vide office order under reference.

The Second Expert Group meeting was convened on 18-08-2023. During discussion of "Expert Group", following details pertaining to your department is necessary in reference to M/s M.M. Infra Buildcon activity in riverbed of Tapi river near village Dumas, Taluka Majura in Surat district:

- I. Submit all monitoring reports carried out in reference compliance Quarry permit issued by Commissioner of geology & mining
- II. Submit Challan summary with details of date & quantity of material

You are requested to submit above details to this office for further submission to committee comprising of District Collector, Member Secretary – GPCB & GCZMA in upcoming week. Above details from your department is necessary for the further proceeding of the committee. **Therefore, considering the priority, You are informed to submit above details in 5 Days only.**


 (Dr. J. B. Oza)

Regional Officer &
 Member & Co-ordinator of the committee

 <p>સામ્રાજ્ય ચલ્લતે</p>	<p style="text-align: center;">ભુસ્તરશાસ્ત્રીની કચેરી</p> <p style="text-align: center;">ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતુ</p> <p style="text-align: center;">જીલ્લા સેવાસદન-૨, બી-બ્લોક પ્રથમ માળ, અઠવા લાઇન્સ, સુરત</p> <p style="text-align: center;">ઈ-મેઇલ : geologist-surat@gujarat.gov.in, ફોન.નં.(૦૨૬૧-૨૬૬૨૦૮૮)</p>	 <p>સુરત કચેરી</p>
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R.P.A.D

નં.જીએસ/એનજીટી/એમ.એમ/માહિતી/૨૦૨૩-૨૪/૩૬૪૦

તા. ૦૭/૧૦/૨૦૨૩

પ્રતિશ્રી,

ડો. જે. ડી. ઓઝા

પ્રાદેશિક અધિકારી તથા મેમ્બર & કો-ઓર્ડીનેટ ઓફ ધી કમિટી

ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડ

પ્લોટ નં.૧૧-૧૨/૨,૩ જી.આઈ.ડી.સી, પાંડેસરા

જિ.સુરત

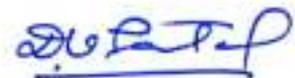
વિષય : એન.જી.ટીના કેસ નં. ૮૧/૨૦૨૩ ના કામે રચાયેલ એક્સ્પર્ટ કમીટીને
માહિતી આપવા બાબત

સંદર્ભ : આપના પત્ર નં. GPCB/RO-SRT/T-387(NGT O.A NO.81/2023/11621
/2023 Dt.29/08/2023

સવિનય ઉપરોક્ત વિષયે જણાવવાનું કે, સંદર્ભદર્શીત પત્રથી આપે માંગેલ માહિતી નીચે મુજબ
છે.

(૧) મેસર્સ એમ.એમ.ઈન્ફા દ્વારા ડ્રેજીંગ દરમ્યાન નીકળેલ સાદીરેતી ખનીજ જથ્થાને નિકાસ કરવા માટે ક્વોરી પરમીટ મંજુર કરવામાં આવેલ. જેનાં મોનીટરીંગ માટે અત્રેથી વારંવાર આકસ્મિક ખનીજ વહન તપાસ હથ ધરવામાં આવેલ. આ ઉપરાંત પીઠાવાલા કોલેજ પાસે હંગામી ચેકીંગ નાકું પણ ઉભુ કરવામાં આવેલ. જે દરમ્યાન પરમીટધારક દ્વારા કોઈ ગેરરીતી આચરવામાં આવેલ હોવાનું ધ્યાને આવેલ નહિ.

(૨) ક્વોરી પરમીટધારક એમ.એમ.ઈન્ફાએ એક એક લાખ મે.ટન જથ્થા માટે કુલ બે (૦૨) ક્વોરી પરમીટ મંજુર કરાવેલ જે બંને પરમીટ અન્વયે નિકાસ કરેલ જથ્થો દર્શાવતુ ઓનલાઈન ઈસ્યુ થતુ પત્રક આ સાથે સામેલ છે.



સિનિયર ભુસ્તરશાસ્ત્રી
ભુસ્તરવિજ્ઞાન અને ખનિજખાતું
સુરત



સુરત વિશાલ અને બનીલ વાવ

Geology And Mining

Date-Time: 07/10/2023 03:50:10

Lease Holder	Leaseholder Name	Mineral	District Name	Pass Issued	Weight Bridge Pass	Online Total Issued Weight	Online Royalty Amount Deducted in Rs	Permit Premium Amount Deducted in Rs	Auction Premium Amount Deducted in Rs	Any Deduction	T
210001550	M M INFRA BUILDCON	Ordinary Sand	SURAT	3137	0	94393.476	1887869.520	1887869.52	1887869.52	0.000	5663608.
				3137	0	94393.476	1887869.520	1887869.52	1887869.52	0.000	5663608.

377

સુરત

સુરત વિશાલ અને બનીલ વાવ

સુરત વિશાલ અને બનીલ વાવ
સુરત રાજ્ય, સુરત.



સુરત જિલ્લાના ભૂસ્ત્રાણ અને ખનિજ સંચયન વિભાગ

Geology And Mining

Date-Time: 07/10/2023 03:51:02

Lease Holder	Leaseholder Name	Mineral	District Name	Pass Issued	Weight Bridge Pass	Online Total Issued Weight	Online Royalty Amount Deducted In Rs	Permit Premium Amount Deducted In Rs	Auction Premium Amount Deducted In Rs	Any Deduction	T
210001551	M M INFRA BUILDCON	Ordinary Sand	SURAT	3363	0	96426.349	1928526.980	1928526.98	1928526.98	0.000	5785580.
				3363	0	96426.349	1928526.980	1928526.98	1928526.98	0.000	5785580.

સહી

જુદાકર્તાશ્રી

જુદાકર્તાશ્રી અને બંધીય વાહુ
સુરતના શહેર, ગુજરાત.

ફોન નંબર :- ૨૬૬૩૦૪૯-૫૦
૨૬૬૭૯૨૬



મ્યુનિસિપલ ઝોન ઓફિસ, સુરત.

નં. સા.વે. ઝોન (અઠવા)/આ. - ૫૨૮૦
તારીખ : ૨૬/૧૨/૨૦૨૨.

કાર્યપાલક ઈજનેર
સાઉથ વેસ્ટ (અઠવા) ઝોન,
આદર્શભવનની બાજુમાં, અઠવાલાઈન્સ,
સુરત મહાનગરપાલિકા, સુરત.

પ્રતિ,
ભુસ્તરશાસ્ત્રી
ભુસ્તર વિજ્ઞાન અને ખનીજ ખાતુ, સુરત
શ્રીલલા સેવાસદન-૨, પ્રથમ માળ,
અઠવાલાઈન્સ, સુરત-૩૯૫૦૦૧.

વિષય :- "ન વાંધા પ્રમાણપત્ર" આપવા બાબત.

સંદર્ભ :- (૧) આપશ્રીના પત્ર નં. જીએસ/કયુપી/૩૬૪/એમ.એમ.ઈન્ફા./૨૦૨૨-૨૩/૪૪૩૫,
તા. ૧૯/૧૨/૨૦૨૨.

(૨) આપશ્રીના પત્ર નં. જીએસ/કયુપી/૩૬૬/એમ.એમ.ઈન્ફા./૨૦૨૨-૨૩/૪૪૩૭,
તા. ૧૯/૧૨/૨૦૨૨.

મહાશય,

ઉપરોક્ત વિષય અને સંદર્ભ (૧) તથા (૨) હેઠળના પત્રોમાં જણાવેલ સર્વે નંબરો ના વિસ્તારમાં તાપી નદી પટ્ટ વિસ્તારમાં સાદી રેતી ખનન માટે "ન વાંધા પ્રમાણપત્ર" આપવા બાબતે આપશ્રીના પત્રથી અત્રે જણાવેલ જે અન્વયે જણાવવાનું કે અરજદાર એમ.એમ.ઈન્ફા. બિલ્કોન કંપનીએ અત્રેની કચેરીએથી "ન વાંધા પ્રમાણપત્ર" મેળવવાનું રહેતું નથી જે આપશ્રી ની જાણ સારું.

૨૧
સોપ
૨૬/૧૨/૨૦૨૨
જી.એ. ૫૨ ૫૬૫૩



(Signature)
૨૬/૧૨/૨૨
કાર્યપાલક ઈજનેર,
સાઉથ વેસ્ટ (અઠવા) ઝોન,
સુરત મહાનગરપાલિકા.



Gujarat Pollution Control Board

Regional Office-SURAT

IS/ISO-9001:2005, IS/ISO-14001:2005 &
IS/ISO-45001:2018 Certified

Plot No.11-12/2,3, G.I.D.C., Pandesara, Dist.: Surat- 394221.

Phone: (0261) 2891696 Website : www.gpcb.gov.in

XGN website : <http://gpcb.xgn.gujarat.gov.in> E-mail : ro-gpcb-sura@gujarat.gov.in

No. GPCB/SRT / T-281(O)/ 114/4 /2023

Date: 19/07/2023

Hon. NGT matter/Top Priority

To,

Deputy Conservator of Forest,

Van Bhavan, Shivaji Chowk,

Opp. D-Mart, Gangeshwar Mahadev Road,

Adajan, Surat-395009.

Subject: To provide details to the Expert Group Committee formed in Hon. NGT Case O.A. 81/2023

Reference: GCZMA office order vide letter No.:ENV-10-NGT-81-2023-01-T Dated:19-06-2023

Sir,

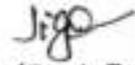
In connection with above subject, Original Application No. 81/2023(WZ) has been filed before Hon. NGT, WZ with the prayer that M/s M.M. Infra Buildcon be directed to stop illegal and unscientific mining in riverbed of Tapi river near village Dumas, Taluka Majura in Surat district of Gujarat & Hon. NGT has passed order on 29-05-2023 & Constituted Joint Committee comprising one member each of Gujarat Coastal Zone Management Authority (GCZMA), the District Magistrate, Surat and State Level Environment Impact Assessment Authority (SEIAA). Consequently Gujarat Coastal Zone Management Authority (GCZMA), Forest & Environment Department has formed the "Expert Group" vide office order under reference.

The First Expert Group meeting was convened on 13-07-2023. The subject matter is also pertains to various other Departments. Therefore, the other department such as, Commissioner of Fisheries, Gandhinagar, Surat Irrigation Circle Office, Geology & Mining Office- Surat joined committee conversation. During the discussion of Meeting, the expert group felt it necessary that for further course of work in compliance with order of the Hon'ble NGT and for assessment of damage, following details pertaining to your department is necessary in reference to M/s M.M. Infra Buildcon activity in riverbed of Tapi river near village Dumas, Taluka Majura in Surat district:

I. if any trees were cut without permission.

You are requested to submit above details to this office for further submission to Expert Group in upcoming meeting. During DLC-CRZ meeting on 17-07-2023, Collector - Surat has directed to collect details at the earliest from concern departments & call second Expert Group in next week.

Accordingly, Second Expert Group meeting has been planned to call in upcoming week. Above details from your department is necessary for the further proceeding of the committee. **Therefore, considering the priority, You are informed to submit above details in 2 Days only.**



(Dr. J. D. Oza)

Regional Officer &
Member & Co-ordinator of the committee



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નાયબ વન સંરક્ષકશ્રીની કચેરી

સુરત વન વિભાગ

"વન ભવન" ગંગેશ્વર મહાદેવ રોડ, ડી-માર્ટની સામે,
અડાબજણ, સુરત -૩૯૫૦૦૯



E-mail : dcfsurat2@gmail.com

Tel. No.: (0261) 2733825
Fax No.: (0261) 2733826

ક્રમાંક:- બ/જમન/૧૭/ ૨૧૬૧ /૨૦૨૩-૨૪

તા. 18/10/2023.

પ્રતિ,
ગુજરાત પોલ્યુશન કંટ્રોલ બોર્ડ,
રીજીયોનલ ઓફીસ,
સુરત.

વિષય : To provide details to the expert group committee formed in hon. NGT Case O.A.
81/2023.

સંદર્ભ : આપના પત્રાંક : GPCB/SRT/T-281(O)/11414/2023 Dt.19/07/2023.

સવિનય સહ ઉપરોક્ત વિષય અને સંદર્ભના પત્ર અન્વયે જણાવવાનું કે, અત્રેના રેકર્ડની ચકાસણી કરતા મે. એમ.એમ. ઈન્ફા બિલ્ડકોન દ્વારા તાપી રીવર બેડ પર માઈનીંગ બાબતે કોઈ પ્રકારના ઝડ કાપવા બાબતની પરવાનગી માંગવામાં આવેલ નથી. તેમજ અત્રેથી કોઈ પરવાનગી આપવામાં આવેલ નથી. વધુમાં જણાવવાનું કે, સદરહું એકમનો વિસ્તાર અનામત જંગલ કે અવર્ગીકૃત જંગલ વિસ્તારમાં આવેલ નથી. જેની જાણ થવા સારું.

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નાયબ વન સંરક્ષક
સુરત ૪૧



Gujarat Pollution Control Board

Regional Office-SURAT

IS/ISO-9001:2005, IS/ISO-14001:2005 &
IS/ISO-45001:2018 Certified

Plot No.11-12/2,3, G.I.D.C., Pandesara, Dist.: Surat- 394221.

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XGN website : <http://gpcb.xgn.gujarat.gov.in> E-mail : ro-gpcb-sura@gujarat.gov.in

No. GPCB/SRT / T-281(O)/ 11416 /2023

Date: 19 /07/2023

Hon. NGT matter/Top Priority

To,

The Port Officer

Gujarat Maritime Board

Chowk Bazar, Varasa,

Surat, Gujarat 395003

Subject: To provide details to the Expert Group Committee formed in Hon. NGT Case O.A. 81/2023

Reference: GCZMA office order vide letter No.:ENV-10-NGT-81-2023-01-T Dated:19-06-2023

Sir,

In connection with above subject, Original Application No. 81/2023(WZ) has been filed before Hon. NGT, WZ with the prayer that M/s M.M. Infra Buildcon be directed to stop illegal and unscientific mining in riverbed of Tapi river near village Dumas, Taluka Majura in Surat district of Gujarat & Hon. NGT has passed order on 29-05-2023 & Constituted Joint Committee comprising one member each of Gujarat Coastal Zone Management Authority (GCZMA), the District Magistrate, Surat and State Level Environment Impact Assessment Authority (SEIAA). Consequently Gujarat Coastal Zone Management Authority (GCZMA), Forest & Environment Department has formed the "Expert Group" vide office order under reference.

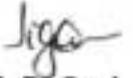
The First Expert Group meeting was convened on 13-07-2023. The subject matter is also pertains to various other Departments. Therefore, the other department such as, Commissioner of Fisheries, Gandhinagar, Surat Irrigation Circle Office, Geology & Mining Office- Surat joined committee conversation. During the discussion of Meeting, the expert group felt it necessary that for further course of work in compliance with order of the Hon'ble NGT and for assessment of damage, following details pertaining to your department is necessary in reference to M/s M.M. Infra Buildcon activity in riverbed of Tapi river near village Dumas, Taluka Majura in Surat district:

I. Any blasting was carried out ?

You are requested to submit above details to this office for further submission to Expert Group in upcoming meeting. During DLC-CRZ meeting on 17-07-2023, Collector - Surat has directed to collect details at the earliest from concern departments & call second Expert Group in next week.

[PTO]

Accordingly, Second Expert Group meeting has been planned to call in upcoming week. Above details from your department is necessary for the further proceeding of the committee. **Therefore, considering the priority, You are informed to submit above details in 2 Days only.**



(Dr. J. D. Oza)

Regional Officer &

Member & Co-ordinator of the committee

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GUJARAT MARITIME BOARD
(GOVERNMENT OF GUJARAT)
Magdalla Group of Ports | SAGAR BHAVAN | Makaanpur | Nanpura
Surat | Gujarat (India)
Phone : +91-261-2471533 | (G) 2463781 | (D) Fax : +91-261-247564
Email : info.magdalla@gmbports.in

NO.GMB/POM/T/GPCB MMINFRA MINNING/2023-24/349

Date: 19/7/2023

To,
DR.J.D.OZHA
Regional officer &
Member & coordinator of meeting
Gujarat Pollution Control Board
Plot No. 11-12/2, 3 G.I.D.C,
Pandrasara, Surat -394221.

Subject: To provide details to the Expert Group Committee formed in Hon. NGT Case O.A
81/2023

Madam,

With reference to above mentioned subject and your office letter No. GPCB/SRT/T-281(O) 11418/2023 wherein this office requested to provide information on blasting by M/s. M.M Infra Buildcon while mining in riverbed of Tapi. In view of same, it is to bring your kind notice that Magdalla port is located far away from mining site of M/S.M.M Infra Buildcon. Port authority has not kept any Supervision on this mining as this office has not issued any "NOC" to M/s. M.M Infra Buildcon for carrying out mining in riverbed of Tapi. Further, other departments who have issued NOC/Permission to M/s. M.M Infra Buildcon for carry out such activity have also not informed this office regarding mining approval given to M/s. M.M Infra Buildcon in Magdalla port limit area.

Moreover, M/S.M.M Infra Buildcon has never approached this office for permission to carry out blasting, this is submitted for your reference and information.

Yours Faithfully

Port Officer

Gujarat Maritime Board
Magdalla (Surat) Office

Athwalines, Surat-365 001.

Tel: Office: (0261) 2669596
Res: (0261)
Fax: (0261) 2669596
E-mail: ee.dd2surat@gmail.com

નર્મદા, જલસંપત્તિ, પાણી પુરવઠા અને કલ્પસર વિભાગ

કાર્યપાલક ઈન્જિનેર,
ડ્રેનેજ વિભાગ નં-૨, સુરત.ફોન: કચેરી: (0261) ૨૬૬૯૫૯૬
રહેઠાણ: (0261) -
ફેક્સ: (0261) ૨૬૬૯૫૯૬

જા.નં.ડી.ડી.ર/પી.બી.૩/તાપી નદી/સવખર્ચે ડીસીલ્ટીંગ/સુરત/૨૦૨૨

તા.૩૦/૧૨/૨૦૨૨

પ્રતિ

ભુસ્તર શાસ્ત્રીશ્રી,
ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતુ,
જીલ્લા સેવા સદન -૨,
પ્રથમ માળ, અઠવાલાઇન્સ,
સુરત-૩૬૫૦૦૧

વિષય : તાપી નદીમાંથી ડીસીલ્ટીંગ માટે એન.ઓ.સી. આપવા

- સંદર્ભ : ૧- વર્તુળ કચેરીનાં પત્ર ક્રમાંક: સુ.સિ.વા/ પી.બી.૫/ તાપી નદી/ સવખર્ચે ડીસીલ્ટીંગ/ મંજુરી આપવા બાબત/ રજુઆત/ વશી- ૨૩૮/ ૨૭૧૭, તા: ૦૭/૦૯/૨૦૨૨
- ૨- વિભાગીય કચેરીનાં પત્ર ક્રમાંક: ડી.ડી.૨/ પી.બી.૩/ તાપી નદી/ સવખર્ચે ડીસીલ્ટીંગ મંજુરી આપવા બાબત/ ૨૦૯૧, તા: ૧૨/૦૯/૨૦૨૨
- ૩- ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતાની કચેરીનાં પત્ર ક્રમાંક: જી.એસ/ ક્યુ.પી/ ૩૬૪/ એમ.એમ. ઇફા/ ૨૦૨૨-૨૩/ ૪૪૩૬, તા: ૧૯/૧૨/૨૦૨૨
- ૪- મત્સ્ય ઉદ્યોગ કમિશ્નરશ્રીની કચેરી, ગુજરાત રાજ્ય, ગાંધીનગરની કચેરીનાં પત્ર ક્રમાંક: ગુ.મ/ ટેક/ ટ-૫/ ડ્રેજીંગ/ ૬૨૫/ ૨૦૨૨-૨૩/ ૨૨૦, તા: ૧૧/૦૫/૨૦૨૨
- ૫- ઇજારદાર શ્રી, એમ.એમ. ઇફા બીલ્ડકોનની તા: ૩૦/૦૮/૨૦૨૨ ની અરજી.
- ૬- અત્રેની પેટા વિભાગીય કચેરી નો પત્ર ક્રમાંક: તાપાપેવિ-૩/પી.બી/તાપી નદી/સવખર્ચે ડ્રેજીંગ મંજુરી/૪૯૭, તા: ૩૦/૧૨/૨૦૨૨

ઉપરોક્ત વિષયનાં અનુસંધાનમાં સવિનય સાદર જણાવવાનું કે, અત્રેની વર્તુળ કચેરી, સુરતની સુરત સિંચાઈ વર્તુળ કચેરીનાં ઉપરોક્ત સંદર્ભિત પત્ર નં-૧, અત્રેની કચેરીનાં ઉપરોક્ત સંદર્ભિત પત્ર નં-૨, આપશ્રીની કચેરીનાં ઉપરોક્ત સંદર્ભિત પત્ર નં-૩, તેમજ મત્સ્ય ઉદ્યોગ કમિશ્નરશ્રીની કચેરી, ગુજરાત રાજ્ય, ગાંધીનગરની કચેરીનાં ઉપરોક્ત સંદર્ભિત પત્ર ક્રમાંક ૪ થી ઇજારદાર શ્રી, એમ.એમ. ઇફા બિલ્ડકોનને મોજે: ડુમ્મસ, તા: મજુરા, જી: સુરત ખાતે સર્વે નંબર ૮૪૭, ૮૫૧, ૮૫૨, ૮૫૩, ૮૫૬, ૯૩૭ અને ૯૩૮ ની સામે હે. ૧૬.૪૦.૫૦ વિસ્તારમાં સાદી રેતી ખનિજ મે. ટન ૧૦૦૦૦૦ ખોદકામ કરી કેન્દ્ર તથા રાજ્ય સરકારી કામોમાં સપ્લાય/ વેચાણ કરવા માટે ક્વોટી પરમીટ રજીસ્ટર અત્રેની કચેરીએ રજ કરેલ છે.

સદર બાબત અંગે જણાવવાનું છે. અત્રેના કમાન્ડ વિસ્તાર હેઠળ આવેલી તાપી નદીનાં બન્ને કાંઠાના પાળા તેમજ તાપી નદીની અત્રેનાં કમાન્ડ વિસ્તારની હદરેખામાં આવતા તમામ સ્ટ્રક્ચરની દેખરેખ અને સલામતીની કામગીરી કરવાની રહે છે. અત્રેની કચેરી હેઠળ તાપી નદી પરનાં તમામ સ્ટ્રક્ચર અને પાળાની મરામત અને જાળવણીની મુખ્ય કામગીરી કરવાની રહે છે તેમજ સુચિત જગ્યાએ આવતી તાપી નદીનાં પટમાં આવતા તમામ બનિજની જાળવણી આપની કચેરી હસ્તક હોય છે. જેથી ડિઝાસ્ટર મેનેજમેન્ટ એક્ટ અંતર્ગત જાહેર ફિતને અનુલક્ષીને નીચેની શરતોને આધિન તેમજ સુચિત બાબતો અંગે આપશ્રીની કક્ષાએથી પણ જરૂરી સુચનો સાથે આગળની યોગ્ય કાર્યવાહી અર્થે ના વાંધા પ્રમાણપત્ર આપવામાં આવે છે.

શરતો:

- ૧.૦ એજન્સીએ માલસામાનના પરિવહન અંગે રસ્તો પોતાના ખર્ચે અને જોખમે કરવાનો રહેશે. રસ્તાની સતત જાળવણી અને મરામત પણ એજન્સીએ જ કરવાની રહેશે. તાપી નદીનાં બન્ને પાળા ઉપર વાહન પસાર માટે અધિક્ષક ઇજનેરશ્રી દ્વારા લેખિતમાં જે રીતે સુચના આપે તથા ફોઇંગ આપે તે મુજબનું પ્રોટેક્શન તથા પાળો કરવાનો રહેશે. તેના ઉપરથી જ વાહનો પસાર કરવાના રહેશે.
- ૨.૦ એજન્સીએ આ બાબતે સંલગ્ન તમામ સરકારી વિભાગો માથી મેળવવાની થતી જરૂરી મંજૂરીઓ એડવાન્સમાં મેળવી તેમની પરવાનગી/માર્ગદર્શન મુજબ જ હાથ ધરવાની રહેશે.
- ૩.૦ ગેરકાયદેસર ઉપાડ થયેથી તાત્કાલિક અસરથી આપેલ એન.ઓ.સી. ૨૬ ગણવામાં આવશે.
- ૪.૦ ડીસીલ્ટીંગની કામગીરી દરમિયાન કાઢવામાં આવેલ સીલ્ટ, રેતી વગેરે સંગ્રહ કરવા સંદર્ભની વ્યવસ્થા એજન્સીએ સ્વખર્ચે અને પોતાના જોખમે કરવાની રહેશે.
- ૫.૦ ડીસીલ્ટીંગની કામગીરી દરમિયાન તાપી નદી પરનાં પાળાને/લેખડોને નુકશાન ન થાય તેમજ પાળા અને લેખડોની સલામતી જળવાય રહે તેનું યુસ્તપણે પાલન કરવાનું રહેશે. સદરહુ કામગીરી દરમિયાન જો કોઇ અકસ્માત/નુકશાન/ જાનહાનિ થાય તો તેની સઘળી જવાબદારી એજન્સીની રહેશે.
- ૬.૦ સદરહુ કામગીરી દરમિયાન વિચર/કોઝવેની સુરક્ષાને ધ્યાને રાખતા કામગીરી માટે રોકવામાં આવેલ સ્ટાફને અરજદારશ્રી દ્વારા પ્રમાણિત કરેલ હોવા જોઇએ અને તેનો વિગતવાર રેકર્ડ ઓળખકાર્ડ, પોલીસ વેરીફિકેશન સહિતની વિગતો સિંચાઇ વિભાગને આપવાની રહેશે.
- ૭.૦ વિચર/કોઝવે બંધના ઉપરવાસ/હેઠવાસમાં બન્ને કાંઠે ખાનગી/સરકારી જમીનો આવેલ છે. ડીસીલ્ટીંગની કામગીરી દરમિયાન કિનારા ઉપર આવેલ ખાનગી માલિકીના ખેતરો/રહેઠાણ/ રસ્તાઓને નુકશાન ન થાય તેની કાળજી/તકેદારી એજન્સીએ રાખવાની રહેશે. છતાં આવું કોઇ નુકશાન થવા પામે તેની જવાબદારી ડીસીલ્ટીંગ કરાવનાર એજન્સીની રહેશે. કોઇ વળતરની રકમ ચુકવવાની થાય તો તે રકમ એજન્સીએ ચુકવવાની રહેશે. ખાનગી કે સરકારી જમીનના આ કામ માટેનો ઉપયોગ કરવા સંદર્ભે જરૂરી પરવાનગી જે તે વ્યક્તિ/ સંસ્થા પાસેથી એજન્સીએ પોતાના ખર્ચે અને જોખમે મેળવી લેવાની રહેશે.
- ૮.૦ તાપી નદીની ઇકો-સીસ્ટમ તેમજ એકવેટીક સીસ્ટમને નુકશાન ન થાય તેની તકેદારી એજન્સીએ રાખવાની રહેશે. આ બાબતે કોઇ કાનૂની અડચણ ઉભી થાય તેની સંપૂર્ણ જવાબદારી એજન્સીની પોતાની રહેશે.
- ૯.૦ સીંગણપોર વિચર/કોઝવેના ઉપરવાસમાં ૧.૦૦ કિ.મી. સુધીની લંબાઈમાં અથવા મહાનગરપાલિકા તેનાથી ઓછું અંતર સૂચવે તો તે અંતર સુધી કોઇપણ ડીસીલ્ટીંગની કામગીરી સ્ટ્રક્ચરની સેફ્ટીને અનુલક્ષીને કરવાની રહેશે નહિ.

- ૧૦.૦ એજન્સી દ્વારા ડીસીલ્ટીંગની કામગીરી અમલ થી ૩૧ ઓક્ટોબર એટલે કે ચોમાસાની મોસમ દરમિયાન કરવાની રહેશે નહિ. આ કામની સમયમર્યાદા ચોમાસા સહિત ૩૬ મહિના રહેશે.
- ૧૧.૦ એજન્સી ડીસીલ્ટીંગ તથા ડ્રેજીંગની કામગીરીમાં અમલ કરવાની થતી સિંચાઈ વિભાગ કે સરકારશ્રીના અન્ય વિભાગોની સુચનાઓ કે ઠરાવોની અમલવારી કરવામાં નિષ્ફળ જશે તો મંજુરી કોઇપણ સમયે અને કોઇપણ પૂર્વ નોટીસ વિના રદ કરી શકાશે.
- ૧૨.૦ ગુજરાત સરકારનાં ખાણ અને ખનિજ વિભાગ, સચિવાલય, ગાંધીનગરનાં તા: ૨૦-૦૧-૨૦૧૪ નાં ઠરાવોમાં જણાવેલ જોગવાઈઓનો ચુસ્તપણે અમલ કરવાનો રહેશે.
- ૧૩.૦ નદી કાંઠાથી ૬૦ મીટરનાં અંતરમાં ડીસીલ્ટીંગ ડ્રેજીંગની કામગીરી કરી શકાશે નહિ.
- ૧૪.૦ તાપી નદી ઉપર આવેલ રેલ્વે બ્રીજ/ઇન્ટેકવેલ/અન્ય રોડ બ્રીજ/અગત્યનાં બાંધકામો થી ૫૦૦ મીટર અપ તેમજ ૫૦૦ મીટર ડાઉનના અંતરમાં અથવા મહાનગરપાલિકા તેનાથી ઓછું માર્જીન સૂચવે તે માર્જીનમાં ડીસીલ્ટીંગની કામગીરી કરી શકાશે નહિ.
- ૧૫.૦ આ ગાઇડલાઇન્સ પૈકીની કોઇપણ શરતના ભંગ બદલ સરકારશ્રીના કાયદા/નિયમો હેઠળ ક્રિમીનલ કેસ સહિતના પગલાં લેવામાં આવશે.
- ૧૬.૦ રાજ્ય સરકાર તરફથી ખાણ-ખનિજને લગતી વખતોવખત નક્કી થતી નીતિઓનું પાલન કરવાનું રહેશે.
- ૧૭.૦ ડીસીલ્ટીંગની કામગીરી દરમિયાન નીકળનાર મટીરીયલ્સ અંગે એજન્સીએ સરકાર શ્રીનાં નિયમો અનુસાર ખાણ ખનિજ વિભાગની કચેરી સાથે પરામર્શમાં રહીને રોયલ્ટી, જી.એસ.ટી, ડી.એમ.એફ, ઇંકમટેક્સ તથા લગતા તમામ કરવેરા ભરપાઈ કરવાના રહેશે.

બિડાણ- ઉપર મુજબ

(ઇ.મી) કાર્યપાલક ઇજનેર
ડ્રેનેજ વિભાગ નં.૨
સુરત

- નકલ સવિનય સાદર રવાના પ્રતિ, કલેક્ટર કચેરી, જીલ્લા સેવા સદન, સુરત તરફ જાણ સારૂ.
- નકલ સવિનય સાદર રવાના પ્રતિ, અધિક્ષક ઇજનેરશ્રી, સુરત સિંચાઈ વર્તુળ, સુરત તરફ જાણ તેમજ સુચિત બાબતે આપની કક્ષાએ થી જરૂરી સુચનો આપવા સારૂ.
- નકલ રવાના પ્રતિ, નાયબ કાર્યપાલક ઇજનેરશ્રી, તાપી પાળા પેટા વિભાગ નં.૩ સુરત તરફ જાણ સારૂ.

સુરત

NARMADA WATER RESOURCES WATER SUPPLY & KALPSAR DEPARTMENT નર્મદા જળસંપત્તિ, પાણી પુરવઠા અને કલ્પસર વિભાગ, ગાંધીનગર		
Near M.T.B. College, Athwalines, Surat - 395001 Tel. : (Off)0261-2668760,2667426 Resl.: 0261-2669825 Per. :0261-2667469 Fax :0261-2992197 E-mail : sesicsurat@gmail.com	Superintending Engineer અધિક્ષક ઇન્જિનેર Surat Irrigation Circle, Surat સુરત સિંચાઈ વર્નુળ, સુરત	અમ.ટી.બી.કોલેજની ખાતુમાં અકાશચાંદન, સુરત, ૩૯૫૦૦૧ ફોન નં.(ક): ૦૨૬૧-૨૬૬૮૩૬૦ : ૦૨૬૧-૨૬૬૭૪૨૬ રેકૉર્ડીંગ : ૦૨૬૧-૨૬૬૮૨૫ અંગત : ૦૨૬૧-૨૬૬૭૪૬૬ ફેક્સ : ૦૨૬૧-૨૬૬૨૧૯૭

જા.નં.સુસિંવ/પીબી-૧/ફેનેજ-સુરત/તાપી-રેતીખનન/વશી/૪૧૪

તા:- 10/2/2023

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પ્રતિ,
કલેક્ટરશ્રી,
સુરત.

વિષય :- સુરતનાં કાંઠા વિસ્તારમાં એમ.એમ.ઇન્ડા બિલ્ડોન (નવસારી) દ્વારા તાપી નદીમાંથી ગેરકાયદેસર રેતીખનન અટકાવવા બાબત.

સંદર્ભ :- અરજદારશ્રી કલ્પેશભાઈ ઇશરભાઈ પટેલ ફેઝ-મગદલ્લાની તા:- ૨૧/૧/૨૦૨૩ની અરજી.

ઉપરોક્ત વિષય અન્વયે જયભારત સહ જણાવવાનું કે સુરત ખાતે તાપી નદીના મુખ પાસે મેસર્સ એમ.એમ.ઇન્ડા બિલ્ડોન (નવસારી) દ્વારા ગેરકાયદેસર ફેજીંગ કરવામાં આવી રહેલ છે. જે બાબતે અરજદારશ્રી દ્વારા સંદર્ભ હેઠળથી રજૂઆત કરેલ છે.

અરજદાર શ્રી ની ઉક્ત રજૂઆત અનુસાર મેસર્સ એમ.એમ.ઇન્ડા બિલ્ડોન (નવસારી) દ્વારા સુરત ખાતે તાપી નદીના મુખમાં રેતીખનન કરવામાં આવી રહેલ હોય, ગુજરાત સરકાર, વન અને પર્યાવરણ વિભાગના અંગ્રેજી પત્ર ક્રમાંક No. E.N.V-10-2013 -108-E Dated:-July-11-2013 માં જણાવ્યા અનુસાર, CRZ નોટીફિકેશન-2011 મુજબ આ પ્રકારની માઇનીંગ પ્રવૃત્તિ પ્રતિબંધિત છે. તાપી નદીના પટમાં સીંગણપોર વિચરની હેઠવાસ નો વિસ્તાર સી.આર.ઝેડ ક્ષેત્રમાં હોય રેતીખનન કરતા પુર્વે ખાણ-ખનીજ વિભાગે, વન અને પર્યાવરણ વિભાગનું CRZ કલિયરન્સ મેળવીને રેતીખનનની પરવાનગી આપવાની થાય છે. તેમજ તાપી નદી નોટીફિકેશન રીવર હોય, તાપી બેઝીનના ફોકલ ઓફિસર તરીકે સિંચાઈ વિભાગની પણ રેતીખનન ની પ્રવૃત્તિ ખાણ અને ખનીજ વિભાગે મેળવવાનું રહે છે. જે મેળવેલ હોય તેમ જણાતું નથી.

માટે "ના - વાંધા" પ્રમાણપત્ર

તા:- ૧૦/૨/૨૦૨૩

10/2/23

10/2/23

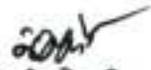
10/2/23

10/2/23

10/2/23

10/2/23

વધુમાં સરકારશ્રી ના તા:-૨૭/૧૨/૧૨ ના ઉદ્યોગ અને ખાણ વિભાગના પરિપત્ર પીઆઇએલ/૨૦૧૧/એચ.સી-૧૪(૬)/છ તથા તેના સંદર્ભમાં તા:-૨૦/૧/૨૦૧૪ થી બહાર પાડવામાં આવેલ સ્પષ્ટતામાં જણાવ્યા અનુસાર જે સ્થળોએ નદીના પાણી સાથે ખારા પાણી ભળી જવાની શક્યતા હોય (દરિયાના પાણીથી નજીક હોય) તેવા સ્થળોએ સાદી રેતી ખનીજનું ઉત્ખનન કરી શકાય નહીં, પ્રસ્તુત કેસમાં મેસર્સ એમ.એમ.ઇન્ફા બિલ્ડકોન દ્વારા તાપી નદીના મુખમાં ડ્રમ્સ ખાતેના સર્વે નંબરોમાં રેતીખનનની કામગીરી કરવામાં આવી રહેલ હોય, ઉક્ત તમામ બાબતો ધ્યાને લઈ મેસર્સ એમ.એમ.ઇન્ફા બિલ્ડકોન (નવસારી) દ્વારા ચાલી રહેલ બીન અધિકૃત રેતી ખનન ની કામગીરી અટકાવવા ખાણ અને ખનીજ વિભાગને તત્કાલિક અસરથી જરૂરી હુકમ આપના સ્તરે થવા વિનંતી,

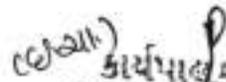

(જે.સી. ચૌધરી)
અધિક્ષક ઇજનેર
સુરત સિંચાઈ વર્તુળ
સુરત.

> નકલ રવાના :- ભૂસ્તરશાસ્ત્રીશ્રી, ભૂસ્તર વિજ્ઞાન અને ખનીજ ખાતુ, જીલ્લા સેવાસદન -૨
પ્રથમમાળ, અઠવાલાઇન્સ સુરત તરફ જાણ તેમજ જરૂરી કાર્યવાહી સારૂ.

✓ નકલ રવાના :- કાર્યપાલક ઇજનેરશ્રી, ડ્રેનેજ વિભાગ-૨ સુરત તરફ જાણ સારૂ.

જા.નં. ડી.ડી. સી.વી.બી-૩/તાપી-રેતી અગળ/૨૯૭ / ના ૨૬/૨૧ ૨૩

- નકલ રવાના પ્રતિ, નાયબ કાર્યપાલક ઇજનેરશ્રી, તાપી પાળા પેટા વિભાગ નં. ૩, સુરત તરફ જાણ તેમજ નિયમોનુસારની કાર્યવાહી સાથે થવા અર્થે.


(જે.સી. ચૌધરી)
કાર્યપાલક ઇજનેર
ડ્રેનેજ વિભાગ નં.-૨
(O.C) સુરત.



Gujarat Pollution Control Board

Regional Office-SURAT

IS/ISO-9001:2005,IS/ISO-14001:2005 &
IS/ISO-45001:2018 Certified

Plot No.11-12/2,3, G.I.D.C., Pandesara, Dist.: Surat- 394221.

Phone: (0261) 2891696 Website : www.gpcb.gov.in

XGN website : <http://gpcb.xgn.gujarat.gov.in> E-mail : ro-gpcb-sura@gujarat.gov.in

No. GPCB/SRT / T-281(O)/૧૫૧૭ /2023

Date: 19 /07/2023

Hon. NGT matter/Top Priority

To,

Executive Engineer,

Drainage Division- No.:02;

3rd Floor, Sinchai Bhavan

Athwalines-Surat

**Subject: To provide details to the Expert Group Committee formed in Hon. NGT Case O.A.
81/2023**

**Reference: GCZMA office order vide letter No.:ENV-10-NGT-81-2023-01-T Dated:19-06-
2023**

Sir,

In connection with above subject, Original Application No. 81/2023(WZ) has been filed before Hon. NGT, WZ with the prayer that M/s M.M. Infra Buildcon be directed to stop illegal and unscientific mining in riverbed of Tapi river near village Dumas, Taluka Majura in Surat district of Gujarat & Hon. NGT has passed order on 29-05-2023 & Constituted Joint Committee comprising one member each of Gujarat Coastal Zone Management Authority (GCZMA), the District Magistrate, Surat and State Level Environment Impact Assessment Authority (SEIAA). Consequently Gujarat Coastal Zone Management Authority (GCZMA), Forest & Environment Department has formed the "Expert Group" vide office order under reference.

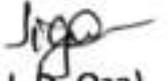
The First Expert Group meeting was convened on 13-07-2023. The subject matter is also pertains to various other Departments. Therefore, the other department such as, Commissioner of Fisheries, Gandhinagar, Surat Irrigation Circle Office, Geology & Mining Office- Surat joined committee conversation. During the discussion of Meeting, the expert group felt it necessary that for further course of work in compliance with order of the Hon'ble NGT and for assessment of damage, following details pertaining to your department is necessary in reference to M/s M.M. Infra Buildcon activity in riverbed of Tapi river near village Dumas, Taluka Majura in Surat district:

- I. Any Study Conducted by the department in this case or subject reference
- II. Any letters/NOC/Regulatory permission issued to M/s M. M. Infra Buildcon
- III. Submit Policy/Circular/Government Resolution of concern department in this case or subject reference

[PTO]

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You are requested to submit above details to this office for further submission to Expert Group in upcoming meeting. Hon. Collector - Surat during meeting on 17-07-2023 directed to collect details at the earliest from concern departments & call second Expert Group in next week. Accordingly, Second Expert Group meeting has been planned to call in upcoming week. **Therefore, considering the priority, You are informed to submit above details in 2 Days only.**



(Dr. J. D. Oza)

Regional Officer &
Member & Co-ordinator of the committee

Executive Engineer,

Drainage Division No. 2, Surat

નર્મદા, જળસંપત્તિ, પાણીપુરવઠા અને કલ્પસર વિભાગ

કાર્યપાલક ઈજનેર, ડ્રેનેજ વિભાગ નં. ૨, સુરત

ડી.જી. માળ, સિંચાઈ ભવન,

અકવાલાઈન્સ, સુરત-૩૯૫૦૦૧.

ફોન: કચેરી: (૦૨૬૧ ૨૬૬૯૫૯૬)

ફેક્સ: (૦૨૬૧ ૨૬૬૯૫૯૬)

Third floor, Sinchai Bhavan

Kathwals, Surat-395 001.

Tel.: Office: (0261) 2669596

Fax: (0261) 2669596

e-mail: ex.dd2surat@gmail.com



No.DD-2/PB-3/Desilting/81-2023/vashi-59-18/ 2059

Dt:21/07/2023

To,

The Regional Officer,

Member & coordinator of the committee

Gujarat Pollution Control Board,

Plot No.11-12/2,3, G.I.D.C., Pandesara,

Surat-394221

INWARD	
No.	59994
Date:	25/07/2023
G.P.C. BOARD, SURAT.	

Sub: To provide details to the expert group committee formed in Ho. NGT case O.A 81/2023

Ref. Your office vide letter No.GPCB/SRT/T-281(0)/11417/2023,
Dated:19/07/2023

Respected,

With reference to the above subject you have requested for details pertaining to the M/S M M Infra Buildcon activity in the river bed of Tapi River near village Dumas, Taluka Majura in Surat District.

We have hereby attached with the following correspondence regarding the case.

- (1) M.M Infra Application, Dated 30/08/2022
- (2) Commissioner of fisheries, Gandhinagar permission letter to M M Infra, Dated 11/05/2022
- (3) Letter from Geology & Mining department to our department for NOC, Dated 19/12/2022
- (4) Our department NOC to Geology & Mining department Dated 30/12/2022
- (5) Our Circle office letter to collector for termination of work dated: 08/02/2023
- (6) Letter from Geology department regarding termination of work, Dated: 19/04/2023
- (7) Quarry Permits of MM Infra Buildcon
- (8) GR related to Desilting
- (9) NGT Original Application Order No.50/2018
- (10) Studies for impact of existing islands in Tapi River Bed from upstream of Singapore Weir to Valak

Encl: As mentioned above

AT
Executive Engineer
Drainage Division No.2
Surat

Sub Division No.3, Surat for

BDG/NR05-11
25/7/23
Put up in file
Desai

- Copy forwarded to Deputy Executive Engineer, Tapi Embankment Sub Division No.3, Surat for information.



Gujarat Pollution Control Board

Regional Office-SURAT

IS/ISO-9001:2005, IS/ISO-14001:2005 &
IS/ISO-45001:2018 Certified

Plot No.11-12/2,3, G.I.D.C., Pandesara, Dist.: Surat- 394221.

Phone: (0261) 2891696 Website : www.gpcb.gov.in

XGN website : <http://gpcbagn.gujarat.gov.in> E-mail : ro-gpcb-sura@gujarat.gov.in

No: GPCB/RO-SRT/T-387(NGT O.A.No.81/2023)/11622/2023

Date: 29/08/2023

Hon. NGT matter/Top Priority

To,
Executive Engineer,
Drainage Division- No.:02;
3rd Floor, Sinchal Bhavan
Athwalines-Surat

Subject: To provide details to the Expert Group Committee formed in Hon. NGT Case O.A. 81/2023

Reference: GCZMA office order vide letter No.:ENV-10-NGT-81-2023-01-T Dated:19-06-2023

Sir,

In connection with above subject, Original Application No. 81/2023(WZ) has been filed before Hon. NGT, WZ with the prayer that M/s M.M. Infra Buildcon be directed to stop illegal and unscientific mining in riverbed of Tapi river near village Dumas, Taluka Majura in Surat district of Gujarat & Hon. NGT has passed order on 29-05-2023 & Constituted Joint Committee comprising one member each of Gujarat Coastal Zone Management Authority (GCZMA), the District Magistrate, Surat and State Level Environment Impact Assessment Authority (SEIAA). Consequently Gujarat Coastal Zone Management Authority (GCZMA), Forest & Environment Department has formed the "Expert Group" vide office order under reference.

The Second Expert Group meeting was convened on 18-08-2023. During discussion of "Expert Group", following details pertaining to your department is necessary in reference to M/s M.M. Infra Buildcon activity in riverbed of Tapi river near village Dumas, Taluka Majura in Surat district:

- I. Submit all monitoring reports carried out in reference to verification of NOC issued by Commissioner of Fisheries

You are requested to submit above details to this office for further submission to committee comprising of District Collector , Member Secretary –GPCB & GCZMA in upcoming week. Above details from your department is necessary for the further proceeding of the committee. **Therefore, considering the priority, You are informed to submit above details in 5 Days only.**

Accordingly, Second Expert Group meeting has been planned to call in upcoming week. **Therefore, considering the priority, You are informed to submit above details in 2 Days only.**


(Dr. J. D. Oza)
Regional Officer &
Member & Co-ordinator of the committee

NARMADA, WATER RESOURCES, WATER SUPPLY AND KALPSAR DEPARTMENT

Thirdfloor, SinchaiBhavan
Athwalines, Surat-395 001.

Executive Engineer,
Drainage Division No. 2, Surat

ત્રીજો માળ, સિંચાઈ ભવન,
અઠવાલાઈન્સ, સુરત-૩૯૫૦૦૧

Tel: Office: (0261) 2669596
Fax: (0261) 2669596
e-mail: ex.dd2surat@gmail.com

નર્મદા, જલસંપત્તિ, પાણીપુરવઠાઅનેકલ્પસરવિભાગ
કાર્યપાલકઈજનેટ, ડ્રેનેજ વિભાગ નં. ૨, સુરત

ફોન: કચેરી: (0261) 2669596
ફેક્સ: (0261) 2669596



No.DD-2/PB-3/Desilting/81-2023/vashi-59-18/ 2311

Dt: 17/2023

To,
The Regional Officer,
Member & coordinator of the committee
Gujarat Pollution Control Board,
Plot No.11-12/2,3, G.I.D.C., Pandesara,
Surat-394221

Sub: To provide details to the expert group committee formed in Ho. NGT
case O.A.81/2023

Ref. (1) Your office vide letter No.GPCB/SRT/T-387(NGT O.A. No.81/2023)/
11622/2023, Dated:29/08/2023

(2) This office letter no. D.D.-2/PB-3/Desilting/81-2023/vashi-59-18/
2059, Dated:21/07/2023

Respected,

With reference to the above subject you have requested for details pertaining to the
M/S M M Infra Buildcon activity in the river bed of Tapi River near village Dumas, Taluka Majura in
Surat District.

Your kind office had requested to submit all monitoring reports carried out in
reference to verification of NOC issued by Commissioner of Fisheries. In context to this, while
searching the office records regarding the same, all the reports available to this office regarding such
case has been already submitted to your office. This is for you kind information


Executive Engineer
Drainage Division No. 2
(0-67) Surat

- Copy forwarded to Deputy Executive Engineer, Tapi Embankment Sub Division No.3, Surat for
information.



મામલતદાર
સુરત શહેર મજુરાની કચેરી
જન સેવા કેન્દ્રની બાજુમાં અઠવાલાઈન્સ સુરત

ફોન નં. ૦૨૬૧-૨૬૫૦૩૩૫
ફેક્સ નં. ૦૨૬૧-૨૬૫૦૩૩૭
ઈ-મેઈલ: 01.mamrajura@gmail.com

૮૫૪

નં. જમન/વસી. ૫૨૪/૨૦૨૨

તા. ૧૫/૦૩/૨૦૨૨

પ્રતિ,
ભુસ્તરશાસ્ત્રીશ્રી,
ભુસ્તર વિભાગ
બી-બ્લોક પ્રથમ માળ, જીલ્લા સેવા સદન-૨,
અઠવાલાઈન્સ, સુરત.

વિષય:- ડ્રેજિંગ ડીસીલ્ટીંગનો અભિપ્રાય મેળવવા બાબત.

૦૪ ૦૩ ૨૦૨૨ અરજદારશ્રી એમ. એમ. ઈન્ફા બીલ્ડકોનના ભાગીદાર સિરેન રણછોડભાઈ ઓડ

૧૨૧૬

સવિનય ઉપરોક્ત વિષયના અનુસંધાને જણાવવાનું કે, એમ. એમ. ઈન્ફા બીલ્ડકોનના ભાગીદાર સિરેનકુમાર રણછોડભાઈ ઓડએ તારીખ વગરની ડ્રેજિંગ ડીસીલ્ટીંગનો અભિપ્રાય મેળવવા બાબતે રજુઆત કરેલ છે.

અરજદારશ્રી/કબજેદારશ્રીઓની ઉક્ત અરજી અન્વયે અત્રેની કચેરીના સ. ઓ. મજુરા-૧ મારફત તપાસ કરી રીપોર્ટ મંગાવતા તેમાંએ તેમના તા. ૨૮/૦૨/૨૦૨૨ ના શેરા પત્ર રજી. નં. ૧૨૨/૨૦૨૨ થી તપાસ કરી રીપોર્ટ સહ રજુ કરેલ સાપ્તિક કાગળો અવલોકનમાં લેતા હકીકત નીચે મુજબ છે.

તેમજ સદરહુ અરજ પરત્વે મે. કલેક્ટર સાતેજ, સુરત, ભુસ્તરશાસ્ત્રીની કચેરી, ભુસ્તર વિજ્ઞાન અને ખનિજ ખાતુ જીલ્લા સેવાસદન-૨, સુરતના પરિપત્ર નં. જએસ/પરમીટ/જનરલ/૨૦૨૧-૨૨/૧૫૨, તા. ૧૧/૧૨/૨૦૨૧ નો પત્ર રજુ કરેલ છે. જેમાં માંગણીવાળા વિસ્તારો જેવા કે, સરકારી, પંચાયત હક્કના તળાવ, ખાનગી માલિકી (બિનખેતી સિવાય) નો મહેસુલી અભિપ્રાય મેળવવા સંબંધીત મામલતદારશ્રીઓની કચેરીમાં આધારો સાથે અરજ કરી, અભિપ્રાય મેળવ્યા બાદ ઓનલાઈન અરજ કરવાની રહેશે. તેમ જણાવેલ છે. વધુમાં મત્સ્યોદ્યોગ કમિશનરશ્રીની કચેરી, ગુજરાત રાજ્ય ગાંધીનગરના તા. ૦૪/૦૨/૨૦૨૨ ના પત્ર ક્રમાંક : ગુમ/ટિક/ટ-૫/ટ્રેજિંગ/એનઓસી/સુરત/૨૧-૨૨/૧૮૧૩ થી સુરત જીલ્લાના અને સુરત સીટી તાલુકાના હુમસ, મગદલ્લા, ફેડ, ગવિયર, ઉમરા, અને પીપલોદ ગામોના હદ વિસ્તારમાંથી પસાર થતી તાપી નદીપટમાં પુરાણ થયેલ કાંપ, માટી, રેતી, કંકર (સિન્ડબાર) ને ડ્રેજિંગ કરી કાઢવા માટે " ના વાંધા પ્રમાણપત્ર " સદરહુ પત્રની શરતો નં. ૧ થી ૧૦ ને આધીન આપવામાં આવેલ છે.

વધુમાં આ બાબતે એમ. એમ. ઈન્ફા બીલ્ડકોનના ભાગીદાર સિરેનકુમાર રણછોડભાઈ ઓડએ અમો રૂબરૂના તા. ૨૮/૦૨/૨૦૨૨ ના જવાબમાં જણાવેલ છે કે, મત્સ્યોદ્યોગ કમિશનરશ્રીની કચેરી, ગાંધીનગરના તા. ૦૪/૦૨/૨૦૨૨ થી તાપી નદીપટમાં પુરાણ થયેલ કાંપ, માટી, રેતી, કંકર

(સેન્ડબાર) ને ડ્રેજીંગ કરી કાઢવા માટે " ના વાંધા પ્રમાણપત્ર " માં જે શરતોને આધારે તેઓને " ના વાંધા પ્રમાણપત્ર " આપવામાં આવેલ છે. તેમાં જણાવેલ તમામ શરતોનું તેઓ પાલન કરવા જણાવેલ છે. તેમજ સરકારશ્રી તરફથી આ બાબતે વધુ કોઈ શરતો રાખવામાં આવે તો તમામ શરતોનું તેમજ જે કંઈ રકમ સરકારશ્રીમાં ભરપાઈ કરવાની થાય તે ભરપાઈ કરવાની બાહેધરી આપેલ છે. વધુમાં તેઓએ GST REG-06 Registration Certificate No. 24ABOFM6905HIZ2 રજૂ કરેલ છે. તેમજ અરજી સાથે નકશામાં દર્શાવેલ અંશાશ અને રેખાંશ વિસ્તારમાં આવતા મામલતદારશ્રી મજુરા વિસ્તારમાં આવેલ ડુમસ, મગદલ્લા, રૂંદ, ગવિયર, ઉમરા, અને પીપલોદ ગામો સામેના તાપી નદીપટમાં ડ્રેજીંગ કામગીરી દરમ્યાન નીકળતા ખનીજોની રોયલ્ટી ખાસ અને ખનીજ ખાતાએ ભરપાઈ કરવા તેઓએ બાહેધરી આપેલ છે.

વધુમાં આ બાબતે અત્રેના તાલુકામાં તાપી નદી માંગણીવાળા ગામો ડુમસ, મગદલ્લા, રૂંદ, ગવિયર, ઉમરા, અને પીપલોદના રહેઠાણવાળા વિસ્તારોમાંથી પસાર થતી હોય, સદરહુ ગામોનો સુરત મહાનગરપાલિકામાં સમાવેશ થતો હોય, આ બાબતે SMC નું " ના વાંધા પ્રમાણપત્ર " તેમજ લાગુ પડતા અન્ય ખાતા જેવા કે, ખાસ ખનીજ વિભાગ, ના વાંધા પ્રમાણપત્ર મળ્યા બાદ સુરત જિલ્લાના અને સુરત સીટી તાલુકાના ડુમસ, મગદલ્લા, રૂંદ, ગવિયર, ઉમરા, અને પીપલોદ ગામોના હદ વિસ્તારમાંથી પસાર થતી તાપી નદીપટમાં પુરાણ થયેલ કાંપ, માટી, રેતી, કંકર (સેન્ડબાર) ને ડ્રેજીંગ ડીસીલ્ટીંગનો અભિપ્રાય આપવા બાબતે આગળની યોગ્ય તે કાર્યવાહી થવા વિનંતી છે.

આમ ઉપરોક્ત મુજબની હકીકત હોય, જે ધ્યાને લઈ આ કામે આગળની યોગ્ય તે કાર્યવાહી થવા વિનંતી છે. આ સાથે કામના કાગળો સામેલ રાખી સાદર કરેલ છે. જે મે.સાહેબને વિદિત થવા વિનંતી છે.

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બિડાણ:- ઉપર મુજબ



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સુરત શહેર મજુરાની કચેરી
 જન સેવા કેન્દ્રની બાજુમાં અઠવાલાઈન્સ સુરત

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નં. જમન/વશી. ૧૨૦૮/૨૦૨૩

તા. ૧૦/૭/૨૦૨૩
 ૦૬

પ્રતિ,
 ડો. જે.ડી.ઓઝા
 રીજીઓનલ ઓફિસર અને
 મેમ્બર અને કો.ઓડીનેયર ઓફ ધ કમીટી

વિષય :- એક્ષપોર્ટ ગ્રૂપ કમીટીને નામ.નેશનલ ગ્રીન ટીબ્યુનલમાં કેસ નં.OA
 NO.81/2023(W.Z) ના કામે માહિતી આપવા બાબત.
 સંદર્ભ:- આપના તા.19/07/2023 ના પત્ર નં. GPB/SRT/T281(09)11416/2023

સવિનય ઉપરોક્ત વિષય અન્વયે જણાવવાનું કે, મેસર્સ.એમ.એમ ઈન્ડા બિલ્ડકોન લિટરેનકુમાર રણછોડભાઈ ઓડની તારીખ વગરની અરજીથી મોજે.ડુમસ,મગદલ્લા,ફૂંઢ, ગવિયર,ઉમરા,અને પીપલોદ ગામની હદ વિસ્તારમાંથી પસાર થતી તાપી નદીપટમાં પુરાણ ધયેલ કાંપ,માટી,રેતી,કંકર (સેન્ડબાર) ને ડ્રેજીંગ કરવા મહેસુલી અભિપ્રાય માટે અત્રે અરજી મળેલ હતી સદર અરજી અન્વયે અત્રેથી સર્કલ ઓફિસર મજુરા-૧ને તપાસ કરી અહેવાલ મોકલવા જણાવતા તા.૨૮/૦૨/૨૦૨૨ થી અહેવાલ મળેલ હતો,

સ.ઓ.મજુરા-૧એ તેમના તા.૩૧/૦૭/૨૦૨૩ ના શેરા પત્ર રજી.નં.૪૯૦/૨૦૨૩ અહેવાલ મુજબ ભુસ્તરશાસ્ત્રી કચેરી ભુસ્તર વિજ્ઞાન અને ખાણ ખનિજ ખાતુ જીલ્લા સેવાસદન-૨, સુરતના પરિપત્રનં.જીએસ/પરમીટ/જનરલ/૨૦૨૧-૨૨/૧૫૨, તા.૧૧/૧૨/૨૦૨૧ થી માંગણી વાળા વિસ્તારો જેવા કે સરકારી પંચાયત હસ્તકના તળાવ ખાનગી માલીકી (બિનપેતી સિવાય) નો મહેસુલી અભિપ્રાય મેળવવા સંબંધિત મામલતદારશ્રી કચેરીમાં આધારો સાથે અરજી કરી અધિપ્રાય મેળવ્યા બાદ ઓનલાઈન અરજી કરવાની રહેશે. તેમ જણાવેલ છે. સદર પરિપત્ર અન્વયે અત્રેને અરજી મળેલ સદર અરજી સામે અરજદારે મત્સ્યોદ્યોગ કમિશનરશ્રીની કચેરી ગુજરાત રાજ્ય ગાંધીનગરના પત્ર ક્રમાંક ગુમ/ટિક/૨-૫/ટ્રીજીગ/એનઓસી/સુરત/૨૧-૨૨/૧૮૧૩ તા.૦૪/૦૨/૨૦૨૨ થી સુરત જીલ્લા મજુરા તાલુકામાં ડુમસ,મગદલ્લા,ફૂંઢ,ગવિયર,ઉમરા,અને પીપલોદ ગામના હદ વિસ્તારમાંથી પસાર થતી તાપી નદી પરનાં પુરાણ ધયેલ કાંપ માટી,રેતી,કંકર, (સેન્ડબાર) ને ડ્રેજીંગ કરી કાઢવા માટે " ના વાંધા પ્રમાણપત્ર" સદરહુ પત્રથી શરતો ૧ થી ૧૦ ને આધીન આપવામાં આવેલ અત્રેથી મેસર્સ એમ.એમ.ઈન્ડા બિલ્ડકોનના ભાગીદાર હિરેનકુમાર રણછોડભાઈ ઓડનો રૂબરૂ જવાબ મેળવવામાં આવેલ જેમાં મત્સ્યોદ્યોગ કમિશનરશ્રીના તા.૦૪/૦૨/૨૦૨૨ ના "ના વાંધા પ્રમાણપત્ર" શરત ૧ થી ૧૦ નું પાલન કરવા જણાવેલ અને સરકારશ્રી તરફથી વધુ કોઈ શરતો રાખવામાં આવે તો તે તમામ શરતોનું પાલન કરવા બાંહેધરી આપેલ છે.

અત્રેથી મોજે.ડુમસ,મગદલ્લા,ફૂંઢ,ગવિયર,ઉમરા,અને પીપલોદના રહેઠાણવાળા વિસ્તારમાંથી તાપી નદી પસાર થતી હોય અને સદરહુ ગામો સુરત મહાનગરપાલિકામાં સમાવેશ થતો હોય આ બાબતે એસ.એમ.સી.નું "ના વાંધા પ્રમાણપત્ર" તેમજ લાગુ પડતા અન્ય ખાતા જેવા કે, ખાણ ખનિજ વિભાગના " ના વાંધા પ્રમાણપત્ર" મેળવ્યા બાદજ તાપી નદીમાં પુરાણ ધયેલ કાંપ માટી,રેતી

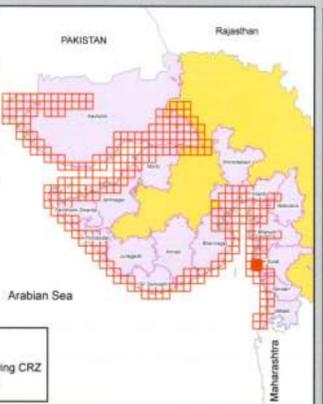
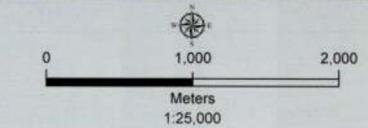
કંકર(સેનડબાર) ને ડ્રેજીંગ ડીસીલ્ટીંગનો અભિપ્રાય બાબતે આગળની યોગ્ય તે કાર્યવાહી કરવા કામના કાગળો ભુસ્તરશાસ્ત્રીશ્રી ભુસ્તર વિભાગ સુરતને મોકલવામાં આવેલ છે.

આપના સંદર્ભના પત્રમાં જણાવ્યા મુજબ અત્રેથી કોઈ પરવાનગી આપવામાં આવેલ નથી. ખાણ ખનિજ બાબતે અત્રેથી કોઈ પરવાનગી આપવામાં આવતી ન હોય, સદર પરવાનગી બાબતે અત્રેથી કોઈ નિર્ણય લેવામાં આવેલ નથી. જે વિદિત થવા વિનતી છે.


માહેશ્વર
સુરત શહેર મજુરા



બિડાણ:- ઉપર મુજબ



- Legend**
- Lighthouse
 - Port
 - Fishing Harbours
 - Fish Landing Centre
 - Road
 - Railway Line
 - Bund
 - High Tide Line
 - Low Tide Line
 - Municipal/Other Urban Areas
 - Village Boundary
 - Taluk Boundary
 - State Boundary
 - Survey Plots
 - Port Limit
 - Ecologically Sensitive Zone
 - Breakwater or Jetty
 - Division of Reserved Forest

- Legend**
- Coastal Districts Having CRZ
 - Districts Out of CRZ



- CRZ Lines & Boundary**
- Hazard Line
 - 100 m Line in CRZ III Area
 - 200 m CRZ Line - NDZ
 - CVCA Boundary
 - Sand Dune Beyond CRZ Boundary
 - CRZ Boundary
- (500m Line, 100m for Bay, 100 m or width of the creek whichever is less along the tidal influenced water bodies)

- CRZ CATEGORY**
- CRZ - I**
- CRZ - IA
 - 50 m Mangrove Buffer Zone - CRZ IA
 - CRZ - IB
- CRZ - II**
- CRZ - II
- CRZ - III**
- No Development Zone
 - 200 to 500 m from HTL
- CRZ - IV**
- CRZ - IVA
 - CRZ - IVB

- DATA SOURCE**
- I) National Center for Sustainable Coastal Management
 1) HTL, LTL, 2) CVCA, 3) CRZ Lines,
 4) CRZ - IA
 5) Infrastructure facilities such as Lighthouse, Breakwater or Jetty
- II) Survey of India
 1) Hazard Line
- III) Gujarat State Coastal Zone Management Authority
 1) Administrative Boundaries, 2) Infrastructure facilities such as Fish Landing Centre, Fishing Harbour,
 3) Ecologically Sensitive Zone etc
- ABBREVIATIONS**
- CRZ - Coastal Regulation Zone
 - NDZ - No Development Zone
 - CVCA - Critically Vulnerable Coastal Areas
- Mapped During 2017-18

PREPARED AS PER COASTAL REGULATION ZONE NOTIFICATION, 2011

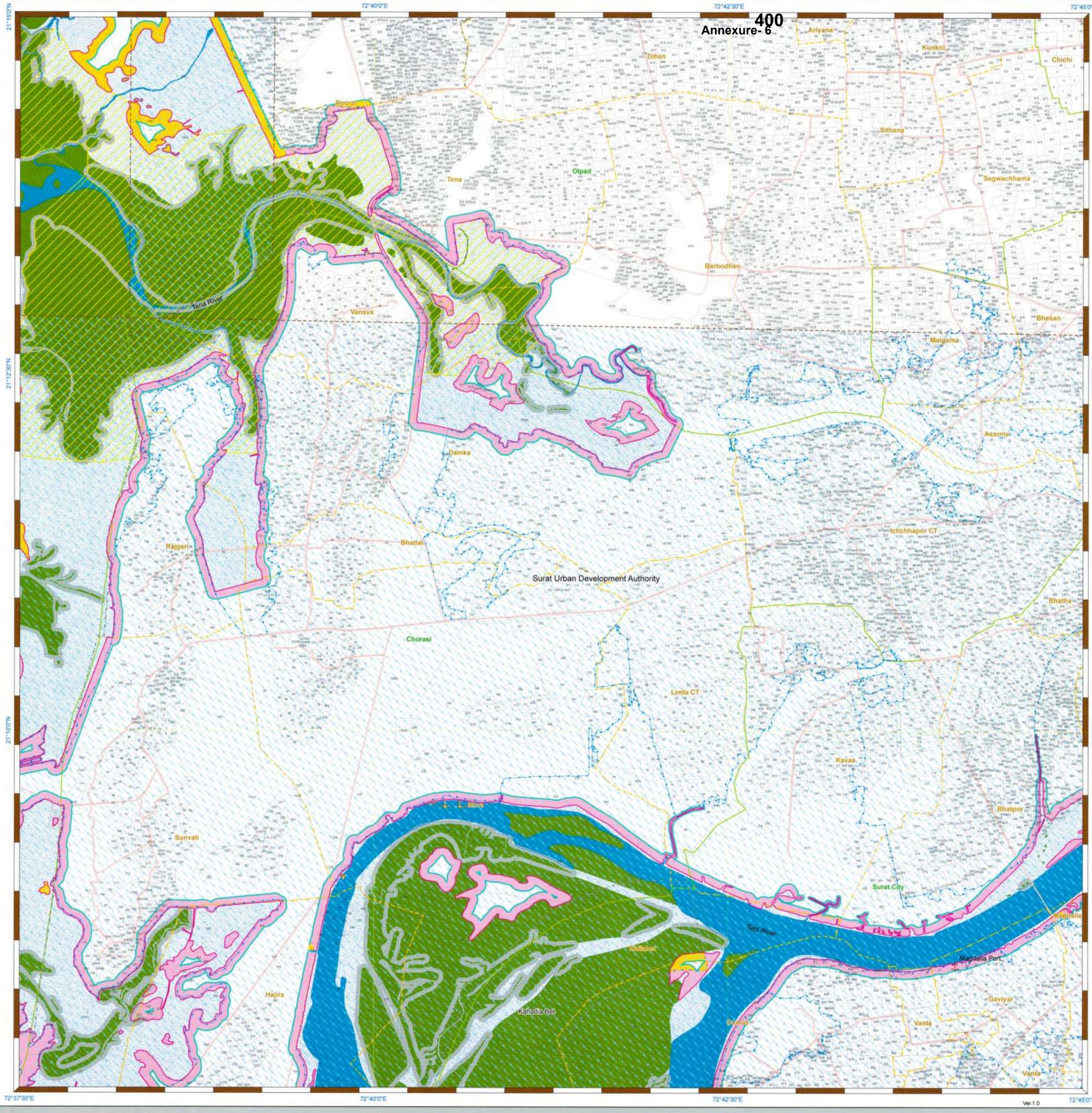
Scrutinized by	Certified by	Concurred by	Approved by
Technical Scrutiny Committee National Centre for Sustainable Coastal Management, MoEF & CC	DIRECTOR National Centre for Sustainable Coastal Management, MoEF&CC	Director (Environment) Government of Gujarat Forest & Environment Department Gandhinagar.	National Coastal Zone Management Authority MoEF & CC, Government of India

Prepared by

National Centre for Sustainable Coastal Management
 (Ministry of Environment, Forest & Climate Change)
 Chennai - 600 025

Prepared for

FORESTS AND ENVIRONMENT DEPARTMENT
 Government of Gujarat





Coarse Material (tailings)observed on Bank of River Tapi



Mangroves observed at Site



Heaps of Coarse Material (tailings)



Dredgers, barges , pokland etc. machinery observed at Site

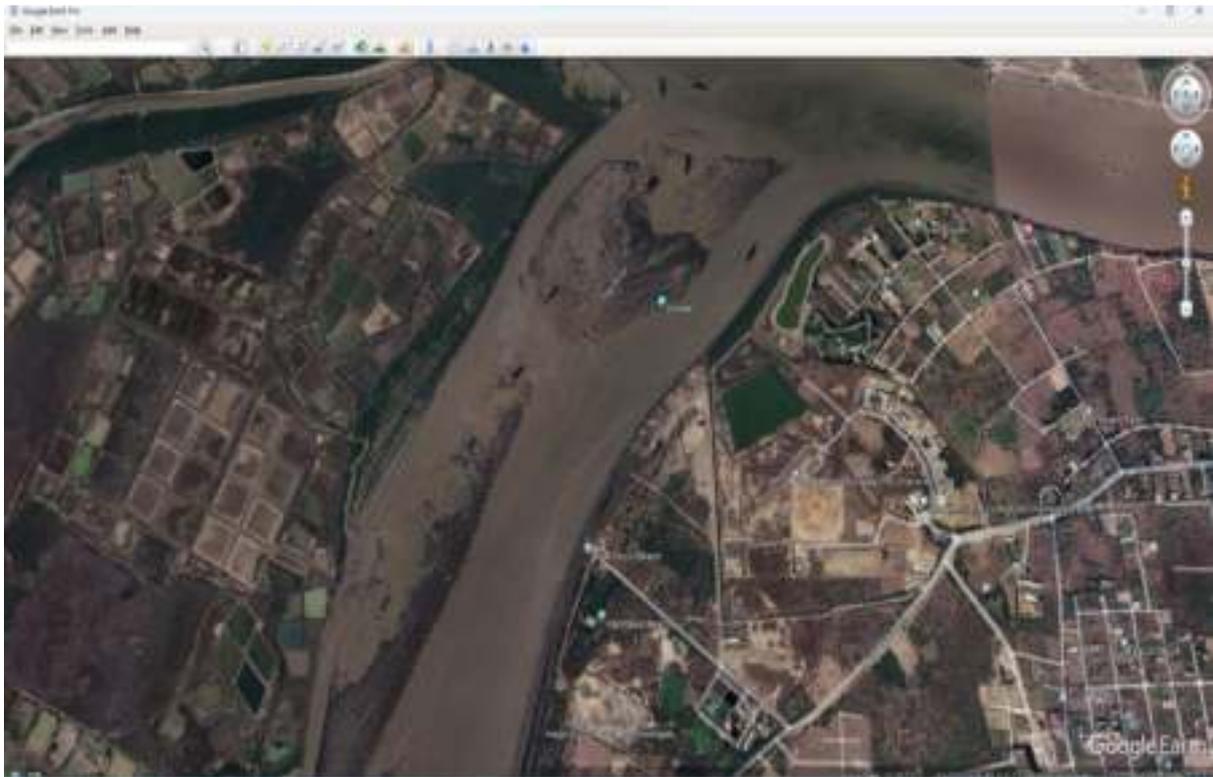


Expert Group Site visit

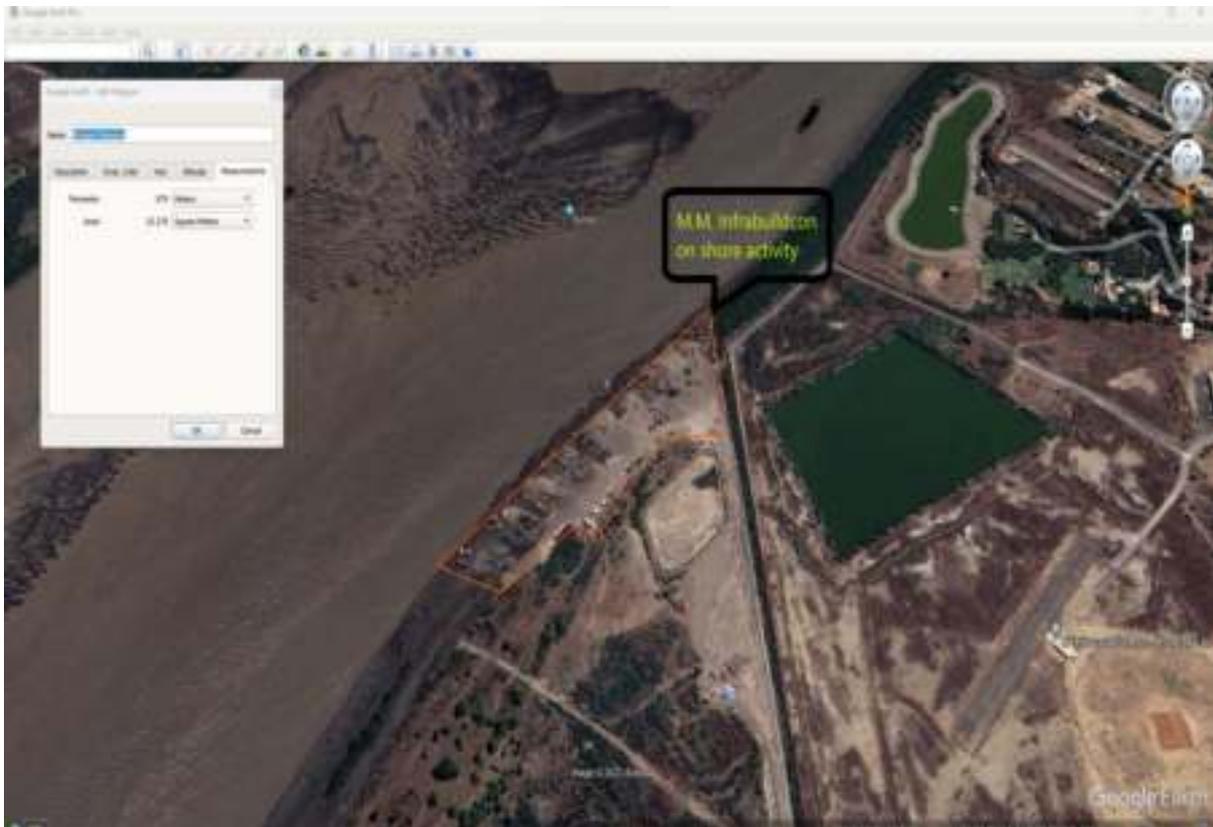


Annexure 405

Satellite Image:



Tapi river estuary zone around activity area



M.M. Infrabuidcon on shore activity in @25,379 m² (2.53 Ha) area

2022

Surat Municipal Corporation

Fire & Emergency Services

[1-06-2022 to 30-06-2022] Month of - June -2022

Date Month & Year			Week Days In Month	Rain Fall Inches Cents.	Rain Fall M.M.	Total Rain Fall in Inches	Total Rain Fall in M.M
1	06	2022	Wednesday	NIL	NIL	NIL	NIL
2	06	2022	Thursday	NIL	NIL	NIL	NIL
3	06	2022	Friday	NIL	NIL	NIL	NIL
4	06	2022	Saturday	NIL	NIL	NIL	NIL
5	06	2022	Sunday	NIL	NIL	NIL	NIL
6	06	2022	Monday	NIL	NIL	NIL	NIL
7	06	2022	Tuesday	NIL	NIL	NIL	NIL
8	06	2022	Wednesday	NIL	NIL	NIL	NIL
9	06	2022	Thursday	NIL	NIL	NIL	NIL
10	06	2022	Friday	NIL	NIL	NIL	NIL
11	06	2022	Saturday	NIL	NIL	NIL	NIL
12	06	2022	Sunday	1.06	27.00	1.06	27.00
13	06	2022	Monday	NIL	NIL	1.06	27.00
14	06	2022	Tuesday	NIL	NIL	1.06	27.00
15	06	2022	Wednesday	NIL	NIL	1.06	27.00
16	06	2022	Thursday	NIL	NIL	1.06	27.00
17	06	2022	Friday	0.12	3.00	1.18	30.00
18	06	2022	Saturday	NIL	NIL	1.18	30.00
19	06	2022	Sunday	0.55	14.00	1.73	44.00
20	06	2022	Monday	0.71	18.00	2.44	62.00
21	06	2022	Tuesday	0.92	23.00	3.36	85.00
22	06	2022	Wednesday	0.12	3.00	3.48	88.00
23	06	2022	Thursday	0.79	20.00	4.27	108.00
24	06	2022	Friday	NIL	NIL	4.27	108.00
25	06	2022	Saturday	NIL	NIL	4.27	108.00
26	06	2022	Sunday	NIL	NIL	4.27	108.00
27	06	2022	Monday	0.08	2.00	4.35	110.00
28	06	2022	Tuesday	0.16	4.00	4.51	114.00
29	06	2022	Wednesday	0.12	3.00	4.63	117.00
30	06	2022	Thursday	0.60	15.00	5.23	132.00

Surat Municipal Corporation

Fire & Emergency Services

[1-07-2022 to 31-07-2022] Month of - July -2022

Date Month & Year			Week Days In Month	Rain Fall Inches Cents.	Rain Fall M.M.	Total Rain Fall in Inches	Total Rain Fall in M.M
1	07	2022	Friday	6.89	175.00	12.12	307.00
2	07	2022	Saturday	3.43	87.00	15.55	394.00
3	07	2022	Sunday	0.59	15.00	16.14	409.00
4	07	2022	Monday	0.48	12.00	16.62	421.00
5	07	2022	Tuesday	3.45	90.00	20.07	511.00
6	07	2022	Wednesday	0.63	16.00	20.70	527.00
7	07	2022	Thursday	0.16	4.00	20.86	531.00
8	07	2022	Friday	0.43	11.00	21.29	542.00
9	07	2022	Saturday	4.06	103.00	25.35	645.00
10	07	2022	Sunday	0.60	15.00	25.95	660.00
11	07	2022	Monday	0.87	22.00	26.82	682.00
12	07	2022	Tuesday	2.53	64.00	29.35	746.00
13	07	2022	Wednesday	1.69	43.00	31.04	789.00
14	07	2022	Thursday	0.68	17.00	31.72	806.00
15	07	2022	Friday	1.42	36.00	33.14	842.00
16	07	2022	Saturday	0.84	21.00	33.98	863.00
17	07	2022	Sunday	0.84	21.00	34.82	884.00
18	07	2022	Monday	0.04	1.00	34.86	885.00
19	07	2022	Tuesday	0.20	5.00	35.06	890.00
20	07	2022	Wednesday	0.24	6.00	35.30	896.00
21	07	2022	Thursday	NIL	NIL	35.30	896.00
22	07	2022	Friday	NIL	NIL	35.30	896.00
23	07	2022	Saturday	0.12	3.00	35.42	899.00
24	07	2022	Sunday	0.56	14.00	35.98	913.00
25	07	2022	Monday	0.59	15.00	36.57	928.00
26	07	2022	Tuesday	0.16	4.00	36.83	932.00
27	07	2022	Wednesday	0.28	7.00	37.11	939.00
28	07	2022	Thursday	0.04	1.00	37.15	940.00
29	07	2022	Friday	NIL	NIL	37.15	940.00
30	07	2022	Saturday	NIL	NIL	37.15	940.00
31	07	2022	Sunday	NIL	NIL	37.15	940.00

Surat Municipal Corporation

Fire & Emergency Services

[1-08-2022 to 31-08-2022] Month of - Aug-2022

Date Month & Year			Week Days In a Month	Rain Fall Inches Cents.	Rain Fall M.M.	Total Rain Fall in Inches	Total Rain Fall in M.M
1	08	2022	Monday	NIL	NIL	37.15	940.00
2	08	2022	Tuesday	0.08	2.00	37.23	942.00
3	08	2022	Wednesday	NIL	NIL	37.23	942.00
4	08	2022	Thursday	0.04	1.00	37.27	943.00
5	08	2022	Friday	2.13	54.00	39.40	997.00
6	08	2022	Saturday	2.99	76.00	42.39	1073.00
7	08	2022	Sunday	NIL	NIL	42.39	1073.00
8	08	2022	Monday	0.12	3.00	42.51	1076.00
9	08	2022	Tuesday	NIL	NIL	42.51	1076.00
10	08	2022	Wednesday	NIL	NIL	42.51	1076.00
11	08	2022	Thursday	1.42	36.00	43.93	1112.00
12	08	2022	Friday	0.75	19.00	44.68	1131.00
13	08	2022	Saturday	1.35	34.00	46.03	1165.00
14	08	2022	Sunday	0.34	9.00	46.37	1174.00
15	08	2022	Monday	1.11	28.00	47.48	1202.00
16	08	2022	Tuesday	2.96	75.00	50.44	1277.00
17	08	2022	Wednesday	1.82	46.00	52.26	1323.00
18	08	2022	Thursday	1.07	27.00	53.33	1350.00
19	08	2022	Friday	0.44	11.00	53.77	1361.00
20	08	2022	Saturday	0.47	12.00	54.24	1373.00
21	08	2022	Sunday	0.04	1.00	54.28	1374.00
22	08	2022	Monday	NIL	NIL	54.28	1374.00
23	08	2022	Tuesday	NIL	NIL	54.28	1374.00
24	08	2022	Wednesday	NIL	NIL	54.28	1374.00
25	08	2022	Thursday	NIL	NIL	54.28	1374.00
26	08	2022	Friday	NIL	NIL	54.28	1374.00
27	08	2022	Saturday	0.04	1.00	54.32	1375.00
28	08	2022	Sunday	NIL	NIL	54.32	1375.00
29	08	2022	Monday	NIL	NIL	54.32	1375.00
30	08	2022	Tuesday	NIL	NIL	54.32	1375.00
31	08	2022	Wednesday	NIL	NIL	54.32	1375.00

Surat Municipal Corporation

Fire & Emergency Services

[1-09-2022 to 30-09-2022] Month of - Sept -2022

Date Month & Year			Week Days In a Month	Rain Fall Inches Cents.	Rain Fall M.M.	Total Rain Fall in Inches	Total Rain Fall in M.M
1	09	2022	Thursday	NIL	NIL	54.32	1375.00
2	09	2022	Friday	0.75	19.00	55.07	1394.00
3	09	2022	Saturday	NIL	NIL	55.07	1394.00
4	09	2022	Sunday	NIL	NIL	55.07	1394.00
5	09	2022	Monday	NIL	NIL	55.07	1394.00
6	09	2022	Tuesday	0.04	1.00	55.11	1395.00
7	09	2022	Wednesday	0.12	3.00	55.23	1398.00
8	09	2022	Thursday	NIL	NIL	55.23	1398.00
9	09	2022	Friday	0.35	9.00	55.58	1407.00
10	09	2022	Saturday	0.24	6.00	55.82	1413.00
11	09	2022	Sunday	0.39	10.00	56.21	1423.00
12	09	2022	Monday	NIL	NIL	56.21	1423.00
13	09	2022	Tuesday	0.32	8.00	56.53	1431.00
14	09	2022	Wednesday	NIL	NIL	56.53	1431.00
15	09	2022	Thursday	1.17	30.00	57.70	1461.00
16	09	2022	Friday	0.99	25.00	58.69	1486.00
17	09	2022	Saturday	1.45	37.00	60.14	1523.00
18	09	2022	Sunday	NIL	NIL	60.14	1523.00
19	09	2022	Monday	0.28	7.00	60.42	1530.00
20	09	2022	Tuesday	NIL	NIL	60.42	1530.00
21	09	2022	Wednesday	NIL	NIL	60.42	1530.00
22	09	2022	Thursday	NIL	NIL	60.42	1530.00
23	09	2022	Friday	NIL	NIL	60.42	1530.00
24	09	2022	Saturday	0.32	8.00	60.74	1538.00
25	09	2022	Sunday	NIL	NIL	60.74	1538.00
26	09	2022	Monday	NIL	NIL	60.74	1538.00
27	09	2022	Tuesday	NIL	NIL	60.74	1538.00
28	09	2022	Wednesday	NIL	NIL	60.74	1538.00
29	09	2022	Thursday	NIL	NIL	60.74	1538.00
30	09	2022	Friday	NIL	NIL	60.74	1538.00

Surat Municipal Corporation

Fire & Emergency Services

[1-10-2022 to 31-10-2022] Month of - Oct -2022

Date Month & Year			Week Days In a Month	Rain Fall Inches Cents.	Rain Fall M.M.	Total Rain Fall in Inches	Total Rain Fall in M.M
1	10	2022	Saturday	NIL	NIL	60.74	1538.00
2	10	2022	Sunday	NIL	NIL	60.74	1538.00
3	10	2022	Monday	NIL	NIL	60.74	1538.00
4	10	2022	Tuesday	NIL	NIL	60.74	1538.00
5	10	2022	Wednesday	NIL	NIL	60.74	1538.00
6	10	2022	Thursday	NIL	NIL	60.74	1538.00
7	10	2022	Friday	NIL	NIL	60.74	1538.00
8	10	2022	Saturday	0.39	10.00	61.13	1548.00
9	10	2022	Sunday	0.60	15.00	61.73	1563.00
10	10	2022	Monday	NIL	NIL	61.73	1563.00
11	10	2022	Tuesday	NIL	NIL	61.73	1563.00
12	10	2022	Wednesday	0.24	6.00	61.97	1569.00
13	10	2022	Thursday	NIL	NIL	61.97	1569.00
14	10	2022	Friday	NIL	NIL	61.97	1569.00
15	10	2022	Saturday	NIL	NIL	61.97	1569.00
16	10	2022	Sunday	NIL	NIL	61.97	1569.00
17	10	2022	Monday	NIL	NIL	61.97	1569.00
18	10	2022	Tuesday	NIL	NIL	61.97	1569.00
19	10	2022	Wednesday	NIL	NIL	61.97	1569.00
20	10	2022	Thursday	NIL	NIL	61.97	1569.00
21	10	2022	Friday	NIL	NIL	61.97	1569.00
22	10	2022	Saturday	NIL	NIL	61.97	1569.00
23	10	2022	Sunday	NIL	NIL	61.97	1569.00
24	10	2022	Monday	NIL	NIL	61.97	1569.00
25	10	2022	Tuesday	NIL	NIL	61.97	1569.00
26	10	2022	Wednesday	NIL	NIL	61.97	1569.00
27	10	2022	Thursday	NIL	NIL	61.97	1569.00
28	10	2022	Friday	NIL	NIL	61.97	1569.00
29	10	2022	Saturday	NIL	NIL	61.97	1569.00
30	10	2022	Sunday	NIL	NIL	61.97	1569.00
31	10	2022	Monday	NIL	NIL	61.97	1569.00

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Personal hearing as per Hon. NGT order dated: 29-05-2023 in O.A. 81/2023



Dr. Jignasa D Oza(GoG-GPCB Dept.)

Reply all |

Fri 18-08-2023 18:22

To: infrabuildcon@gmail.com

Cc: Legal Officer <legal.gpcb@gmail.com>; gczma.crz@gmail.com; D.M.Thaker

Enterprise Vault

Sir,

In connection with trailing mail, **The Expert group site visit is decided on 19-08-2023 on 10:00 hrs. You are hereby informed & given opportunity to remain present during site visit with all relevant documents of the Case.**

Location: At M. M. Infra Buildcon site at Tapi River (21.134562, 72.711754).

Note: Kindly carry original ID card issued by government (Aadhar, DL, Voter card). Only Director/partner/Authorized person having authority letter will be allowed to present before committee.

Thanking You,

**(Dr Jignasa Oza)
Regional Officer,
Gujarat Pollution Control Board
Plot No: 11 - 12/2, 3
GIDC PANDESARA,
SURAT-394221**

Phone: (0261) 2891696,

E-mail : ro-gpcb-sura@gujarat.gov.in

Members remain present during site visit of M/s. M. M. Infra Buildcon dated 19.08.2023 at 10:00 pm onwards

Sr. No.	Name	Designation	Department	Sign
1	Dr. H. B. Chauhan (Expert member of GCZMA)	Senior Scientist	Space Applications Centre	H. B. Chauhan
2	Shri Ashok Chauhan	Junior Technical Officer & US	Dept. of Forest & Environment, GoG	Ashok Chauhan
3	Shri G. V. Miyani	Sub Divisional Magistrate	Surat City	G. V. Miyani
4	Shri Paresh H. Bhatt	Scientific Officer	State Level Environment Impact Assessment Authority (SEIAA), Gujarat	Paresh H. Bhatt
5	Dr. Namrata Jariwala	Assistant Professor	SVNIT, Surat	Namrata Jariwala
6	Dr. J. D. Oza	RO - GPCB, Surat & MS (DLCRZ Committee)	GPCB	J. D. Oza
7	C. M. DARGARJIA	nam - majura 4	REVENUE	C. M. DARGARJIA
8	Jitendra Jadhav	Petitioner	-	Jitendra Jadhav
9	A. N. Pannami	DEC - T - cell	F R E D	A. N. Pannami
10	M. S. H. Sheikh	Applicant		M. S. H. Sheikh
11	P. D. Ruscari	Co. majura-1.	Revenue	P. D. Ruscari
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